Monday, July 24, 2000 Sravana 2, 1922 (Saka)

19-2

Ae

LOK SABHA DEBATES (English Version)

Fourth Session (Thirteenth Lok Sabha)



-PARLIAMENT LEBRARY 2.13 no 15/3/2001 (Vol. VIII contains Nos. 1 to Tor

LOK SABHA SECRETARIAT NEW DELHI

,

Price : Rs. 50.00

EDITORIAL BOARD

G.C. Malhotra Secretary-General Lok Sabha

Dr. A.K. Pandey Additional Secretary

Harnam Singh Joint Secretary

P.C. Bhatt Principal Chief Editor

A.P. Chakravarti Senior Editor

J.C. Sharma Editor

[[]Original English Proceedings included in English Version and Original Hindi Proceedings included in Hindi Version will be treated as authoritative and not the translation thereof.

CONTENTS

[Thirteenth Series, Vol. VIII, Fourth Session, 2000/1922 (Saka)]

No. 1, Monday, July 24, 2000/Sravana 2, 1922 (Saka)

SUBJECT	Columns
ALPHABETICAL LIST OF MEMBERS OF THIRTEENTH LOK SABHA	(i)-(xiv)
OFFICERS OF THE LOK SABHA	(xv)-(xvi)
COUNCIL OF MINISTERS	(xvii)-(xxii)
NATIONAL ANTHEM - Played	1
MEMBER SWORN	1
OBITUARY REFERENCES	1-13
WRITTEN ANSWERS TO QUESTIONS	
Starred Questions Nos. 1 to 20	13-49
Unstarred Questions Nos. 1 to 230	49-306

Δ

A. Narendra, Shri (Medak) Abdullah, Shri Omar (Srinagar) Abdullakutty, Shri A.P. (Cannanore) Acharia, Shri Basu Deb (Bankura) Acharya, Shri Prasanna (Sambalpur) Adhi Sankar, Shri (Cuddalore) Aditya Nath, Yogi (Gorakhpur) Adsul, Shri Anandrao Vithoba (Buldana) Advani, Shri L.K. (Gandhi Nagar) Ahamed, Shri E. (Manjeri) Ahmad, Shri Daud (Shahabad) Aiyar, Shri Mani Shankar (Mayiladuturai) Ajaya Kumar, Shri S. (Ottapalam) Alva, Shrimati Margaret (Canara) Alvi, Shri Rashid (Amorha) Ambareesha, Shri (Mandya) Ambedkar, Shri Prakash Yashwant (Akola) Amir Alam, Shri (Kairana) Ananth Kumar, Shri (Bangalore South) Angle, Shri Ramakant (Marmagao) Argal, Shri Ashok (Murena) Arya, Dr. (Shrimati) Anita (Karol Bagh) Athawale, Shri Ramdas (Pandharpur) Azad, Shri Kirti Jha (Darbhanga) Alkinson, Shri Denzil B. (Nominated)

в

Baalu, Shri T.R. (Madras South) Babban Rajbhar, Shri (Salempur) Babbar, Shri Raj (Agra) 'Bachda', Shri Bachi Singh Rawat (Almora) Badnore, Shri V.P. Singh (Bhilwara) Baghel, Prof. S.P. Singh (Jalesar) Bainda, Shri Ramchander (Faridabad) Bais, Shri Ramesh (Raipur) Baitha, Shri Mahendra (Bagaha) Balayogi, Shri G.M.C. (Amalapuram) Baliram, Dr. (Lalgunj)

SRAVANA 2, 1922 (Saka) Alphabetical list of Members of thirteenth Lok Sabha Banatwalla, Shri G.M. (Ponnani) Bandyopadhyay, Shri Sudip (Calcutta North West) Banerjee, Kumari Mamata (Calcutta South) Banerjee, Shrimati Jayashree (Jabalpur) Bangarappa, Shri S. (Shimoga) Bansal, Shri Pawan Kumar (Chandigarh) Bansiwal, Shri Shyam Lal (Tonk) Barman, Shri Ranen (Balurghat) Barwala, Shri Surendra Singh (Hissar) Basavanagoud, Shri Kolur (Beliarv) Basavaraj, Shri G.S. (Tumkur)

Basu, Shri Anil (Arambagh) Bauri, Shrimati Sandhya (Vishnupur) Baxla, Shri Joachim (Alipurduars) Begum Noor Bano (Rampur) Behera, Shri Padmanava (Phulbani) Bhadana, Shri Avtar Singh (Meerut) Bhagat, Prof. Dukha (Lohardaga) Bhagora, Shri Tarachand (Banswara) Bhargava, Shri Girdhari Lal (Jaipur) Bhatia, Shri R.L. (Amritsar) Bhaura, Shri Bhan Singh (Bhatinda) Bhuria, Shri Kantilal (Jhabua) Bishnoi, Shri Jaswant Singh (Jodhpur) Biswas, Shri Ananda Mohan (Nabadwip) Bose, Shrimati Krishna (Jadavpur) Botcha, Shri Satyanarayana (Bobbili) Brahamaiah, Shri A. (Machilipatnam) Brar, Shri J.S. (Faridkot) Bundela, Shri Sujan Singh (Jhansi)

Bwiswmuthiary, Shri Sansuma Khunggur (Kokrajhar)

С

C. Suguna Kumari, Dr. (Shrimati) (Peddapalli) Chakraborty, Shri Ajoy (Basirhat) Chakraborty, Shri Swadesh (Howrah) Chakravarty, Shrimati Bijoya (Guwahati) Chandel, Shri Ashok Kumar Singh (Hamirpur, U.P.) Chandel, Shri Suresh (Harnirpur, H.P.) Chandra Shekhar, Shri (Ballia, U.P.) Chatterjee, Shri Somnath (Bolpur) Chaturved: Shri Satyavrat (Khajuraho)

JULY 24, 2000

Chaubey, Shri Lal Muni (Buxar) Chaudhary, Shri Haribhai (Banaskantha) Chaudhary, Shri Ram Raghunath (Nagaur) Chaudhary, Shri Ram Tahal (Ranchi) Chaudhary, Shrimati Nisha (Sabarkantha) Chaudhri, Shri Manibhai Ramjibhai (Bulsar) Chauhan, Shri Bal Krishna (Ghosi) Chauhan, Shri Nandkumar Singh (Khandwa) Chauhan, Shri Shriram (Basti) Chautala, Shri Ajay Singh (Bhiwani) Chennithala, Shri Ramesh (Mavelikara) Chikhalia, Shrimati Bhavnaben Devraibhai (Junagarh) Chinnasamy, Shri M. (Karur) Choudhary, Col. (Retd.) Sona Ram (Barmer) Choudhary, Shri Nikhil Kumar (Katihar) Choudhary, Shrimati Reena (Mohanlalganj) Choudhry, Shri Padam Sen (Bahraich) Choudhury, Shri A.B.A. Ghani Khari (Malda) Choudhury, Shri Samar (Tripura West) Chouhan, Shri Nihal Chand (Sriganganagar) Chouhan, Shri Shivrai Singh (Vidisha) Chowdhary, Shri Adhir (Berhampore, West Bengal) Chowdhary, Shrimati Santosh (Phillaur) Chowdhury, Shri Bikash (Asansol) Chowdhury, Shrimati Renuka (Khammam)

D

D'Souza, Dr. (Shrimati) Beatrix (Nominated) Daggubati, Shri Ramnaidu (Bapatla) Dahal, Shri Bhim (Sikkim) Das, Shri Nepal Chandra (Karimganj) Dasmunsi, Shri Priya Ranjan (Raiganj) Dattatreya, Shri Bandaru (Secunderabad) Deepak Kumar, Shri (Unnao) Delkar, Shri Mohan S. (Dadra and Nagar Haveli) Deo, Shri Bikram Keshari (Kalahandi) Dev, Shri Santosh Mohan (Silchar) Devi, Shrimati Kailasho (Kurukshetra) Dhikale, Shri Uttamrao (Nasik) Dhinakaran, Shri T.T.V. (Periyakulam) Diler, Shri Krishan Lal (Hathras) Diwathe, Shri Namdeo Harbaji (Chimur) Dome, Dr. Ram Chandra (Birbhum) Dudi, Shri Rameshwar (Bikaner) Dullo, Shri Shamsher Singh (Ropar) Durai, Shri M. (Vandavasi)

Ε

Eden, Shri George (Ernakulam) Elangovan, Shri P.D. (Dharmapuri)

F

Farook, Shri M.O.H. (Pondicherry) Fernandes, Shri George (Nalanda)

G

Gadde, Shri Ram Mohan (Vijavawada) Gadhavi, Shri P.S. (Kutch) Galib, Shri G.S. (Ludhiana) Gamang, Shrimati Hema (Koraput) Gamlin, Shri Jarbom (Arunachal West) Gandhi, Shri Dilipkumar Mansukhlal (Ahmednagar) Gandhi, Shrimati Maneka (Pilibhit) Gandhi, Shrimati Sonia (Amethi) Gangwar, Shri Santosh Kumar (Bareilly) Gautam, Shrimati Sheela (Aligarh) Gavit, Shri Manikrao Hodlya (Nandurbar) Gavit, Shri Ramdas Rupala (Dhule) Gawali, Kumari Bhavana Pundlikrao (Washim) Geete, Shri Anant Gangaram (Ratnagiri) Gehlot, Shri Thawar Chand (Shajapur) George, Shri K. Francis (Idukki) Ghatowar, Shri Paban Singh (Dibrugarh) Giluwa, Shri Laxman (Singhbhum) Goel, Shri Vijay (Chandni Chowk) Gogoi, Shri Tarun (Kaliabor) Gohain, Shri Rajen (Nagaon) Govindan, Shri T. (Kasargod) Gowda, Shri G. Putta Swamy (Hassan) Gudhe, Shri Anant (Amravati) Gupta, Prof. Chaman Lal (Udhampur) Gupta, Shri Indrajit (Midnapore) н Hamid, Shri Abdul (Dhubri) Handique, Shri Bijoy (Jorhat)

Hansda, Shri Thomas (Rajmahal)

(iv)

「「「「「「「」」」」

(v)

SRAVANA 2, 1922 (Saka)

(vi)

Haokip, Shri Holkhomang (Outer Manipur) Haque, Mohammad Anwarul (Sheohar) Hassan, Shri Moinul (Murshidabad) Hussain, Shri Sved Shahnawaz (Kishangani) 1 Indora, Dr. Sushil Kumar (Sirsa) I. Jadhav, Shri Suresh Ramrao (Parbhani) Jaffer Sharief, Shri C.K. (Bangalore North) Jag Mohan Shri (New Delhi) Jagannath, Dr. Manda (Nagar Kurnool) Jagathrakshakan, Dr. S. (Arakkonam) Jai Prakash, Shri (Hardoi) Jain, Shri Pusp (Pali) Jaiswal, Dr. M.P. (Bettiah) Jaiswal, Shri Jawahar Lal (Chandouli) Jaiswal, Shri Shankar Prasad (Varanasi) Jaiswal, Shri Shriprakash (Kanpur) Jalappa, Shri R.L. (Chikaballapur) Jatiya, Dr. Satyanarayan (Ujjain) Javiya, Shri G.J. (Porbandar) Jayaseelan, Dr. A.D.K. (Tiruchendur) Jha, Shri Raghunath (Gopalgani) Jigajinagi, Shri Ramesh C. (Chikkodi) Jos, Shri A.C. (Trichur) Joshi, Dr. Murli Manohar (Allahabad) Joshi, Shri Manohar (Mumbai North Central) κ Kaliappan, Shri K.K. (Gobichettipalayam) Kamal Nath, Shri (Chhindwara) Kamble, Shri Shivaji Vithalrao (Osmanabad)

Kamble, Shri Shivaji Vithalrao (Osmanab Kannappan, Shri M. (Tiruchengode) Kanungo, Shri Trilochan (Jagatsinghpur) Karunakaran, Shri K. (Mukundapuram) Kashyap, Shri Bali Ram (Bastar) Kaswan, Shri Ram Singh (Churu) Katara, Shri Babubhai K. (Dohad) Kataria, Shri Rattan Lal (Ambala) Kathiria, Dr. Vallabhbhai (Rajkot) Katiyar, Shri Vinay (Faizabad) Kaur, Shrimati Preneet (Patiala) Kaushal, Shri Raghuvir Singh (Kota) Khabri, Shri Brijlal (Jalaun) Khaire, Shri Chandrakant (Aurangabad, Maharashtra) Khan, Shri Abdul Hasnat (Jangipur) Khan, Shri Hassan (Ladakh) Khan, Shri Mansoor Ali (Saharanpur) Khan, Shri Sunil (Durgapur) Khandelwal, Shri Vijay Kumar (Betul) Khandoker, Shri Akbor Ali (Serampore) Khanduri, Maj. Gen. (Retd.) B.C. (Garhwal) Khanna, Shri Vinod (Gurdaspur) Khunte, Shri P.R. (Sarangarh) Khurana, Shri Madan Lal (Delhi Sadar) Kriplani, Shri Shrichand (Chittorgarh) Krishnadas, Shri N.N. (Palghat) Krishnamraju, Shri (Narsapur) Krishnamurthy, K. Balarama (Ongole) Krishnamurthy, Shri K.E. (Kurnool) Krishnan, Dr. C. (Pollachi) Krishnaswamy, Shri A. (Sriperumbudur) Kulaste, Shri Faggan Singh (Mandala) Kumar, Shri Arun (Jahanabad) Kumar, Shri V. Dhannanjaya (Mangalore) Kumarasamy, Shri P. (Palani) Kumaramanglam, Shri P.R. (Tiruchirapalli) Kuppusami, Shri C. (Madras North) Kurup, Shri Suresh (Kottayam) Kusmaria, Dr. Ramkrishna (Damoh) Kyndiah, Shri P.R. (Shillong)

L

Lahiri, Shri Samik (Diamond Harbour) Lepcha, Shri S.P. (Darjeeling)

М

M. Mastor Mathan, Shri (Nilgirie) Mahajan, Shri Y.G. (Jalgaon) Mahajan, Shrimati Sumitra (Indore) Mahale, Shri Haribhau Shankar (Malegaon) Mahant, Dr. Charan Das (Janjgir) Maharia, Shri Subhash (Sikar) Mahato, Shri Bir Singh (Purulia) Mahtab, Shri Bhartruhari (Cuttack)

(viii)

Mahto, Shrimati Abha (Jamshedpur) Majhi, Shri Parsuram (Nowrangpur) Makwana, Shri Savshibhai (Surendranagar) Malaisamy, Shri K. (Ramanathapuram) Malhotra, Dr. Vijay Kumar (South Delhi) Mallik, Shri Jagannath (Jajpur) Mallikariunappa, Shri G. (Davangere) Malvala, Shri Rajajah (Siddipet) Mandal, Shri Brahma Nand (Monghyr) Mandal, Shri Sanat Kumar (Joynagar) Mandlik, Shri Sadashivrao Dadoba (Kolhapur) Mane, Shri Shivaji (Hingoli) Mane, Shrimati Nivedita (Ichalkaranji) Manjay Lal, Shri (Samastipur) Manjhi, Shri Ramjee (Gaya) Mann, Shri Simranjit Singh (Sangrur) Mann, Shri Zora Singh (Ferozepur) Maran, Shri Murasoli (Madras Central) Marandi, Shri Babu Lal (Dumka) Mayawati, Kumari (Akbarpur) Meena, Shri Bherulai (Salumber) Meena, Shrimati Jas Kaur (Swai Madhopur) Mehta, Shrimati Jayawanti (Mumbai South) Mishra, Shri Ram Nagina (Padrauna) Mishra, Shri Shyam Bihari (Bilhaur) Mohale, Shri Punnu Lal (Bilaspur) Mohan, Shri P. (Madurai) Mohite, Shri Subodh (Ramtek) Mohol, Shri Ashok N. (Khed) Mollah, Shri Hannan (Uluberia) Mookherjee, Shri S.B. (Krishnagar) Moorthy, Shri A.K. (Chengalpattu) Munda, Shri Kariya (Khunti) Muni Lall, Shri (Sasaram) Muniyappa, Shri K.H. (Kolar) Muraleedharan, Shri K. (Calicut) Murmu, Shri Rupchand (Jhargram) Murmu, Shri Salkhan (Mayurbhanj) Murthi, Shri M.V.V.S. (Visakhapatnam) Murthy, Shri M.V. Chandrashekhara (Kanakpura) Murugesan, Shri S. (Tenkasi) Muttemwar, Shri Vilas (Nagpur)

N

Nagmani, Shri (Chatra) Naik, Shri A. Venkatesh (Raichur) Naik, Shri Ali Mohd. (Anantnag) Naik, Shri Ram (Mumbai North) Naik, Shri Shripad Yasso (Panaji) Narah. Shri Shripad Yasso (Panaji) Narah. Shrimati Ranee (Lakhimpur) Nayak, Shri Ananta (Keonjhar) Nishad. Capt. Jai Narain Prasad (Muzzaffarpur) Nitish Kumar, Shri (Barh)

0

Ola, Shri Sis Ram (Jhunjhunu) Oram, Shri Jual (Sundargarh) Osmani, Shri A.F. Golam (Barpeta) Owaisi, Shri Sultan Salahuddin (Hyderabad) P Padmanabham, Shri Mudragada (Kakinada) Pal, Shri Rupchand (Hoogly) Palanimanickam, Shri S.S. (Thaniavur) Pandey, Shri Ravindra Kumar (Giridih) Pandeya, Dr. Laxminarayan (Mandsaur) Pandiyan, Shri P.H. (Tirunelveli) Panja, Dr. Ranjit Kumar (Barasat) Panja, Shri Ajit Kumar (Calcutta, North East) Paranjpe, Shri Prakash (Thane) Parste, Shri Dalpat Singh (Shahdol) Parthasarathi, Shri B.K. (Hindupur) Pasi, Shri Suresh (Chail) Passi, Shri Raj Narain (Bansgaon) Paswan, Dr. Sanjay (Nawada) Paswan, Shri Ram Vilas (Hajipur) Paswan, Shri Ramchandra (Rosera) Paswan, Shri Sukdeo (Araria) Patasani, Dr. Prasanna Kumar (Bhubaneswar) Patel, Dr. Ashok (Fatehpur) Patel, Shri Atmaram Bhai (Mehsana) Patel, Shri Chandresh (Jamnagar) Patel, Shri Dahyabhai Vallabhbhai (Daman and Diu) Patel, Shri Deepak (Anand) Patel, Shri Dharm Raj Singh (Phulpur) Patel, Shri Dinsha (Kaira)

(x)

Patel, Shri Mansinh (Mandvi) Patel, Shri Prahlad Singh (Balaghat) Patel, Shri Tarachand Shivaji (Khargone) Pathak, Shri Harin (Ahmedabad) Patil, Shri Amarsinh Vasantrao (Belgaum) Patil, Shri Annasaheb M.K. (Erandol) Patil, Shri Balasaheb Vikhe (Kopergaon) Patil (Yatnal), Shri Basangouda R. (Bijapur) Patil, Shri Bhaskarrao (Nanded) Patil, Shri Danve Raosaheb (Jaina) Patil, Shri Jaysingrao Gaikwad (Beed) Patil, Shri Laxmanrao (Satara) Patil, Shri Prakash V. (Sangli) Patil, Shri R.S. (Bagalkot) Patil, Shri Shivrai V. (Latur) Patil, Shriniwas (Karad) Patil, Uttamrao (Yavatmal) Patnaik, Shrimati Kumudini (Aska) Patwa, Shri Sundar Lal (Hoshangabad) Pawaiya, Shri Jaibhan Singh (Gwalior) Pawar, Shri Sharad (Baramati) Phoolan Devi, Shrimati (Mirzapur) Ponnuswamy, Shri E. (Chidambaram) Potai, Shri Sohan (Kanker) Prabhu, Shri Suresh (Rajapur) Pradhan, Dr. Debendra (Deogarh) Pradhan, Shri Ashok (Khurja) Pramanik, Prof. R.R. (Mathurapur) Prasad, Shri V. Sreenivasa (Chamrajanagar) Prasada, Shri Jitendra (Shahjahanpur) Premajam, Prof. A.K. (Badagara) Puglia, Shri Naresh (Chandrapur) R

Radhakrishnan, Shri C.P. (Coimbatore) Radhakrishnan, Shri Pon (Nagercoil) Radhakrishnan, Shri Varkala (Chiravinkil) Rai, Shri Nawal Kishore (Sitamarhi) Raja, Shri A. (Perambelur) Rajbangshi, Shri Madhab (Mangaldai) Raje, Shrimati Vasundhara (Jhalawar) Rajendran, Shri P. (Quilon)

Rajesh Ranjan alias Pappu Yadav, Shri (Purnea) Rajukhedi, Shri Gajendra Singh (Dhar) Ram Sajivan, Shri (Banda) Ram, Shri Braj Mohan (Palamu) Ramaiah, Dr. B.B. (Eluru) Ramaiah, Shri Gunipati (Rajampet) Raman, Dr. (Rajnandgaon) Ramachandran, Shri Gingee N. (Tindivanam) Ramshakal. Shri (Robertsgani) Ramulu, Shri H.G. (Koppal) Rana, Shri Kashiram (Surat) Rana, Shri Raju (Bhavnagar) Rao, Shri Ch. Vidyasagar (Karimnagar) Rao, Shri D.V.G. Shankar (Parvathipuram) Rao, Shri Ganta Sreenivasa (Anakapalli) Rao, Shri S.B.P.B.K. Satvanaravana (Rajahmundry) Rao, Shri Y.V. (Guntur) Rashtrapal, Shri Pravin (Patan) Rathwa, Shri Ramsinh (Chhota Udepur) Rau, Shrimati Prabha (Wardha) Ravi, Shri Sheesh Ram Singh (Bijnor) Rawale, Shri Mohan (Mumbai South Central) Rawat, Prof. Rasa Singh (Ajmer) Rawat, Shri Pradeep (Pune) Rawat, Shri Ramsagar (Barabanki) Ray, Shri Bishnu Pada (Andaman and Nicobar Islands) Reddy, Shri A.P. Jithender (Mahabubnagar) Reddy, Shri B.V.N. (Nandyal) Reddy, Shri Chada Suresh (Hanamkonda) Reddy, Shri G. Ganga (Nizamabad) Reddy, Shri Gutha Sukender (Nalgonda) Reddy, Shri N. Janardhana (Narasaraopet) Reddy, Shri N.R.K. (Chittoor) Reddy, Shri S. Jaipal (Miryalguda) Reddy, Shri Y.S. Vivekananda (Cuddapah) Renu Kumari, Shrimati (Khagaria) Riyan, Shri Baju Ban (Tripura East) Rizwan Zahir, Shri (Balrampur) Rongpi, Dr. Jayant (Autonomous District Assam) Roy, Shri Subodh (Bhagalpur) Roy Pradhan, Shri Amar (Coochbehar) Rudy, Shri Rajiv Pratap (Chhapra)

(xii)

S Sikdar, Shri Tapan (Dumdum) Singh Deo, Shri K.P. (Dhenkanal) Sahu, Shri Anadi (Berhampur, Orissa) Singh Deo, Shrimati Sangeeta Kumari (Bolangir) Sahu, Shri Tarachand (Durg) Singh, Capt. (Retd.) Inder (Rohtak) Sai, Shri Vishnudeo (Raigarh) Singh, Ch. Teiveer (Mathura) Saiduzzama, Shri (Muzaffarnagar) Singh, Dr. Raghuvansh Prasad (Vaishali) Samantray, Shri Prabhat (Kendrapara) Singh, Dr. Ram Lakhan (Bhind) Sanadi, Prof. I.G. (Dharwad South) Singh, Kunwar Akhilesh (Maharajganj, U.P.) Sanghani, Shri Dileep (Amreli) Sangma, Shri Purno A. (Tura) Singh, Kunwar Sarv Rai (Aonla) Singh, Raikumari Ratna (Pratapgarh) Sangtam, Shri K.A. (Nagaland) Sangwan, Shri Kishan Singh (Sonepat) Singh, Sardar Buta (Jalore) Sankeshwar, Shri Vijay (Dharwad North) Singh, Shri Aiit (Baghpat) Sankhwar, Shri Pyare Lal (Ghatampur) Singh, Shri Bahadur (Bayana) Sar. Shri Nikhilananda (Burdwan) Singh, Shri Balbir (Jalandhar) Saradgi, Shri Igbal Ahmed (Gulbarga) Singh, Shri Brij Bhushan Sharan (Gonda) Sarkar, Dr. Bikram (Panskura) Singh, Shri C.N. (Machhlishahar) Saroi, Shri Tufani (Saidpur) Singh, Shri Chandra Bhushan (Farrukhabad) Saroj, Shrimati Sushila (Misrikh) Singh, Shri Chandra Pratap (Sidhi) Saroja, Dr. V. (Rasipuram) Singh, Shri Chandra Vijay (Moradabad) Sathi, Shri Harpal Singh (Haridwar) Singh, Shri Charanjit (Hoshiarpur) Sayeed, Shri P.M. (Lakshadweep) Singh, Shri Chhattrapal (Bulandshahar) Scindia, Shri Madhavrao (Guna) Singh, Shri Digvijay (Banka) Selvaganpathi, Shri T.M. (Salem) Singh, Shri Jai Bhadra (Sultanpur) Sen, Shrimati Minati (Jalpaiguri) Singh, Shri Khel Sai (Sarguja) Sengupta, Dr. Nitish (Contai) Singh, Shri Lakshman (Rajgarh) Seth, Shri Lakshman (Tamluk) Singh, Shri Maheshwar (Mandi) Sethi, Shri Arjun (Bhadrak) Singh, Shri Prabhunath (Maharajganj, Bihar) Shah, Shri Manabendra (Tehri Garhwal) Singh, Shri Radha Mohan (Motihari) Shahabuddin, Mohd. (Siwan) Singh, Shri Rajo (Begusarai) Shaheen, Shri Abdul Rashid (Baramulla) Singh, Shri Ram Prasad (Arrah) Shakya, Shri Raghuraj Singh (Etawah) Singh, Shri Ramanand (Satna) Shandil, Col. (Retd.) Dr. Dhani Ram (Shimla) Singh, Shri Ramiiyan (Balia, Bihar) Shanmugam, Shri N.T. (Vellore) Singh, Shri Rampal (Domariaganj) Shanta Kumar, Shri (Kangra) Singh, Shri Sahib (Outer Delhi) Sharma, Capt. Satish (Raebareli) Singh, Shri Th. Chaoba (Inner Manipur) Sharma, Vaidya Vishnu Datt (Jammu) Singh, Shri Tilakdhari Prasad (Kodarma) Shashi Kumar, Shri (Chitradurga) Singh, Shri Vishvendra (Bharatour) Shervani, Shri Saleem I. (Badaun) Singh, Shrimati Kanti (Bikramganj) Shinde, Shri Sushil Kumar (Solapur) Singh, Shrimati Shyama (Aurangabad, Bihar) Shukla, Shri Shyamacharan (Mahasamund) Sinha, Shri Manoj (Gazipur)

(xiii)

Alphabetical List of Members

SRAVANA 2. 1922 (Saka)

(xiv)

Sinha, Shri Yashwant (Hazaribagh) Sivakumar, Shri V.S. (Thiruvananthapuram) Solanki, Shri Bhupendrasinh (Godhra) Somaiva, Shri Kirit (Mumbai North East) Sorake, Shri Vinay Kumar (Udupi) Sreenivasan, Shri C. (Dindigul) Srikantappa, Shri D.C. (Chickmangalore) Srinivasulu, Shri Kalava (Anantapur) Subba, Shri M.K. (Tezpur) Sudarsana Natchiappan, Shri E.M. (Sivaganga) Sudheeran, Shri V.M. (Alleppev) Suman, Shri Ramji Lal (Firozabad) Sunil Dutt, Shri (Mumbai North West) Suresh, Shri Kodikunnil (Adoor) Swain, Shri Kharabela (Balasore) Swami, Shri Chinmayanand (Jaunpur) Swami, Shri I.D. (Karnal)

т

Thakkar, Shrimati Jayaben B. (Vadodara) Thakur, Dr. C.P. (Patna) Thakur, Shri Chunni Lal Bhai (Bhandara) Thakur, Shri Chunni Lal Bhai (Bhandara) Thakur, Shri Chunni Lal Bhai (Bhandara) Thirunavukarasu, Shri (Pudukkottai) Thomas, Shri Ramsheth (Kulaba) Tiwari, Shri Lal Bihari (East Delhi) Tiwari, Shri Lal Bihari (East Delhi) Tiwari, Shri Narayan Datt (Nainital) Tiwari, Shri Narayan Datt (Nainital) Tiwari, Shri Sunder Lal (Rewa) Tomar, Dr. Ramesh Chand (Hapur) Topdar, Shri Tarit Baran (Barrackpore) Tripathee, Shri Ram Naresh (Seoni) Tripathi, Shri Prakash Mani (Deoria) Tripathy, Shri Braja Kishore (Puri) Tur, Shri Tarlochan Singh (Tarantaran)

U

Uma Bharati, Kumari (Bhopal)

۷

Vaghela, Shri Shankersinh (Kapadvanj) Vaiko, Shri (Sivakasi) Vajpayee, Shri Atal Bihari (Lucknow) Varma, Sh. Ratilal Kalidas (Dhandhuka) Vasava, Shri Mansukhbhai D. (Bharuch) Veerappa, Shri Ramchandra (Bidar) Venkataswamy, Dr. N. (Tirupati) Venkateshwarlu, Shri B. (Warangal) Venkateswarlu, Prof. Ummareddy (Tenali) Venugopal, Dr. S. (Adilabad) Venugopal, Shri D. (Tiruppattur) Verma, Prof. Rita (Dhanbad) Verma, Shri Beni Prasad (Kaisargani) Verma, Shri Rajesh (Sitapur) Verma, Shri Ravi Prakash (Kheri) Vetriselvan, Shri V. (Krishnagiri) Vijava Kumari, Shrimati D.M. (Bhadrachalam) Vijayan, Shri A.K.S. (Nagapattinam) Virendra Kumar, Shri (Sagar) Vukkala, Dr. Rajeswaramma (Nellore) Vvas, Dr. Girija (Udaipur)

w

Wadiyar, Shri S.D.N.R. (Mysore) Wanaga, Shri Chintaman (Dahanu) Wangcha, Shri Rajkumar (Arunachal East)

Υ

Yadav, Shri Akhilesh (Kannauj) Yadav, Dr. (Shrimati) Sudha (Mahendragarh) Yadav, Dr. Jaswant Singh (Alwar) Yadav, Shri Balram Singh (Mainpuri) Yadav, Shri Bhal Chandra (Khalilabad) Yadav, Shri Devendra Prasad (Jhanjharpur) Yadav, Shri Devendra Singh (Etah) Yadav, Shri Dinesh Chandra (Saharsa) Yadav, Shri Dinesh Chandra (Saharsa) Yadav, Shri Dinesh Chandra (Saharsa) Yadav, Shri Hukumdeo Narayan (Madhubani) Yadav, Shri Hukumdeo Narayan (Godda) Yadav, Shri Mulayam Singh (Sambhal) Yadav, Shri Ramakant (Azamgarh) Yadav, Shri Sharad (Madhepura) Yerrannaidu, Shri K. Srikakulam)

Z

Zahedi. Shri Mahboob (Katwa) Zawma, Shri Vanial (Mizoram)

OFFICERS OF THE LOK SABHA

THE SPEAKER

Shri G.M.C. Balayogi

THE DEPUTY SPEAKER Shri P.M. Sayeed

PANEL OF CHAIRMAN Shri Basudeb Acharia Shrimati Margaret Alva Dr. Laxminarayan Pandeya Shri P.H. Pandian Shri Shrinivas Dadasaheb Patil Dr. Raghuvansh Prasad Singh Shri Beni Prasad Verma Shri Devendra Prasad Yadav Shri K. Yerrannaidu

SECRETARY GENERAL Shri G.C. Malhotra SRAVANA 2, 1922 (Saka)

GOVERNMENT OF INDIA

COUNCIL OF MINISTERS

Members of the Cabinet

Shri Atal Bihari Vajpay ce	The Prime Minister and also Incharge of the Ministries/ Departments not specifically allocated to the charge of any Minister viz:
	(1) Personnel, Public Grievances and Pensions;
	(2) Planning;
	(3) Statistics and Programme Implementation;
	(4) Atomic Energy;
	(5) Space
Shri L.K. Advani	The Minister of Home Affairs
Shri Ananth Kumar	The Minister of Tourism and Minister of Culture
Shri T.R. Baalu	The Minister of Environment and Forests
Kumari Mamata Banerjee	The Minister of Bailways
Shri Sukh Dev Singh Dhindsa	The Minister of Youth Affairs and Sports and Minister of Mines.
Shri George Fernandes	The Minister of Defence
Shri J ag M ohan	The Minister of Urban Development and Poverty Alleviation
Dr. Satyanarayan Jatiya	The Minister of Labour
Shri Manohar Joshi	The Minister of Heavy Industries and Public Enterprises
Dr. Murli Manohar Joshi	The Minister of Human Resource Development, Minister of Science and Technology and Minister of Ocean Development
Shri P.R. Kumaramangalam	The Minister of Power
Shri Pramod Mahajan	The Minister of Parliamentary Affairs and Minister of Information Technology
Shri Murasoli Maran	The Minister of Commerce and Industry
Shri Ram Naik	The Minister of Petroleum and Natural Gas
Shri Nitish Kumar	The Minister of Agriculture
Shri Jual Oram	The Minister of Tribal Affairs
Shri Ram Vilas Paswan	The Minister of Communications
Shri Sundar Lal Patwa	The Minister of Rural Development
Shri Suresh Prabhu	The Minister of Chemicals and Fertilizers
Shri Kashiram Rana	The Minister of Textiles
Shri Shanta Kumar	The Minister of Consumer Affairs Food and Public Distribution
Shri Jaawant Singh	The Minister of External Affairs
Shri Rajnath Singh	The Minister of Surface Transport
Shri Yashwant Sinha	The Minister of Finance
Dr. C.P. Thakur	The Minister of Health and Family Welfare
Shri Sharad Yadav	The Minister of Civil Aviation
Shri Arjun Sethi	The Minister of Water Resources

MINISTER OF STATE (INDEPENDENT CHARGE)

Shrimati Maneka Gandhi	The Minister of State of the Ministry of Social Justice and Empowerment
Shri Arun Jaitley	The Minister of State of the Ministry of Information and Broadcasting and Minister of State of the Ministry of Law, Justice and Company Affairs
Shri M. Kannappan	The Minister of State of the Ministry of Non-Conventional Energy Sources
Shri Braja Kishore Tripathy	The Minister of State of the Ministry of Steel
Shrimati Vasundhara Raje	The Minister of State of the Ministry of Small Scale Industries, Agro and Rural Industries, Minister of State in the Department of Personnel and Training, Department of Pensions and Pensioners, Welfare of the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Departments of Atomic Energy and Space
Shri N.T. Shanmugam	The Minister of State of the Ministry of Coal
MINIS	TERS OF STATE
Shri Ramesh Bais	The Minister of State in the Ministry of Chemicals and Fertilizers
Shrimati Bijoya Chakravarty	The Minister of State in the Ministry of Water Resources
Shri Shriram Chauhan	The Minister of State in the Ministry of Consumer Affairs and Public Distribution
Shri Bandaru Dattatreya	The Minister of State in the Ministry of Urban Development
Shri Santosh Kumar Gangwar	The Minister of State in the Ministry of Petroleum and Natural Gas and Ministry of State in the Ministry of Parliamentary Affairs
Shri Jaysingrao Gaikwad Patil	The Minister of State in the Ministry of Mines
Prof. Chaman Lal Gupta	The Minister of State in the Ministry of Civil Aviation
Shri Syed Shahnawaz Hussain	The Minister of State in the Ministry of Youth Affairs and Sports
Dr. Vallabhbhai Kathiria	The Minister of State in the Ministry of Heavy Industries and Public Enterprises
Shri Faggan Singh Kulaste	The Minister of State in the Ministry of Tribal Affairs
Shri V. Dhananjaya Kumar	The Minister of State in the Ministry of Finance
Shri Bangaru Laxman	The Minister of State in the Ministry of Railways
Shrimati Sumitra Mahajan	The Minister of State in the Ministry of Human Resource Development
Shri Subhash Mahana	The Minister of State in the Ministry of Rural Development
Shri Babu Lal Marandi	The Minister of State in the Ministry of Environment and Forests
Shrimati Jayawanti Mehta	The Minister of State in the Ministry of Power
Shri Muni Lall	The Minister of State in the Ministry of Labour

(xxi) Council of Ministers	SRAVANA 2,	1922 (Saka)	Council of Ministers (xxii)
Shri Omar Abdullah	Th	e Minister of State in	the Ministry of Commerce and Industry
Shri Ajit Kumar Panja	Th	e Minister of State in	n the Ministry of External Affairs
Shri Harin Pathak	Th	e Minister of State in	n the Ministry of Defence
Dr. Debendra Pradhan	Th	e Minister of State in	n the Ministry of Agriculture
Shri E. Ponnuswamy	Th Ga		n the Ministry of Petroleum and Natural
Shri A. Raja	Th	e Minister of State i	n the Ministry of Rural Development
Shri O. Rajagopal	Th	e Minister of State i	n the Ministry of Parliamentary Affairs
Dr. Raman	Th	e Minister of State in	the Ministry of Commerce and Industry
Shri Gingee N. Ramachandrar	n Th	e Minister of State in	n the Ministry of Textiles
Shri Ch. Vidyasagar Rao	Th	e Minister of State i	n the Ministry of Home Affairs
Shri S.B.P.B.K. Satyanarayana	Rao Th	e Minister of State i	n the Ministry of Agriculture
Shri Arun Shourie	in Mi an Gr	the Ministry of Sta nister of State in the d Public Grievances	the Ministry of Planning, Minister of State tistics and Programme Implementation Department of Administrative Reforms of the Ministry of Personnel, Public ions and Minister of State of the stment
Shri Bachi Singh Rawat 'Bach			in the Department of Science and stry of Science and Technology
Shri Tapan Sikdar	Th	e Minister of State i	n the Ministry of Communications
Shri Digvijay Singh	Th	e Minister of State i	n the Ministry of Railways
Shri Th. Chaoba Singh		e Minister of State i lustries of the Minist	in the Department of Food Processing ry of Agriculture
Shri V. Sreenivasa Prasad		e Minister of State in blic Distribution	n the Ministry of Consumer Affairs and
Shri I.D. Swami	Th	e Minister of State in	n the Ministry of Home Affairs
Prof. Rita Verma	Th	e Minister of State in t	the Ministry of Health and Family Welfare
Shri Balasaheb Vikhe Patil	Th	e Minister of State in	n the Ministry of Finance
Shri Hukumdeo Narayan Yada	v Th	e Minister of State in	the Ministry of Surface Transport

VOL VIII FIRST DAY OF THE FOURTH SESSION OF THIRTEENTH LOK SABHA No.1

LOK SABHA

Monday, July 24, 2000/Sravana 2, 1922 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

NATIONAL ANTHEM

(The National Anthem was played)

11.02 hrs.

MEMBER SWORN

Shrimati Kumudini Patnaik (Aska)

11.03 hrs.

[English]

OBITUARY REFERENCES

MR. SPEAKER : Hon. Members, before I make the obituary references to one of our esteemed colleagues Shri Rajesh Pilot and three of our former colleagues who are no more, we would like to refer to the sad demise of President Hafez-Al-Assad of Syrian Arab Republic.

This House wishes to place on record its profound sorrow and grief at the passing away of President Hafez-Al-Assad of the Syrian Arab Republic on the 10th June, 2000.

President Assad was a towering figure in the Arab world who led Syria for more than three decades and put Syria on the path of development and stability and brought economic prosperity to his country. He will be remembered for his unceasing efforts for peace in the region. During his tenure, Indo-Syrian bilateral relations were marked by the warmth and friendship. The people of india will always hold President Assad in the highest esteem, and view his demise as an irreparable loss of a long time friend. We deeply mourn the loss of President Hafez-Al-Assad.

This House also wishes to convey its heartfelt sympathy to the people and Government of Syrian Arab Republic and to the members of the family of the late President. Shri Rajesh Pilot was a sitting Member of Lok Sabha representing Dausa Parliamentary Constituency of Rajasthan. He was earlier a Member of Seventh, Eighth, Tenth, Eleventh and Twelfth Lok Sabha from 1980 to 1989 and 1991 to 1999. During 1999 to 2000, Shri Pilot was a member of Parliamentary Committees on Defence and Public Accounts.

Shri Pilot served in the Union Council of Ministers with distinction during 1985 to 1989 and 1991 to 1996 in various capacities.

Hailing from an agriculturist family, he served a Fighter Pilot in the Indian Air Force for fifteen years.

A renowned social and political worker, Shri Pilot was an effective administrator and an able parliamentarian. He lost no opportunity to focus the attention of the House to the problems faced by the peasants, ex-servicemen and the deprived sections of the society. Even as an Opposition leader, he maintained decorum while being critical. He was a leader of the masses, a person who would always speak his mind without fear or favour. Shri Rajesh Pilot's impeccable integrity is worthy of emulation. He was a Member who regularly filed his Annual Return in respect of both movable and immovable assets with the Lok Sabha Secretariat, even though he was not required to do so. At the time of devastating cyclone in Orissa during October-November, 1999, he offered a contribution of Rs. 10 lakh out of the Members of Parliament Local Area Development Fund for the help and rehabilitation of cyclone-affected people in Orissa, which was supported by the entire House. This gesture of Shri Pilot eventually led to the amendment to the Government guidelines governing the MPLAD Scheme enabling Members of Parliament to recommend contribution, from their respective MPLAD funds, not exceeding Rs. 10 lakh per annum in rehabilitation measures in the event of natural calamity of rare severity in any part of the country.

An instance in 1999 comes to my mind which also highlights Shri Pilot's exemplary sense of integrity. During the Twelfth Lok Sabha, on 8th March, 1999, immediately after Question Hour, there was a demand from some Members in the House for a statement by a Minister, who had resigned from the Union Council of Ministers. Shri Pilot also pressed for the Statement on the assumption that the item was included in some previous day's List of Business. Later, when it was brought to his notice that the item was not listed, he withdrew his remarks on the floor of the House and as a self-corrective measure, he decided to forego his allowance and sent them a cheque of Rs. 500 for being deposited in the Lok Sabha Secretariat Employees' Welfare Fund. 3

A man of letters, Shri Pilot authored two books, namely, "Flight to Parlilament" and "In the Public".

A staunch nationalist, Shri Pilot fought against all forces of separatism and cult of violence in society even at the risk of his own life. He was one of the most active and dynamic personalities in Indian public life, whose absence would be keenly felt in Parliament and in the nation as a whole.

Shri Rajesh Pilot's sudden and untimely demise has left the nation numb with shock and grief. A promising political career of an upright down of earth and self-made man was cut short when he met with an accident and died in Jaipur, Rajasthan, on 11 June, 2000 at the young age of 55 years.

Shri Laisram Jogeswar Singh was a Member of First Lok Sabha from 1952 to 1957 representing Inner Manipur Parliamentary Constituency of Manipur.

A well-known social and political worker, Shri Laisram Jogeswar Singh was elected to the Manipur State Constitution Making Committee in 1946. He was also a nominated member of Manipur State Advisory Council during 1950 but resigned due to some differences with the Chief Commissioner.

An active social worker, he was associated with various organisations in the State in different capacities.

A man of letters, he authored the first 'Geography of the Manipur State' and a number of poems in Manipuri.

Shri Laisram Jogeswar Singh passed away on 8 May, 2000 at Imphal at the age of 88.

Shri Dalbir Singh was a member of Seventh, Eighth and Tenth Lok Sabha from 1980 to 1989 and 1991 to 1996 representing Shahdol Parliamentary Constituency of Madhya Pradesh.

Earlier Shri Singh was a member of Madhya Pradesh Legislative Assembly from 1972 to 1977.

An able administrator, Shri Dalbir Singh served in the Union Council of Ministers as Minister of State in the Ministry of Urban Development from September, 1985 to December, 1989 and in the Ministry of Finance from June, 1991 to January, 1993. He was also a member of the Committee on Subordinate Legislation during 1982-83.

, An agriculturist and advocate by profession, Shri Dalbir Singh was an active political and social worker. He worked retentlessly for the upliftment of the backward classes.

Shri Dalbìr Singh passed away on 2 June, 2000 at Beena, Madhya Pradesh at the age of 56.

Shrimati Akbar Jahan Abdullah was a member of Sixth and Eighth Lok Sabha from 1977 to 1979 and 1984 to 1989 from Srinagar and Anantnag Parliamentary Constitutencies of Jammu and Kashmir.

An active social and political worker, Shrimati Abdullah worked relentlessly for the welfare of children and women. She was also instrumental in organizing Peace Committees in Srinagar during 1946.

Shrimati Abdullah had the distinction of being the first President of Jammu and Kashmir Red Cross Society from 1947 to 1951. She also ably served as Chairman of State Level Committee of International Year of Women, 1975 and President of All India Family Welfare Association, State Branch, 1976 and All India Women's Conference, State Branch in 1977.

Shrimati Akbar Jahan Abdullah died on 11 July, 2000 in Srinagar at the age of 83.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

As the hon. Members are also aware, several persons met with untimely death in the tragedy caused by torrential rains in various parts of the country particularly in Maharashtra, Gujarat, Rajasthan and Andhra Pradesh. Many people have been rendered homeless and there has been a heavy loss of property.

In another mishap 55 persons died when Calcutta-Patna-Luknow-Delhi bound Alliance Air Boeing CD-7412 crashed at Chitkohra near Patna at 7.30 a.m. on 16 July, 2000.

We deeply mourn the loss of lives in these tragedies and the House may place on record its deep sense of grief in this regard.

[Translation]

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : Mr. Speaker, Sir, I on the behalf of the Government, on behalf of National Democratic Alliance, on behalf of my party and on my behalf pay tribute to the President of Syria, Hafez-Al-Assad, our colleagues Shri Rajesh Pilot, Shri Laisram Jageshvar Singh, Shri Dalbir Singh and Shrimati Akbar Jahan Abdullah.

A remember during last session Shri Rajesh Pilot initiated discussion on Demand for Grants on behalf of the Opposition party, when replying to the discussion, I said that though his criticism was sharp, yet his every sentence, every suggestion was creative one. In 1980 Shri Rajesh Pilot was elected to Lok Sabha. That time I was in Rajya Obituary References

Sabha and in Committees I used to come in contact with him. Since 1985, I was in direct contact with him when he was in the Council of Ministers. I observed that he was devoted towards parliamentary democracy. He was always in contact with the masses. He solved their problems and helped the weaker section of society while adopting a nationalistic approach and served the country in the real sense.

Death is always painful. But untimely death of Shri Raiesh Pilot is indeed much more painful. When a person who has attained the age of 70 years or more loses his vounger brother who is around 50-55 years, then he feels that the God has done injustic to him. And same sort of injustice was done with Rajesh Pilot. Therefore obviously everyone was agrieved and felt so sad. Just one day prior to that he came to my ofice with some of his friends in connection with some matter. Next day, when I learnt that he had died in an accident near Bandi Kui, it was not possible to believe it. Today, we are grief-stricken on his sudden demise and we realise that God has snatched a promising leader, a promising worker from us. A string pillar of Parliament has collapsed. He was elected to Lok Sabha six times. During his complete tenure he established cordial and friendly relation with everyone. As Mr. Speaker, has said, he was candid and frank and would say, whatever he felt was right, without caring for the annoyance or displeasure of anyone. He expressed his views without any fear or hasitation. Because of his unique nature, he become a respectable figure among his party Member, colleagues and even opposition Members and even amongst those who held divergent views. Therefore, it is appropriate for us to pay tribute to him.

Just now, my friend Shri Rajnath Singhji was telling me that Shri Rajesh Pilot had requested many times that a bridge should be constructed in Villages Lal saut in Rajasthan which fell in his constituency. He even told me that he called from a proposal from Chief Minister of Rajasthan with regard to construction of a bridge and a National Highway over there. We have sanctioned the proposal. I pay tribute to him.

Shri Laisram Jogeswar Singh, who was a Member of first Lok Sabha was not personally known to me. Recently, when Begum Abdullah died, we had gone there. I know how the people had great regards for her. Becuase, the people knew that she had contributed a lot in keeping Jammu and Kashmir with India. I pay tribute her also.

[English]

SHRIMATI SONIA GANDHI (Amethi): Mr. Speaker, Sir, after the passing away of President Halez-Al-Assad of Syria, history as it was has turned a new page. President Assad was a fierce nationalist and an ardent champion of the Arab cause. He was also among the leading Statesmen of the Non-Aligned Movement. A close and warm friend of India, he stood by us through all the long years that he served as the Leader of his country.

On behalf of the Congress Party and on my own behalf, I would like to place on record my sorrow and my condolences to President Al-Assad's family and to the people of the Republic of Syria.

The untimely tragic demise of Shri Rajesh Pilot in a car accident shocked us all. Not only the Congress Party, but his followers, his admirers throughout the country and this House which he represented for six terms have lost a most dynamic and dedicated leader. His deep concern for the poor, for the farmers, for the labourers, for the backward classes in general, his frank and candid demeanour earned him a very special place in the hearts of the people of our country. On Shri Rajesh Pilot's passing away we mourn the loss of a leader of great capability and promise. We shall all miss him greatly. He is no longer amongst us. But his memory and his work will endure.

Once again, Mr. Speaker, Sir, I would like to convey my condolences to Shri Rajesh Pilot's widow Smt. Rama Pilot and to his children and all other members of his family.

Sir, Begum Akbar Jahan Abdullah had been a most prominent Member of this House. We have with us today here her grandson representing the National Conference which was founded by Sheikh Abdullah. Three generations of Sheikh Sahib's family, certainly this Parliament, enriched its discourse. Begum Akbar Jahan Abdullah fought relentlessly for the social upliftment of her people and for their rights. She is remembered, above, all, for her humanitarian outlook, for her compassion and for her vision. With her passing away an era has ended. On behalf of the Congress Party and on my own behalf I would like to convey my deep-felt condolences to Dr. Farooq Abdullah, to his family and to the people of Jammu & Kashmir.

I would also like to condole the families of the late Laisram Jogeswar Singh, the late Dalbir Singh.

Sir, we have had some tragic accidents in the recent past. One of course was the accident in Mumbai followed by the air crash in Patna and by a flood situation in many areas of the North-East and Bihar where many many of our countrymen have lost their lives. Therefore, I would like to convey my condolences to all the families of those who have lost their dear ones. SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, I associate on behalf of my Party and on my own behalf with what you have said and also what has been spoken by the Home Minister and the Leader of the Opposition. It is very difficult to believe that Rajesh Pilot is not with us. When I got the information, the tragic news, it was really difficult to believe that a leader of his amiability, his broad-heartedness and his passion for service to the common people would no longer be in this House.

He used to sit very near to us here in the House. I remember that on many occasions he would express his agony over the state of affairs in the country; and about how the common poeple, the peasants, and the ordinary masses were, what I may say, at the receiving end. His amiability has been well known. He had to face tremendous problems in his youth. It is by dint of his own efforts, his own merit, and his own dedication that he came up and occupied a position in the hearts of the people not only as a Minister but as a Member of Parliament also. He was undoubtedly a man of the masses. It is very difficult to reconcile to a situation where this House and the country will not be having the benefit of his dedicated service. I deeply mourn his untimely passing away. It will be very difficult to fill the void that has been created. It is not a loss to the Congress Party alone but to the country and to this Parliament as well. In sincerely mourn the loss and convey condolences and sorrow, on behalf of my party and myself, to the Members of his family.

I also pay my tribute to the memory of President Assad of Syria who has been a friend to this country and had been an acknowledged leader of the Arab cause. We wish the Government and the people of Syria progress and development and we wish to convey our message of condolences and sympathy to the friendly people and the Government of Syria.

I have the benefit of knowing Shri Dalbir Singh and Begum Abdullah as colleagues in the House. They both made significant contribution to the development of democracy, and in the functioning of this House. I mourn their passing away and join in what has been stated here. I also mourn the loss of Shri Jogeshwar Singh and condole his passing away.

I join others in conveying our condolences and sorrow to the members of the bereaved families of those who lost lives in calamities like the air accident and floods. I can only wish that we would not have to face such situations in the future. On behalf of my party and on my own behalf, I request you to please convey our sincere feelings of condolence and sorrow to the members of the bereaved families. SHRI K. YERRANNAIDU (Srikakulam) : Hon. Speaker, Sir, I rise to speak on behalf of the Members of the Telugu Desam Parliamentary Party.

In the death of Shri Rajesh Pilot, the country has lost an able administrator and a great parliamentarian. I associate myself with the views and feelings expressed by leaders of all political parties who spoke before me.

As a Member of the Legislative Assembly, I had an occasion to know Shri Rajesh Pilot when he came to Vishakhapatnam to attend a big rally of OBCs. There, I shared the same platform with him. Everybody is aware about his dedication to the weaker sections and oppressed people. He always advocated for the upliftment of the weaker sections.

I had my close association with Shri Rajesh Pilot since 1996. When he was a Member of Parliament during 11th, 12th and 13th Lok Sabha, I also got elected during the 11th, 12th and 13th Lok Sabha. His behaviour in the House was so dignified that every young parliamentarian should know. He never crossed the limits. He never violated the rules and procedure. He was an honest and integrated person. He always fought corruption. He made so many valuable suggestions in the House.

On behalf of my parliamentary party and my own behalf, I convey my heart-felt condolences to the bereaved family members of Shri Rajesh Pilot.

I also share the grief and sorrow expressed by other hon. Members over the death of three other former Members of the House, namely, Shri Laisram Jogeswar Singh, Shri Dalbir Singh and Shrimati Jahan Abdullah.

[Translation]

SHRI MULAYAM SINGH YADAV (Sambhal) : Mr. Speaker, Sir, on behalf of my party and on my own behalf I associate myself with the condolence motion moved by you and also with the feelings expressed by the Home Minister. In addition, you may kindly convey our heart felt sympathy to the masses of Syria over the death of President of Syria.

I know that Shri Rajesh Pilot had a humble beginning. He was born in the family of a simple farmer and then joined the Air Force. Right from his childhood he was dedicated towards the security of the country. After leaving Air Force, entered politics. Before entering politics, he met me at Sarsawa Airport. One of his relative was also with us. That time he expressed his intention to enter politics. Subsequently, after leaving Air Force, he resolved to serve the country and the masses. He was continuously elected Member of Lok Sabha for six terms. Along with it, it was his speciality that he never forgot his native village and the poor peasants. On many occasions, the issue regarding price of milk sold by the farmers was raised in Lok Sabha. Both of us supported the cause of the farmers on such occasions. At that time he had said that if any produce of farmers becomes costly, everybody feels bad. Entire House took serious note of it and non disagreed on our question. This is such an example before the country and the House as well which proves how dedicated he was towards the cause of the poor and the farmers as well. He had a bright future in politics.

Whether it was an issue raised by his party or anyother party, he never lost an apportunity to express his true feelings. He was a straight - farward person. Personnally. I had very good relations with him. On many occasions, we had frank discussion on the issues relating to peasantry. When he used to be in the House. I used to pass comments on him. Occasionally, during lunch break he used to take me with him and there used to be a long discussion. Sometimes, I myself used to tease him but he never took ill of it. He was a bold leader and because of his honesty. dedication and struggle, he had established his position amongst the leaders. He was a brilliant leader and able also. He raised many issued with conviction. We are said that we have lost an able leader. As Somnath Babu has said, his demise is not only a loss for Congress Party but it is a loss to the entire nation. We had not even thought he would die so soon in an accident. On my behalf and also on behalf of my party, I pay tribute to him. Kindly convey our condolences to his family, relatives and also to his well-wishers.

I did not know Shri Laisram Jogeswar Singh. Kindly convey our tribute and condolences to his family.

I had met Shri Dalbir Singh once or twice during a journey. He too served the country through his genius in the House. He provided solution to country's problems. I pay my tribute to his also.

The entire nation knows that life of Smt. Akbar Jahan Abdullah was full of struggles. When her husband Sheikh Abdullah was fighting for the cause of Kashmir, she contributed a lot and she was a source of inspiration for her husband. Today, her son Dr. Farukh Abdullah is Chief Minister of Jammu and Kashmir. She had been raising issues relating to the people of Kashmir in one or the other way.

She has left behind an able son. Farukh Abdullah also got inspired by her. I pay tribute to Begum Adbullah.

[Translation]

SHRI CHANDRA SHEKHAR (Ballia, U.P.) : Mr. Speaker, Sir, I associate myself with the sentiments expressed by hon'ble Minister of Home Affairs, leader of opposition and other leaders.

These persons have served their communities and the country in their respective fields. Shri Rajesh Pilot was a promising leader. His death caused a great loss to our country. It is a personnel loss to me. I pay my tributes to Shri Rajesh Pilot. I have full sympathy with the grieved family.

KUMARI MAYAWATI (Akbarpur) : Hon'ble Mr. Speaker, Sir, on behalf of my party and on my own behalf, I pay homage to the deceased President of Syria, Shri Assad, Shri Rajesh Pilot, Shri Laisram Jogeswar Singh, Shri Dalbir Singh and Shrimati Akbar Jahan Abdullah.

Shri Rajesh Pilot died untimely in an accident. Not only his family but all members of this House are aggrieved over his death. I know that Shri Rajesh Pilot has struggled hard in his life. He struggled for the Dalits, backward class and also for the farmers ever since he joined politics. Also, he was a bold and outspoken leader. When he become Minister in the Government of his party, he fought against all types of terrorism at the risk of his own life. He is made all out efforts to root out terrorism.

Once again on behalf of my party and on my own behalf, I convey my deep sorrow to the bereaved family on the sad demise of Shri Rajesh Pilot.

[English]

SHRI P.H. PANDIYAN (Tirunelveli) : Hon. Speaker, Sir on behalf of the All India Anna DMK Party and on my own behalf, I express heartfelt condolences to the bereaved family of Shri Rajesh Pilot.

Sir, I made fast friendship with him over the last nine months and within the period of those nine months, I was able to see that he was a simple person with pleasant manners.

He had a resolute mind. Whenever he talked to me he used to say that a man should be upright and in politics one should be firm in his stand and fear should not be there in the dictionary of an administrator. He served in various capacities in different Ministries. He has taken firm action when he was well known as the Minister of Internal Security, taking into consideration country's sovereignty. It is a loss to the House and more so to the Congress Party. His versatile personality should be inculcated by the youth of India today. He had aspirations and he had the putse of the common man of this country. He served the common people. When I visited his house two months back, chairs were kept in the lawns and he was meeting people from his constituency. He was encouraging them. He satisfied their needs. He received their petitions. When I asked him, is this the way the constituency people are treated in Delhi, he told me that they are housed like this and they are treated like this. So, he was a simpleton in politics. Above all, he had a national outlook. He was a rising star as far as his behaviour in the House is concerned. So, I would say that it is a loss to the Lok Sabha. Sir, I also associate myself with the sentiments expressed on the passing away of Shrimati Akbar Jahan Abdullah, wife of Tiger of Jammu & Kashmir, Sheikh Abdullah, I also associate myself with the views expressed on the passing away of Mr. Hafez-Al-Assad, President of Syria. He was a friend of our country. On my behalf and on behalf of my party. I would like to associate myself with the expressed on the passing away of Shri Laisram Jogeswar Singh, Member, First Lok Sabha and Shri Dalbir Singh, Member, Tenth Lok Sabha.

[Translation]

SHRI SHARAD PAWAR (Baramati) : Sir. on the demise of President of Syria Shri Assad, our colleague Shri Rajesh Pilot, Shri Jogeswar Singh, Shri Dalbir Singh and Begum Abdullah, I and my party associate with the condolences expressed in the House by you followed by the Home Minister of our country and the leader of Opposition. Shri Assad served the people of Syria for four decades. Intially he paid attention to the State cause. Then the time came when he felt the need to pay attention towards the developmental works. So he changed the path of struggle and followed a new ideology. He contributed a lot to restore peace in that region. He was a friend of India and he always cooperated with our country whenever a problem arose. I got the opportunity to work with Shri Dalbir Singh, Begum Abdullah and Shri Rajesh Pilot in this House. Dalbir Singh was a tribal leader. He represented Madhva Pradesh. He got the opportunity to serve the Union Government. He always paid attention to solve the problems of weaker sections of society. Shri Rajesh was a dynamic and dedicated member of this House. It is difficult to believe that he is no more with us. He used to remain in the forefront in expressing his views in this House about the problems of the people of our country, whether it was in respect of the injustice meted out to someone or it was about farmers or ex-servicemen. He served the Indian Air Force for 14-15 years. He served the country in hard times also and when he felt the needs to serve the people our country, he resigned from the Indian Air Force and joined politics. He got the opportunity to serve the Union Government and was given the responsibility of Economic Ministry twice which was ignored till then. He firmly believed that telecommunications can be a powerful instrument of development and that is why he initiated changes in the field of telecommunications. He was very much in favour of providing telecommunication facilities and telephones in every village and he made a lot of efforts for it. He was also given the responsibility of Ministry of Surface Transport. I remember that he often visited Mumbai to pay attention towards Post's Management. He was of the opinion that lack of attention in this sector will lead the country to bear economic losses. He was very much concerned about improving the condition of port sector. He always supported the trade unions to protect the interests of the lakhs of labourers working there. He had an inclination to work in many fields. He was always interested in improving the condition of the villagers and farmers. He believed that our country cannot progress until 70% people of our country get the benefit of development. That is why he always expressed his views in the House as well as outside regarding the problems of farmers whether it was the issue of fertilizer, electricity, formulation of a policy for the farmers or any other problem concerning the people of our country. He was always ready to struggle for the cause of the people. He was a courageous young leader who used to visit all parts of the country, and used to ponder over the problems of States. He had successfully raised a team a his supporters in all States. For the last few months it was striking in his mind that politics should be changed and development based politics should be there in the country. He paid full attention towards development oriented politics. I got several opportunities to discuss various issues with him. He used to think about the ways to speed up the development in Uttar Pradesh, Rajasthan and other areas. He had a bright future. But we did not get an opportunity to witness the same. Almighty suddenly snatched him from us. His family, his party, friends and colleagues in this country have suffered a big blow due to his death.

We fully agree with the sentiments expressed by you on the sudden demise of Shri Rajesh and other diseased. I pray to the almighty to give courage to their families to bear the loss. I pay my homage to them and conclude.

DR. RAGHUVANSH PRASAD SINGH (Vaishali) : Mr. Speaker, Sir, on the demise of Shri Rajesh Pilot, Shri Dalbir Singh, Begum Abdullah and other diseased, we all and this House associate with the sentiments expressed by you, Leader of the House hon'ble Home Minister, leader of the opposition and by leaders of various Parties.

The House is deeply aggrieved but while expressing our heartfelt condolence, we console ourselves that death is unavoidable, everybody has to die one day but nobody knows where and when. A poet has said,"

"your deads should be such that people remember you even after your death."

Shri Rajesh Pilot was a promising and dynamic leader of the Congress Party. I do not think that the void created by his death can be filled. He had a good grasp over the issues relating to the farmers, Kashmir or any other issue irrespective of whether he remained in the opposition or in ruling party. It is an irrepairable loss. We remember his pleasant manners. We remember Shri Rajesh Pilot as he used to sit in the Central Hall discussing with Shri Chandra Shekhar ji the strategy to solve various problems of our country and the issues relating to farmers and poor people. The person who used to raise the issues regarding the farmers and poor people and autonomy of Kashmir is no more with us.

Besides, you have expressed your sentiments on the passing away of some other leaders also. Prominent serial worker Begum Abdullah, Shri Dalbir Singh and other leaders were among them. I would also like to speak about the people killed in air -crash involving an old airoplane in Bihar on 17th. Shri Rajesh Pilot died in car accident but 56-57 people were killed in that air-crash. The people of Patna are more distressed by it. However, it is true that nobody can kill the one whom God saves. 6-7 person got injured in this accident and a person had a narrow escape. These old sayings make us realise the truth. We all associate with the sentiments expressed by you on the demise of Shri Dalbit Singh, Begum Abdullah and Shri Rajesh Pilot.

I request you to send the condolence message to the aggrieved families on behalf of the House so that could get the strength and courage to bear this loss.

[English]

MR. SPEAKER : The House may now stand in silence for a short while as a mark of respect to the departed souls.

12.00 hrs.

The Members then stood in silence for a short while

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Cricket Match Fixing Episode

*1. SHRI RAMDAS ATHAWALE : SHRI VIJAY GOEL :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) the progress made so far into the CBI inquiry in regard to cricket match fixing episode; (b) the name of persons interrograted so far;

 (c) the time by which the inquiry is likely to be completed and report submitted;

(d) the steps taken to prevent such episode in future alongwith the action proposed for the guilties;

(c) whether the tainted Indian cricket stars would be debarred from playing international cricket matches till they are exonerated from the match fixing charges; and

(d) if so, the details thereof and if not, the reasons therefor $\ensuremath{\mathsf{?}}$

THE MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA) : (a) and (c) to (f) The CBI Inquiry in this matter is still underway and a report in this regard is awaited. While no time limit has been prescribed for completing the inquiry, CBI has been asked to give its report at the earliest. Action to prevent recurrence of malpractices and against those found having indulged in malpractices would be taken on the basis of the findings of CBI after it submits its report to the Government. The BCCI has also been directed to formulate a strict Code of Conduct to deal with malpractices in the game of Circket.

(b) CBI has informed that so far 157 persons which include present and past cricketers, BCCI officials and witnesses have been examined. The specific names can not be divulged at this stage as it may jeopardise investigation.

[English]

Corporatisation of Department of Teleocm Services

*2. DR. JASWANT SINGH YADAV : SHRI RADHA MOHAN SINGH :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Government have recently constituted a group of Ministers to work out modalities for corporation of Department of Telecom Services and resolve all pending issues including those related to pension and wages;

(b) if so, the details thereof;

 (c) the time by which the said group is likely to submit its report;

(d) the reasons for taking such a decision;

(e) the financial burden the Government are likely to bear on this account:

(f) the benefits likely to accrue to the telephone subscribers with this structural changes;

(g) whether some employee unions have opposed such move and observed strike on June 28, 2000;

(h) if so, the reaction of the Government thereto; and

(i) the manner in which the existing staff is likely to be adjusted under each department to safeguard their interests ?

THE MINISTER OF COMMUNICATIONS (SHRI RAM VILAS PASWAN) : (a) to (f) The Government has constituted on 7th July, 2000, a Group of Ministers under the chairmanship of the Minister of Communications to facilitate corporatisation of the Department of Telecom Services (DTS) and to resolve pending issues such as pay fixation, retirement benefits so as to ensure that there are no impediments to timely implementation of the decision to corporatise the DTS. The composition of the Group is as follows :-

- (i) Shri Ram Vilas Paswan, Minister of Communications.
- (ii) Dr. Satya Narayan Jatiya, Minister of Labour.
- Dr. Murli Manohar Joshi, Minister of Human Resource Development, Minister of Science and Technology and Minister of Ocean Development.
- (iv) Shri Murason Maran, Minister of Commerce and Industry.
- (v) Shri Yashwant Sinha, Minister of Finance.
- (vi) Smt. Vasundhara Raje, Minister of State of the Ministry of Small Scale Industries and Agro and Rural Industries, Minister of State in the Department of Personnel and Training, Department of Pensions and Pensioners' Welfare of the Ministry of Personnel, Public Grievances and Pensions, Department of Atomic Energy and Department of Space.

While no time limit has been specified for the group to submit its report, it is expected to complete its work by 15th August, 2000, keeping in view the announced date of corporatisation of 1st October, 2000. The financial implications of issues such as pension and wages will be known after decision are taken on the outstanding matters. The telephone subscribers are expected to trenefit by the proposed structural change to corporatisation through an improvement in the quality of service, which would be possible inter alia by the greater flexibility available to a corporate entity, the providing of a level playing field to all service providers, and the resultant competitive environment.

(g) and (h) Yes, Sir, However, except for a small section, rest of the unions withdrew/deferred the proposed strike on the assurance given to them that their concerns would be addresssed in a time bound manner before corporatisation.

 Allocation of staff will be done based on job requirements/worklod.

Disinvestment of Air India and Indian Airlines

*3. SHBI VILAS MUTTEMWAR : SHBI HANNAN MOLLAH :

Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Cabinet Committee on Disinvestment has finally cleared privatisation of the loss making Air India and Indian Airlines;

(b) if so, the details thereof;

(c) whether all the hurdles have been cleared;

 (d) if so, whether the strategic private investors for both the airlines have been selected and if so, the details thereof;

(e) whether the Government propose to reconsider its decision in the interest of employees of both the airlines;

(f) if not, the reasons therefor; and

(g) the details of steps taken by the Government keeping in view the national interest?

THE MINISTER OF CIVIL AVAITION (SHRI SHARAD YADAV) : (a) to (g) The Government has approved in principle, bringing down the equity of the Government of India in Air India to 40% through a process of disinvestment by sale of 40% of equity to a strategic partner, upto 10% to employees and the balance by sale to financial institutions and/or on the share market. In the event of the strategic partner being a joint venture with an element of foreign holding, the arrangement should be such as would limit foreign holding in Air India to a maximum of 26% of the total equity. As regard Indian Airlines, Government has decided to disinvest 51 per cent of equity of Indian Airlines out of which 26 per cent of the equity would be given to a strategic partner. Remaining 25% of the equity would be offered to employees, financial institutions and public.

No strategic partner has been selected for both the airlines as yet.

Further, the disinvestment of Air India and Indian Airlines is expected to result in improved air-services, efficiency and financial performance, as also higher financial returns to Government.

The legitimate interests of the Airlines employee would be safeguarded in the proces of disinvestment.

[Translation]

Non-Utilisation of Funds for Health Programmes

*4. SHRI RAMSHETH THAKUR : SHRI A. VENKATESH NAIK :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government are aware that the funds allocated for various health programmes run by the Union Govt. are not being utilised properly;

 (b) if so, the funds allocated for health programmes and the actual amount spent thereon during each of the last three years; (c) whether a cut has to be effected in the allocated funds under the budgetary provisions due to slackness in spending the allocated funds;

to Questions

(d) if so, the reasons therefor; and

(e) the action taken/porposed to be taken by the Government to bridge the gap between the spending capacity and budgetary allocations?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) and (b) Funds are utilised with due care as per set procedures and for the purpose for which they are approved. Allocations of funds and actual expenditure in respect of major National Health Programmes during 1997-98 to 1999-2000 are given in the Statement attached.

(c) to (e) There has been some shortfall in Plan expenditure during initial years of Ninth Five Year Plan. In the early part of Plan period, the expenditure took sometime to build up as the modalities for implementation of new projects which are externally funded, had to be finalised. In the case of National Anti-Malaria Programme and National T.B. Control Programme, the procurement could not be undertaken as envisaged because of various factors including non-finalisation of the procurement agencies as well as drug supply orders and delayed start of the programmes. Since then separate procurement Agencies have been appointed for different programmes. With the passage of time, the trend of expenditure has improved significantly through regular and intensive monitoring of various programmes.

Statement

Allocation	and	Expenditure	(Plan)	in	respect	of	major	National	Health	Programmes
			during	19	97-98 to	19	999-20	00		

(Rs. in crore)

			1997-98			1998-99			1999-2000)
SI. No.		Allocation	Revised Estimate	Expendi- ture	Allocation	Revised Estimate	Expendi- ture	Allocation	Revised Estimate	Expendi- ture (Provisi- onal)
1	2	3	4	5	6	7	8	9	10	11
	National Anti Malaria Programme	200.00	190.00	143.14	297.00	227.00	163.35	250.00	205.00	175.30
	National Leprosy Eradication Programme	75.00	79.00	79.56	79.00	79.00	78.03	85.00	82.00	81.95
	National T.B. Control Programme	90.00	80.00	31.31	125.00	72.00	68.88	105.00	95.00	87.56

18

19 Written Answers

JULY 24, 2000

to Questions

20

3 7 2 4 5 6 8 9 10 1 11 4. National Programme for 70.00 70.00 58.06 75.00 75.00 72.85 85.00 84 00 83.54 Control of Blindness 5 National AIDS Control 100.00 124.50 120.82 111.00 111.00 99.36 140.00 140.00 130.97 Programme 30.00 29.53 6. National Cancer Control 20.00 25.75 19.87 30.00 35.00 40.75 40.74 Programme

[English]

Privatisation of Ports

*5. SHRI RAJAIAH MALYALA : SHRI SHIVAJI MANE :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have any proposal to privatise the port sector:

(b) if so, the details thereof alongwith the policy of the Government in this regard;

(c) whether the Government have received any memorandum from the various major trade unions against privatisation of Port Sector; and

(d) if so, the reaction of the Union Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI RAJNATH SINGH) : (a) and (b) No. Sir. However, private sector participation in port sector has been allowed in the following areas :

- (i) Leasing out existing assets of the port.
- (ii) Construction/creation of additional assets, such as :
 - (a) construction and operation of container terminals.
 - (b) construction and operation of bulk, break, bulk, multipurpose and specialised cargo berths.
 - (c) Warehousing, container Freight Stations, storage facilities and tank farms.
 - (d) Cranage/Handling Equipment.
 - (e) Setting up of captive power plants.
 - (f) Dry docking and ship repair facilities.
- (iii) Leasing of equipment for port handling and leasing of floating crafts from the private sector.

(iv) Pilotage

(v) Captive facilities for port based industries.

(c) and (d) Trade unions have been representing against privatisation of the facilities at major ports. The guidelines on private sector participation in ports contain adequate safeguards for the port labour.

[Translation]

Setting up of National Ayurvedic Hospitals

*6. SHRI RAMPAL SINGH : SHRI SURESH PASI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to set up National Ayurvedic Hospitals to promote and popularise Ayurvedic System of medicine among the people;

(b) if so, the details thereof;

(c) the details of the places where these hospitals are proposed to be setup;

(d) the estimated fund likely to be spent thereon; and

(e) the number of persons likely to be benefited therefrom ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) to (e) Health is a State subject. The concerned State Governments establish hospitals for Ayurveda depending upon their inter-se priorities and the availability of resources. Presently, 1965 Ayurvedic hospitals have been established by the State Governments and 82 by the local bodies.

The Central Government establishes natinal level institutes and centres of excellence depending on the overall need, availability of resources and likely benefit to the general public. A National Institute of Ayurveda has already been established at Jaipur which has a 180 bedded hospital attached to it. Other possibilities are presently at

to Questions 22

the stage of conceptualisation, keeping in mind the range of priorities for developing and propagating Ayurveda.

[English]

Security Lapses at Airports

*7. SHRI ASHOK N. MOHOL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether cases of security lapses at different airports have been noticed by the Government during the past three months;

(b) if so, the details thereof;

(c) whether any action has so far been taken against the guilty including the security personnel of airports;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to check the security lapses at airports?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (e) Yes, Sir. Four cases of security lapses viz. recovery of cartridges/pistol from the registered baggage of passengers of Jet Airways flights at Guwahati airport and Calcutta airport, recovery of ammunition from ashtray of Alliance Air flight and entry of a person into airside of Pune airport, have come to the notice of the Government.

The Airlines concerned/Director General of Police of the concerned State Governments have been advised to take strict disciplinary action against the persons found responsible for such lapses and to tighten security to avoid recurrence of such incidents.

The following measures have been taken to strengthen security at airports :-

- Deployment of Central Industrial Security Force in place of State Police for security duties at the operational airports in a phased manner.
- (ii) Frisking of passengers and hand baggage at the time of entry into the sterile area has been tightened. Ladder-point secondary frisking has been introduced at places where considered necessary.
- (iii) Strict control on access to the airports is being ensured.
- (iv) Deployment of Sky Marshals on flights on a random basis.
- (v) Raising of the perimeter wall to the prescribed height at all operational airports.

- (vi) Replacement of old X-ray machines and installation of new colour X-ray machines wherever necessary.
- (vii) Modernisation and upgradation of security related technological set up at the airports is being done in a phased manner.

[English]

Works on National Highways

*8. SHRI K. MURALEEDHARAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of works undertaken on all the National Highways during the last three years with Statewise break-up;

(b) the total amount allocated for this purpose;

(c) whether there are complaints about the bad condition of National Highways in different States;

(d) if so, the details thereof and the steps taken for improvement of their condition; and

(e) the present status of Calicut by pass in Kerala?

THE MINISTER OF SURFACE TRANSPORT (SHRI RAJNATH SINGH) : (a) State-wise details of plan works sanctioned by Ministry of Surface Transport during the last three years are given in the Statement attached.

(b) The total allocation of funds for National Highways works for the last three years was Rs. 6462 Crores.

(c) and (d) Yes, Sir. Maintenance and Repairs of National Highways is an on-going process and is dependent upon budgetary allocations which have been inadequate in the past. Hence in order to redress the complaints a special repair programme has been undertaken to improve the riding quality of National Highways. For this purpose Rs. 575.16 Crores were allocated in 1999-2000. In 2000-2001 allotment of Rs. 900 Crores has been made.

(e) The length of Calicut bypass is 28.124 Kms. The bypass is proposed to be constructed in four phases.

- (i) Phase I : In December, 1999 a length of 7.254 kms has been completed at a cost of Rs. 30.19 Crores. The construction of Arapuzha Bridge at Ch. 23/800 of Calicut bypass with revised cost of Rs. 11.19 Crore is in progress.
- Phase II, III and IV : The land acquisition has been completed. Construction of phase II, III and

23 Written Answers

(Rs. in Crores)

IV of bypass is proposed to be taken up under BOT scheme, depending upon viability. A

technical feasibility study for these 3 phases has been sanctioned on 14.3.2000

Statement

Details of works sanctioned on all the National Highways during the last three years

S. No.	Name of State		sanctioned 1997-98		sanctioned 1998-99		sanctioned 1999-2000	Τ	otal
		Nos.	Amount	Nos.	Amount	Nos.	Amount	Nos.	Amount
1.	Andhra Pradesh	41	55.36	43	58.29	16	21.13	100	134.78
2.	Arunachal Pradesh*	-	-	-	-	-	-	-	-
3.	Assam	41	56.25	14	5.23	13	25.24	68	86.72
4.	Bihar	43	53.26	29	31.51	26	55.20	98	139.97
5.	Chandigarh	02	0.51	01	0.42	-	-	03	0.93
6.	Delhi	02	17.36	02	10.97	01	7.33	05	35. 66
7.	Goa	18	22.03	07	9.13	11	15.09	36	46.25
8.	Gujarat	38	112.52	23	71.74	08	15.27	69	199.5 3
9 .	Haryana	17	37.63	10	22.83	11	17.02	38	77.49
10.	Himachal Pradesh	15	16.90	14	17.23	20	10.66	49	44.79
11.	Jammu & Kashmir	02	0.50	02	0.55	-	-	04	1.05
12.	Karnataka	17	14.89	54	41.71	38	37.87	109	94.47
13.	Kerala	29	45.70	29	16.14	30	105.47	88	167.31
14.	Madhya Pradesh	42	26.36	22	28.94	28	17.05	92	72.23
15.	Maharashtra	84	76.30	96	72. 48	78	66.19	258	214.97
16.	Manipur	41	9.82	14	3.70	26	32.43	81	45.95
17.	Meghalaya	27	24.92	14	3.91	45	27.60	86	56.43
18.	Mizoram	-	-	-	-	10	7.61	10	7.61
19.	Nagaland	04	1.13	07	9.38	15	17.17	26	27.68
20.	Orissa	45	218.50	38	48.49	40	24.23	123	291. 32
21.	Pondicherry	01	1.54	03	0.60	01	1.48	05	3. 6 2
22.	Punjab	26	37.52	10	5.56	05	19.97	41	63.05
23.	Rajasthan	40	40.58	45	52.27	05	4.17	90	97.02
24.	Tamil Nadu	22	33.35	52	73.32	46	62.04	120	168.71
25 .	Uttar Pradesh	32	56.53	52	207.56	69	94 .70	153	358.59
26 .	West Bengal	38	38.00	14	11 4.00	11	15.35	63	167.35
	Total	667	997.47	595	905.96	553	700.37	1814	2603.48

Note : In addition to above 36 No works with likely completion cost of Rs. 3416 Crores being undertaken by National Highways Authority of India are in progress.

* Works taken up and executed by DGBR

[Translation]

National Blood Policy

*9. SHRI RAJO SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have recently announced the draft National Blood Policy;

(b) if so, the salient features thereof;

(c) whether the experts in this field have criticised this policy:

(d) if so, the reasons therefor;

(e) whether the Government have considered the views expressed by the experts about the said policy;

(f) if so, the reaction of the Government thereto; and

(g) the steps taken or proposed to be taken by the Government to ensure hurdle free supply of blood to the needy persons ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) to (g) Supreme Court of India on 4th January, 1996, directed the Union of India and the State Governments to take a number of steps towards revamping the entire blood transfusion services. Apart from carrying out immediate measures to comply with the directives of the Supreme Court, a draft National Blood Policy has also been formulated for the purpose of providing necessary directions and guidelines for better management of blood transfusion services in the country. This policy is expected to function as the framework on which various programmes to revamp the system are expected to be based on.

This draft National Blood Policy. which is presently under consideration of the Government, was drawn up after a process of extensive and exhaustive consultations among various professionals in the field of blood safety, blood bankers from both public, private and voluntary sectors, academics and consumers of blood. Constructive suggestions and recommendations had been received from various quarters including experts in the field. With the constitution of National Blood Transfusion Council in May, 1996, the formulation of National Blood Policy was taken up by this Council and the final draft was prepared after considering all the representations received in November, 1999.

The salient features and objectives of the National Blood Policy are as follows :

- To reiterate firmly the Government commitment to provide safe and adequate quantity of blood, blood components and blood products.
- To make availale adequate resources to develop and re-organise the blood transfusion services in the entire country.
- To make latest technology available for operating the blood transfusion services and ensure its functioning in an updated manner.
- To launch extensive awareness programmes for donor information, education, motivation, recruitment and retention in order to ensure adequate availability of safe blood.
- To encourage appropriate clinical use of blood and blood products.
- To strengthen the manpower through human resource development.
- To encourage Research and Development in the field of Transfusion Medicine and related technology.
- To take adequate regulatory and legislative steps for monitoring and evaluation of blood transfusion services and to take steps to eliminate profiteering in blood banks.

For generating enough blood through Voluntary Blood Donation Programme, the Government of India have taken a number of steps such as media campaign through TV, AIR and newspaper, developing IEC material for one-toone communication; observation of National Voluntary Blood Donation Day on 1st October every year, encouraging rational use of blood among clinicians and the launching of special campaigns to educate masses to support voluntary blood donations.

A comprehensive revision of drugs and cosmetics rules was undertaken to include provisions relating to blood and blood products. Mandatory testing of blood for transfusion transmissible infections, banning of professional blood donation and compulsory licensing of blood banks were some of the significant policy decisions taken to ensure blood safety.

The Government of India has also modernised 815 blood banks in the Government and voluntary sector during Phase I of the National AIDS Control Programme between 1992 to 1999. This modernisation was in terms of providing equipment, training and salaries for blood bank personnel. 40 component separation units were also set up in Phase I. During Phase II of the Programme, it is proposed to set up 40 component separation units to promote rational use of blood, 20 major blood banks and 80 new district level blood banks in the country. It is also proposed, as a major initiative, to set up 10 state of the art model blood banks in underserved regions of the country. These model blood banks would function as demonstration projects for the rest of the region and would be a significant step in the eventual centralisation of blood transfusion services in the country.

[English]

Hepatitis 'B' Vaccination Programme

*10. SHRI KIRIT SOMAIYA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether his Ministry has sent any pilot project for the implementation of Heapatitis 'B' vaccination programme in the country for approval of the Planning Commission;

(b) if so, the response received from the Planning Commission so far;

 (c) whether the poor people are unable to purchase the above vaccination due to high cost;

(d) if so, whether the Government have received any representation from Members of Parliament to include Hepatitis 'B' vaccination programme in National Health Plan;

(e) if so, the reaction of the Government in this regard; and

(f) the steps taken by the Government to provide this vaccination to the general public at reasonable price?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) and (b) The Ministry of Health and Family Welfare is at present preparing a pilot project for introduction of Hepatitis B in selected districts and cities. It will be finalized in consulation with concerned Ministries and agencies of the Government.

(c) Yes, Sir. Hepatitis B vaccine is relatively expensive vaccine.

(d) Yes, Sir.

(e) and (f) At present the Universal Immunization Programme includes vaccines to prevent six diseases namely childhood Tuberculosis. Diptheria, Whooping Cough, Tetanus, Measles and Poliomyelitis. One reason why it has not been possible to include Hepatitis B vaccine is its high cost. The experiences gained in the implementation of the pilot project will be one of the factors for considering the question of introduction of Hepatitis B vaccination on a larger scale.

Lifting of Ban on the Non-Iodized Salt

*11. SHRI RAMJIVAN SINGH : SHRI K. YERRANNAIDU :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have lifted the ban on production and marketing of non-iodized salt;

(b) if so, the date on which the above ban has been lifted and the reasons therefor;

(c) the likely effect on the health of the people due to use of non-iodized salt;

(d) whether many medical specialists and doctors have urged upon the Government to consider reimposition of the said ban in view of the necessity of iodine for human being; and

(e) if so, the reaction of the Government in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) to (e) There is no ban on production and marketing of common salt except its sale for direct human consumption. As per amendment made in PFA Rules w.e.f. 27.5.1998, only iodised salt can be sold for direct human consumption. A draft notification has been issued on 10.5.2000, inviting public comments to withdraw this restriction.

There is no positive harm to human health due to consumption of common salt. Iodisation of common salt, however, helps to effectively combat various iodine deficiency disorders which are widely prevalent in the country.

Representations have been received from the public both supporting and opposing the proposed withdrawal of compulsory iodisation of salt for direct human consumption. All these representations will be carefully examined before a final decision is taken on whether to follow a strategy of compulsion or a voluntary acceptance of the use of iodised salt to combat iodine deficiency disorders.

[Translation]

Cancer due to Consumption of Gutka

*12. DR. SUSHIL KUMAR INDORA : SHRI NAWAL KISHORE RAI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state : (a) whether attention of the Government has been drawn to the newsitem captioned "Rojana Gutka Khane Walon Ko Kabhi Bhi Cancer Ho Sakta Hai" appearing in the Navbharat Times dated June 17, 2000;

(b) if so, whether the danger of cancer has increased in the country due to the consumption of 'Gutka';

(c) if so, whether the Government have received any representations from the medical specialists and doctors to apprise the public of the ill effects of consumption of 'Gutka';

(d) if so, the details thereof; and

(e) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) to (e) Yes, Sir Scientific evidence produced by research institutions concludes that consumption of Gutka causes Oral Sub-mucous Fibrosis (OSF) and oral Cancer. Studies conducted in India indicate that the risk of developing oral Cancer is 3 to 10 times more among tobacco chewers as compared to non-users of tobacco.

Suggestions from various quarters have been received by the Government for and against the proposed ban. Other suggestions include eductional programmes about the illeffects of the products throuh mass media for consumer awareness. The Food (Health) Authorities of State/UTs have been sensitized for initiating action to promote mass awareness programmes through advertisements, lectures, exhibitions and hoardings video shows in schools/colleges for discouraging, consumption of chewing tobacco/Gutka Pan Masala. In addition, necessary labelling provisions have been made in the PFA Rules to make a statutory warning about the injurious nature of Gutka and Pan Masala to health.

[English]

Development of Airports

*13. SHRI M.V.V.S. MURTHI : SHRI RAM MOHAN GADDE :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) wethere the Union Government have recently released funds to Airports Authority of India for upgradation/development of various airports in the country;

 (b) if so, the details of funds released during the last three years and the amount actually spent on each airport;

 the details of airports likely to be upgraded and funds earmarked for each airport;

(d) whether the Government have received reports about the misuse of funds released for upgradation/ development of various airports; and

(e) if so, the details thereof and action taken thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) Details of funds released and the money spent on these projects are given in the Statement (A) and (B) attached.

(c) The details of airports being upgraded and the funds earmarked for these airpc.ts are given in Statement-C attached.

(d) and (e) No, Sir. However, the progress of the project is monitored closely and Airports Authority of India is advised to take strict disciplinary action against the persons found reponsible for delays and unsatisfactory quality of work.

Statement-A

Details of Budgetary Support (Funds Released) during the last three years

		(Rs.	in 'Crores)
Year	Projects covered in NE Region	Projects in Remote* Area	Total
1997-98	10.00	0.00	10.00
1998-99	19.92	5.08	25.00
1999-2000	7.24	17. 76	25.00
Total	37.16	22.84	60.00

* These include Projects undertaken in Kargil, Leh, Srinagar, Jammu Portblair and Amritsar.

32

Statement-B

Details of Capital Expenditure on Budgetary Support Schemes

Particulars	1997-98	1998-99	1999-2000
1	2	3	4
A. NEC Approved Schemes	<u></u>	<u>, , , , , , , , , , , , , , , , , , , </u>	<u></u>
Expansion of Terminal Complex, Agartala		3.53	4.00
Construction of operational wall around the aerodrome, Agartala		0.76	
Extension of modification of Terminal Building, Dibrugarh	0.02		0.10
Const. of new Terminal Building, Dimapur	2.68		
Const. of boundary wall, Dimapur		0.07	
Expansion and modification of Terminal Building, Guwahati	2.39	1.73	1.95
Const. of boundary wall to cover AAI land outside Operational Area, Guwahati	0.20		
Expansion of Apron, Guwahati	1.81	0.34	
Extension and modification of Terminal, Building, Imphal	3.04	7.54	4.43
Construction of Technical Block, Imphal		0.54	
Construction of peripheral road, Imphal		0.03	0.62
Electrical works of DVOR, substation, Imphal		0.39	
Construction of DVOR Building, Imphal		0.69	
Construction of Technical Block, Imphal			1.57
Construction of new Terminal Building, Lilabari	2.00	4.51	
Expansion of runway and pavements, Lilabari	1.15	4.00	3.07
Construction of operational wall, Lilabari			0.08
Expansion and Modification of Terminal, Building, Silchar	2.43	0.03	1.53
Construction of new CAT complex and new apron, Tezpur	6.88	4.50	2.87
Total	22.60	28.66	20.94
B. Schemes included under Prime Minister's Initiative			
Exp. of apron and widening of link taxi track, Agartala	1.29	1.80	0.62
Acq of land for extn. Of runway upto 12000 ft., Guwahati		2.46	
Extn. of runway to 12000 ft., Guwahati			2.68
Development of Airport, Shillong (Barapani)			0.02
Total	1.29	4.26	3.32

34

1	2	3	4
C. Schemes Recommended by the Task Force on North Eastern Region			
Strengthening of Apron and Taxi-way and provision of shoulders, Jorhat			0.01
Streng. of Apron taxiway and prov. of shoulders, Slichar		0.08	
Total	0.00	0.08	0.01
D. Schemes undertaken by AAI			
Construction of staff quarters, Guwahati	0.40	0.04	0.65
Const. of operational wall around AAI land outside operational area, Guwahati		0.02	
Const. of compound wall around Residential area, Guwahati			0.21
Extn. and Modi. of water Treatment Plant, Imphal			0.39
Const. of Boundry wall around residential qtrs., Silchar			0.17
Renovation and improvement of Turial Airport, Aizwal		0.42	
Const. of oval shaped overhead tank of NER, MISC.		0.64	
Total .	0.40	1.12	1.42
Grand Total (A+B+C+D)	24.29	34.12	25.69

(Rs. in crores)

Particulars	Airport	1997-98	1998-99	1999-2000
B) Other Remote Areas				
Expn. and Mod. of Term Bldg. Ext. of runway	Amritsar			0.80
Ext. of runway acqu. Of land and compensation	Jammu	1.84		0.83
Const. of Hostel	Jammu		0.07	0.19
Const. of Doppler Very High Omni Range/Terminal Building	Jammu		0.09	0.28
Development of Airport	Kargil	2.24		7. 96
Const. of Apron	Leh		0.02	
Const. of Residential Quarters	Leh			0.03
Central Heating in Hostel Block	Leh			0.11
Development of Term bidg complex	Portblair	3.48	5.08	9.01
Expn. of Terminal Building	Srinagar		0.57	0.27
Augmentation of Capacity of Coolling/Heating plant	Srinagar			0.36
Replacement of Public Address system etc.	Srinagar			0.10
Construction of Staff quarters	Srinagar	0.10		
Total		7.66	5.83	19.94

Statement-C

Details of Airports being upgraded and the funds Earmarked

S. No.	Name of Airport	Budget Provision (Rs. in crores)
Nor	th East Region	
1.	Agartala	12.43
2.	Tezpur	0.11
3.	Dibrugarh	2.30
4.	Dimapur	2.36
5.	Guwahati	16.44
6.	Imphai	5.66
7.	Lilabari	5.00
8.	Jorhat	0.75
9.	Silchar	2.85
10.	Shillong	0.20
Nor	thern Region – Remote Area	85
11.	Jammu	3.66
12.	Srinagar	1.05
13.	Leh	2.00
14.	Kargil	4.00
15.	Amritsar	3.00
16.	Prot Blair	5.04

[English]

Saline Forests

*14. SHRI TRILOCHAN KANUNGO : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) whether the saline coastal forests on the east coast have been destroyed;

(b) if so, the details thereof;

 (c) whether any scientific study has been made on the effects of depletion of saline forests on climate, environment and natural calamity;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to raise new saline forests on the east coast during the last three years commencing from 1997-98?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) and (b) Although the State of Forests Report, 1997 has reported a marginal increase in the saline forests in the East Coast, these areas continue to be under biotic pressure due to encroachments, aquaculture, agricultural activities, uncontrolled grazing and cutting for fuel wood.

(c) and (d) This Ministry has not commissioned any scien: ific study on the effects of depletion of saline forests on ckmate, environment and natural calamity.

(e) This Ministry is implementing a Scheme for Conservation and Management of Mangroves and Coral Reefs since 1986. The scheme includes measures for protection, conservation, afforestation and regeneration of degraded mangrove areas on the East Coast. Development of Mangroves is an identified. Thrust Area of the Ministry for priority implementation.

Air Pollution

*15. SHRI T.T.V. DHINAKARAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) whether the World Health Organisation has sponsored a study to carry out the epidemiological investigation of morbidity of air pollution in the country;

(b) if so, the details thereof;

 (c) the measures undertaken by the Government to control air pollution;

 (d) whether any survey has been conducted to study the result of such pollution-control programmes; and

(e) if so, the details in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) and (b) Yes, Sir. The World Health Organisation has sponsored a study to carry out an epidemiological study on respiratory morbidity due to air pollution in Delhi. The study was carried out by Vallabh Bhai Patel Chest Institute, Delhi which indicated higher incidence of respiratory ailments amongst the people living in polluted areas.

(c) to (e) According to the studies conducted by the Central Pollution Control Board, the ambient levels of lead in the atmosphere near traffic intersections of Delhi has been reduced by more than 60% and also considerable reduction in the ambient levels of gaseous pollutants in Delhi has been observed. The steps taken by the Government to reduce air pollution include the following:

to Questions

- Written Answers
- (1) The Government has formulated a comprehensive Policy for Abatement of Pollution that lays stress on both the control and preventive aspects of pollution.
- (2) The ambient air quality of Delhi is monitored regularly through a network of monitoring stations under the National Ambient Air Quality Monitoring Programme.
- (3) Ambient air quality standards and emission standards for industrial units have been notified.
- (4) Emissions from highly polluting industrial units and thermal power plants are regularly monitored and action is taken against the defaulting units.
- (5) Unleaded petrol is now available throughout the country. Sulphur content in petrol/diesel also has been reduced.
- (6) Gross emission standards for on-road vehicles and mass emission standards for all categories of new vehicles have been notified under the Central Motor Vehicles Rules, 1989. More stringent emission norms have also been notified.
- (7) Fiscal incentives are provided for installation of CNG kits.

Malnourished Children

*16. SHRI P. KUMARASAMY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether India alone accounts for 40 per cent of the malnourished children in the world; and

(b) if so, the remedial measures contemplated by the Government to arrest this trend?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) and (b) India accounts for 40 per cent of the world's malnourished children, as per the World Bank Report "Wasting Away-the Crisis in India". To address the problem of malnutrition the Government of India adopted the National Nutrition Policy in 1993. The Policy advocates a multi-sectoral approach for controlling the problem of malnutrition and improving nutrition of the people. The National Nutrition Policy contains short-term direct interventions as well as long term indirect interventions. A National Plan of Action on Nutrition has been developed to serve as a framework for translating the instruments of the National Nutrition Policy. The roles of 14 Departments and Ministries have been identified for nutrition promotion.

Various measures adopted by the Government to improve the nutritional status of the population including the child population, inter-alia include, increase in agricultural production; improvement of purchasing power of the people through income generation schemes; making available essential food items at subsidised costs through public distribution system; nutrition education to increase awareness and affecting behaviour change in feeding practices, including exclusive breastfeeding and appropriate complementary feeding practices in infants and young children. Supplementary feeding programmes including the Integerated Child Development Services Scheme, Special Nutrition Programme, Balwadi Nutrition Programme and Mid-day Meal Programme are under implementation.

A programme for preventation of specific micronutrient deficiency of iodine, and prophylaxis programmes for preventing blindness due to Vitamin A deficiency and nutritional anaemia due to deficiency of iron and folic acid are being implemented by the Ministry of Health and Family Welfare. A pilot project for control of micro-nutrient malnutrition is also under implementation.

National Action Programme on Desertification

*17. SHRI SURESH RAMRAO JADHAV : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) Whether the Government propose to formulate a National Action Programme to address issues relating to desertification and drought and chalk out preventive methods for its control;

(b) if so, the salient features of the Programme; and

(c) the time by which the programme is likely to be executed ?

THE MINISTER FOR ENVIRONMENT AND FORESTS (SHRI T.R. BAALU) : (a) to (c) Yes, Sir. The Ministry of Environment and Forests have initiated a process for formulating a National Action Programme. A steering committee and working groups have been set up to address various sector-specific and institutional issues, from which will also emerge a time-frame for execution of the programme.

37

(Translation)

Funds for Promotion of Youth Affairs and Sports

*18. SHRI MOHD, SHAHABUDDIN · SHRI T. GOVINDAN

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

whether the Government have received any (a) requests from different States seeking central assistance for promotion of Youth Affairs and Sports during each of the last three years and the current year;

if so, the details thereof alongwith the funds (b) made available to each State under centrally sponsored schemes during the said period, year-wise and State-wise; and

(c) the details of funds utilized by each State out of the total allocation made during the said period under each scheme?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA) : (a) and (b) The Ministry of Youth Affairs and Sports implements two Centrally Sponsored Schemes viz. National Service Scheme and Scheme of Grants for Creation of Sports Infrastructure. In the case of National Service Scheme. Central Government releases grants to State Governments/Union Territories in the ratio of 7:5 except in the case of Jammu and Kashmir and Union Territories without Legislatures. In the latter case, the entire expenditure is met by the Central Government. The grants under this Scheme are given on the basis of enrolment of NSS Volunteers

In the case of Scheme of Grants for Creation of Sports Infrastructure, financial assistance is rendered to the State Governments/Union Territories in the ratio of 50:50 except in the case of Special Category States (10 in number-7 North Eastern States plus Sikkim, Himachal Pradesh and Jammu and Kashmir). Special Cateory States are given assistance in the ratio of 75:25.

The details of grants made available during the last three financial years and the current year. State-wise, yearwise and Scheme-wise are given in Statement I and II respectively.

Since the grants are released to the State (C) Governments, the accounts of which are audited by the respective Accountant General's Offices, the utilization certificates from the State Government are normally received as soon as these accounts are audited. However, there is often a time-lag between the release of funds and the submission of utilisation certificates by the States/UTs.

Statement-I

S.No.	State/UT	1997-98	1998-99	1999-2000	2000-2001
1	2	3	4	5	6
I. An	dhra Pradesh	1,49,89,333	1,49,89,333	1,54,00,000	1,25,12,500
2. As	sam	23,10,000	Nil	Nil	Nil
). Arı	unachal Pradesh	1,60,417	1,60,417	1,66,833	1,25,125
. Bih	ar	55,56,833	Nil	Nil	Nil
. Gu	jarat	83,41,666	83,41,667	89,83,333	72,66,875
. Go	a	7,70,000	7,70,000	8,47,000	6,73,750
. Ha	ryana	57,75,000	57,75,000	62,88,333	51,97,500
. Hin	nachal Pradesh	33,36,666	Nil	36,31,833	28,87,50 0
. Jar	nmu & Kashmir	15,40,000	15,40,000	15,40,000	16,50.00 0
0. Ka	mataka	1,02,66,666	1,54,00,000	1,66,83,333	1,34 75 8 .05
1. Kei	ala	89,63,333	89,83,000	102,46,667	8,18 ,249

National Service Scheme (NSS)

41 Written Answers

SRAVANA 2, 1922 (Saka)

to Questions

42

2	3	4	5	6
12. Madhya Pradesh	1,05,23,333	1,15,50,000	1,15,50,000	86,62,500
13. Manipur	6,54,500	9,11,167	9,62,500	7,70,000
14. Maharashtra	2,25,86,667	2,25,86,667	2,38,70,000	1,92,50,000
15. Meghalaya	8,98,333	8,98.333	Nil	7,70,000
16. Nagaland	2,56,667	2,56,667	2,82,333	2,88,750
17. Mizoram	19,25,000	19,25,000	20,53,333	16,35,750
18. Orissa	1,05,87,500	1,05,87,500	1,11,65,000	86,62,500
19. Punjab	1,09,08,333	1,41,16,667	1,41,16,667	1,05,87,500
20. Rajasthan	89,83,333	1,05,87,500	1,12,29,167	91,43,750
21. Sikkim	3,85 ,0 00	3,85,000	Nil	3,17,625
22. Tamil Nadu	1,92,6 0,667	1,92,60,667	2,11,75,000	1,63,62,500
23. Tripura	12,83,333	12,83,333	14,11,667	11,55,000
24. Uttar Pradesh	1,54,00,000	1,79,66,667	1,92,50,000	1,55,34,750
25. West Bengal	38,50,000	38,50,000	57,75,000	Nil
26. Andaman & Nicobar	55,000	55,000	1,32,000	99,000
27. Chandigarh	13,20,000	13,20,000	13,20,000	10,72,500
28. Delhi	59,03,333	Nil	Nil	Nil
29. Pondicherry	7,40,833	Nil	8,34,167	5,81,300
30. Lakshadweep	66,000	66,000	74,800	56,100
31. Dadar & Nagar Have	əli 88,000	88,000	88,000	66,000
32. Daman & Diu	1,32,000	1,32,000	1,45,200	1,08,900

Statement-II

Scheme of Grants for Creation of Sports Infrastructure

S.No	State/UT	1997-98	1998- 99	1999-2000	2000-2001
1	2	3	4	5	6
1. /	Andhra Pradesh	45,00,000	-	-	-
2 . /	Arunachal Pradesh	Nil	15,00,000	-	-
3.	Assam	33,00,000	2,00,000	2,50,875	1,75,500
4.	Bihar	Nil	23,79,000	-	-
5.	Goa	Nil	Nil	Nil	-
6 .	Gujarat .	7,12,000	10,80,000	67,04,800	-
7.	Haryana	51,94,500	9,30.600		-
8.	Himachal Pradesh	95,05,275	29,74,820	10,00,000	-

43 Written Answers

JULY 24, 2000

to Questions

44

2	3	4	5	6
9. Jammu & Kashmir	38,90,000	Nil	88,775	_
10. Karnataka	73,24,850	21,39,350	83,15,850	45,00,000
11. Kerala	40,99,170	2,04,300	6,39,518	45,00,000
12. Madhya Pradesh	21,60,000	5,00,000	41,47,000	-
13. Maharashtra	15,80,000	26,00,000	44,04,800	-
14. Manipur	10,00,000	Nil	17,00,000	-
15. Meghalaya	Nil	Nil	-	_
16. Mizoram	Nil	21,54,900	-	-
17. Nagaland	30,00,000	70,00,000	1,10,00,000	-
18. Orissa	Nil	Nil	-	-
19. Punjab	Nil	Nil	2,24,72,000	-
20. Rajasthan	8,21,200	5,21,800	5,59,150	-
21. Sikkim	8,10,000	Nil	27,606	-
22. Tamilnadu	25,52,400	60,650	20,93,915	-
23. Tripura	1,23,67,500	Nil	76,95,500	-
24. Uttar Pradesh	21,50,000	15,00,000	-	50,000
25. West Bengal	Nil	1,46,000	-	-
26. Delhi	Nil	8,11,000	16,00,000	-
27. A & N Islands	Nil	Nil	Nil	N
28. Chandigarh	17.50,000	Nil	Nil	N
29. Dadar & Nagar Haveli	'Nil	Nil	Nil	N
30. Daman & Diu	2,82.000	Nil	Nil	N
31. Pondicherry	Nil	Nil	Nil	N
32. Lakshadweep	Nil	Nil	Nil	N

[English]

Finance/Material for Upgrading of National Highways

*19. SHRI B. VENKATESHWARLU : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Union Government have received representations from some States like Andhra Pradesh and Tamil Nadu for adequate finances and material help in upgrading the National Highways to strengthen road infrastructure in the States; (b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF SURFACE TRANSPORT (SHRI RAJNATH SINGH) : (a) to (c) Yes, Sir. Allocation to States has been increased last year to upgrade and strengthen National Highways in the States. The actual allocation depends upon the total budgetary provisions made for National Highway sector. A statement showing the Statewise allocations for the last three years is attached. This shows the actual State-wise increase in allocation during the last and the current year.
46

Statement

Allocation of Funds for Development of National Highways (Rs. in lakhs) in various States during the Last three years and current year

I. Name of State/ Io. UT	1997-98	1998-99	1999-2000	2000-2001
2	3	4	5	6
. Andhra Pradesh	2949.83	4500.00	5045.00	9100.00
. Assam	1821.00	2600.00	4186.83	5800.00
B. Bihar	1900.00	3405.31	6000.00	8800.00
. Chandigarh	30.00	82.00	100.00	150.00
5. Delhi	800.00	1400.00	700.00	1200.00
6. Goa	900.00	1100.00	1700.02	2300.00
7. Gujarat	3675.00	5346.96	7307.12	8810.00
3. Haryana	1100.00	2613.50	4200.00	5800.00
9. Himachal Pradesh	1700.00	2500.00	4000.00	4700.00
10. Jammu & Kashmir	150.00	100.00	100.00	150.00
11. Karnataka	2900.00	3500.00	4600.08	7800.00
12. Kerala	3600.00	6744.46	10468.12	10500.00
13. Madhya Pradesh	1700.00	2200.00	3226.75	10000.00
14. Maharashtra	2900.00	4811.63	10354.31	11500. 00
15. Manipur	700.00	700.00	1010.75	1600.00
16. Meghalaya	920.00	1000.00	1730.28	2000.00
17. Mizoram	0.00	0.00	300.00	1200.00
18. Nagaland	100.00	200.00	800.00	1150.00
19. Orissa	2600.00	4000.00	3850.00	7000.00
20. Pondicherry	70.00	100.81	319.46	200.00
21. Punjab	1300.00	2500.65	1819.56	4800.00
22. Rajasthan	2550.00	3450.00	4550.30	11000.00
23. Tamil Nadu	2500.00	3624.75	6500.00	10200.00
24. Tripura	0.00	0.00	50.00	0.00
25. Uttar Pradesh	4608.00	7078.14	9155.35	13684.00
26. West Bengal	5375.00	7150.94	5138.02	8800.00
27. Joggigappa Bridg e	1244.00	0.00	0.00	0.00
28. Ministry	0.17	3.86	20.00	300.00
Sub Total	55124.00	79213.01	108462.00	151544.00

1 2	3	4	5	6
29. BRDB	7031.00	8500.00	11230.00	13592.00
30. NHAI	29000.00	10100.00	119200.00	201000.00
31. EAP	68830.00	54938.00	94624.00	
Grand Total	159985.00	152751.01	333516.00	

Allocation of Funds for Maintenance and Repairs (Rs. in lakhs) in various States during the last three years and current year

SI. Name of State/ No. UT	1997-98	1998-99	1999-2000	1999-2000 (SRP)	*2000-2001
1 2	3	4	5	6	7
1. Andhra Pradesh	3898.00	4568.40	3440.260	3457.00	• 3030.00
2. Arunachal Pradesh	0.00	0.00	0.000	0.00	0.00
3. Assam	1162.55	2815.51	3420.00	2000.00	2631.48
4. Bihar	3410.77	3336.97	5807.64	6100.00	3633.70
5. Chandigarh	71.00	48.04	91.5000	50.00	41.00
6. Delhi	330.20	210.00	139.840	0.00	82.00
7. Goa	450.39	617.08	826.690	600.00	328.53
8. Gujarat	3758.96	3296.94	2318.170	1502.00	1950.00
9. Haryana	772.34	1239.42	1611.700	400.00	1410.00
10. Himachal Pradesh	2034.32	2256.01	2326.240	400.00	1127.26
11. Jammu and Kashmir	87.40	129.65	302.260	0.00	274.12
12. Karnataka	3002.90	3111.75	3921.040	4524.00	2897.67
13. Kerala	2268.11	2090.63	4059.000	1250.00	1319.03
14. Madhya Pradesh	3313.78	3945.04	5573.14	1000.00	5715.46
15. Maharashtra	5157.68	4957.67	4654.63	3994.00	3515.00
16. Manipur	277.03	365.59	876.08	0.00	724.49
17. Meghalaya	584.54	625.80	905.89	400.00	698.59
18. Mizoram	0.00	0.00	380.00	400.00	570.22
19. Nagaland	37.11	382.90	501.63	423.00	261.25
20. Ori ssa	2522.00	2761.15	3622.24	2016.00	2926.99
21. Pondicheery	29.96	64.18	105.00	164.00	70.00
22. Punjab	1357.75	1538.81	1235.80	400.00	1690.00
23. Rajasthan	3841.71	3718.19	3320.00	4500.00	4307.25

49

SRAVANA 2, 1922 (Saka)

to Questions

50

1	2	3	4	5	6	.7
24.	Sikkim	0.00	0.00	0.000	0.00	0.00
25.	Tamil Nadu	2981.37	3740.00	5479.66	8000.00	3388.79
26 .	Tripura	0.00	0.00	24.00	0.00	60.00
27 .	Uttar Pradesh	4949.19	6128.44	6105.49	4074.00	4649.82
28.	West Bengal	3264.94	2757.83	3700.00	2560.00	2109.80
29.	NHAI	375.00	274.00	4000.00	0.00	9136.00
3 0.	BRDB	0.00	0.00	0.000	93.72	2387.00
31.	Other Institutions	13.00	0.00	0.00	0.00	0.00
	Total	49750.00	54980.00	68758.00	48307.72	60935.45

*Earmarked for the current year

[Translation]

Recycling of Hospital Wastes

*20. DR. ASHOK PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that not only injection needles and syringes but also the used cotton of hospitals are being recycled for making cotton carpets, pillows and matresses which is quite hazardous for human health;

(b) if so, whether the Government have taken any stern action to check such recycling of hospital wastes; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR) : (a) No such incident has come to the notice of Ministry of Health and Family Welfare. However, in Central Government Hospitals in Delhi, the injection needles, syringes and used cotton including other infectious wastes are disposed off as per the guidelines provided under the Bio-Medical Waste (Management and Handling) rules, 1998.

(b) and (c) The Government requested all States/Union Territories to take necessary steps to ensure that the rules as stipulated in the Bio-Medical Waste (Management and Handling) Rules, 1998 are implemented in letter and spirit and to set up an inspection procedure to ensure that disposable items are segregated and treated properly before disposal so that the same are rendered unuseable.

Recognition of Ayurvedic Medicines in Western Countries

1. SHRI JAI PRAKASH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state : (a) whether the Ayurvedic medicines have got expected recognition in the Western countries so far;

(b) if so, the details thereof;

(c) if not, the reasons therefore;

 (d) whether the Government propose to formulate any scheme to bring international recognition to the traditional ayurvedic system of medicines and popularize it in the Western countries;

(e) if so, the details thereof;

 (f) whether any talks were held with the President of the Scientific Advisory Committee of the World Health Organisation during the visit of India in this regard;

(g) if so, the details thereof; and

(h) the details of breakthrough achieved in this regard, if any, during the recently, concluded visit of the Health Minister to America ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (h) Information is being collected and will be laid on the table of the House.

[English]

Widening/Development of National Highways in A.P.

2. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Chief Minister of Andhra Pradesh has met him in the month of May, 2000;

(b) if so, whether he has been urged to take up widening and development work of National Highways in the State at a cost of Rs. 300 crore;

(c) the details of Central assistance sought in laying
 195 km long Hyderabad bypass express way;

(d) whether his Ministry was also urged to ensure adequate work orders for the Hindustan Shipyard Limited at Visakhapatnam; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) Yes, Sir.

(b) The Hon'ble Chief Minister, Andhra Pradesh has requested for sanction of road widening and improvement works costing Rs. 95.29 crore.

(c) Assistance of Rs. 400 crore has been sought for the construction of 195 Km Hyderabad bypass expressway.

(d) and (e) Yes Sir. For ensuring adequate work orders for Hindustan Shipyard Ltd., Visakhapatnam, it was urged, (l) to issue instructions to SCI, DCI, etc. for placement of orders on nomination basis; (ii) re-introduction of Pari-Passu obligations; (iii) provide adequate funds for salary and wages; and (iv) revise pricing formula to attract ship owners.

The revised shipbuilding pricing policy inter-alia, envisaging shipbuilding subsidy both for domestic and export orders is already in vogue w.e.f. 14.8.97. Action has also been initiated to further modify the policy so as to help the shipyards obtain more shipbuilding orders. Government has, however, been helping the Public Sector Shipyards, including HSL, in the matter of obtaining orders. Various Ports and PSUs under this Ministry have been requested to consider the feasibility of placing orders on Public Sector Shipyards for their requirements on nomination basis or on tender basis, as may be decided by the respective Boards. This has helped HSL to improve its order book position. At present, there is no proposal from HSL to seek non-plan assistance from Govt. for salary and wages of their employees.

Declaration of National Waterways

3. SHRI SANAT KUMAR MANDAL : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the Government have any plans to declare Sunderban rivers as National Waterways;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b) Yes, Sir. There is a proposal to declare Sunderbans waterway from Haldia to Raimongol river (19) KM) as a National Waterway.

(c) Does not arise.

Under utilisation of Airports

4. SHRI SUBODH MOHITE : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether most of the airports are under utilisation in the country;

(b) if so, the passenger handling capacity and cargo traffic of each airport;

(c) the actual passenger and cargo traffic handled by each airport during the last three years, year-wise; and

(d) the steps proposed to be taken by the Government for full utilisation of these airports?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) and (c) Statements-I and II showing the passenger/ cargo handling capacity and actual number of passenger/ cargo traffic handled at major airports which handle maximum number of passenger/cargo traffic are attached.

(d) Utilisation of airports will depend upon growth in air traffic which is largely contingent upon the economic development in the country. Moreover, steps have been taken for promotion of small aircraft to improve connectivity and to provide additional capacity on international routes under a more liberal bilateral regime, which would facilitate better utilisation of the airports.

Statement-I

The Passenger handling capacity as well as actual number of Passengers handled in each Airport during 1997-98, 1998-99 and 1999-2000

SI. No	•	Passenger Handling		Passenge andled dur	
		Capacity (In lakhs)	1997- 98	1998-99 (In lakhs)	1999-2000
1	2	3	4	5	. 6
1.	Mumbai	114.50	110.11	110.19	115.59

53

Written Answers

SRAVANA 2, 1922 (Saka)

to Questions

54

1 2	3	4	5	6
2. Delhi	106.00	78.20	78.83	83.14
3. Chennai	48.50	35.00	35.24	36.47
4. Calcutta	42.20	25.13	25.21	25.9 9
5. Trivandrum	11.60	11.45	11.38	10.34
6. Bangalore	33.00	19.07	19.97	21.56
7. Hyderabad	30.00	12.47	13.52	14.10
8. Ahmedabad	7.00	7.93	7.72	8.19
9. Goa	10.41	6.91	7.09	7.59
10. Calicut	8.52	5.00	5.06	5.30
11. Guwahati	3.32	3.87	3.71	4 .09
12. Coimbatore	5.00	2.26	2.24	2.31
13 Varanasi	2.50	2.41	2.22	1.97
14. Mangalore	3.00	2.23	2.18	2.13
15. P une	3.00	2.79	3.14	3.44
16. Nagpur	7.00	2.21	2.21	1.95
17. Vadodara	3.59	2.20	2.24	1.77
18. Jaipur	5.00	2.30	2.32	2.67
19. Srinagar	4.00	2.10	1.95	2.44
20. Lucknow	7.50	1.96	2.11	2.83
21. Jammu	3.00	2.37	2.43	2.65
22. Agartala	3.00	1.77	1.86	1.87
23. Udaipur	1.50	1.36	1.26	1.50
24. Trichy	1.80	0.77	0.81	0.80
25. Patna	3.76	1.34	1.28	1.70
26. Indore	2.00	1.47	1.46	1.50
27. Bhubaneshwa	ur 5.00	1.31	1.37	1.36
28. Imphal	1.50	1.91	0.93	1.10
29. Aurangabad	2.00	0.91	0.93	0.98
30. Bagdogra	2.00	1.00	1.06	1.23
31. Madurai	1.00	0.63	0.84	0.83
32. Visakhapatna	m 2.00	0.98	1.0 9	1.27
33. Silchar	2.00	0.72	0.74	0.73
34. Rajkot	2.25	0.73	1.00	1.10
35. Dibrugarh	1.50	0.66	0.64	0.67
36. Bhavnagar	2.00	0.60	0.57	0.56

1 2	3	4	5	6
37. Khajuraho	3.00	0.70	0.66	0.67
38. Leh	2.00	0.70	0.90	0.98
39. Port Blair	2.00	0.64	0.73	1.08
40. Ranchi	2.50	0.55	NA	0.49
41. Bhopal	2.00	0.68	0.71	0.69
42. Jodhpur	4.00	0.54	NA	0.44
43. Bhuj	1.00	0.43	0.56	0.59
44. Agra	1.20	0.56	0.45	0.44

Statement-II

The Cargo Handling Capacity as well as actual number of Cargo Handled in each Airport during 1997-98, 1998-99 and 1999-2000

SI. Airports		Cargo	Actual C	Actual Cargo Traffic Handled		
No.		Handling		during		
		Capacity	1997-98	1998-99	1999-2000	
		(In Tonnes)		(In Tonnes	;)	
1.	Mumbai	322000	253610	243580	276660	
2.	Delhi	245000	202570	198430	219130	
3.	Chennai	138000	74830	74140	99580	
4.	Calcutta	26000	47380	49060	53660	

Construction of National Highway-208

5. SHRI P. RAJENDRAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of steps taken for expediting construction work of NH 208 for the last six months; and

(b) the present status of construction work of Quilon By-pass of National Highway-47 and the time scheduled for its completion ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) Four estimates costing Rs. 137.00 lakhs on National Highway-208 have been sanctioned during 1999-2000. In addition, two estimates costing about Rs. 309.00 lakh under Improvement of Riding Quality Programme have also been sanctioned.

(b) The Quilon Bypass is proposed to be constructed in 4 Phases. Phase-I is completed and is opened to traffic. Phase-II is completed except Rail Over Bridge (ROB). The Railways are being pursued for early completion of R.O.B. The work of Phase-III and IV of this bypass is to be taken up under Build, Operate and Transfer (BOT) Scheme, depending upon the viability of the project, which is under study by the consultant. The consultant report is expected to be submitted by the end of August, 2000.

Increase in cases of Tuberculosis

6. SHRI G.M. BANATWALLA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether tuberculosis disease is rising in alarming proportions;

(b) if so, the number of TB patients detected and died during each of the last three years, State-wise;

 (c) whether the WHO and the Central Government have conducted any survey recently regarding this disease;

(d) if so, when was the latest survey conducted and the main findings of the survey;

(e) whether India accounts for 30 per cent of the total deaths caused by TB in the World and the global position of India in this regard; and

(f) if so, the steps taken to eradicate this disease ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) No, Sir. The trend of TB cases in the country reported under the programme over the last several years has been more or less static.

(b) The number of TB patients reported to the programme during the last three years state-wise is given in the statement attached.

(c) and (d) No, Sir. The last survey was conducted by Indian Council of Medical Research (ICMR) during 1957-58. The survey had reported a prevalence rate of 4/1000 bacteriologically positive cases and 11/1000 radiological suspects.

(e) Under NTCP, deaths were not reported. It is estimated that in India death rate in TB patient is about 25%. However, after implementation of RNTCP, death rate has been reduced to less than 5% in the areas implementing RNTCP.

(f) To control tuberculosis, Revised National Tuberculosis Control Programme (RNTCP) is being implemented in the country in a phased manner to cover a population of 500 million by 2002. RNTCP ensures a success rate of 80%. Emphasis is also on identification and cure of sputum positive patients who are the main source of infection in the community.

Statement

National Tuberculosis Control Programme (State wise case detection)

(0101	e wise case	detection	
Name of the	Total	Total	Sputum
State	cases	cases	Positive cases
	1997-1998	1998-1999	1999-2000
1	2	3	4
Andhra Pradesh	74137	78457	24892
Arunachal Pradesh	3601	5746	400
Assam	18625	19847	209
Bihar	11133	27707	1255
Goa	2810	2748	278
Gujarat	104635	125584	34911
Haryana	37668	33384	2327
Himachal Pradesh	5347	5768	512
Jammu & Kashmir	26993	18258	533
Karnataka	78893	68149	20202
Kerala	19711	13608	0
Madhya Pradesh	77045	78390	23683
Maharashtra	202299	195246	60222
Manipur	3469	2620	1012
Meghalaya	3060	2786	476
Mizoram	1332	1390	282
Nagaland	1626	2380	643
Orissa	24912	21550	4906
Punjab	42121	39520	8706
Rajasthan	46071	52072	20178
Sikkim	1661	2104	417
Tamil Nadu	114165	116195	25756
Tripura	2601	3340	981
Uttar Pradesh	289431	262739	655 9 6
West Bengal	66018	62428	4006
Pondicherry	711	3868	88
A and N Islands	1819	720	23
Chandigarh	506	1801	187
D and N Haveli	-	265	41

2	3	4
43313		19264
145		0
3417		1303
1309675	1248672	323289
	43313 145 3417	43313 145 3417

* For more effective control of spread of infection, the reporting of sputum positive cases has been restored to.

Flight from Trivandrum to Sharjah by Indian Airlines

7. SHRI KODIKUNNIL SURESH : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Government propose to start a new flight service from Trivandrum to Sharjah via Maldives by Indian Airlines; and

(b) If so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) Does not arise.

[Translation]

Development of Youth Affairs and Sports

8. PROF. RASA SINGH RAWAT : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state : (a) the targets fixed and the provision made by the Government in regard to the Youth Affairs and Sports during the Ninth Five Year Plan;

(b) whether the Government contemplate to strengthen the Nehru Yuva Kendras in the country and Rajasthan in particular;

(c) if so, the details thereof and

(d) the present position of Youth Affairs and Sports activities in Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) The Ministry of Youth Affairs and Sports implements a number of Schemes for promotion and development of Youth Affairs and Sports. However, all the Schemes do not have physical targets. The details of some of the Schemes where physical targets have been fixed for the Ninth Five Year Plan are given in the Statement. The total financial allocation in regard to Youth Affairs and Sports during the Ninth Five Year Plan is Rs. 826.09 Crores, as approved by the Planning Commission.

(b) and (c) There is no proposal under consideration of the Government to strengthen the Nehru Yuva Kendras in the country in general and Rajasthan in particular except that efforts are being made to enhance the programme funds for these Kendras.

(d) The activities in the field of Youth Affairs and Sports are being undertaken in Rajasthan as in the rest of the country under all Schemes circulated by this Ministry to the various State Governments.

Statement

Physical targets (Ninth Plan) under various Schemes of Ministry of Youth Affairs and Sports

SI.No	b. Scheme/Programme	Unit	Target
1	2	3	4
A. 1	Youth Affairs		
1. 1	National Service Scheme	No. of Volunteers No. of Camps	18,00,000 15,000
I	Nehru Yuva Kendra Sangathan and IDARAs (Information Development and Resource Agencies)	No. of programmes	18,820
	Assistance to Voluntary Organisations engaged in youth welfare activities	No. of youth	30,000
4.	National Service Volunteer Scheme	No. of volunteers	19,000

59

Written Answers

60

1	2	3	4
5.	Common wealth Youth Programme	No. of meetings No. of Youth Exchange Programme	18 12
6.	Assistance to Youth Clubs	No. of youth clubs	5,000
7.	Training to Youth	No. of youth	7,500
8.	Special Scheme for promotion of youth activities among backward tribes	No. of youth	30,000
В.	Sports		
1.	Grants for supply and installation of synthetic surfaces	No. of surfaces each year	4-5 (Hockey and Athletic)
2.	Sports Scholarship	No. of Scholarship each year (maximum)	State-level2500National level800College/University level400Sr. Women20Women doing Diploma10Women doing PHD5
3.	National Physical Fitness Programme	No. of Schools	To cover all Sec/Sr. Sec. Schools which have the facility of physical teacher.

[English]

Creation of New Medical Board

9. SHRI SHEESH RAM SINGH RAVI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply to USQ No. 1403 dated December 7, 1999 regarding creation of the new medical board and state :

(a) whether the panel has since submitted its report;

(b) if so, the details of recommendations made by the said panel; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) The information is being collected and will be laid on the table of the Sabha. '

Examination of Rape Victims by Doctors

10. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state : (a) whether rape victims are examined by doctors particularly in rural areas unless Police forward the case to them;

(b) if so, the details of guidelines issued by the Government to doctors in such cases;

(c) if not, the reasons therefore;

 (d) whether Supreme Court has recorded recently its strong disapproval of the practice of doctors in such cases; and

(e) if so, the steps being taken by the Government to issue instructions to doctors to examine the rape victims even without referring the case by Police?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (e) The information is being collected from State Governments to be placed before the House.

[Translation]

Opening of New Medical Colleges in U.P.

11. SHRI BHAL CHANDRA YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state : (a) whether the Government propose to open new medical colleges in Uttar Pradesh;

- (b) if so, the details of locations thereof; and
- (c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) No. Sir.

(c) The Central Government have been permitting opening of new medical colleges under the provision of indian Medical Council Act, 1956 and the Regulations made thereunder. Under these provisions public and private sectors are eligible to apply for permission to open medical college in any State/U.T.

English]

51

Expansion of Postal and Telecommunication Facilities

12. SHRI JAI BHADRA SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of the programmes drawn up for the expansion of postal and telecommunication facilities in the rural areas of the country during the Ninth Five Year Plan period; and

(b) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) The details of the post offices opened in Rural areas in first three years of 9th Five Year Plan, and proposed to be opened for remaining two years of the Plan and details for the 9th Plan of Department of Telecom Services are given in Statement-I attached.

(b) The information in respect of Post Offices actually opened in first three years of the 9th Five Year Plan and that of Department of Telecom Services is given in Statement-II attached.

Statement-I

(A) Targets for opening of Post Offices and PSSKs during the 9th Five Year Plan

Year	No. of Branch Post Offices	No. of Panchayat Sanchar Sewa Kendras
1997-98	500	Nil
1998-99	598	200
1999-2000	500	500
2000-2001	500	1000
2001-2002	500	1000

- (B) The Ninth Five Year Plan of DTS envisages :
 - (i) To provide telephone on demand all over the country including rural areas by 31.3.2002 with private sector complementing the efforts of Government.
 - (ii) To provide telephone facility in all villages by 31.3.2002 with the private sector complementing the efforts of Government.
 - (iii) To provide STD facility to all the exchanges by the year 2000.
 - (iv) To provide reliable media to all exchanges.

Statement-II

(A) Post Offices and PSSKs opened in rural areas during 9th Five Year Plan

Year	No. of Branch Post Offices	No. of Panchayat Sanchar Sewa Kendras
1997-98	401	1
1998-99	598	224
1999-2000	385	486

- (B) (i) During the first three years of Ninth Five Year Plan 25.18 lakh new telephone Connections were provided in the rural areas of the country.
 - (ii) 3.76 lakh villages were provided telephone facility by 30.6.2000. The remaining villages will be covered progressively by the end of the Ninth Five Year Plan with the private operators complementing the efforts of the Government.
 - (iii) STD facility has already been provided in 24,211 exchanges out of a total of 27,730 Exchanges.
 - (iv) 17, 244 Exchanges have reliable media already. Remaining Exchanges will be provided reliable media progressively by the end of the Ninth Five Year Plan.

National Immunisation Programme in Orissa

13. SHRI ANADI SAHU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether Infant Mortality Rate and Child (0-4 years) Mortality Rate (both rural and urban) in Orissa are much more than the national average; (b) if so, the details thereof during the last three years;

(c) the preventive measures being taken to tackle such menace; and

(d) the present status of National Immunisation Programme in Orissa ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Yes, Sir.

(b) As per the estimates of Sample Registration System (SRS), Infant Mortality Rate and Child (0-4 years) Mortality Rate in Orissa and India for the last three years are given below :-

Year	Infant Mortality Rate		Child Mortality	
	Orissa	India	Orissa	India
1996	96	72	32	24
1997	96	71	31	24
1998	98	72	28	23

(c) Under the Representative and Child Health Programme, immunisation against six Vaccine Preventable Diseases, management of acute respiratory infections and diarrhoeal diseases, essential new-born care and prophylaxis against Nutritional anemia and Vitamin A deficiency are being provided.

(d) The reported coverage in the State of Orissa in percentage under National Immunisation Programme during the year 1999-2000 is as under :-

BCG	104.5
DPT-3	92.9
OPV-3	93.1
Measles	84.9
TT (PW)	78. 9
(Figures provisional)	

[Translation]

illegal Mining of Bauxite

14. SHRI RAMANAND SINGH : Will the Minister of MINES be pleased to state :

 (a) whether the period of some of the leases granted for mining of Bauxite in Satna district of Madhya Pradesh has expired and the lease holders are undertaking illegal mining; (b) if so, whether the precious forest reserves are depleting as a result thereof; and

(c) if so, the steps taken or proposed to be taken by the Government for controlling of such illegal mining?

THE MINISTER OF YOUTH AFFAIRS SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA): (a) to (c) Instances from time to time ara brought to the notice of the Central Government that mining is being continued by the mining lease holders in the States (including State of Madhya Pradesh) after expiry of mining leases. Under Rule 24A of Mineral Concession Rule: (MCR), 1960, if the mining lease holder applies for renewal of mining lease within the prescribed time, he can continuemining operations even after expiry of the mining lease period till the State Government passes order on the renewal of mining lease application.

As per information furnished by Indian Bureau of Mines, a subordinate office of the Ministry of Mines, eleven bauxite mining leases are working in Satna district of Madhya Pradesh wherein mining lease period has expired.

Controlling of illegal mining falls under the purview of the State Governments. To strengthen their hands, recently the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 has been amended to delegate powers to State Governments to frame rules for preventing illegal mining etc.

Medicine for Cardio Vascular Disease

15. KUMARI BHAVANA PUNDLIKRAO GAWALI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government have achieved any success in formulating the medicine 'Strepto Finex' for the treatment of Cardio Vascular diseases;

(b) if so, the details thereof; and

(c) the time by which this medicine is likely to be produced and made available in the open market?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) No formulation like 'Strepto finex' for the treatment of cardiovascular disease is known to be available. However, streptokinase, a blood clot lysing agent is used for treatment of acute myocardial infarction (heart attack) and similar problems. It is freely available in the country. [English]

Medicines for Leprosy Eradication Programme

16. SHRI RAGHUNATH JHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of medicines purchased by DGHS through Medical Store Depot under Leprosy Eradication Programme during the last three years, year-wise and depot-wise;

(b) the total quantity of medicines required and purchased during the above period;

(c) whether the medicines were purchased more in quantity in comparison to the total requirement;

(d) whether these medicines have outlived their lives before the same could be used;

(e) if so, the reasons for non-utilisation of these medicines in time and the total amount involved therein;

 (f) whether the Government have made any enquiry in this regard;

(g) if so, the details of the outcome thereof; and

(h) if not, the action taken by the Government against the guilty officials?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) No medicine were purchased during the last three years as the entire quantity of medicines required was supplied by WHO free of cost.

(c) to (e) Does not arise.

- (f) No, Sir.
- (g) and (h) Does not arise.

Purchase of Microscopes at Higher Prices

17. SHRI RAMJEE MANJHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Director General of Health Services purchased microscopes at much higher rates than offered by way of tender during 1995;

(b) if so, the reasons therefore alongwith the total amount involved therein;

(c) whether the Government have made any enquiry in this matter;

(d) if so, the details thereof;

 (e) whether a lot of irregularities are going on in the purchases without any check and fixing any responsibility;

(f) if so, the action taken against the members of the purchase committee; and

(g) if not, the steps taken/proposed to be taken to curb such irregularities ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (d) DGHS purchased 160 binocular microscopes for TB Division in 1996 from the lowest responsive bidder. No inquiry was conducted in this matter. However, there was a complaint with reference to the purchase of 1015 microscopes made through HSCC for the National Malaria Eradication Programme in 1995-96. The matter was examined in consultation with the Central Vigilance Commission who found that procedures were followed for calling and obtaining the tenders and accepting bid was as per Rules. They also stated that there was no case regarding procurement of the microscopes at unreasonable rates.

(e) No, Sir.

(f) Does not arise.

(g) It is being ensured that proper procedures are followed in purchase.

Seperate Arrangement for CGHS Beneficiairies

18. SHRI C.N. SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether there is any seperate arrangement to examine the CGHS beneficiaries in Orthopaedic, Cardiology and other departments in Safdarjung Hospital, New Delhi;

(b) if so, the details thereof;

(c) if not, whether these beneficiaries have to stand in queue with other patients;

(d) if so, the steps taken to make seperate arrangements for the CGHS beneficiaries to provide desired medical care to them and improve the sanitation conditions in the said hospital;

(e) whether the OPDs and wards remain dirty particularly the lavatory blocks of the New OPD building;

(f) if so, the reasons therefore;

(g) the number of patients died in Government hospitals including AIIMS in Delhi due to the negligence of the doctors during the last one year in comparison to each of the last three years; and

(h) the steps taken/proposed to be taken by the Government against such negligence of doctors in the said hospitals ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) There is no seperate arrangements to examine CGHS beneficiaries in Orthopaedic, Cardiology and in some other departments in Safdarjung Hospital. However, CGHS beneficiaries are seperately examined in CGHS Specialist Wing in the following Specialties :-

Medicines

Surgery

Eye

Obsterics and Gynae

ENT

Dental

Paediatric

Skin

Neurology

(c) Yes, Sir.

(d) There is no such proposal under consideration of the Government for seperate arrangements for CGHS beneficiaries in so far as Orthopaedic, Cardiology and other departments are concerned, in view of financial constraints.

(e) to (h) The complaints received alleging negligence in treatment leading to death of patients in AIIMS and three Central Government hospitals are sent to the respective hospitals for enquiry. No report confirming death due to negligence has been received.

Regarding improvement in sanitation conditions, etc. it is a continuous process and the hospitals have been instructed by Ministry of Health to maintain proper sanitary conditions.

Medicines Purchased by Medical Stores Depot, Mumbai

19. SHRI PRABHUNATH SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state : (a) whether the medicines purchased by Medical Stores Depot, Mumbai have been used before their expiry date during each of the last three years;

(b) if so, the details of those medicines which have been used/unused during the above period alongwith the reasons, in case, for non-utilisation;

(c) whether any responsibility has been fixed for such purchases;

(d) if so, the details thereof; and

(e) if not, the measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) All the medicines purchased by Government Medical Stores Depot, Mumbai, during the last three years have been used before expiry date of those medicines except one medicine.

(b) The details of unused time-expired medicines are given below :-

Name of Medicine	Unused Quantity	Value (Rs.)
1. Amoxycillin (Suspension)	643 bottles	6018.00

(Non-utilisation of the above mentioned medicine was mainly due to decline in demand).

(c) and (d) Does not arise in view of (b) above.

(e) The following measures have been taken to minimise time expired medicines :-

- (a) Prohibiting stock building of proprietory drugs.
- (b) Stock building is allowed only for fast moving Generic Drugs for a period of two to three months.

Infrastructure Network of Civil Aviation in Maharashtra

20. SHRI ANANT GUDHE : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Government have recently reviewed the performance of projects approved, launched, under progress for expansion and strengthening infrastructure network of civil aviation in Maharashtra;

(b) if so, the details thereof, project-wise;

(c) the details of plan allocations made for various projects in Maharashtra during the current year alongwith the targets set; and (d) the details of fresh proposals received from Maharashtra State and action taken thereon?

Written Answers

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) and (c) The details of performance and plan allocations of various projects in Maharashtra are :-

- (1) Site survey is being carried out for construction of technical block cum control tower at Nagpur airport with a plan allocation of Rs. 5 lakhs. Work is in progress for expansion and strengthening of Apron at a cost of Rs. 47 lakhs with probable date of completion in December, 2000.
- (2) During 2000-2001, an allocation of Rs. 50 lakhs has been made for expansion of apron in the Civil Enclave at Pune and Indian Air Force have been requested for release of 5 acres of additional land.
- (3) Work is in progress for face lift of terminal building at Aurangabad airport. The projects in Phase-II i.e. extension of runway, apron, construction of new terminal building and car parking area at a cost of Rs. 67.11 crores will be taken up on receipt of the approval of Overseas Economic Cooperation Fund, Japan. An allocation of Rs. 1 lakh has been made during 2000-2001.

- (4) A pre-Public Investment Board meeting was held on 10-07-2000 in respect of a project for construction of terminal Phase-II at Mumbai airport at a cost of Rs. 20 crores.
- (5) There is a proposal to develop a second airport at Mumbai. The report of the Committee constituted for this purpose is under examination. There is also a proposal for construction of an airport at Sindhudurg for which the State Government has been asked to rework the feasibility of the project in view of round the clock operation at Goa airport.

Clearance to pending Projects

21. SHRI N.N. KRISHNADAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of projects of Kerala lying pending for environment clearance as on date; and

(b) the reasons for not according them clearance?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) The details of projects of Kerala pending environment clearance as on date and the reasons therefor are as follows :

SI. No		Reasons for not according clearance	
	Shore Crude Oil Tank Farm of M/s. Cochin Refineries LtdCrude Oil receipt facilities at Eranakulam	Additional information/clarifications sought on 5.4.2000, has been received recently (3.7.2000).	
 Setting up of Beach Resort at Chawara in Kottukal Village, Neyyatinkara Taluk of Thiruvananthapuram Dist. by M/S Joy's The Beach Resort. 		Additional information/clarifications sought on 7.3.2000 not yet received.	
 Establishment of a Beach Resort in Survey No. 355/8, 352/3 and 352/5 of Kottukal village of Neyyattinkara Taluka, Distt. Thiruananthapuram by M/s Agartya Ayurveda Garden 		New proposal Received only on 12.06.2000.	
of	······································	 (b) whether the Government of Maharashtra has sought additional allocations to control this disease in the State; (c) if so, the details thereof; and 	
S		(d) the action taken by the Government in this regard?	

(a) the total amount demanded and released to Maharashtra particulary to Nasik under National T.B. Control Programme during 1999-2000; THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE(PROF. RITA VERMA) :

(a) The amount released to the State of Maharashtra during 1999-2000 is as under : -

	(in Rs. Lakhs)
Cash grant for purchase of sputum negative drugs	284.26
Commodity grant of anti-TB drugs	573.17
Grants-in-aid to State/District TB Societies of Maharashtra	102.71
	960.14

The amount of grant-in-aid to Nasik District Society is Rs.55,57.000/-.

(b) and (c) No, Sir.

(d) Does not arise.

[Translation]

Length and Width of Airstrips

23. SHRI ASHOK ARGAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the total length and width of airstrips of airports, State-wise;

(b) the length and width of air strips required for giving flying training on Cesna 152 and Cesna 172 aircraft;

(c) whether all the flying training centres abide by this criteria at present;

(d) if so, the details thereof;

(e) the norms for constructing air-strips and names of the Departments whose approval is mandatory for the purpose;

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The length and width of airstrips differs from State to State depending upon the aircraft used. The minimum and maximum length and width in the States varies from :-

> Andhra Pradesh - $3000' \times 100'$ to $9080' \times 150'$; Arunachal Pradesh - $3000' \times 90'$ to $4500' \times 100'$; Assam - $3000' \times 100'$ to $9000' \times 150'$; Bihar - $3600' \times 100'$ to $8900' \times 150'$; Goa - $11250' \times 150'$; Gujarat - 3290' 100' to $9000' \times 150'$; Himachal Pradesh - $3700' \times 100$ to $3900' \times 100'$; Jammu and Kashmir $6000' \times 150'$ to $12000' \times 150'$; Karnataka - $4420' \times 100'$ to $10850' \times 200'$; Kerala - $7500' \times 150'$ to $11500' \times 150'$; Madhya Pradesh - $3500' \times 100'$ to $9000' \times 150'$; Maharashtra - $3450' \times 400'$ to $11450' \times 150'$;

(b) The minimum length and width of the runway required for operation of Cesna 152 and Cesna 172 type of aircraft is $2600' \times 60'$.

(c) and (d) Yes, Sir. All the 44 approved flying clubs/ institutes/schools are operating at airports where this criteria is met.

(e) The airstrips should conform to International Civil Aviation Organisation (ICAO) standards. In principle approval of Union Government through Ministry of Civil Aviation is required for construction of a new airstrip. Specific clearance/permission is also required from (i) Ministry of Defence; (ii) Ministry of Environment and Forests; (iii) Owner of the land; and (iv) Local authority of the State.

[English]

Local Call Rates Facility

24. SHRI PON RADHAKRISHNAN : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Government has charged only local rate from the people of Kerala who are using the telephone facility any where in the State;

(b) if so, whether the said facility is not available in Tamil Nadu;

(c) if so, the reasons therefor; and

(d) the action taken by the Government to provide the same facility in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) No Sir, local calls (Inter dialing without STD code) is provided when :-

- (i) Two Short Distance Charging areas (SDCAs) are adjacent.
- The radial distance between the two Short Distance Charging Centres (SDCCs) of two

SDCAs falling in the same or adjacent Long Distance Charging Areas (LDCAs) is upto 50 Kms.

- (iii) The radial distance between two Long Distance Charging Centres (LDCCs) of two non-adjacent LDCAs is upto 50 Kms.
- (b) to (d) Not applicable in view of (a) above.

Violence and Accidents Prone National Highways

25. SHRI S.D.N.R. WADIYAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the Govt. have identified the National Highways in the country which are prone to accidents and violence;

(b) if so, the details thereof; and

(c) the steps taken to check the violence and accidents on National Highways?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) Road Accident prone specific locations on National Highways are identified on a continuing basis and road safety aspects are taken into consideration while formulating proposals for development and maintenance of National Highways. In order to check accidents on National Highways, the Govt, is undertaking improvement works like widening to four lanes, strengthening existing two lane sections, reconstruction of weak and narrow bridges, construction of bypasses, widening of single lane sections to two lanes, making geometric improvement, provision of parking laybyes, junction improvement, passenger oriented wayside amenities, retro-reflective road sings, thermoplastic road markings etc. depending on available resources to cater to needs of the increased traffic and for making the roads more safe.

Violence related to law and order is a State subject and does not directly concern the Ministry of Surface Transport.

Telephone Connections

26. SHRI AMAR ROYPRADHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the targets set for providing telephone connections in backward areas of North Bengal in West Bengal during the last three years, till date;

(b) the achievement made vis-a-vis these targets during the said period; and (c) the targets fixed for the period 2000-2001?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) to (c) The targets set and achievements made for providing telephone connections in the backward areas of North Bengal in West Bengal, during the last three years and the current year are given below :-

Year	Target for Telephone Connections in backward Areas	Achievements made
1997-98	13,000	13,156
1998-99	15,000	15,891
1999-2000	20,000	20,739
2000-2001	30,000	1,917 Upto 16.07.2000)

[Translation]

Decline in Domestic Passengers

27. SHRI JAIBHAN SINGH PAWAIYA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is a sharp decline in the number of domestic passengers as compared to the targets fixed thereof during the year 1999-2000;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps being taken in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) No, Sir.

No specific target for passenger growth has been set. According to the available information, the number of domestic passengers carried during the year 1998-1999 and 1999-2000 was 119.26 lakhs and 125.36 lakhs, respectively showing a growth of 5.11%.

(c) With the induction of more capacity by Indian Airlines/private scheduled airlines in the near future, it is expected that the number of passengers in the domestic sector will increase further.

[English]

Escalators at Airports

28. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether escalators at airports are still a source of danger to the public and passengers;

(b) if so, the reasons for not providing better quality of eqipments at airports; and

(c) the steps proposed to be taken to enhance the quality of equipments in use at airports?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) No, Sir. The Additional safety features have been suitably incorporated in the escalators provided in the terminal buildings. Further, quality enhancement is ensured as a continuing process, keeping in view the requirements and availability of resources.

Deaths of Peacocks

29. SHRI CHANDRAKANT KHAIRE : SHRI RAMSHETH THAKUR : SHRI S.D.N.R. WADIYAR :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) whether some peacocks died recently in Maharajpura of Morena District of Madhya Pradesh;

(b) if so, the details thereof;

 (c) whether any investigation has been made into the matter;

 (d) if so, whether the Government propose to punish the persons responsible for these deaths; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) As reported by the State Government, a total of 14 Peacocks died in Maharajpura village of Morena district in Madhya Pradesh. According to the post-mortem report, the cause of death is stated to be internal hemorrhage due to consumption of Bajra seeds treated with insecticides.

(c) Yes, Sir, a Committee under the chairmanship of CF (Wildlife), Bhopal, has enquired into the matter.

(d) No, Sir.

(e) The enquiry conducted by the Committee concluded that the peacocks were not poisoned deliberately and there is no evidence of illegal hunting. The Peacocks died after consuming insecticide treated Bajra seeds that were sown in the agricultural fields. Delay in monsoon prevented the germination of seeds and also the leaching of insecticides into the soil. [Translation]

PCO/STD/ISD Booths in Bihar

30. SHRI RAJO SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) the number of STD/ISD/PCO booths functioning in Bihar at present, district-wise;

(b) the number of said booths allotted in the State during the last three years, district-wise;

(c) the number of said booths proposed to be set up in the State during 2000-2001, location wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) The telecom district-wise information is given in the Statement attached.

(c) 7250 STD/ISD/PCO booths are proposed to be set up in Bihar during the year 2000-2001. It has been left to the franchisees to decide the location of the PCOs.

Statement

SI. No.	Name of the Telecom District	Number of STD/ ISD/PCOs Functioning at present	Number of STD/ ISD/PCOs allotted during the last three years
1	2	3	4
1.	Arrah	214	132
2.	Bhagalpur	436	313
3.	Chapra	1085	1506 <i>@</i>
4.	Dhanbad	1066	1075 @
5	Darbhanga	2725	2221
ô.	Dumka	392	165
7.	Gaya	918	622
8.	Hazaribagh	603	295
9.	Jamshedpur	860	212
10.	Katihar	840	991 @
11.	Motihari	562	542
12.	Muzaffarpur	966	937
13.	Munger	293	293
14.	Patna	1686	617
15.	Ranchi	1396	651
16.	Sasaram	300	81

1 2	3	4
17. Saharsa	434	314
18. Daltanganj	271	197
19. Hajipur	•	•
20. Khagaria	••	••

@ This figure of allotted PCOs is higher than the number of working PCOs due to subscriber may not have paid Demand Note after allotment.

* Included in Muzaffarpur SSA

** Included in Dharbhanga SSA

(Enalish)

Regularisation of Services of C.G.H.S. Unani Medical Officers

SHRI RAVI PRAKASH VERMA : Will the Minister 31 of HEALTH AND FAMILY WELFARE be pleased to state :

whether the Delhi High Court/ Central Adminis-(a) trative Tribunal. New Delhi has directed to Union Public Service Commission to regularize the services of Unani Medical Officers working in the CGHS Unani Dispensaries in Delhi/ New Delhi:

if so, the details thereof; and (b)

the action taken by the Government in the (c) matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) This Department was given direction to send Annual Confidential Reports of Unani Physicians to the Union Public Service Commission.

(b) and (c) The Union Public Service Commission has been provided Service Records of 4 Unani Medical Officers for assessing suitability for regularisation as per Orders of High Court/Central Administrative Tribunal.

[Translation]

Development of Mining Industry in Bihar

SHRI BRAJ MOHAN RAM : Will the Minister of 32. MINES be pleased to state :

(a) the steps being taken by the Government for the development of mining industry in Bihar;

the income earned by the State Government (b) there from as a result thereof; and

the details of the minerals exported from Bihar (c) during each of the last two years?

THE MINISTER OF YOUTH AFFAIRS, SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA): (a) Government of India has already taken various steps for faster development of mining industry in the country including Bihar. National Mineral Policy, 1993 was announced for the development of mining sector in India. Recently Mines and Minerals (Development and Regulation) Act, 1957 was amended in December, 1999 followed by amendments in the Rules framed under the Act to make the legal framework investor friendly and hassle free. Similarly the policy for encouraging private sector investment including foreign direct investment has been increasingly liberalised over the years.

It has been reported by the State Government ·b) of Binar that the revenue earned from royalty in the last three years is as follows :

Year	Revenue (In Crores)
1997-98	807.97
1998-99	737.34
1999-2000	755.44

(c) Information on statewise import and export of minerals is not centrally maintained.

[English]

Contract of Services

33. SHRI SURESH CHANDEL : Will the Minister of CIVIL AVIATION be pleased to state :

whether the contract services of the Pilots. (a) Crews and ground staff of Alliance Airlines have been examined:

if so, the details thereof; (b)

(C) whether the employees as above in the Alliance Airlines are on contract basis in the said Airlines;

if so, whether the Aircrafts in the Alliance Airlines (d) are very old and need repair/upgradation to minimise life risk of passengers and to survive in competitive market; and

(e) if so, the steps being taken to replace the old aircrafts and to made the said Airlines profitable one?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The manpower requirements of Alliance Air are firstly met through employees on deputation from Indian Airlines and in case of non-availability with Indian Airlines, induction of personnel with specific qualifications and experience through the open market on contract basis.

(d) The average age of B-737-200 aircraft in the fleet of Indian Airlines/Alliance Air is 18.9 years. These aircraft are maintained in accordance with the procedures prescribed by the manufacturers and approved by the Director General of Civil Aviation. Only such aircraft as are certified airworthy by the Director General of Civil Aviation are pressed into operation.

(e) A Techno Economic evaluation study, to replace the ageing fleet of B-737 and A-300 aircraft and also to augment fleet capacity of Indian Airlines, is currently underway.

Schedule for National Games

34. SHRIMATI PRENEET KAUR : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the National Games are going to be held as per schedule;

(b) if not, the reasons therefor;

 (c) whether the aspects in regard to technical delay and paucity of funds were taken into account while finalising the date;

(d) if not, the reasons therefor; and

(e) the corrective measures taken/proposed to be taken in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir. IOA has confirmed that Games will be held as per schedule.

(b) Does not arise.

(c) The National Games are allotted by Indian Olympic Association to the State Olympic Associations who in turn are required to take approval of their respective State Government before bidding for the Games and take into account all implications for organising the Games.

(d) and (e) Does not arise.

Deteriorating Conditions of Zoos

35. SHRI P.C. THOMAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) Whether the attention of the Government has been drawn to the news-item captioned "12 tigers died in death trap" appearing in 'The Asian Age' dated July 8, 2000 in which Union Minister has condemned Indian Zoos as 'Slaughter Houses'.

(b) if so, the response of the Government in this regard;

 (c) whether the condition of various zoos in the country is pathetic due to lack of proper facilities for animals;

(d) if so, whether the Government has made any study in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes Sir.

(b) and (c) The factual position with regard to different points raised in the news-item captioned "12 tigers died in Nandankanan death trap" in the Asian age dated 8.7.2000 is as follows :

- i. Condition of Zoos is not congenial to zoo animals – The zoos are under the administrative control of State Forest Department, Municipal Corporation, Public Sector Undertakings and Industrial Houses. Ownership pattern being quite varied enforcement of uniform standards for housing upkeep and healthcare is not an easy task. However, Central Zoo Authority has given substantial grants and technical assistance to improve the standards of animal upkeep and animal health care.
- ii. The request for calling a doctor for treatment of animals from Born Free Foundation – Trypanosomiasis is disease of Tropical region and very little expertise is available with U.K. Zoos. Born Free Foundation is not an organisation involved in upkeep and healthcare of animals. It is an organisation opposed to zoos. The expert consultation held at Chennai on 19 and 20th July, 2000 have confirmed that the line of treatment adopted by Nandankanan veterinarians was correct.
- iii. Mortality in Indian Zoos is too high and by and large India has failed in Zoo Management – The mortality in Indian Zoos is comparable to any zoos in the developed world. 6-7% of animals are bound to die due to old age only. The mortality rate in western zoos including infant mortality ranges 15-20%.

iv. Dead Zoo animals are replaced by animals from wild – No permission to capture the wild animals for the purposes of display in Zoos has been granted. On the contrary zoos are overburdened by the cattle lifters, man caters and abandoned animals from the wild. Sometimes the number goes beyond carrying capacity

of zoos because of such animals.

Written Answers

- v. Veterinarian are not trained in wildlife and are trained for treating livestock only – It is a fact that there are no specialised degree programme for zoo veterinarian but a nine month diploma course is run by Indian Veterinary Research Institute, Izatnagar for wildlife and zoo veterinarians. A MVSc. Course in wildlife has also been started at Chennai. In service training is also provided to zoo veterinarians at Jersey Wildlife Preservation Trust, U.K.
- vi & vii. Central Zoo Authority is only funding and Advisory body and funds allocated to Central Zoo Authority are returned to Ministry of Environment and Forests – Central Zoo Authority is empowered to put mandatory condition to be complied by the zoos and it has been done so in the past. Pursuasive methods to get such condition complied are used because litigation with State Government will have larger centre state repercussion.
 - viii. Creation for specialised cadre for zoo management – Seperate cadre for zoo management would need concurrence of State Governments. The present financial condition of State Government is not congenial for accepting any increase in the salary component of Government employees.
 - ix. Shifting of Sangai deer to Zoos for captive breeding and its reintroduction in wild – Not more than six Sangai deer were brought to zoos for purpose of breeding. From this limited breeding stock, the number of Sangai deer in Indian zoos has gone to around 200 animals.

Reintroduction of zoo bred animals in nature can be done only subject to IUCN guidelines and a rigorous protocol. But the main requirement is of the habitat which can support the additional population. Habitat of Sangai deer being limited to Lok Tak Lake the possibility, for release of zoo bred animals in wild is not there.

x. Central Zoo Authority has not taken steps for treatment of Sangai Deer for Tuberculosis – Tuberculosis is a common disease in zoo animals and has affected even some Sangai deer but most of the Sangai deers are free from Tuberculosis. Treatment of Tuberculosis has to be intensive and long term based. Carrying out such treatment in herd animals is not only expensive but futile also because the treated animal will again catch the infection. Stress of capturing and restraining the animal for day to day treatment can also be fatal. The world over the protocol requires enthunisation of Tuberculosis affected zoo animals. This is an ample proof that effective treatment of Tuberculosis in zoo animals is not possible.

(d) and (e) Periodic inspections are carried by Central Zoo Authority and following main problems inflicting the zoos have been found.

- a. Over crowding of common species.
- b. Dingy and small enclosures.
- c. Lack of effective health monitoring and diagnostic facilities.
- d. Inadequate technical staff.

[Translation]

Theft of Cables

36. SHRI AJAY SINGH CHAUTALA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of cases of theft of cables and other equipments reported in Delhi during the last three years till June 30, 2000;

(b) the quantum of loss suffered as a result thereof; and

(c) the measures taken by the Government to check such thefts ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) The details of number of cable thefts, other equipments and quantum of loss suffered by MTNL, Delhi till June 30, 2000 are given below :

Year	No. of theft cases	Loss (In Rs.)
1997	244	4642934
1998	183	2229187
1999	196	3356415
2000 (Up to June 2000)	67	1048727

JULY 24, 2000

(c) Intensified patrolling on the vulnerable (theft prone) cable route is being carried out in co-ordination with Police authorities. All the cable theft cases are being reported to concerned police stations for investigation. Also co-ordination meetings are being held with Police authorities even at senior levels to curb these cable thefts.

[English]

Removal of Encroachments on National Highways in A.P.

37. SHRI N. JANARDHANA REDDY : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the Government of Andhra Pradesh has taken up removal of encroachments on National Highways and also for improving the road infrastructure to ensure smooth flow of traffic without accidents;

(b) if so, whether the Andhra Pradesh Government have urged the Central Government to provide Rs. 94.75 crores for the widening of National Highways in the State; and

(c) if so, the reaction of the Union Government on such demand ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (b) Yes, Sir.

(c) 100 road and bridge improvement projects have been approved during the 9th Five Year Plan period (April, 1997 to March, 2000) at a cost of Rs. 135.00 crore. In addition, Special Renewal Programme/Improvement of Riding Quality Programme works covering a total length of 517 km have been approved at a cost of Rs. 95.55 crore from November 1999 to March 2000. Apart from the above, NHAI has taken up widening to 4-lane/6-lane of NH 5 and NH 7 in Andhra Pradesh in phases depending on the traffic volume and availability of resources as a part of National Highway Development Programme.

[Translation]

Safety cf Dal Lake

38. SHRI ABDUL RASHID SHAHEEN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) whether the Government have formulated any scheme to provide any assistance to save the famous Dal Lake in Kashmir;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (c) A scheme of National Lake Conservation Plan covering 10 urban lakes including the Dal lake was formulated in December, 1997 at an estimated cost of Rs. 637 crore. However, Government did not approve the scheme as a whole and gave 'in principle' approval to the Dal lake component only. Government also released an amount of Rs. 25 crore during 1997-98 to the State Government for advance preparatory measures including acquisition of land. The work of preperation of a detailed project report on the Dal Lake Conservation Plan has been assigned to the Roorkee University. This report will be completed by August, 2000.

Sale of Aircrafts by Air India

39. SHRI MANIKRAO HODLYA GAVIT : SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of CIVIL AVIATION be pleased to state

 (a) whether Air India propose to sell its seven aircrafts;

(b) if so, the reasons therefor;

 the estimated amount likely to be got after selling these aircrafts;

 (d) whether any plan has been made to purchase new planes for Air India;

(e) if so, the details thereof;

(f) the amount required for the said purpose; and

(g) the details of the countries from which such planes are being purchased alongwith the terms and conditions for such purchases and the cost of such planes?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (c) Air India has proposed to sell their three B747-200 aircraft bearing Registration Nos. VT-EBE, VT-EBN and VT-EDU for which advertisements were placed in leading aviation magazines. Amounts received for the three aircraft is about US \$ 3.7 Million.

(d) to (g) Air India is planning to take a few aircraft on dry lease.

Extraction from Mines

40. SHRI UTTAMRAO PATIL : Will the Minister of MINES be pleased to state : 85

SRAVANA 2, 1922 (Saka)

to Questions

86

(a) the details of the mines functioning in the country and the quantum of gold, mica, iron-ore etc. extracted annually from them, State-wise; and

(b) the annual expenditure incurred by the Government on them including salaries etc.?

THE MINISTER OF YOUTH AFFAIRS, SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA): (a) As per information furnished by the Indian Bureau of Mines, a subordinate office under the Ministry of Mines, during 1999-2000, 2534 mines were reported to have worked for extraction of metallic and non-metallic minerals covered under Mineral Conservation and Development Rules, 1988. Mineral-wise details of these mines is given in Statement-I. The quantity of gold, mica and iron-ore extracted during 1999-2000, State-wise, is given in Statement-II.

(b) The minerals are extracted by both the public sector and the private sector including individual mine owners. The information on record of expenditure incurred on the mines including salaries, etc is not centrally maintained.

Statement-I

Mineral-wise Number of Reporting Mines during 1999-2000

Mineral N	lumber of Reporting Mines
1	2
ALL MINERALS	2534
METALLIC MINERALS	561
Bauxite	166
Chromite	20
Copper Ore	10
Gold	8
Iron Ore	213
Lead and Zinc	8
Manganese Ore	135
Tin Conc.	1
NON-METALLIC MINERAL	S 1973
Agate	1
Apatite	1
Phosphorite	9
Asbestos	34
Ball Clay	52
Barytes	18

1	2	
Calcite	14	
Chalk	113	
Clay (Others)	10	
Corundum	2	
Corundum (Ruby)	1	
Diamond	2	
Dolomite	117	
Feispar	61	
Fireclay	91	
Felsite	4	
Fluorite	6	
Garnet	24	
Graphite	40	
Gypsum	44	
Jasper	19	
Kaolin	159	
Kyanite	3	
Sillimanite	4	
Limestone	510	
Lime Kankar	3	
Dlimeshell	13	
Magnesite	16	
Mica	45	
Ochre	32	
Pyrites	1	
Pyrophyllite	40	
Quartz	119	
Quartzite	14	
Fuch Quartzite	1	
Silica Sand	151	
Sand (Others)	7	
Salt (Rock)	1	
Slate	7	
Steatite	150	
Vermiculite	6	
Wollastonite	3	
Shale	2	
Laterite	21	
Perlite	1	

Statement-II

Quantity of gold, mica and iron-ore extended (State-wise during 1999-2000)

GOLD (C	RE) (in	tonnes)
---------	---------	---------

Andhra Pradesh	55999	
Karnataka	518054	
MICA (Crude) (in Tonnes)		
Andhra Pradesh	902	
Bihar	320	
Rajasthan	51	
IRON-ORE (thousand tonnes)		
Andhra Pradesh	340	
Bihar	11913	
Goa	15002	
Karnataka	15681	
Madhya Pradesh	18582	
Orissa	11921	
Maharashtra	25	
Rajasthan	10	
Haryana	1	

Encroachment of Forest Land

41. SHRI MOHAN RAWALE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government propose to regularise the encroachments on forest land;

(b) if so, the details thereof;

(c) whether the Government are contemplating any steps to implement the action plan meant for enhancing the forest cover in the country; and (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir.

As per the various Guidelines and Rules framed (b) under the Forest (Conservation) Act, 1980, a provision exists for regularisation of pre-1980 encroachments where the State Government had taken a decision before enactment of the Forest (Conservation) Act, 1980, to regularise encroachments of eligible category as per the certain criteria evolved by the State Government in accordance with local needs and conditions but could not implement their decision before the commencement of the Act. So far 15 proposals from eight different State Governments/Union Territories have been received for regularisation of encroachment of forest land which has taken place prior to 25.10.1980 under Forest (Conservation) Act, 1980. The present status of these proposals is given in the Statement attached.

(c) Yes Sir.

(d) This Ministry has formulated National Forestry Action Programme (NFAP) to increase the forest and tree cover to the desired 33% of the land area in the next 20 years. It is estimated that implementation of NFAP would require huge financial inputs i.e. Rs. 1339.00 billion in the next 20 years. Accordingly the State Governments have been requested to increase fund allocation to forestry sector and to submit schemes for Centrally Sponsored Schemes so that enhanced outlay can be sought in the remaining years of 9th Plan and 10th Plan. Besides this funding is also being sought from the external donor agencies like World Bank, Japan Bank for International Co-operation and European Economic Commission.

	Statement						
S. No	Name of State/U.T.	District	Area (HA.)	Status			
1	2	. 3	4	5			
1.	Andman & Nicobar Island	Andamans	1,367	Approved in August, 1998			
2.	Andman & Nicobar Island	Andamans	89	Essential details sought from UT Administration on 20.11.1998			
3.	Andman & Nicobar Island	Andamans	735	Essential details sought from UT Administration on 5.9.1989			
4.	Arunachal Pradesh	Dibang	10,160	Essential details sought from the State Govt. Reminder on 7.10.99			

SRAVANA 2, 1922 (Saka)

to Questions

90

1	2	3	4	5
5.	Arunachal Pradesh	Dibang	13,419.29	Approved in principle on 23.10.1992
6.	Gujarat	Dang, Panchmahal, Sabarkantha etc.	10,9 00	Approved on 10.11.1994
7.	Gujarat	Vadodra, Dang, Surat etc.	39,750.59	Approved in principle on 17.11.1994
8 .	Karnataka	Chickmaglur, Dakshin Kannada, Mysore and Uttar Kannada	732	Rejected on merits on 8.4.1996
9. ha	Karnataka	19 different districts	14,848.83	Approved on 15.5.1996 for diversion of 14,848.83 ha. of forest land out of 17,007 proposed.
10	. Kerala	ldduki, Ernakullam, Ilam, Quilon	28,588.15 , Trichur etc.	Approved on 31.1.1995.
11	. Madhya Pradesh	All districts	1.03 lakh	Approved 1.03 lakh ha. in July 1990, out of 2.73 lakh ha. proposed.
12	. Madhya Pradesh	All districts	1,82,889.7	Discussed in Advisory Committee on 30.3.2000 and additional information sought from State on 5.7.00.
13	. Maharashtra	Dhule	10,185.32	Essential details sought from State Govt. on 19.8.1988.
14	. Maharashtra	Gadcheoli	28,886.4	Essential details sought from State Govt. on 30.6.1992.
15	i. Rajasthan	10 districts	3171.4	Discussed in Advisory Committee on 18.11.98 and additional information sought from State on 2.12.1998. Reminded on 30.7.1999.

[English]

Depletion of Wild Animals

42. SHRI MADHAVRAO SCINDIA : SHRI SUSHIL KUMAR SHINDE : SHRIMATI RENUKA CHOWDHURY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of seizures of skins, bones and other parts of wild animals including tigers and other wild cats, during the last three years and the current year by the various security out-fits or forest department personnel;

(b) whether any gangs of poachery, smugglers and traders working in collusion with forest officials and otherwise, have been busted;

(c) if so, the details in this regard; and

(d) the action taken against them and otherwise to prevent depletion of wild life population, indicating the species that have so far gone extinct and those endangered on verge of extinction ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) Details of important wildlife seizures made between 1996 and 2000 by Regional Wildlife Preservation Offices of Government of India and others are given in Statement-I attached.

(b) and (c) The way the wildlife articles were processed, packed and transported indicate involvement of organized mafias in wildlife trade. No conclusive evidence of collusion of forest officials is available.

(d) The important cases regarding seizures of Panther, Tiger and Otter skins detected in Uttar Pradesh have been handed over to CBI. The measures adopted by Government of India to conserve and protect wildlife are given in Statement-II attached. The list of wild animals that are supposed to be extinct or on the verge of extinction is given in Statement-III attached.

92

Statement-I

Details of important Seizures Reported by Regional Offices and P.T. Office - 1996 to 2000

S.	Date	Month	Year	Species	Part	No.	Weight
No.		<u> </u>					
1	2	3	4	5	6	7	8
1.	5	2	1996	Mongoose	Brushes	244	0
2.	5	2	1996	Idols	lvory	2	0
3.	5	2	1996	Turtle		6000	0
4.	11	7	1996	Jackal	Head	142	0
5.	11	7	1996	Jack a l	Legs	4	0
6.	11	7	1996	Pangolin	Skin	1 ,	0
7.	11	7	1996	Giant Squirrel	Skin	1	0
8.	11	7	1996	Cheetal	Skin	7	0
9 .	11	7	1996	Jackal	Skin	6	0
10.	11	7	1996	Jackal	Skin	14	0
11.	11	7	1996	Jackal	Tail	148	0
12.	11	7	1996	Mongoose	Tail	1	0
13.	11	7	1996	Slender Loris		3	0
14.	18	3	1997	Bison	Horns	0	9.5
15.	18	3	1997	Wild Buffalo	Horns	0	2.2
16.	18	4	1997	Leopard	Skin	3	0
17.	18	4	1997	Leopard	Skin	1	0
18.	18	4	1997	Chinese Pangolin	Skin	2	0
19.	25	4	1997	Civet Cat	Skin	4	0
20.	25	4	1997	Hog Deer	Skin	1	0
21.	25	4	1997	Hoclock Gibbon	Skin	3	0
22.	25	4	1997	Hoolock Gibbon	Skin	1	0
23.	25	4	1997	Leopard	Skin	2	0
24.	25	4	1997	Leopard	Skin	1	0
25.	25	4	1997	Sloth Bear	Skin	2	0
26.	27	5	1997	Flying Squirrel	Skin	9	0
27.	27	5	1997	Flying Squirrel	Skin	2	0
28.	27	5	1997	Leopard	Skin	2	0
29 .	27	5	1997	Mongoose	Skin	1	0
30.	27	5	1997	Sloth Bear	Skin	3	0

SRAVANA 2, 1922 (Saka)

94

	2	3	4	5	6	7	8
81.	28	5	1997	River Turtle	Live	9	0
2.	28	5	1997	Star Tortoise	Live	39	0
3.		5	1997	Leopard	Skin	3	0
34 .	5	6	1997	Leopard	Skin	1	0
85.	14	7	1997	Civet Cat	Skin	1	0
36 .	14	7	1997	Hog Deer	Skin	3	0
37 .	14	7	1997	Leopard	Skin	1	0
38 .	14	7	1997	Sloth Bear	Skin	2	0
39 .	14	7	1997	Wild Animal	Skin	4	0
10 .	25	7	1997	Star Tortoise	Live	222	0
41.	28	7	1997	Hornbill	Beak	1	0
42.	28	7	1997	Adjutant Stork	Beak	2	0
43.	28	7	1997	Adjutant Stork	Beak	1	0
44.	30	7	1997	Procupine	Quills	28000	0
45.	25/26	7	1997	Fox	Skin	1	0
46.	25/26	7	1997	Leopards	Skin	2	0
47.	6	8	1997	Black Cobras	Live	113	0
48.	6	8	1997	Pythons		10	0
49 .	6	8	1997	Spectacle Cobras		5	0
50.	8	8	1997	Black Cobras	Live	60	0
51.	9	9	1997	Tiger	Skin	1	0
52 .	22	9	1997	Hornbill	Beak	1	0
53.	22	9	1997	Chinese Pangolin	Skin	1	0
54.	22	9	1997	Deer	Skin	1	0
55.	8	1	1998	Snake	Skin	1	0
56 .	15	1	1998	Saussurca lappa root oil		0	2
57.	9	2	1998	Chyavanprash containing saussurea lappa		1512	0
58.	25	3	1998	Turtle	Carapae	1	0
59 .	25	3	1998	Deer	Horns	1	0
60 .	25	3	1998	Bird	Skeleton	2	0
61.	25	3	1998	Bird	Skull	1	0
62 .	25	3	1998	Deer	Skull	1	0

95	Written	Answers
----	---------	---------

96

1	2	3	4	5	6	7	8
6 3 .	25	3	1998	Raw Sea Sgekks		0	20
64.	1	4	1998	P. cyanocephala		50	0
65.	3	4	1998	Syrup containing S. lappa	Syrup	0	1
56 .	3	4	1998	Live 52		0	1
67.	13	7	1998	Varanus	Skin	5	0
5 8 .	14	7	1998	Stag	Horn	0	7.2
6 9 .	13	8	1998	Alexandrine & Rose ringed parakeet		150	0
70.	13	8	1998	Barn Owl		1	0
71.	13	8	1998	Black headed munia		1575	0
72.	13	8	1998	Bonnet Monkeys		2	0
73.	13	8	1998	Jungle Myna		20	0
74.	13	8	1998	Pariah Kite		2	0
75.	13	8	1998	Red munia		1500	0
76.	13	8	1998	Spotted munia		875	0
77.	13	8	1998	Turtles		10	0
78.	13	8	1998	Weaver bird		50	0
79.	13	8	1998	White back munia		50	0
80.	17	8	1998	P Krameri		30	0
81.	17	8	1998	Munia		50	0
82.	17	8	1998	Psittacula Krameri		30	0
83.	10	9	1998	Leopard	Skin	2	0
84.	10	9	1998	Tiger	Skin	3	0
85.	24	9	1998	Tiger	Skin	1	0
86.	26	9	1998	Deer	Skin	5	0
87.	15	10	1998	Black Buck	Live	1	0
88.	15	10	1998	Peahen		2	0
89.	15	10	1998	Spotted Deer		2	0
90 .	17	10	1998	Articles	Lvory	61	6.9
91.	26	10 <u>.</u>	1998	Leopards	Live	4	0
9 2.	26	10	1998	Paria Kites		3	0
93.	29	10	1998	Rhino	Horns	1	0

SRAVANA 2, 1922 (Saka)

1	2	3	4	5	6	7	8
94.	1	11	1998	Leopard	Skin	1	0
95.	1	11	1998	Tiger	Skin	1	0
96.	21	11	1998	Falcon		1	0
97 .	30	11	1998	Falcons	Live	2	0
98 .	7	12	1998	Peacock	Feathers	73730	0
9 9.	8	12	1998	Saussurea lappa	Roots	0	4
100.	25	2	1999	Bird of prey	Legs	3	0
101.	25	2	1999	Procupine	Quill	100	0
102.	25	2	1999	Crocodile	Skin	1	0
103.	25	2	1999	Deer	Skin	6	0
104.	25	2	1999	Monitor Lizard	Skin	1	0
105.	25	2	1999	Pangolin	Skin	3	0
106.	25	2	1999	Python	Skin	2	0
107.	25	2	1999	Deer	Skull	1	0
108.	26	2	1999	Shahtoosh	Shawls	9	0
109.	14	3	1999	Shahtoosh	Shawls	13	0
110.	15	3	1999	Shahtoosh	Shawls	13	0
111.	17	3	1999	Sambar & Chittal	Buttons	650	0
112.	31	3	1999	Kuth	Roots	0	2.1
113.	1	4	1999	Live Birds		13	0
114.	1	4	1999	Cobra	Skin	45	0
115.	12	4	1999	Peacock	Feathers	0	4.75
116.	12	4	1999	Butterflies		0	1.97
117.	17	5	1999	G rey jungle fowl	Feathers	0	0.89
118.	27	7	1999	Lizard	Skin	11000	0
119.	23	8	1999	Mongoose	Hairs	0	4.5
120.	2	9	1999	D ee r	Horns	3	0
121.	24	9	1999	Tiger	Skin	1	0
122.	23	10	1999	Assorted munia		125	0
123.	23	10	1999	P. cyanocephala		4	0
124.	23	10	1999	Psittacula cupatria		5	0
125.	23	10	1999	Palitacula kremeri		25	0

1	2	3	4	5	6	7	8
126.	19	12	1999	Fox		5	0
127.	19	12	1999	Leopard		50	0
128.	19	12	1999	Tiger		3	0
129.	2	1	2000	Leopard	Skin	1	0
130.	7	1	2000	Tiger	Skin	1	0
131.	8	1	2000	Leopard cub	whole body	1	0
132.	12	1	2000	Leopard	Skin	70	0
133.	12	1	2000	Tiger	Skin	4	0
134.	12	1	2000	Leopard	Canine	2	0
135.	12	1	2000	Leopard	Nail	18000	0
136.	12	1	2000	Tiger	Nail	137	0
137.	12	1	2000	Leopard	Penis	1	0
138.	12	1	2000	Black buck	Skin	221	0
139.	13	1	2000	Leopard	Skin	1	0
140.	14	1	2000	Tiger and Leopard	Bones	0	175
141.	16	1	2000	Leopard	Body	1	0
142.	21	1	2000	Tiger	Skin	1	0
143.	22	1	2000	Leopard	Skin	2	0
144.	29	1	2000	Leopard	Claws	80	0
145.	30	1	2000	Tiger	Body	1	0
146.	2	2	2000	Leopard	Skin	4	0
147.	10	2	2000	Leopard	Skin	1	0
148.	10	2	2000	Leopard	Skin	1	0
149.	10	2	2000	Snake	Skin	80	0
150.	12	2	2000	Leopard	whole body	1	0
151.	13	2	2000	Leopard	Skin	1	0
152.	13	2	2000	Snake	Skin	80	0
153.	21	2	2000	Leopard	Skin	1	0
154.	22	2	2000	Tiger	Skin	1	0
155.	22	2	2000	Tiger	Skin	2	0
156.	23	2	2000	Leopard	Bones	0	1 Kg
157.	24	2	2000	Leopard	Skin	1	0
158.	15	3	2000	Tiger	whole body	1	0

JULY 24, 2000

to Questions

100

Written Answers

99

SRAVANA 2, 1922 (Saka)

1	2	3	4	5	6	7	8
159.	" 31	3	2000	Leopard	Skin	2	0
160.	31	3	2000	Leopard	whole body	· 1	0
161.	1	4	2000	Leopard	Skin	6	0
162.	1	4	2000	Tiger	Skin	1 ·	0
163.	4	4	2000	Tiger	whole body	1	0
164.	10	4	2000	Tiger	whole body	1	0
165.	20	4	2000	Leopard	Skin	1	0
166 .	2	5	2000	Otter	Skin	81	0
167.	6	5	2000	Otter	Skin	15	0
168.	6	5	2000	Leopard	Skin	50	0
169.	8	5	2000	Leopard	Skin	3	0
170.	15	5	2000	Leopard	Skin	1	0
171.	19	5	2000	Leopard	Skin	7	0
172.	19	5	2000	Cheetal	Skin	5	0
173.	21	5	2000	Leopard	Skin	30	0
174.	21	5	2000	Leopard	Skin	8	0
175.	21	5	2000	Tiger	Skin	1	0
176.	21	5	2000	Leopard	Skin	1	0
177.	13	6	2000	Snake	Skin	2000	0
178.	20	6	2000	Leopard	Skin	4	0
179.	25	6	2000	Tiger	whole body	1	0
180.	29	6	2000	Tiger	whole body	1	0

Statement-II

The Government of India has taken following steps to protect and conserve wildlife in the country :

- Providing legal protection against hunting and commercial exploitation of wild animals under the Wildlife (Protection) Act, 1972.
- Setting up of Special Coordination and Enforcement ment Committee under the chairmanship of Secretary, Environment and Forests, Government of India, for control of poaching and illegal trade in wildlife. Similar Committees have been established and State level and District level in various States.
- Authorised Central Bureau of Investigation (CBI) to apprehend offenders and launch prosecution in wildlife offences.
- Providing assistance to State Government for strengthening the infrastructure through involvement of Armed Squads and Strike Forces drawn out of paramilitary forces and State Armed Constabulary.
- Periodic meetings with State Government for effective monitoring of protection measures undertaken.
- Strengthening the infrastructure under the Central Government and to ensure its presence in all sensitive areas.

JULY 24, 2000

 Providing funds to State Governments for conservancy works.

Statement-III

The list of species that are supposed to be extinct or on the verge of extinction :

SI.No.	Animals
--------	---------

- 1. Hunting Leopard
- 2. Lesser One-horned Rhinoceros
- 3. Pink Headed Duck
- 4. Mountain Quail
- 5. Forest Owlet
- 6. Himalayan Newt
- 7. Malabar Tree Toad
- 8. Garo Hills Tree Toad

Misappropriation of Funds by BCCI

43. DR. LAXMINARAYAN PANDEY : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether the Government have noticed any reports regarding misappropriation of funds on large scale by the Board of Control for Cricket in India;

(b) if so, the action taken so far by the Government in this regard;

(c) whether the Government are contemplating to disband the above said Board; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SYED SHAHNAWAJ HUSSAIN) : (a) No Sir. However, keeping in view various reports in news/print media the Government has entrusted the issue of match fixing in Cricket and other related matters to Central Bureau of Investigation (CBI) for appropriate inquiry and necessary action.

- (b) Does not arise.
- (c) There is no such move.
- (d) Does not arise.

[Translation]

Sankhya Vahini Project

44. SHRI RAMJI LAL SUMAN : SHRI J.S. BRAR : SHRI AJOY CHAKRABORTY : SHRI INDRAJIT GUPTA :

Will the Minister of COMMUNICATIONS be pleased to state : (a) whether the joint venture agreement and the article of association for the Sankhya Vahini Project has been finalised;

 (b) if so, the salient features thereof alongwith the capital required for the project; and

(c) the share of foreign investment out of the total capital in the entire project?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) No Sir.

(b) Capital cost of the project over a period of 10 years is estimated at Rs. 1534.05 crores (including customs duty)

(c) 49% equity of Sankhya Vahini India Ltd. is proposed to be held by the foreign JV partner, IUNet Inc.

Auxillary Health System

45. SHRI MAHESHWAR SINGH : SHRIMATI JAS KAUR MEENA : SHRI RAM SINGH KASWAN : KUMARI BHAVANA PUNDLIKRAO GAWALI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) the amount earmarked for Primary Auxillary Health System in the country during the Ninth Five Year Plan;

(b) the number of community Health Centres and Primary Health Centres proposed to be set up in various States during the Ninth Five Year Plan;

 (c) the number of Primary Health Centres opened during the last three years so far and the expenditure incurred thereon, State-wise;

 (d) whether the Union Government have received any request from the State Governments for restructuring of primary/auxillary health system in the States;

(e) if so, the action taken by the Union Government thereon; and

(f) whether the target set for the first two years of Ninth Five Year Plan have been achieved and if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) During Ninth Five Year Plan a total of Rs. 14,433.85 crores have been allocated towards the State Health Sector by Planning Commission for all States/UTs. This includes provision for Basic Minimum Service Programmes SRAVANA 2, 1922 (Saka)

to Questions 1

under which States have flexibility to choose their priority amongst seven Basic Services including Primary Health Care.

(b) A Statement showing the targets for establishment of Community Health Centres and Primary Health Centres during the Ninth Five Year Plan is given in Statement-I attached.

(c) A Statement showing the number of Primary Health Centres opened during last three years, State-wise is given in Statement-II attached. These are established and maintained by respective State Governments out of the funds allocated under Basic Minimum Services Programme and Additional Central Assistance provided for the purpose.

(d) and (e) Yes, Sir. Requests for strengthening of State Health System have been received from various States and are under implementation in some of the States with World Bank funding after appraisal by the Government. Reproductive and Child Health Programme is also being implemented in the States which provides for strengthening of Primary Health Care System through provision of drugs, equipments, civil works, training and support staff etc.

(f) The targets and achievement in respect of Rural Health Infrastructure, during first two years of Ninth Five Year Plan, are given below :-

	19	997-98	1998-99	
	Targets	Achievement	Targets	Achievement
CHCs	-	75	729	222
PHC	-	397	381	402

Statement-I

Number of Community Health Centres and Primary Health Centres proposed to be set up during Ninth Five Year Plan

SI. No.	State/UT	CHCs	PHCs
1	2	3	4
1.	Andhra Pradesh	220	372
2.	Arunachal Pradesh	-	-
3.	Assam	76	107
4.	Bihar	511	428
5.	Goa	1	5
6.	Gujarat	71	68

1 2	3	4
7. Haryana	39	16
8. Himachal Pradesh	-	-
9. J&K	4	-
10. Karnataka	26	-
11. Kerala	100	-
12. Madhya Pradesh	307	206
13. Maharashtra	135	61
14. Manipur	-	-
15. Meghalaya	6	-
16. Mizoram	-	-
17. Nagaland	9	21
18. Orissa	108	-
19. Punjab	14	-
20. Rajasthan	51	-
21. Sikkim	2	-
22. Tamil Nadu	237	-
23. Tripura	13	40
24. Uttar Pradesh	621	-
25. West Bengal	342	170
26. A & N Islands	-	-
27. Chandigarh	-	2
28. D & N Haveli	2	1
29. Daman & Diu	-	-
30. Delhi	8	24
31. Lakshadweep	-	-
32. Pondicherry	-	-
All India	2903	1521
All India	2903	1521

Statement-II

Number of Primary Health Centres opened during last three years

SI. No.	State/UT	1997-98	1998-99	1999-2000
1	2	3	4	5
1.	Andhra Pradesh	-	301*	85
2 .	Arunachal Pradesh	-	-	-
3.	Assam	-	-	-

106

107 Writte

1	2	3	4	5
4.	Bihar ·	-	-	_
5.	Goa	-	-	-
6.	Gujarat	-	7	17
7.	Haryana	1	1	-
8.	Himachal Pradesh	52	-	-
9.	J & K	2	-	-
10.	Karnataka	-	75	-
11.	Kerala	4	2	-
12.	Madhya Pradesh	-	-	-
13.	Maharashtra	4	-	63
14.	Manipur	-	-	-
15.	Meghalaya	4	-	-
16.	Mizoram	-	-	-
17.	Nagaland	-	-	-
ī 8 .	Orissa	250	-	-
1 9 .	Punjab	-	-	-
20.	Rajasthan	30	16	12
21.	Sikkim	-	-	-
22.	Tamil Nadu	-	-	1
23.	Tripura	3	-	1
24.	Uttar Pradesh	47	-	-
25.	West Bengal	-	-	-
26.	A & N Islands	-	-	-
27.	Chandigarh	-	-	-
28.	D & N Haveli	-	-	-
29.	Daman & Diu	-	-	-
30.	Delh	-	-	-
31.	Lakshadweep	-	-	-
32.	Pondicherry	-	-	-
	All India	397	402	179

*Under clarification.

National Population Policy

46. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government have recently decided to consult various departments and non-governmental organizations to make the National Population Policy effective; (b) if so, the progress made in this regard as on date;

(c) the measures taken by the Government so far towards population control; and

(d) the details of amount being spent on population control each year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) In order to implement the National Population Policy effectively, a serious of consultatic-n/conferences have been held during June-July, 2000 with State Health and Family Welfare Secretaries, Professional Medical Association and Medical Experts, Non-Government Organizations, Social Editors and Media Representatives, Consultative Committee of Parliament attached to the Ministry of Health and Family Welfare, Industry as well as the Corporate Sector and concerned Departments of Central Government.

(c) The following steps have been taken by Government under the National Family Welfare Programme to arrest the growth of population :

- An integrated and holistic program of Reproductive and Child Health that includes Maternal Health, Child Health and Contraception issues was launched in October 1997.
- Information, Education and Communication Programme is ongoing to increase awareness about the benefits of small samily.
- (iii) Assistance to States/UTs continues, towards maintenance of family welfare infrastructure.
- (iv) Assistance to Voluntary Organisations and NGOs for creating awareness about schemes under family welfare program.

Further, Government has adopted a National Population Policy in February, 2000 which provides for holistic approach for achieving population stabilisation in the country.

(d) The amount spent on Family Welfare Programme during the last three years, and allocation during the current year is as under :

(Rs. in Crores)

Year	Plan Exp.
1997-98	1820.06
1998-99	2342.57
1999-2000	3118.91
2000-2001 (outlay)	3520.00

Misuse of Fund Allocated for N.C.C.P.

47. DR. M.P. JAISWAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that the National Cancer Control Programme is not being run efficiently due to misuse of funds provided to States for the implementation of the said programme;

(b) if so, the reasons therefore;

(c) whether the Government have conducted any inquiry in this regard;

(d) if so, the details of its outcome thereof; and

(e) if not, the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA):. (a) No, Sir.

(b) to (e) These questions do not arise.

(English)

Sale of Dubious Mineral Water

48. SHRI DINESH CHANDRA YADAV : SHRI RAMCHANDRA PASWAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether the Government are aware of the flourishing trade of selling dubious mineral water in the country by unscrupulous traders and distributors;

(b) if so, whether any study has been made by the Government to identify the traders and distributors engaged in the dubious trade of mineral water;

(c) if so, the details thereof; and

(d) if not, the action taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (d) Standard has been laid down for mineral water in the Preventation of Food Adultration (PFA) Rules, 1955 to ensure its guality. The guality of this product in terms of the standard is monitored through the State Food authorities who are vested with the responsibility of enforcing the provisions of the PFA Act, 1954 and the Rules thereunder. No specific study to identify traders and distributors engaged in dubious trade of mineral water has been conducted. However, details of mineral water samples lifted and found adulterated in different States, to the extent information has been furnished by them, is given in the Statement attached. To further monitor the quality of this product, Govt, has recently issued a draft notification under the Prevention of Food Adultration Act, 1954 to bring the manufacture, sale or exhibiting for sale of mineral water under the compulsory certification scheme of Bureau of Indian Standards.

S. No.	Name of State		Samples Lifted	Adulterated	
1	2	3	4	5	
1.	N.C.T. Delhi	1996	8	6	
		1997	6	3	
		1998	7	3	
2.	Lakshadweep		Mineral water not manufa	ctured or market.	
3.	Arunachal Pradesh		Random Sampling done. No. adulterated, sub-stand mineral water detected in the State		
4.	Goa		29	2	
4. 5.	Goa Chandigarh Admn.	1996	29 6	2 Nil	
		1996 1997			
			6	Nil	

Statement

1	2	3	4	5
7.	Kerala	1996-97	7	-
		1997-98	70	3
		1998-99	72	8
8.	Daman & Diu		8	Nil
9.	Meghalaya		4	Nil
10.	Maharashtra		104	12
11.	Mizoram		Nil	
12.	Pondicherry		Frequent samples draw	n, no sample founc adulterated.
13.	Orissa	1996	2	-
		1997	20	2 adulterated
				1 misbranded
		1998	34	14
14.	Karnataka	1997-98	8	Nil
		1998-9 9	20	3
15.	Nagaland		Few samples lifted all	were within PFA units.
16.	Punjab		1	1
17.	Tripura		Random sampling done detected.	e. No. adulterated mineral water
18.	Gujarat		206	24
19.	West Bengal		22	3 adulterated 4 misbranded
20.	Andhra Pradesh	1997	38	5
		1998	209	51
		1999 (upto Aug '99)	431	103
21.	Andhaman and Nicobar	1999	9	Nill
22.	Assam	1998	Nil	Nil
		1999 (upto Nov)	13	Nil

Air Services to Vijayawada and Tirupati

49. DR. MANDA JAGANNATH : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Government propose to start air services to Vijayawada and Tirupati;

(b) if so, the details thereof; and

(c) the time by which these services are likely to start?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) At present Tirupati is airlinked by Indian Airlines on 4 days per week and by Jet Airways on a daily basis. No scheduled operator is operating to/ from Vijayawada. (c) Airlines are free to provide air services to specific places depending upon the traffic demand and commercial viability subject of course to compliance with the Route Dispersal guidelines, which provide for certain minimum operations in specified category of routes.

National Population Policy

50. SHRI SADASHIVRAO DADOBA MANDLIK : DR. RAMESH CHAND TOMAR : SHRI R.L. BHATIA : SHRIMATI SHYAMA SINGH : SHRI ANANT GUDHE : SHRI PRABHAT SAMANTRAY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have convened a meeting of State Health Secretaries and Directors-incharge of family welfare to work out the modalities of nationalization of the National Population Policy;

(b) if so, the facts thereof;

(c) the suggestions made and decisions taken therein;

(d) whether the Government propose to invite Private Sector participation in stabilizing the population growth;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government to check population growth?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) A meeting of the State Secretaries in charge of Family Welfare in States/UTs was held on 1st and 2nd June, 2000 to review the implementation of the National Family Welfare Program in the country.

While discussing the National Population Policy, 2000, the objectives and goals contained in the Policy were explained.

It was emphasized in the meeting that inter-sectoral coordination for implementation of the National Population Policy for population stabilisation is required. The States were requested to initiate immediate action on the different strategic themes as well as the operational strategies listed in the National Population Policy, 2000.

(d) and (e) A Seminar on "Population and Development : Prospects for Private-Public Partnership" was organised jointly by Government of India, Confederation of India Industries (CII) and UNFPA, on World Population Day, 11th July, 2000, to enlist the commitment for the non-Government sector and the Private Corporate Sector to supplement efforts of Government particularly for increasing coverage and outreach of services.

(f) The following steps have been taken by Government under the National Family Welfare Program to stabilize the growth in population :

- (i) An integrated and holistic program of Reproductive and Child Health that includes Maternal Health, Child Health and Contraception issues was launched in October, 1997.
- (ii) Information, Education and Communication Program to create awareness about the benefits of small family.

- (iii) Assistance to States/UTs to maintain certain family welfare infrastructure.
- Assistance to Voluntary Organizations and NGOs for creating awareness about schemes under family welfare program.
- (v) To implement Action Plan given in the National Population Policy.

Guidelines for Conduct of Pilots by Airlines

51. SHRI SUKDEO PASWAN : SHRIMATI KANTI SINGH :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the attention of the Government has been drawn to newsitems entitled "Thick skinned Air India Pilots now offload cargo to blackmail" and "A woman passenger stands up to rude Pilot" appearing in the 'Indian Express' dated May 3, 2000 and April 29, 2000 respectively;

(b) if so, whether any guidelines exist for the conduct of Pilots for both the airlines;

(c) if so, the reasons as to why such incidents occur at the hands of the pilots;

(d) whether the Government have made any enquiry into these incidents, and

(e) if so, the result thereof and the action taken or proposed to be taken against the erring pilots?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Yes, Sir.

(c) to (e) The management has had a constructive dialogue with the Pilots.

Increase in Cases of Typhoid, Jaundice and Diarrhoea

52. DR. RAMESH CHAND TOMAR : SHRIMATI SHYAMA SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Union Government are aware that there is sharp increase in cases of typhoid, Jaundice and Diarrhoea in the NCR towns near capital;

(b) if so, whether the Union Government propose to send central teams to the NCR towns to assess the number of persons affected due to these ailments; (c) if so, whether the spread of these diseases have affected on the health of citizens residing in the capital; and

(d) if so, the details of the action plan formulated to control such diseases ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) Typhoid, Jaundice, Diarrhoea and other water borne diseases show seasonal variations in their prevalence pattern.

A team from NICD, Delhi has visited some areas of NCR towns near the capital, namely, Vijay Nagar, Govindpuri and Raj Nagar of Ghaziabad district and assessed the incidence of water borne diseases on 09 June 2000. The investigation team concluded that while there was no out-break of Jaundice in Block 'F' Govindpuri as reported by the Press, there was an out-break of Jaundice in late April-early May in Sector 23 of Rajnagar and same sporadic cases of Diarrhoea in Vijay Nagar area of District Ghaziabad.

(c) There is no report of increased incidence of Typhoid, Jaundice and Gastro-enteritis cases in Delhi this year.

(d) The steps taken by the local bodies/State health authorities to control such diseases inter-alia are :-

- 1. Lifting of water samples for testing.
- 2. Affected areas are under surveillance.
- 3. Distribution of Chlorine Tablets.
- 4. Distribution of ORS packets.
- Imparting of Health Education to the community through Handbills, posters, group discussion, Media etc.
- Mobile clinics to treat the poor in under served areas.

Family Planning Programme

53. SHRI PAWAN KUMAR BANSAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether doctors in Government hospitals are losing interest in the family planning programmes;

(b) if so, the reasons therefore;

(c) the steps taken/proposed to be taken to stabilize the population;

(d) the year by which such stabilization is likely to be achieved; and

(e) the incentives or disincentives proposed to be offered/effected for checking population explosion?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) No, Sir.

(b) The question does not arise.

(c) With a view to stabilising the population of the country, the Government has announced National Population Policy, 2000. A National Population Commission has been set up under the Chairmanship of Prime Minister with Chief Ministers of various States as Members besides Central Ministers, reputed demographer, NGOs and others.

A Technology Mission will be set up in the Ministry of Health and Family Welfare to Monitor speedy implementation of an action plan, particularly in those States and districts which remain deficient in the delivery of services.

The Population Policy provides for :

- (i) An Integrated and holistic programme of Reproductive and Child Health, that includes Maternal Health Child Health and Contraception issues, was launched in October, 1997.
- Information, Education and Communication Programme to create awareness about the benefits of small family.
- (iii) Assistance to State/UT to maintain family welfare infrastructure.
- Assistance to Voluntary organisations and NGOs for creating awareness about schemes under family welfare programme.

(d) The Population Policy envisages population stabilisation by 2045.

(e) The National Population Policy 2000 envisages a number of promotional and motivational measures to bring about reductions in maternal mortality, infant mortality and to increase coverage and outreach of contraceptive services. Several community incentives are contemplated :

- reward to Panchayats and Zila Parishads
- continuation of the Balika Samridhi Yojana
- Maternity Benefit Scheme
- Health Insurance Plan.
Adequate Bandwidth Facility

54. SHRI RUPCHAND PAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether in order to expedient and dependent the Internet facilities in the country adequate bandwidth is urgently required;

(b) if so, the steps taken by the Government in this regard; and

(c) the details of the compatible bandwidth availability in respect of different countries like USA, UK, France, Russia, Germany etc.?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) Adequate bandwidth is a pre-requisite for reliable Internet facilities.

(b) The steps taken by the Government in this regard are :

 ISPs have been permitted to set up International Gateways after obtaining security clearance. As regards use of satellite medium for providing international bandwidth for Internet, ISPs have been permitted to obtain bandwidth from satellites, which are coordinated over India.

> As regards use of submarine cable medium for providing international bandwidth for internet; Government has announced that private ISPs will be allowed, either singly or jointly, to set up their own landing stations anywhere in India in collaboration with international undersea bandwidth carriers.

- VSNL has already procured about 310 Megabits per second (Mbps) international bandwidth for Internet and is taking steps to procure another 500 Mbps shortly.
- 3. Department of Telecom Services (DTS) is executing a plan to provide bandwidth on demand upto the District Headquarter level by March 2001 subject to availability of resources. DTS has already commissioned 14,000 Route Kms. Of 2.5 Gigabits per second (Gbps) capacity Synchronous Digital Hierarchy (SDH) optical fibre network as a part of Sanchar Sagar Phase I project covering 28 major cities. In addition, 3000 Kms. Of similar network is likely to be commissioned by August 2000 along with associated lower capacity SDH optical fibre

networks. By March 2001, it is planned to commission another 32 rings of 2.5 Gbps capacity as a part of Sanchar Sagar Phase II Project. This may ensure availability of adequate bandwidth in the country for Internet requirements.

- Telecom Commission has constituted high level Standing Committee to oversee the provisioning of leased circuits and bandwidth requirements of the Industry.
- 5. DTS plans to establish a National Internet Backbone (NIB) for carriage of internet traffic.

(c) As per available information, other countries including India are having access to following international bandwidth availability :

Country	Available	Bandwidth
USA	200	Gbps
UK	120	Gbps
Japan	160	Gbps
China	55	Gbps
India	13	Gbps

[Translation]

Construction of New Stadiums in States

55. DR. BALIRAM : SHRI THIRUNAVUKARASU :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government propose to construct new stadiums in the country during the remaining period of Ninth Five Year Plan;

(b) if so, the details thereof, State-wise and locationwise;

(c) whether the Government have received any specific requests for different States for construction of new stadiums to improve sport activities;

(d) if so, the details thereof, State-wise;

(e) the reaction of the Government thereto; and

(f) the details of stadiums constructed so far during the Ninth Plan period or under construction at present in the country, State-wise and location-wise?

120

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) 'Sports' is a State subject. It is primarily the responsibility of the State Government to create various sports facilities including new stadia. However, in order to supplement the efforts of the State Government towards this direction, the Ministry provides financial assistance to State Government etc. under the Scheme of "Grants for Creation of Sports infrastructure" on receipt of viable proposals from the State Government.

(c) to (e) Yes, Sir. The state-wise details of new proposals for construction of stadia received in the Ministry during the last two financial years and the number of proposals found viable for Central assistance have been indicated in the Statement-I attached.

(f) State-wise and location-wise details of stadia constructed under construction during the first 3 years of the on going Ninth Plan period have been indicated in the Statement-II attached.

Statement-I

SI. No	oration of t	No. of proposals received for const- ruction of Stadium during the last 2 financial year	No. of proposals approved for Central assistance	Total Central Assistance approved (Rs. in lakhs)
1	2	3	4	5
1.	Andhra Pradesh	5	-	-

1 2	3	4	5
2. Assam	11	1	31.41
3. Arunachal Pradesh	2	-	-
4. Gujarat	1	1	60.00
5. Goa	3	-	_
6. Haryana	3	-	-
7. Himachal Pradesh	5	-	-
8. J&K	9	-	-
9. Karnatak	10	2	108.00
10. Kerala	7	4	135.25
11. Madhya Pradesh	9	2	48.215
12. Manarashtra	9	-	-
13. Mizoram	16	6	162.00
14. Manipur	10	2	179.87
15. Nagaland	25	4	420.00
16. Onssa	5	-	-
17. Punjab	12	3	180.00
18. Rajasthan	12	-	-
19. Sikkim	2	-	-
20. Tripura	5	-	-
21. Tamii Nadu	4	1	53.00
22. West Bengal	2	-	-
23. Delhi	1	1	17.80
24. Chandigarh	1	-	-

Statement-II

					(Rs. in lakhs)
State/UT	SI. No.	Project Location	Amount Approved	Amount Released	Remaks
1	2	3	4	5	6
Assam	1.	Indoor Stadium at Jorhat.	20.00	20.00	Project completed.
	2.	Indoor Stadium at Nowgang	12.20	12.20	-do-
Gujarat	1.	Outdoor Stadium at Zadeshwar, Bharuch	5.50	5.50	-do-
	2 .	Outdoor Stadium at Rajpipla, Bharuch	11.80	10.62	Under progress.
	3.	Indoor Stadium at Rajkot	60.00	40.00	Under progress.
Haryana	1.	Indoor Stadium at Sirsa	14.08	14.08	Project completed

121 Written Answers

SRAVANA 2, 1922 (Saka)

to Questions 122

1	2	3	4	5	6
	2.	Wrestling Indoor Hall at Jhajjar, Rohtak	4.26	4.26	Project completed.
limachal Pradesh	1.	Indoor Stadium at Bilaspur	52.50	47.25	Under progress
	2.	Mini Stadium at Kotli, Mandi	2.24	2.016	-do-
	3 .	State Level Sports Complex at Shimla	181.00	181.00	Project completed.
ammu & Kashmir	1.	Indoor Stadium at Leh, Ladakh	37.50	33.75	Under progress.
(arnataka	1.	Multipurpose sports Indoor Hall at Bellary	5.00	5.00	Project completed.
	2.	Stadium at Adichunchangiri Insttl. Of Medical Science, Bellur, Mandya.	1.75	1.75	-do-
	3.	Indoor Stadium at Mandya	35.00	35.00	-do-
	4.	Stadium at Chintamani Kolar	8.63	7.767	Under progress
	5.	Indoor Stadium at Gulbarga	20.00	18.00	-do-
	6.	Stadium at Mahila Vidyapeeth, Hubli Dharwad	2.36	2.124	-do-
	7.	Taluk Stadium at Arasikera, Hassan	10.495	9.445	-do-
	8.	Indoor Stadium at K.M. Cariappa Multipurpose Trust, Madikeri, Kodagu.	52.50	47.25	-do-
	9 .	SPDA Centre Medikeri, Distt. Kodagu.	40.00	35.00	-do-
	10.	Taluk Stadium at Sankeshwara, Hukkeri Belgaum	8.51	4.25	-do-
	11.	Indoor Stadium at Karnataka Badminton Association Bangalore	35.00	35.00	Project completed.
	12.	Taluk Stadium at Harapanahalli Bellary	12.00	10.80	Under progress
	13.	Taluk Stadium at Govt. Boys High School, Tiptur, Tumkur Distt.	1.98	1.782	-do-
Kerala	1.	Stadium at Sacred Heart High School, Thirurambody, Kozhikode	6.10	6.10	Project completed
	2 .	Open Stadium at Kasargodu	6.60	6.60	-do-
	3 .	Indoor Stadium at Mitramkitan Vellanand, Trivandrum	16.60	14.937	Under progress
	4.	Stadium at AKMUP School Kochara, Idukki	5.00	5.00	Project completed
Madhya Pradesh	1.	Stadium at Pichhore Distt. Shivpuri	6.00	5.40	Under progress.
	2.	Mini Stadium at Balod, Durg	18.00	16.20	-do-

123 Written Answers

124

1	2	3	4	5	6
	3. Stadium	at Morena	12.00	9.00	Under progress
	4. Indoor S	tadium at Barhanpur	19.975	17.97	-do-
	5. Outdoor	Stadium at Seoni	5.00	4.50	-do-
	6. State Le Bhopal	vel Sports Complex at	200.00	190.00	-do-
Maharashtra		tadium by Hanuman Vyayam Mandal, Amravati	20.00	20.00	Project completed
	2. Indoor S	tadium at Pune	10.00	10.00	-do-
	3. Gymnasi Ratnagir	um Hall at Chiplu, Ratnagiri i	30.00	15.00	Under progress
	,	um Hall at New English & Jr. College, Chiplum, i	6.72	6.048	Under progress
		tadium at Nagpur Yuvak Sansthan, Nagpur	20.00	20.00	Project completed.
		stadium at Nagpur Yuvak Sansthan, Nagpur	20.00	20.00	Project completed.
lizoram	1. Outdoor	Stadium at Champhai	8.95	8.95	-do-
	2. Indoor S	tadium at Tungvel	34.00	34.00	-do-
	3. Outdoor	Stadium at Saitual	8.25	8.25	-do-
	4. Outdoor Hill, Aiz	Stadium at M.C. Donald val	17.50	17.50	-do-
	5. Indoor S	stadium at Lungdai	29.80	29.80	-do-
	6. Outdoor	Stadium at Kawrtethawveng	17.25	17.25	, -do-
	7. Indoor S	stadium at Saiha	29.90	29.90	-do-
	8. Outdoor	Stadium at Saiha	8.25	8.25	-do-
agaland	1. Indoor S	Stadium at Lerie, Nagaland	90.00	30.00	Under progress
	2. Indoor S	stadium at Pfutsero	30.00	20.00	-do-
	3. Distt. Le Mon	vel Sports Complex at	150.00	30.00	-do-
	4. Distt. Le Tuensan	vel Sports Complex at 9	150.00	30.00	- d o-
Punjab	1. Indoor S	Stadium at Badal	60.00	48.00	-do-
	2. Gymnas	ium at Jalandhar	60.00	50.00	-do-
Rajasthan	-	at Yuvak Sangha, Rajaldesar,	12.00	12.00	Project completed.
		oose Hall at Jawahar Jain Samity, Udaipur	5.50	5.50	-do-
		iymnasium Hall at Jhunjhunu	5.00	4.50	Under progress.
	4. Indoor a	and Open Stadium at Temple Board, Udaipur	10.00	9.00	-do-

SRAVANA 2, 1922 (Saka)

126 to Questions

1	2	3	4	5	6
Sikkim	1.	Stadium at Mangan	9.00	8.10	Under progress
ſripura	1.	Cricket Stadium at College Tilla, Agartala	16.30	16.30	Project completed.
	2.	State Level Sports Complex at Bhadraghat Agartala	199.58	199.58	Project is on the verge of completion.
Tamil Nadu	1.	Indoor Stadium at Dharapuram, Distt. Periyar	52.50	47.25	Under progress.
	2.	Distt. Level Sports Complex at Dindigul	53.00	15.00	-do-

[English]

Setting up of Forest Development Corporations

SHRI NARESH PUGLIA : Will the Minister of 56 ENVIRONMENT AND FORESTS be pleased to state :

the names of States in the country which have (a) already set up Forest Development Corporations in their States:

whether the functioning of these Forest Devel-(b) opment Corporations has been stalled for the last ten years due to non-availability of funds from the Union Government and the World Bank; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Information is given in the Statement attached.

- No, Sir. (b)
- (c) Does not arise.

Statement

Names of the States in which Forest Development Corporations have been set up

SI.N	lo. Name of the State
1	2
1.	Andhra Pradesh
2.	Arunachal Pradesh
3.	Bihar
	Outpat

- Gujarat
- 5. Haryana

- Himachal Pradesh
- 6.

2

- 7. Jammu & Kashmir
- 8 Karnataka
- 9. Kerala

1

- 10. Madhya Pradesh
- 11. Maharashtra
- 12. Meghalaya
- 13. Orissa
- Punjab 14
- 15. Tamil Nadu
- 16 Tripura
- 17. Uttar Pradesh
- 18. West Bengal
- 19. A & N Islands

Reduction in Ayurvedic Doctors Seats in Ayurvedic Colleges

57 SHRI RATILAL KALIDAS VERMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Ayurvedic doctor's seats has been reduced in Ayurvedic colleges by the Central Council of India for the last two years, till-date, State-wise;

(b) whether Gujarat is topper in Ayurvedic;

(C) if so, whether a number of seats has been reduced in Guiarat;

(d) if so, the reasons therefore; and

(e) the steps being taken by the Government to restore the seats in States particularly in Gujarat?

JULY 24, 2000

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (e) Information is being collected and will be laid on the table of the House.

[Translation]

Unsatisfactory Telecommunication Services

58. SHRIMATI JAS KAUR MEENA : SHRI CHINMAYANAND SWAMI :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether there is unsatisfactory telecommunication services in the rural areas of Uttar Pradesh and Rajasthan;

(b) if so, the reasons therefor;

(c) the steps being taken by the Government to improve the telecommunication services in the rural areas of said States; and

(d) the funds allocated for the purpose during the Ninth Five Year Plan, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) The telecommunication services in the rural areas of UP and Rajasthan are generally satisfactory. However, in certain cases the services are affected due to following reasons :

- (i) Inadequate power supply and extreme voltage fluctuations.
- (ii) Natural calamities
- (iii) Poor infrastructure.

(c) The steps being taken for improvement of Telecom services in rural areas are as below :-

- Upgradation of external plant by laying more underground cables.
- Improving long distance connectivity by replacing overhead lines with stable media.
- (iii) Provision of Engine Alternators as standby power source in all the rural exchanges.
- (iv) Induction of new technologies like WLL and C-DOT TDM PMPA etc.

(d) The year wise funds allocated for the purpose during the Ninth Five Year Plan are given below '-

		Amount (Amount in crores of Rupees)		
SI. No.	Year	Rajasthan	Uttar Pradesh	
1.	1997-98	Rs. 12.07	Rs. 113.68	
2.	1998-99	Rs. 54.71	Rs. 152.42	
3.	1999-2000	Rs. 133.18	Rs. 128.96	
4.	2000-2001	Rs. 106.87	Rs. 374.31	

Metropolitan Cities of U.P. Connected with Air Services

59. SHRI ADITYA NATH YOGI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the names of Metropolitan cities of Uttar Pradesh, connected with the Air Services; and

(b) the names of Metropolitan cities proposed to be connected with the air services in near future?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) At present, Agra, Dehradun, Lucknow and Varanasi in Uttar Pradesh are connected by air services operated by scheduled operators.

(b) Airlines are free to provide air services to specific places depending upon the traffic demand and commercial viability subject of course to compliance with the Route Dispersal guidelines which provide for certain minimum operations on specified category of routes.

[English]

PCO/STD/ISD Booths

60. SHRI DILEEP SANGHANI : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Government propose to set up PCO/ ISD/STD booths at Ahmedabad Railway Junction;

(b) if so, the details thereof and the time by which said booths are likely to be set up there; and

(c) # no, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) Two departmental STD/PCO, one private STD/PCO and ten departmental local PCOs are working in the waiting hall near main entrance gate and at manual railway booking office at Ahmedabad Railway Junction.

(c) Does not arise.

SRAVANA 2, 1922 (Saka)

[Translation]

Free Telephone Connections

61. SHRI BRIJ BHUSHAN SHARAN SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the steps taken to bring about policy changes in the telecom sector;

(b) whether the Ministry has made telephone calls free for high officers;

(c) if not, whether the Government have fixed a quota of free calls for them;

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) The policy changes in the Telecom Sector are being brought about in terms of NTP 1999. In addition, it has been decided to provide certain concessional facilities such as waiver of registration charges, installation charges and bi-monthly rental (at the present level), to the employees of the Department of Telecom Services and Telecommunications who wish to take private connections.

- (b) No, Sir.
- (c) Yes, Sir.

(d) 1150 free calls per bi-monthly billing cycle are admissible on all departmental residential service telephone connections provided at the residence of officers/ officials of the Telecommunication Department. For other connections to be taken by an employee of DTS/DOT mentioned in (a) above, the free call limit is the same as for other private users.

[English]

Laying of Cables and Water Pipes Across National Highways

62. SHRI P.D. ELANGOVAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have fixed any amount for laying of cables and water pipes or any other such activity across the National Highways or Highways, by various departments like the Department of Telecom, Corporations and Municipalities;

(b) if so, the details thereof;

(c) the details of the amount collected from the Department of Telecom for carrying out these works across the National Highways or Highways during the last three years, year-wise and State-wise; (d) whether the State Governments have any right to fix the damages and repairing charges and to collect the same from the Department of Telecom; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) No Sir.

(b) and (c) Does not arise.

(d) and (e) Telecom Department is required to restore the road to its original condition at its cost and indemnify the Road Authorities for damages, if any, due to the digging of trenches for the laying of the cables.

Promotion of High Fibre Low Fat Diet (HFLF)

63. DR. RAGHUVANSH PRASAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned under "30m Indians have cardiac risk" appearing in the 'Times of India' dated January 29, 2000;

(b) whether Coronary Heart Disease, Cancer and other diseases are induced due to meat eating;

(c) if so, the number of people died every year due to heart problems, cancer and other diseases;

(d) whether this disease found more in those people who have been taking high fat in flesharian food;

(e) if so, its ratio as compared to vegetarians;

(f) whether the Government are aware about the studies made by WHO in this regard;

(g) whether any precautionary measures is being taken to promote High Fibre Low Fat diet (HFLF) which prevents cardiac problems;

(h) if so, the details thereof; and

(i) if not, the steps taken to promote HFLF for implementation in Government and private hospitals in their diet programme ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Yes, Sir.

(b) Diet related chronic diseases namely, coronary heart disease, cancer obesity have a multifactorial origin. The risk factors for these diseases can be grouped as modifiable and non-modifiable risk factors. Life style factors including dietary habits are important modifiable risk factors. Among the dietary factors high calorie intake which leads to weight gain (positive energy balance), high intake of fat (particularly saturated fats and cholesterol), low intake of fibre and micronutrients (folic acid, antioxidants) have been documented to increase risk of these diseases.

(c) According to ICMR, data on this is not available but there are studies from India which show that mortality and morbidity due to the above diseases are on increase in Indian population.

(d) High fat diet and high intake of flesh foods are known to increase the risk of these chronic diseases.

(e) Such information is not maintained in the Ministry.

(f) Yes, Sir.

(g) to (i) There are dietary guidelines prescribed for Indians published by the National Institute of Nutrition, Hyderabad. Based on the researches done at National Institute of Nutrition, several articles and some books have been published and presented in several Fora to educate the public. Lectures and open house discussions are also held to disseminate information on healthy lifestyles.

Setting up of Medical Hospital-cum-Research Centre in Tamil Nadu

64. DR. A.D.K. JAYASEELAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to set up a Medical Hospital-cum-Research Centre at Madurai in Tamil Nadu;

(b) if so, the funds allocated for this purpose during the current year; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) The Ministry of Health and Family Welfare has no such proposal.

(b) Does not arise.

(c) It is the responsibility of respective State Government to set up medical hospital-cum-research centre in their State keeping in view their priorities and availability of resources.

[Translation]

Airport Consultative Committees

65. SHRI P.R. KHUNTE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Airport Consultative Committees had been set-up or are functioning in various States of the country at present;

(b) if so, the details thereof, State-wise; and

(c) the details of the tasks assigned to these committees along with the tasks being executed by them?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Yes, Sir. Airports Authority of India (AAI) has constituted Airports Advisory Committees comprising of prominent citizens including local public representatives for improving passenger facilitation and services at major airports. The meetings of these committees are held periodically to solicit suggestions to improve the facilities and services.

Setting up of PCOs in Uttar Pradesh

66. SHRI BRIJLAL KHABRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) The number of PCOs functioning in Uttar Pradesh at present, district-wise;

(b) Whether the Government have fixed any target for installation of PCOs in the State during 2000-2001; and

(c) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) The telecom district-wise information is given in the Statement attached.

(b) Yes, Sir.

(c) A total of 15000 PCOs have been targeted to be installed in Uttar Pradesh during the year 2000-2001.

Statement

s. No.	Name of the Telecom Districts	No. of PCOs Functioning
1	2	3
1.	Allahabad	3165
2.	Azamgarh	1574
3.	Bahraich	639

133 Written Answers

SRAVANA 2, 1922 (Saka)

to Questions 134

1	2	3
4.	Ballia	1023
5.	Banda	387
6.	Barabanki	751
7.	Basti	952
8 .	Etawah	716
9.	Faizabad	1074
10.	Farrukhabad	783
11.	Fatehpur	309
12.	Ghazipur	673
1 3 .	Gonda	725
14.	Gorakhpur	1837
15.	Hamirpur	294
16 .	Hardoi	295
17.	Jaunpur	903
18.	Jhansi	1414
19.	Kanpur	5271
20 .	Lakhimpur	600
21.	Lucknow	5543
22 .	Mainpuri	471
23.	Mau	1445
24.	Mirzapur	862
25 .	Orai	391
26 .	Pratapgarh	529
27.	Raibareli	603
28.	Shahjahanpur	623
29.	Sitapur	522
30 .	Sultanpur	968
31.	Unnao	475
32.		2816
3 3.	•	2887
34. 35.	-	1963
.35. .36.		699 433
37.		433
38		1074
39	•	1565
40		445
		···

1	2	<u>/</u> 3	
41.	Ghaziabad	3763	
42.	Mathura	1068	
43.	Meerut	2976	
44.	Moradabad	1143	
45.	Muzaffarnagar	1716	
46.	Nainital	868	
47.	Pilibhit	176	
48.	Rampur	390	
49.	Saharanpur	1827	
50 .	Srinagar Gwl.	602	
51.	Uttarkashi	312	
	Total	63620	_

[English]

Development of Trivandrum, Cochin and Calicut Airports

67. SHRI V.M. SUDHEERAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have received any representation regarding the development of Trivandrum, Cochin and Calicut airports in Kerala; and

(b) if so, the action taken thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) The matter is under examination.

Indian Airlines Flight from Qatari to Hyderabad

68. DR. (SMT.) C. SUGUNA KUMARI : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Indian Airlines propose to start a direct service from the Qatari capital of Doha to Hyderabad;

(b) if so, the other cities in the country to be connected with Doha; and

(c) the time by which these flights are likely to be introduced?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) and (c) Indian Airlines has plans to shortly connect Hyderabad/Cochin with Doha.

Disinvestment in VSNL and MTNL

69. SHRI G. PUTTA SWAMY GOWDA : SHRI AJAY SINGH CHAUTALA :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Government propose to disinvest the shares of VSNL and MTNL;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Department of Telecommunications (DOT) has strongly opposed disinvestment the shares of MTNL;

(d) if so, the reasons therefor;

(e) whether the Department was not consulted before announcing the disinvestment scheme for MTNL; and

(f) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) to (f) No final decision has been taken regarding further disinvestment of the shares of VSNL and MTNL at this stage. However, the matter is reviewed from time to time and the administrative department is always consulted before any decision is taken in such matters.

[Translation]

Post and Telegraph Offices in Bihar

70. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : SHRI PRABHUNATH SINGH : PROF. DUKHA BHAGAT :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether there is shortage of post offices in rural area of Bihar;

(b) if so, the number of Village Panchayats in the State particularly villages in Lohardaga district having post and telegraph office facility, district-wise;

(c) the time limit fixed for making such facilities available in each of the village panchayats of the State;

(d) whether the inordinate delay is taking place in the distribution of mail in the villages; and (e) if so, the steps taken to accelerate the distribution of mail in the said villages ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) There are 11965 Post Offices functioning in Bihar out of which 11220 are in rural areas. A rural Post Office in Bihar serves 15.16 Sq.Km. area. Average population served in rural area per post office is 6587.

(b) There are 8579 Gram Panchayat villages having Post Offices. In Lohardaga District there are 27 Gram Panchayat village having Post Offices. Gram Panchayat village having Post Offices are shown in the Statement-I attached. District-wise number of Village Panchayat having telegraph facility is shown in the Statement-II attached.

(c) Post Offces are opened as per plan projections subject to norms based justification, availability of resources and sanctioning of ED Agent posts for the new post offices by Ministry of Finance.

No specific targets have been fixed for providing of Telecom telegraph facilities in each villages Panchayat. As per policy of the Department, each village is to be provided with Public Telephone facility by March, 2002. Public telephones opened in Post Offices are used to provide telegraph facility on Phonocom.

(d) No, Sir, the delivery of mial in villages of Bihar is as per norms fixed in this regard. As per the last all India rural live mail survey conducted in 1999, 84% of the mail is being delivered within the prescribed norms.

(e) Although delivery of the mails in the villages is as per norms, mail and delivery arrangements are reviewed regularly and remedial measures are taken whenever required.

Statement-I

District-wise No. of Village Panchayat with Post Office in the State of Bihar

SI. No.	Name of District	No. of GP Villages with PO
1	2	3
1.	Patna	246
2.	Nalanda	221
3.	Bhojpur	242
4.	Buxar	139
5.	Gaya	196
6.	Nawada	112

137 Written Answers

SRAVANA 2, 1922 (Saka)

to Questions 138

1	2	3
7.	Jahanabad	128
8.	Bhagalpur	178
9.	Banka	108
10.	Saran	239
11.	Vaishali	245
12.	Aurangabad	170
13.	Rohatas	162
14.	Bhabhua	73
15.	Palamu	231
16.	Garhwa	84
17.	Ranchi	265
18.	Gumla	168
19.	Lohardaga	27
20.	E. Singhbhum	116
21 .	W. Singhbhum	167
22.	Dhanbad	86
23.	Bokaro	113
24.	Giridih	173
25.	Hazaribag	120
26 .	Chatra	54
27 .	Kodarma	49
28 .	Dumka	174
29 .	Sahibganj	48
30.	Goda	94
31.	Deoghar	68
32.	Pakur	47
33 .	Munger	91
34.	Jamui	109
35.	Lakhisarai	72
36 .	Shikhpura	41
37.	Begusarai	205
38.	Khagaria	114
39.		331
40		171
41		233
42		155
43	. Katihar	172

1	2	′ 3	
44.	Kishanganj	85	
45.	Saharsa	148	
46.	Supaul	158	
47.	Madhepura	161	
48 .	Siwan	251	
49 .	Gopalganj	184	
50 .	Samastipur	291	
51.	Muzaffarpur	289	
52.	Sitamahri	239	
53.	Sheohar	13	
54.	E. Champaran	310	
55 .	W. Champaran	213	
	Total	8579	

Statement-II

District-wise details of Village Panchayats having Telegraph facility

S. No.	Name of District	No. of VPs having Telegraph facility
1	2	3
1.	Patna	98
2.	Nalanda	65
3.	Bhojpur	56
4.	Buxar	40
5.	Gaya	84
6.	Nawada	45
7.	Jahanabad	25
8.	Bhagalpur	98
9.	Banka	36
10.	Saran	71
11.	Vaishali	148
12.	Aurangabad	64
13.	Rohatas	69
14.	Bhabhua	37
15.	Palamu	73
16.	Garhwa	32
17.	Ranchi	98
18.	Gumla *	56
19.	Lohardaga	25

		-
1	2	3
20.	E. Singhbhum	26
21.	W. Singhbhum	28
22.	Dhanbad	45
23.	Bokaro	33
24.	Giridih	70
25.	Hazaribag	65
26.	Chatra	23
27.	Kodarma	23
28.	Dumka	49
29.	Sahibganj	28
30.	Goda	27
31.	Deoghar	25
32.	Pakur	32
33.	Munger	96
34.	Jamui	35
35.	l akhisarai	25
36.	Shikhpura	28
37.	Begusarai	125
38.	Khagaria	74
39.	Madhubani	64
40.	Purnea	48
41.	Darbhanga	117
42.	Araria	64
43.	Katihar	67
44.	Kishanganj	45
45.	Saharsa	52
46.	Supaul	72
47.	Madhepura	79
48.	Siwan	108
49.	Gopalganj	95
50.	Samastipur	116
51.	Muzaffarpur	62
52.	Sitamahri	122
53.	Sheohar	33
54.	E. Champaran	101
55.	W. Champaran	72
	Total	3394

National Population Commission

71. SHRI SURESH PASI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether Government propose to set up National Population Commission in order to control population and implement child health related policies:

(b) if so, the details thereof; and

(c) the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF RITA VERMA) -(a) to (c) The National Commission on Population has been constituted on 11th May, 2000 under the Chairmanship of the Prime Minister.

The Members of the Commission include Chief Ministers of all States and Union Territories, Central Ministers in charge of concerned Ministries and Departments. Additionally, the National Commission on Population has members, leaders of national political parties, reputed demographers and public health professional, representative from the media, NGOs and eminent experts from diverse related fields.

The National Commission on Population will review, monitor and give directions for the implementation of the National Population Policy, 2000 with view to achieve goals set out in National Population Policy. The terms of reference of the Commission is as under :-

- (i) To review, monitor and give directions for the implementation of the National Population Policy with a view to meeting the goals set out in the Policy.
- (ii) To promote inter-sectoral coordination in planning and implementation across Government agencies of the Central and State Governments, to involve civil society and the private sector and to explore the possibilities of international cooperation in support of the goals set out in the Policy.
- (iii) To facilitate the development of a vigorous people's movement in support of this national effort.

[English]

Telecom Disputes Settlement Appellate Tribunal

72. SHRI RASHID ALVI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of the cases handled so far by the Telecom Disputes Settlement Appellate Tribunal; and

(b) the time by which all the remaining cases are likely to be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) The Constitution of the Telecom Disputes Settlement and Appellate Tribunal (TDSAT) has been notified on 29.5.2000. As per Section 14B (1) of the TRAI Act (Amendment 2000), the Telecom Disputes Settlement and Appellate Tribunal is to consist of a Chairperson and not more than two Members to be appointed by notification by the Central Government. The appointment of (Retd.) Justice S.C.Sen as the Chairperson of the TDSAT has been notified on 29.5.2000. However, appointment of the Members of the TDSAT has not been notified as yet. The TDSAT has, therefore, not started functioning to settle the cases.

[Translation]

Clearance to Pending Projects

73. SHRI MOHD. ANWARUL HAQUE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) the total number of projects including 'Ajay Barrage Project' and 'Punasi Reservoir Project' in Bihar lying pending with his Ministry for environmental clearance;

(b) the time by which all these projects are likely to be cleared; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (c) Ajay Barrage project Authority has been advised on 03 3.2000 to submit the proposal as per procedure laid down in the EIA notification of 1994 and its subsequent ame increments. A decision on this proposal would be taken within ninety days of receipt of complete information. Punasi Reservoir project was accorded environmental cleara ic.) on 28.06.1982. No project of Bihar is pending with this N inistry for environmental clearance.

[English] .

Non-Payment of Dues

74. SHRI R.L. BHATIA : SHRI AJOY CHAKRABORTY : SHRI INDRAJIT GUPTA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Comptroller and Auditor General of India has named 11 private telecom companies for nonpayment of various dues to the Government and asked the DOT to investigate the matter;

(b) the outcome of the investigation made in the matter; and

(c) the details of action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) Yes, Sir.

(b) On a review of the case, it transpires that different instructions issued by the Telecom Directorate to filed units covering recoveries, such as rent from leased circuits, interconnection charges etc. from operators of cellular and paging services, had not been adequately assimilated as the interface with the private sector in these areas of comparatively recent origin. The fact that these instructions were to reach as many as 324 field units spread all over the country may also have resulted in some instances of relevant instructions not being connected. These factors resulted in delayed billing for different periods from January 1997 onwards.

(c) C and AG pointed out short-billing of charges from 11 private telecom companies in 6 Telecom Circles for different periods from Janauary 1997 onwards, amounting to Rs. 122.92 lakhs. The Department has since issued bills worth Rs. 129.29 lakhs after a case-by-case investigation and recovered Rs. 103.41 lakhs till date. The matter is being pursued for further recovery.

Non-use of Machines Gifted by WHO to Hospitals

75. SHRIMATI SHYAMA SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Central Government Hospitals functioning in Delhi are using modern machines or even trying to adopt latest technology for various tests in comparison to private hospitals;

- (b) if so, the details thereof;
- (c) if not, the reasons therefor;

(d) whether the latest machines gifted by World Health Organisation to these hospitals in the capital are not used and the old manual methods are preferred;

(e) if so, the details of such machines lying idle in these hospitals in the capital;

(f) whether any responsibility has been fixed in this

(g) if so, the details thereof; and

(h) if not, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) The Central Government Hospitals in Delhi namely, Dr. RML Hospital, Safdarjung Hospital and LHMC and Associated Hospitals are using modern equipments like Automatic Analyser, CT Scan and Ultra Sound to carry out various investigations.

(c) Do not arise.

(d) All the equipments supplied by the WHO are being fully utilised and are functional.

(e) No machine is lying idle in Central Government Hospitals in Delhi.

(f) to (h) Do not arise.

Ayurveda System

76. SHRI RATTAN LAL KATARIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of persons rely on plant-based medicines for health care in the country;

(b) the steps proposed to be taken by the Government for promotion of Ayurveda System in the country;

(c) whether the Government have any plan for commercialization of Herbal crops; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) No authentic information is available. However, according to some reports a large proportion of the population prefers plant-based medicines especially for treating common ailments.

- (b) These include :-
- Upgrading colleges to improve educational standards.
- Measures to enhance the availability of quality raw material for formulation of drugs.
- Evolution of pharmacopoeial standards to improve standardization of drugs.
- Support provided for research in Ayurvedic drugs.
- Awareness building about the beneficial effects of the Ayurvedic medicine.

(c) and (d) It has been estimated that sizeable income generating activities can be promoted through the cultivation and marketing of medical plants and herbal products derived therefrom. A Task Force on Conservation and Sustainable use of Medicinal Plants has suggested strategies for giving an impetus to this area and designated different Departments of the Government to take follow up action.

Corporatisation/Privatisation of Ports

77. SHRI K.P. SINGH DEO : SHRI G. PUTTA SWAMY GOWDA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government are considering corporatisation and privatisation of Indian Ports;

(b) If so, whether any priority list of ports have been prepared;

(c) If so, the terms and condition thereof;

(d) the total amount expects to generate from such participation;

(e) whether any time frame have been prepared; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) . (a) Yes, Sir. The Government have decided, in principle, to corporatise the Major Ports and have laid down guidelines for privatisatisation of specific port facilities in the major ports.

- (b) No, Sir.
- (c) Does not arise.

(d) It is not possible to indicate the amount as it would depend on the response of private sector to the specific proposals.

- (e) No, Sir.
- (f) Does not arise.

Expansion of Jurisdiction of MTNL

78. SHRI THIRUNAVUKARASU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the revenue earned by the Chennai Telecom Department during the last three years;

(b) the money spent on the development of Telecom services Chennai during the said period;

c) whether the Government propose to take over Chennal Telecom Department under the jurisdiction of Mahanagar Telephone Nigam Limited (MTNL);

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) (a) The revenue earned by the Chennai Telecom Distt. during the last three years is as follows :

Year	Rs. (in crores)
1 99 7-98	838.62
1998-99	940.31
1999-00	982.69

(b) The money spent on the development of Telecom services in Chennai during the last three years is as follows :-

Year	Rs. (in crores)
1997-98	223.85
1998-99	259.35
1999-00	403.72

(c) There is no proposal to make Chennai Telecom district a port of MTNL.

(d) and (e) Does not a rise in view of 'C' above.

Modernisation of Government Hospitals

79. DR. V. SAROJA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government propose to provide adequate funds to Government Hospitals at district levels for revamping and modernization purposes;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) "Health" being a State subject under the Constitution of India, it is the responsibility of respective State Government to provide assistance for modernisation and expansion of hospitals under their administrative control keeping in view their priorities and availability of resources.

Widening of National Highway-15

80. COL. (RETD.) SONA RAM CHOUDHARY : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the widening and maintenance/ repair of National Highway-15 from Kandla-Ahmedabad-Barmer is in progress;

 (b) if so, whether number of stretches under widening are not as per norms in Barmer-Jaisalmer-Bikaner sector;

(c) if so, the total length of such stretches under widening/repair; and

(d) the time by which the work on these stretches is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) The NH 15 connects Barmer in Rajasthan with Samakhiyala in Gujarat. It does not continue to Ahmedabad and Kandla. There is no widening work in progress in the Barmer-Samakhiyala Section of NH 15. Maintenance and repair works are being taken up as continuous process within the available funds to keep the road in traffic worthy condition.

(b) Does not arise.

(c) and (d) The sanctioned road widening works in Barmer-Jaisalmer-Bikaner Section are given below with their target date of completion :-

- (1) Widening from 5.5m to 7.0m 31.12.2000 for km. 100/0-151/0 of NH.15 (Jaisalmer-Barmer-Section)
- Widening to two lane in km. 24/0- 30.9.2001
 90/0 of NH.15 (Bikaner-Jaisalmer Section).

[Translation]

Fire Control Equipments at Airports

81. SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Government have inspected the fire control equipments installed at various air ports in the country;

(b) if so, the details thereof;

(c) whether there is a shortage of such equipments at the Indira Gandhi International Airport New Delhi and the available equipments are not in working condition; and (d) if so, the measures taken by the Government to meet the shortage of fire fighting equipment at the Indira Gandhi International Airport New Delhi and other airports?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) All fire control equipment provided at various airports are regularly inspected by trained personnel of Airports Authority of India. Daily maintenance and physical inspection, weekly testing and monthly checks and testing of all equipments are done regularly.

- (c) No, Sir.
- (d) Does not arise.

Radiographers working in Zone of Radiation

82. SHRI BASUDEB ACHARIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that the radiographers are working always in the zone of radiation and contracting cancer;

(b) if so, the permissible doses of radiation per month that a radiographer can be exposed; and

(c) the number of doses of X-ray per month done by the radiographers in various hospitals in Delhi, hospitalwise ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) Radiographers working in the X-ray Department are working in the zone of Radiation. However, because of the distance and protective devices used by them, the radiation exposure is negligible. The exposure to Radiation by the Radiographers is constantly monitored by the Babha Atomic Research Centre, Mumbai (on quarterly basis) and it is ensure that the permissible limits as per the Guidelines of BARC are not exceeded.

(c) The number of X-rays done by Radiographers per month in each of the three Central Government Hospitals is as under :--

LHMC	600-700 (approx.)
Safdarjung Hospital	1200-1500 (approx.)
Dr. R.M.L. Hospital	800-1000 (approx.)

The radiation level is monitored by Bhaba Atomic Research Centre, Mumbai through TLD badges supplied by them. Till date worker has been advised by the BARC to be away from Radiation Zone due to excess of desired radiation.

Population Growth

83. SHRI SUSHIL KUMAR SHINDE : SHRIMATI RENUKA CHOWDHURY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether during the recent visit of the President of China, opportunity was taken to discuss the success achieved by China in containing population growth and the steps that can be adopted by India towards that end;

(b) if so, the details in this regard; and

(c) the other steps being considered to augment Indian efforts in population control in the light of Chinese experience ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) and (b) President of China did not visit India recently.

(c) National Population Policy, 2000 has been adopted by the Government for stabilisation of population in the country.

[Translation]

Herbal Medicine Board

84. SHRI MANIBHAI RAMJIBHAI CHAUDHRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to set up Herbal Medicine Board;

(b) if so, the details thereof;

(c) if not, whether the Government have taken any measures in this direction;

(d) if so, the details thereof; and

(e) -if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (e) A proposal has been initiated to set up a Medicinal Plants Board to inter-alia prepare policies and strategies for overall development of the Medicinal Plant sector but no final decision has been taken.

Scarcity of lodised Salt

85. SHRI ASHOK KUMAR SINGH CHANDEL : SHRI BRAHMANAND MANDAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the scarcity of iodised salt has increased death rate in the country;

(b) if so, the details of deaths occurred due to scarcity of iodised salt in the country during each of the last three years, State-wise; and

(c) the steps taken to reduce the death rate in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) No, Sir. No incidence of deaths has been reported on account of non-consumption of edible lodised salt in the country.

(b) and (c) Does not arise in view of (a) above.

[English]

Improvement of Consumer Department Services

86. SHR! G.J. JAVIYA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the date on which the First Joint Meeting of the National Telecom advisory Committee was held;

(b) the details of the matter discussed therein;

(c) whether he was not satisfied with the working of the Consumer Department Services; and

(d) if so, the details thereof and the steps taken by the Government to improve the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICALIONS (SHRI TAPAN SIKDAR) : (a) The first joint meeting of National Telephone Advisory Committee and National Telephone Services Committee was held on 7th June, 2000. Though the meeting was a joint one, the focus was on National Telephone Advisory Committee.

(b) Being first inaugural meeting Hon'ble Minister of Communications instead of discussing specific issues, apprised members of National Telephone Advisory Committee about the need and backdrop of the constitution of the committee. He dwelt at length on achievements and shortfall of the department and private service providers and informed members about the steps taken to render the "state of the art" telecom services.

(c) "Consumer Departments Services" is a misnomer as there is no Consumer Departments Services in Ministry of Communications. There is nothing to suggest in the deliberations of the meeting that Hon'ble Minister of Communications was not satisfied with the working of the Department of Telecom Services. However, Hon'ble MCC touched upon unsatisfactory performance of MARR equipments used in VPTs and expeditious clearance of fault and attendance to the public grievances.

- (d) (i) An action plan has been drawn to replace 1,11,000 MARR system by Wireless in Local Loop (WLL) System and 1,00,000 more villages will be covered with WLL system in the current year.
- A Grievance Cell has been set up to redress public grievance and early clearance of fault, which has already started yielding desired results.
- (iii) A committee has been set up under a Sr. DDG for monitoring performance in rural areas.
- Pagers have been supplied to line staff for speedy clearance of faults in all State capitals.

[Translation]

Income and Expenditure of Major Ports

87. SHRI SATYAVRAT CHATURVEDI : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether Government are aware of constant decline taking place in the income and there is increase in expenditure of major ports of the country;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to bring improvement in this condition ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV): (a) There is no decline in income of the Major Port Trusts, but their expenditure has been increasing constantly.

(b) The increase of expenditure is due to rise in salaries and wages, fuel costs and other input costs. The income has not increased commensurately primarily due to non-revision of tariffs in many cases.

(c) The managements of Port Trusts have been advised to eliminate avoidable expenditure, increase operational efficiency and get the tariff revised, wherever applicable.

[English]

Gift Allowance by Airports Authority of India

88. SHRI ANNASAHEB M.K. PATIL : SHRI RAM PRASAD SINGH : DR. RAGHUVANSH PRASAD SINGH :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Airports Authority of India provide 'Gift allowance' to its employees;

(b) if so, the details thereof alongwith the amount involved in each of the years since its introduction;

 (c) whether any permission/sanction has been given by the Government in this regard;

 (d) if so, whether irregularities have been detected in the utilisation of this scheme;

(e) if so, the details thereof and action taken thereon;

(f) whether any such scheme is available in any other organisation under his Ministry;

(g) if so, the details thereof; and

(h) if not, the measures Government propose to take for its stoppage and the recovery of the amount so disbursed ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The Airports Authority of India reimburses nominal amounts against vouchers to the senior executives for distribution of token gifts to the persons with whom they have official dealing as a goodwill gesture to promote greater interaction, on special occasions as per the following scales :

Members	Rs. 14,000/-
Executive Directors	Rs. 12,000/
General Managers	Rs. 9,500/-

(c) and (d) No, Sir.

(e) Do not arise.

(f) and (g) Other Public Sector Undertakings under this Ministry also follow the industry practice of giving token gifts to important constituents who have a potential to generate goodwill for the organisation on special occassions.

(h) Does not arise.

[Translation]

Non-Functioning of Trunk and Local Lines

89. SHRIMATI RENU KUMARI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether trunk and local lines have not been functioning property in all the telephone exchanges of the country for the last few days;

(b) if so, the reasons therefor;

(c) the number of complaints received by the M.T.N.L. in June 2000;

(d) the time limit prescribed for attending to these complaints; and

(e) the steps taken by the Government to rectify the complaints ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) No, Sir.

(b) Question does not arise in view of (a) above.

(c) The number of complaints received in MTNL during June, 2000 are given below :

Delhi	Mumbai
7,78,546	4,73,624

(d) The complaints are to be set right within 48 hours except cable break downs and major faults.

(e) Following steps are being taken to rectify the complaint :-

- (i) Fault repair services are being computerized in more and more exchanges.
- Pagers have been provided to line staff in State Capitals for quick restoration of faults.
- (iii) Control room have been opened to monitor the cable faults and coordinate for expeditious rectification during monsoon period.
- (iv) More and more customers service centers are being opened for speedy redressal of complaints/ grievances of the subscribers.

[English]

Non-Availability of Fund

90. SHRI ANIL BASU : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether several projects could not be implemented for non-availability of fund during the Eighth Five Year Plan;

(b) If so, the details of cost involved therein; and

(c) the time by which the said projects are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) to (c) Implementation of no project was held up for non availability of funds during the Eighth Five Year Plan. [Translation]

Availability of Medicines in CGHS Dispensaries

91. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) the details of medicines available in the various CGHS dispensaries as per required quality and the criteria laid down for the same;

(b) whether only 30 to 40 percent medicines are available in these dispensaries and the remaining medicines are provided to the beneficiaries after two or three days through local purchase;

(c) whether the Government propose to keep cent percent stock of medicines listed in formulatory list in dispensaries and allow the beneficiaries to purchase nonformulary medicines from the local market on the same day and reimburse the amount to them;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) Availability of medicines varies from city to city. However, in the city of Delhi, 86 commonly used formulary medicines for day-to-day care of the patients are available to meet the requirements of the CGHS dispensaries. If any medicine is not available in the dispensary and prescribed by the specialist, the same is procured from authorised local chemist against the individual prescription and supplied to the beneficiaries within 2-3 days. In case the medicine is urgently required, the beneficiaries are authorised to collect the same against emergent authority slip from the authorised local chemist on the same day.

(c) to (e) Efforts are made to maximise availability of medicines by procuring the same from the Medical Stores Organisation. However, there is no proposal to allow the beneficiaries to purchase any non-formulary medicines directly from the local chemist at present.

[English]

Creation of Seperate General Information Technology Deptt. at Chennai Port

92. SHRI P.H. PANDIYAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Chennai Port Trust had sent a proposal for creation of Seperate General Information Technology

Department at Chennai Port Trust to the Ministry of Surface Transport for its approval in the year 1993;

(b) if so, the details thereof;

(c) whether the said proposal has since been cleared;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) Yes, Sir.

(b) The proposal sent by Chennai Port Trust was for the formation of a Seperate Information Technology Department by restructuring the existing Electronic Data Processing (EDP) set up of the Port Trust. This proposal included (i) Creation of a post of Director (General Information Technology) and declaration of that post as Head of Department under Section 27(a) of Major Port Trusts Act, 1963, (ii) Creation of one post of Deputy Director (Computer Operations) and two posts of Assistant Director (Planning and Research) and abolition of some existing posts; (iii) Transfer of posts of officers and staff of Electronic Data Processing Unit of Accounts Department and of other Departments to the proposed new Information Technology Department, (iv) Change of nomenclature/ designation of the post of Superintendent (Computer Operations) as Analyst Programmer in the same scale of pay.

Subsequently, Chennai Port Trust submitted a revised proposal in May, 1994 for restructuring the Electronic Data Processing Wing and Planning and Research Cell of the Port for formation of Department of Planning and Research and Information Technology.

(c) to (f) The said proposal was considered by the Government and it was not agreed to and Chennai Port Trust was informed of this by this Ministry in October, 1998. Any proposal for creation of new posts and formation of new Department has to be functionally justified. This proposal has not been approved due to the reason that there is not enough functional justification for setting up of a new Department. As this proposal has already been turned down, the question of likely date of clearance of the proposal by the Central Government does not arise.

Eradication of Depression Disease

93. SHRIMATI BHAVNA DEVRAJ BHAI CHIKHALIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state (a) whether the attention of the Government has been drawn to the news-item captioned "Depression Ka Kaher" appeared in the Nav Bharat Times dated June 22, 2000;

 (b) whether doctors have warned in a seminar that depression is second fatal disease after heart attach of this century;

(c) if so, the reasons given by the doctors for the evils of this disease; and

(d) the steps taken/proposed to be taken to control depression ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Yes, Sir.

(b) Depression is one of the common problem in the World and affects 3-4% of the global population.

(c) Depression is caused by psycho-social factors like stress and trauma and also by biological factors like imbalances in levels of neuro-transmitters in the brain and harmones in the human body. Depression may also be cause by changes in brain structure and medication.

(d) Depression is a form of mental illness and facilities for treatment are available in a large number of tertiary hospitals both in the Government and Private sector. To provide better provision of mental health services by developing community based mental health services integrated with existing primary health care services, a District Mental Health Programme has been launched by the Government under the National Mental Health Programme in 1996-97 and it is under implementation in 22 districts spread over 20 States in the Country.

Admissions of SCs/STs in Speciality/ Super-Speciality Medical Courses

94. SHRIMATI REENA CHODHARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Dr. Ambedkar Birth Centenary Celebrations Committee headed by the Prime Minister recommended for ensuring admission of students from Scheduled Castes/Scheduled Tribes community to the fullest extent of the quota of seats reserved for this community during 1993;

(b) if so, the action taken in this regard;

(c) the total number of seats offered in different faculties/disciplines in all the Medical Colleges receiving the grant-in-aid from the Central Government in Specialities and super-speciality courses during each of the last three years;

(d) the number of students from SCs/STs community admitted to the above referred courses in different faculties/courses including their percentage as compared to the total seats during each of the last three years; and

(e) the reasons, in case, the above recommendations are not implemented satisfactorily?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Yes, Sir.

(b) According to the instructions, 15% and 7.5% of total seats for under graduate/post graduate medical courses in all the Medical College under the Central Government are reserved for SC/ST candidates respectively and these instructions are being followed in latter and spirit.

(c) to (e) Information from the Medical Institutions is being collected and shall be laid on the Table of the House.

Construction of Lilabari Airport

95. SHRIMATI RANEE NARAH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the progress of construction of Run-way at Lilabari airport (North Lakhimpur in Assam);

(b) the progress of construction of Air Traffic Control Building (ATC Building) in Lilabari Airport; and

(c) the time by which flights from and to Lilabari airport are likely to commence ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The extension and strengthening of runway to 7500 ft. and construction of technical block cumcontrol tower (ATC buildings), at Lilabari airport are likely to be completed by December, 2000 and October, 2000 respectively.

(c) The airlines are free to operate such flights, based on their commercial judgement and availability of aircraft.

[Translation]

Waiting List for Telephone Connections

96. SHRI HARIBHA! CHAUDHARY : SHRI PON RADHAKRISHNAN :

Will the Minister of COMMUNICATIONS be pleased to state : SRAVANA 2, 1922 (Saka)

to Questions 158

 (a) whether a number of applicants waiting for telephone connections under various telephone exchanges of Banaskantha region of Gujarat and Kanyakumari district of Tamilnadu;

(b) if so, the details thereof, seperately exchangewise; and

(c) the steps taken by the Government to provide telephone connections immidiately to the applicants on the waiting list and for the expansion of the telephone exchanges in the Banaskantha region?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) The total waiting list of applicants for telephone connections in Banaskantha region of Gujarat as on 30.6.2000 is 11027 and in Kanya Kumari district of Tamil Nadu is 14902. The exchange-wise waiting list as on 30.6.2000 is given in the Statement attached.

(c) New telephone exchanges are being opened and capacity of existing telephone exchanges is being increased, wherever required and the waiting list as on 30.6.2000 is likely to be cleared by March, 2001.

Statement

Exchange-wise waiting list as on 30.6.2000 in Banaskantha Region of Gujarat and Kanyakumari District of Tamilnadu

BANASKANTHA REGION OF GUJARAT

S. No.	Name of Telephone Exchange	Waiting List as on 30.6.2000
1	2	3
1.	Ambaji	69
2.	Amirgadh	53
3.	Arjansar	03
4.	Asida	10
5.	Bapla	39
6.	Bhabhar	297
7.	Bhachar	35
8.	Bhadat	16
9.	Bhalasara	04
10.	Bharadava	16
11.	Bhatram	39
12.	Bhavisana	52
13.	Bhemal	27

1	2	3
14.	Bhildi	218
15.	Bhilod	45
16.	Bhoral	12
17.	Bhordu	51
18.	Bhutedi	131
19.	Bukoli	23
20.	Chadotar	53
21.	Charnanpura	45
22.	Chandisar	297
23.	Chhapi	205
24.	Chitrasani	95
25.	Dahisar	73
26.	Dalwada	20
27.	Danta	283
28.	Dantiwada	420
29.	Deesa	682
30 .	Deodar	311
31.	Dev	44
32.	Dhandha	30
33.	Dhanera	111
34.	Dhima	35
35.	Dodgam	46
36.	Dungrasan	84
37.	Dua	113
38.	Dudhava	15
39.	Gadh	80
40.	Gangol	109
41.	Ghana	49
42.	Ghodh	50
43.	Ghola	25
44.	Gorad	01
45.	Gundari	11
46.	Hadad	15
47.	Hasanpur	97
48.	lqbalgadh	118
49. 50.	Jadia Jakhel	51 3 7
50.	Jaknet	3/

159 Written Answers

JULY 24, 2000

159	Willen Answers		JULI 24,	2000	
1	2	3		1	2
51.	Jalodha	26		88.	Panthwada
52.	Jalotra	131		89.	Pechdal
53.	Jagol	85		90.	Peplu
54.	Jekda	0		91.	Pilucha
55.	Jetda	167		92.	Pilluda
56.	Jitpur	28		93.	Radhanpur
57.	Juni Sedhani	38		94.	Rah
58.	Kabirpura	15		95.	Raiya
59.	Kambol	58		96.	Rampura
60.	Kanodar	43		97.	Ramsan
61.	Katrava	43		98.	Ranpur (PNP)
62.	Khimana	139		99.	Rasana
63.	Khimat	11		100.	Runi
64.	Khoda	122		101.	Rupal (PNP)
65.	Korda	22		102.	Samadhi
66.	Kotda	65		103.	Samaumota
67	Kotharwada	73		104.	Santalpur
68.	Kuchhawada	58		105.	Sarotra
69.	Kuwala	112		106.	Sasam
70.	Kuwarala	19		107.	Sejaipur
71.	Lakhani	117		108.	Sihori
72.	Lavana (Deodar)	235		109.	Soni
73.	Lavana (Kalash)	56		110.	Suigam
74.	Madal	51		111.	Sundha
75.	Madka	25		112.	Sundharnesdi
76.	Malan	29		113.	Ta da v
77.	Mandali	17		114.	Takarwada (PNP)
78.	Mankadi	05		115.	Tarvada
79.	Meta	119		116.	Thara
80.	Moriya	87		117.	Tharad
81.	Nanemeda	55		118.	UN
82.	Nandotra	41		119.	Vadaval
83.	Nani	96		120.	Vadgam
84.	Nenava	29		121.	Velar
85.	Palanpur	879		122.	Varahi
86.	Paldi	218		123.	Vasada .
87.	Panohada	43		124.	Vasana (PNP)

SRAVANA 2, 1922 (Saka)

to Questions

1	2	3
125.	Vauva	00
126.	Virampur	19
127.	Viruna	19
128.	Wav	12
129.	Yavarrura	125
130.	Zelmor	91
131.	Zarada	117

KANYAKUMARI DISTRICT OF TAMIL NADU

S. No.	Name of Telephone Exchange	Waiting List as on 31.3.2000
1	2	3
1.	Aloor	0175
2.	Aramboly	0000
3.	Arumanai	425
4.	Azhagappapuram	0000
5.	Boothapandi	452
6.	Cheruvallur	339
7.	Colachel	905
8.	Ethamozhi	0000
9 .	Kadayalumoodu	136
10.	Kanyakumari-I	0000
11.	Kanyakumari-II	0000
12.	Karingal	1270
13.	Kattathurai	462
14.	Keeriparai	0000
15.	Kollendode	1425
16.	Kottar – RSU	386
17.	Kulasekaram	978
18.	Kuzhithurai	0400
19.	Lower Kodayar	0002
20.	Manakkavillai	0269
21.	Margthandam	0482
22	Modvattukonam	0323
23	Muttom	0365
24	Nagercoil	1357
25	. Neyyoor	1074

1	2	3
26.	Painkulam	0891
27 .	Pathukani	0017
28 .	Ramapuram	0142
29 .	Swamithoppu	0222
3 0.	Thadikarankonam	0000
31.	Thengamputhur	0000
32.	Thuckalay	2156
33.	Vadasery	0249

Rural Telephone Exchanges Out of Order

97. SHRI RAM TAHAL CHAUDHARY : SHRI MANSINGH PATEL :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) the number of rural telephone exchanges functioning as on date in Ranchi and Mandvi regions, seperately, block-wise;

(b) the number of such exchanges lying out of order for one month and the reasons therefor; and

(c) the steps taken proposed to be taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) The . number of rural telephone exchanges functioning as on date in Ranchi and Mandvi regions are 52 and 27 respectively. The details are given in the Statement attached.

(b) The number of exchanges lying out of order for one month is nil.

(c) Does not arise in view of (b) above.

Statement

Ranchi Region

District	Block	No. of Rural Exchanges
1	2	3
Ranchi	Mandar	1
	Chanho	1
	Burmu	7
	Namkum	2

163

	2	3
	Ratu	2
	Bero	2
	Angara	2
	Ormanjhi	1
	Silli	1
	Kanke	2
	Torpa	2
	Karra	1
	Sonahatu	2
	Tamar	1
	Khunti	1
	Bundu	1
	Murhu	1
	Arki	1
	Rania	-
	Lapung	
.a	Bolwa	1
	Simdega	2
	Bharno	1
	Chainpur	1
	Kamdara	1
	Bano	-
	Kolebira	2
	Palkot	1
	Ghaghra	1
	Basia	1
	Sisai	1
	Bishunpur	1
	The thai tanger	1
	Gumla	2
	Dumri	-
	Jaldega	-
	Raidih	-
	Kurdeg	-
Lohardaga	Lohardaga	1
	Bhandra	1
	Senha	1
	Kisko	1
	Kuru	1
		52

SI.No.	Taluka	Name of the Exchange
1.	Mandvi	Areth
2 .	-do-	Bodhan
3 .	- d o-	Ghata
4 .	-do-	Godawadi
5.	Valod	Valod
6.	-do-	Wankaner
7.	-do-	Bajipura
8.	-do-	Buhari
9.	Bardoli	Madhi
10.	-do-	Sarbhon
11.	-do-	Varad
12.	Vyara	Dhatwa
13.	-do-	Dolara
14.	- d o-	Dolyan
15.	Fort Songadh	Ukai
16.	Mahuva	Mahuva
17.	-do-	Karchelia
18.	-do-	Valvada
19.	Palsana	Kadodara
20.	-do-	Bangadhar
21.	-do-	Palsana
2 2.	Kamrej	Kamrej
23.	-do-	Karjan
24.	-do-	• Kathor
25.	-do-	Savni
26.	-do-	Sampura
27.	Nizar	Nizar

[English]

Fire Tenders and Ambulance Services at Airports

98. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether some time limit has been prescribed to provide relief facilities like fire tenders and ambulance services at the crash venue in case of air crash at the airports of country;

(b) if so, details thereof with reproduction of instructions issued in this regard so far;

(c) whether the Government have been urged to improve relief facilities in case of short notice emergency;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The Response Time for rescue and relief vehicles like Crash Fire tenders (CFT) prescribed by International Civil Aviation Organisation (ICAO) is "within two minutes and not exceeding three minutes". The ambulances are positioned at fire Station, along with fire tenders and follow the crash fire tenders to reach the crash site.

(c) and (d) All the rescue and fire fighting vehicles at airports conform to the ICAO norm. It is the constant endeavour to improve and upgrade these facilities at the airports. Periodic training is imparted to personnel handling these equipment so as to ensure that the response time prescribed is met during actual emergencies.

(e) Does not arise.

Trade in Medicinal Plants

99. MAJ. GEN. (RETD.) B.C. KHANDURI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Protect or Pensh". Appearing in the Observer dated June 10, 2000.

(b) if so, the response of the Government to encourage growing and proper harvesting of Medicinal Plants;

(c) whether large scale unregulated trade in Medicinal Plants, from the forests continue to go dramatically;

 (d) if so, whether the Government have taken any specific actions or initiative to prevent this practice;

- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir.

(b) Government of India is implementing a scheme through the State Governments for conserving and improving the production of non-timber forest produce including medicinal plants. Financial assistance is provided under this scheme to carry out plantation of medicinal plants. (c) The State Forest Department permit collection of forest produce including medicinal plants by the local people and traders from the forest areas. The details of local and regional trade are not maintained at the Government of India level. However, no specific cases of large scale unregulated trade has come to the notice of Government of India.

(d) and (e) In order to prevent illegal trade of plants including medicinal plants, Government of India has adopted following measures :

Collection of wild plant species covered under Schedule VI of the Wildlife (Protection) Act. 1972 from any forest land or specified area has been benned by law.

Export of 29 species of plant or plant portions and their derivatives obtained from the wild have been prohibited.

Export of plants other than above 29 species require a No Objection Certificate from the Chief Conservator of Forests or District Forests Officer of the State concerned from where these plants have been procured.

The cultivated variety of plant/plant portions of the 29 banned species can be allowed for export subject to production of certificate of cultivation and a CITES permit, wherever applicable.

International trade in India with respect to species covered under Appendix I of CITES is prohibited and for 17 species covered under Appendix II of CITES is regulated under the provisions of the CITES.

Frequent check are carried out by the wildlife authorities whenever information of illegal trading in wild plants reaches them.

Ministry of Environment and Forests has introduced a bill on "Biological Diversity" in May, 2000. The main intent of the bill is to protect India's rich bio-diversity and associated knowledge against their use by foreign individuals and organizations. It also arms at providing protection to the biological resources including medicinal plants against commercial use.

(f) Does not arise.

Cargo Airports

100. SHRI KALAVA SRINIVASULU : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of Cargo Airports the Government propose to construct during the Ninth Plan; and

(b) the names of places which are selected for the purpose ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Airports Authority of India do not have any proposal to construct exclusive Cargo Airports in the country during the Ninth Five Year Plan period.

MNCs involvement at International Airports

101. SHRI CHINTAMAN WANAGA : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Government have permitted some Multi National Companies to take over, operate and run Major International Airports of the Country;

(b) if so, the names of such Multi National Companies with arrangement agreed with them alongwith justification thereof;

(c) whether some objectives are to be achieved from the move; and

(d) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (d) No, Sir. However, Policy on Airport Infrastructure permits foreign equity participation in the ownership and management of airports. It has been decided to lease out airports of Airports Authority of India on long term basis as and when found suitable. At present, airports at Mumbai, Delhi, Chennai and Calcutta are being taken up for this exercise.

[Translation]

Improvement of Telephone and P and T Facilities

102. SHRI HARIBHAU SHANKAR MAHALE : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Government have decided to improve telephone, post and telegraph facilities in Maharashtra particularly in the tribal areas;

(b) if so, the details thereof and the steps proposed to be taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) Yes, Sir.

(b) For Telephone : Plans have been drawn for providing telephone on demand in the State of Maharashtra in all areas including tribal areas, progressively by March, 2002. It is also planned to provide reliable transmission media to all exchanges by 2002.

For Post : The information is given in the Statement attached.

For Telegraph : In general, the telegraph facilities have been modernized in the State of Maharashtra by providing micro processor based electronic message switches like Store and Forward Message Switching Systems (SFMSS) and Electronic Key Board Concentrators (EKBCs). Two SFMSS 128 lines, two SFMSS 64 lines, three SFMSS 32 lines and 42 EKBCs have been provided to link and network Telegraph offices for quick transmission of telegrams. Also the rates of incentive money to Telegraph messangers have been enhanced for expeditious delivery of telegrams. However, there are no specific plans for tribal areas of Maharashtra.

(c) Not applicable in view of reply as above.

Statement

1. The number of Post Offices opened in Maharashtra during the first three years of the Ninth Five Year Plan.

Year	Tribal Areas	Other Areas
1997-98	10	24
1998-99	13	56
1999-2000	9	41

 The number of Panchayat Sanchar Seva Kendras (PSSKs) opened in Maharashtra during the first three years of the Ninth Five Year Plan;

Year	No. of Panchayat Sanchar Seva Kendras		
1997-98	Nil		
1998-99	10		
1999-2000	62		

3. Targets for 2000-01 for the State of Maharashtra :

Post Offices 60 Extra Departmental Branch Offices (12 in Tribal areas and 48 in other areas)

Panchayat Sanchar Seva Kendras (PSSKs) 85

The opening of new post Offices is subject to availability of funds and sanction of posts by Ministry of Finance. The Post offices are opened as per Five Year Plan Projections approved by Planning Commission. SRAVANA 2, 1922 (Saka)

[English]

WHO Assistance for Health Programmes

103. SHRI HOLKHOMANG HAOKIP : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the total assistance received from World Health Organisation for various health programmes/schemes for the State of Manipur during each of the last three years ²

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): WHO projects/programmes are implemented in collaboration with Government of India according to an agreed country Plan of Action. Technical assistance is obtained for certain priority programmes such as AIDS Control; Roll Back Malaria; TB and Leprosy Control; Polio Eradication; Care of elderly women and adolescent health care; Surveillance etc. for conducting meetings/workshops; training; purchase of low cost equipments and consumables; undertaking of studies and surveys etc. Records of such assistance is not maintained State wise.

Money Orders

104. SHRI ANANTH NAYAK : Will the Minister of COMMUNICATIONS be pleased to state :

the number of Money Orders sent from various
 Post Offices to New Delhi during the last three months;

(b) whether the M.Os. are reaching very late due to negligence and careless artitude of some of the employees; and

(c) if so, the steps taken by the Government to avoid such delay ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) During the last three months i.e. from 1-4-2000 to 30.6.2000, 4,13,520 money orders were sent by various post offices to New Delhi.

(b) and (c) No specific complaint of money orders reaching very late was received during the above period. However, close monitoring is done over transmission and payment of money orders and the new upgraded Software for V.SAT network now introduced further hels monitoring of money orders from the point of booking to payment. The Heads of Circles have also been asked to take strict disciplinary action against the staff found responsible for loss or delay in the transmission and payment of money orders.

Non-Availability of National Saving Certificates

105. SHRI KOLUR BASAVANAGOUD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is shortage of National saving Certificates of Rs. 100 in the post offices at Bangalore; and

(b) if so, the steps proposed to be taken by the Government to provide Rs. 100 NSC to the public?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) Sir, at present, there is no shortage. However, the Museum Road Post Office had faced a shortage of this denomination in the first week of July 2000, due to a bulk issue.

(b) The shortage has since been overcome by obtaining fresh supplies from Bangalore GPO.

[Translation]

Inter-State Transport Policy

106. SHRIMATI JAYASHREE BANERJEE : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether any Inter-State Transport Policy is being formulated for the vehicles and trucks;

(b) if so, whether the Road Development Fund is likely to be constituted with the money collected by road tax;

(c) if so, the details thereof;

(d) whether the policy for issuing National permit is proposed to be simplified; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) No, Sir. However, the Central Government has alreay framed certain set of rules for inter-state movement of both passenger and goods traffic under Central Motor Vehicle Rules, 1989.

- (b) and (c) Does not arise.
- (d) No, Sir.
- (e) Does not arise.

[English]

English/Hindi Language on National Highway Stones

107. SHRI SHRIPAD YASSO NAIK : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government are aware that kilometre indication stone of destination on National Highways on south state side are written in Tamil/Kannad/Malayalam language;

(b) if so, whether foreigners and North Indian visitors are facing difficulties in reading the south language on kilometre indication stone;

(c) whether any proposal to write English or Hindi language on National Highway stone;

(d) if so, the details thereof;

(e) whether any national policy has been framed to use the regional language on National Highway kilometre stones; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (f) As per the existing policy of the Ministry, Km. stones are marked in the international numerals and the place names are inscribed in different scripts in the following order, only one script being used on any one Km. stones; and so on repeated in the same order.

Kilometre No.	Script for place names	
0	Roman	
1	Hindi (Devnagri script)	
2	Local language	
3	Hindi (Devnagri script)	
4	Local language	
5	Roman	

Foreigners and North Indian visitors should not face any difficulty while travelling on National Highways in Southern states. In Tamil Nadu every fifth kilometre stones are inscribed in English language and also in Tamil. Similarly the kilometre stones in Pondicherry are inscribed in Tamil and English. Ministry of Surface Transport is regularly pursuing with all State Govts. to follow the existing policy of the Ministry.

STD/ISD PCO Booths

108. DR. GIRIJA VYAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) The number of applications lying pending for installation of PCO/STD/ISD booths in the country particularly in all the districts of Rajasthan during the last three years, State-Wise; and

(b) The details of effective measures being taken by the Government to clear the said applications? THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) The information is being collected and will be laid on the table of the House.

Maintenance of National Parks and Sanctuaries

109. SHRI PRABHAT SAMANTRAY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether the Union Government propose to provide funds to the State Governments for the maintenance of the National Parks and Sanctuaries.

(b) if so, the amount sanctioned to each State for the purpose during the last three years;

(c) the amount spent on the maintenance of each National Park especially Shimilipal National Park during the last three years; and

(d) the details thereof, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) Central assistance released by the Government of India to various states for Management of National Parks and Sanctuaries under the centrally sponsored schemes, Development of National Parks and Sanctuaries and 'Project Tiger' is given in Statement I and II attached

(c) and (d) The Central assistance released by the Government of India to various National Parks during the last three years is given in Statement-III and IV Amount spent on maintenance of Similipal National Park if given in Statement-V.

Statement-I'

Funds Released (Rs. in Lakhs) Under the Scheme "Development of National Parks and Sanctuaries"

SI. No.	State	1997-98	1998-99	1999-2000
1	2	3	4	5
1.	Andhra Pradesh	43.39	50.72	87.54
2 .	Arunachal Pradesh	27.953	57.91	50.983
3 .	Assam	54.62	58.05	53.44
4.	Bihar	6.00	Ni	27.85
5.	Goa	Nil	11.07	21 .305
6	Gujarat	17.005	13. 8 0	22 .105
7.	Haryana	14.57	37.20	21.55

173 Written Answers

SRAVANA 2, 1922 (Saka)

to Questions 174

1 2	3	4	5
8. Himachal Pradesh	61.50	49.80	47.46
9. Jammu & Kashmir	124.70	7.00	5.55
10. Karnataka	78.17	84.12	100.319
11. Kerala	49.29	49.35	59.975
12. Madhya Pradesh	195.67	35.93	152.203
13. Maharashtra	48.845	27.783	123.43
14. Manipur	13.50	19.64	13.28
15. Meghalaya	Nił	Nil	Nil
16. Mizoram	13.48	8.45	12.30
17. Nagaland	15.29	9.00	9.70
18. Orissa	34.22	68.73	9 4.74
19. Punjab	14.03	8.65	11.57
20. Rajasthan	82.34	89.52	66.54
21. Sikkim	12.51	11.00	12.00
22. Tamil Nadu	61.284	74.63	61.18
23. Tripura	29.81	Nil	19.97
24. Uttar Pradesh	112.11	89.57	117.81
25. West Bengal	69.69	72.96	55.20
26. Andaman & Nicoba	ur 20.56	Nil	22.00
27 Chandigarh	12.00	Nil	28.00
Total	1212.533	934.883	1298.00

Statement-II

•

Funds Released (Rs. in Lakhs) Under the Scheme "Project Tiger"

SI. No.	State	1997-98	1998-99	1 999-20 00
1	2	3	4	5
1.	Andhra Pradesh	10.70	18.01	18.495
2.	Arunachal Pradesh	20.00	47.68	305.90
3.	Assam	45.08	35	87.29
4.	Bihar	36.75	153.99	165.952
5.	Karnataka	25.00	69.34	167.079
6.	Kerala	34.95	39.19	43.665
7.	Madhya Pradesh	137.778	225.125	332.160
8	Maharashtra	60.53	110.74	134.765
	Mizoram	12.45	9.65	21.43

1	2	3	4	5
10.	Orissa	49.30	67.65	84.45
11.	Rajasthan	149.885	472.265	222.595
12.	Tamil Nadu	45.60	32.50	58.78
13:	Uttar Pradesh	125.012	199.75	234.23
14.	West Bengal	58.95	179.985	137.14
	Total	807.985	1660.875	1749.162

Statement-III

Central Assistance Released under Centrally Sponsored Scheme "Development of National Parks and Sanctuaries"

(Rs. in lakhs)

SI. No.	Name of the National Park	1997-98	1998-99	1999-2000
1	2	3	4	5
1.	Keibul Lamjao	9.00	15.34	9.44
2 .	Silent Valley	8.12	-	14.05
3.	Singalila	3.59	4.53	4.90
4.	Pin Valley	11.46	11.50	8.00
5.	Dachigam	23.00	-	-
6.	Indira Gandhi	11.12	6.55	-
7.	Great Himalayan	11.545	13.00	7.85
8.	Khangehendzonga	12.51	-	12.00
9 .	Kaziranga	50.89 ·	58.05	0.44
10.	Gorumara	17. 90	5.80	10.30
11.	Kanger Valley	9.75 [·]	-	2.69
12.	Sanjay	3.75	-	8.49
13	. Mrugavani	1.70	2.75	10.40
14	Sultanpur	5.65	22.95	21.55
15	. Sri Venkateshwara	6.85	10.00	10.00
16	. Mahavir Harina	3.70	2.40	9.43
17	. KBR	4.40	2.25	10.70
18	. Anshi	3.77	7.89	4.75
19	. Kudremukh	4.00	-	11.53
20	. Neoravalley	8.90	8.52	1.08
21	Pench	16.92	5.44	-
22	. Murlen	4.00	4.45	1.75
_		-		

175 Written Answers

JULY 24, 2000

1 2	3	4	5
23. Bannerghatta	12.61	7.00	11.29
24. Intanki	2.62	9.00	9.70
25. Mudumalai	3.45	9.70	-
26. Keoladeo	14.00	20.00	-
27. Nagarhol	4.27	10.00	9.40
28. Guindy	2.55	3.00	9.00
29. Govind Pashuviha	r 15.51	10.81	32.96
30. Mukurthi	5.45	6.07	2.70
31. Blue mountain	1.99	2.40	4.75
32. Mouling	5.00	-	10.45
33. Madhav	3.58	-	-
34. Velavadar	0.35	-	-
35. Desert	4.15	9.30	-
36. Eravikulam	-	2.90	3.00
37. Satpura	-	3.00	6.00
38. Marine	-	4.40	-
39. Marine	-	3.35	-
40. Bhagwan Mahavir	-	1.00	-
41. Bhitarkanika	-	-	22.35
42. Sanjay Gandhi	-	-	90.00
43. Orang	-	-	5.65
44. Marine	-	-	10.00
Total	308.055	283.35	386.60

1	2	3	4	5
7.	Dudhwa	51.142	39.19	71.28
8 .	Indravati	23.70	67.34	46.205
9.	Kalakad-Mundanthur	ai 45.60	113.85	58.78
10.	Kanha	40.00	84.55	164.895
11.	Manas	45.08	61.87	87.29
12.	Melghat	48.83	69.44	52.00
13.	Nagarujansagar	10.70	24.51	29 .036
14.	Namdhapa	20.00	47.68	30.59
15.	Palamau	22.00	68.28	78.912
16.	Panna	14.00	25.31	42.235
17.	Pench	36.558	137.88	41.80
18.	Pench	-	47.68	43.80
19.	Periyar	34.95 _.	88.265	43.66 5
20.	Ranthambore	71.80	384.00	110.655
21.	Sariska	78.085	58.895	111.94
22.	Simlipal	49.30	67.65	84.45
23.	Sunderban	38.95	· 35.00	80.77
24.	Tadoba Andheri	11.70	17.15	38.96 5
25.	Valmiki	14.75	2.00	87.04
	Total	807.985	1660.875	1749.162

Statement-V

Amount utilised by the State Government on maintenance of Similipal Tiger Reserve out of the funds released by the Govt. of India

(Rs. in lakhs)

Year	Funds released	Amount utilised	
1997-98	49.30	40.44	
1998-99	67.65	39.75	
1999-2000	84.45	57.14	

Translation]

(Rs. in lakhs)

Outstanding Dues against Agents

110. SHRI RAMSHAKAL : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether crores of rupees of the Indian Airlines is outstanding against the ticket agents of the Indian Airlines;

Statement-IV

Central Assistance released under Centrally Sponsored Scheme 'Project Tiger'

			•	
SI. Nc	Name of Tiger Reserve	1997-98	1998-99	1999-2000
1	2	3	4	5
1.	Bandhavgarh	19.52	32.50	37.025
2.	Bandipur	25.00	22.2 9	91.37
3.	Bhadra	-	121.09	75.70 9
4.	Buxa	20.00	26.935	56.37
5.	Corbett	73.87	18.01	162:95
6. ·	Dampa	12.45	67. 6 5	21.43

(b) if so, the details thereof;

(c) the steps taken by the Indian Airlines to recover the said amount;

(d) whether any action has been taken against the defaulting agents so far;

(e) if so, the details thereof;

(f) whether the Government propose to allot these agencies to the educated unemployed youths; and

(g) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Indian Airlines has to recover about Rs. 3.54 crores from the defaulting agents as on 30th June, 2000.

(c) to (e) The necessary action for recovery of dues has been initiated in all the cases and is at various stages of legal/recovery proceedings.

(f) No, Sir.

(g) Does not arise.

[English]

Average Cost per Employee of Air India

111. SHRI DINSHA PATEL : SHRI A. KRISHNASWAMY

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Air India is the most over-staffed airline in the world;

(b) if so, whether Air India's average cost per employee is over Rs. 5 lakhs per year;

(c) if so, the details thereof;

 (d) the average cost of per employee in Air India in comparison to other public sector undertakings; and

(e) the steps proposed for making Air India vlable.

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (d) Based on the fleet strength of 23 aircraft of Air India, the number of employees per aircraft is 763. The number of employees vis-a-vis the number of aircraft in Air India is high because, unlike the foreign airlines, there is hardly any outsourcing or service subsidiaries and fleet augmentation has not taken place. During the year 1999-2000, the average cost per employee was Rs. 5,02,035 excluding crew allowances and .Rs. 6,04,279 with crew allowances.

(e) Air India has taken following steps for make it viable :-

(i) Freeze on external recruitment in non-operational categories; (ii) Several posts of India based officers abroad have been abolished; (iii) Rolling back of retirement age from 60 to 58 years; (iv) . Redeployment of employees from non-operational to operational areas; (v) Two voluntary scheme have been notified viz. shorter working week for a period of two years extendable upto five years.

Review of National Mineral Policy, 1993

112. SHRI JAI PRAKASH : Will the Minister of MINES be pleased to state :

(a) whether the Government have reviewed the implication of the National Mineral Policy, 1993;

(b) if so, the details thereof;

(c) the number of proposals received, as on date, by the Government from Indian private companies/ International companies for exploration and exploitation of minerals reserved under and National Mineral Policy, 1993 and the Mines and Minerals (Regulation and Development) Act, 1957; and

(d) the reaction of the Government to each such proposal ?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA) : (a) Yes Sir. Reviewing the implications of National Mineral Policy (NMP) announced in 1993 is a continuous process which involves interaction with the State Governments, private including foreign investors, public sector undertakings etc.

(b) to (d) The Government has been reviewing the implications of the National Mineral Policy and streamling the same through amendments in the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, and the Rules framed thereunder and the policy towards private sector investment in the mining and mineral sector including the foreign direct investment. The MMDR Act was accordingly amended in 1994 and 1999. Recently, the Government has approved a policy of foreign equity holding upto 100% on the automatic route for all minerals (except diamond and precious stones). This covers exploration, mining, mineral processing and metallurgy. In the case of

(FIPB) on a case to case basis.

diamond and precious stones, foreign equity upto 74% will be allowed on the automatic route for both exploration and mining operations. For propsals seeking higher than 74% foreign equity for diamond and precious stones, the cases are decided by the Foreign Investment Promotion Board

Prospecting and mining rights are granted by the concerned State Governments in accordance with the provisions of MMDR Act and the Rules framed thereunder. As per the Act, prospecting and mining rights can be granted only to an Indian National or to a company registered in India under the Companies Act, 1956. However, in respect of minerals included in the First Schedule to the Act, prior approval of the Central Government is required for grant of Reconnaissance Permit, Prospecting License and Mining Lease by the State Government. The details of the proposals received from the State Government. The details of the proposals received from the State Governments during the last two years are given below :-

Year	Pending at the begining of the year	Received during the year	Disposed of during the year	Remaining at the end of the year
1998-99	219	290	354	155
1999-2000	155	219	295	79
2000-2001 (upto 15.6.2	79 000)	67	20	126

Withdrawal of Flights from Calcutta

113. SHRI HANNAN MOLLAH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether some Indian and Foreign flights have been withdrawn from Calcutta airport;

(b) if so, the details thereof and the reasons therefor;

 (c) whether the Government have made any attempt to reverse this decision;

(d) if so, the details thereof;

(e) whether the Government propose to introduce new internatonal flights or persue foreign flights to fly from Calcutta; and

(f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (d) Air India have discontinued their (e) and (f) The Government has been adopting a liberal policy in offering Calcutta as a point of call to foreign airlines. The actual operations are, however, left to the commercial judgement of the airlines.

Mobile Telephones to Rural Women

114. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether there is a proposal to provide mobile telephones to rural women for commercial use in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the time by which the said facility is likely to be provided ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) to (c) Sir. in Andhra Pradesh Telecom Circle service area, licences for operation of Cellular Mobile Telephone Service have been granted to M/s Tata Cellular Ltd. and M/s Bharti Mobiles Ltd. A licence has also been granted to Maharashtra Telecom Circle of Department of Telecom Services (DTS) for provision of Cellular Service. As per the licence agreement, there is no requirement of mandatory coverage of rural areas by the cellular operators. It is the obligation of Fixed Service Providers including DTS to provide rural coverage. A Committee has been set up to explore provision of Village Panchayat Telephones (VPTs) using Cellular Networks. The Committee shall. interalia, suggest the possible arrangement between private cellular operators and fixed service providers for the purpose.

The private cellular operators in Andhra Pradesh Telecom Circle have indicated to the effect that under certain arrangement with Government of Andhra Pradesh, they are likely to provide mobile telephones for commercial use to rural women. Any such arrangement will, however, have to be within the terms and conditions of the licence agreement.

Poor Telecommunication Services in Badrinath

115. DR. JASWANT SINGH YADAV : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government are aware of the lot of difficulties being faced by the Badrinath pilgrims due SRAVANA 2, 1922 (Saka)

to poor communication and total failure of telephone service;

(b) if so, the reasons therefor; and

(c) the steps being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) to (c) No Sir. The communication at Badrinath is generally working satisfactorily. However, sometimes there is traffic congestion. To avoid traffic congestion, there is a plan to provide OFC connectivity to Badrinath and the work is likely to be completed by 31.10.2001.

[Translation]

World Bank Alded Health and Family Welfare Schemes in Bihar

116. SHRI RAJO SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the World Bank aided health and family welfare schemes were initiated in Bihar during the last three years;

(b) if so, the details of these schemes and the amount sanctioned thereof, year-wise;

(c) whether aid from some foreign countries is also being used for health care in the State; and

(d) if so, the details thereof, country-wise and year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (d) District Reproductive Child Health

A UNFPA assisted District Reproductive Health Project was under implementation in Patna, Bihar, for a period of three years w.e.f. 16th July, 1997 at a total cost of Rs. 232.81 lakhs. The aim of the Project was to improve quality of Reproductive Health Services. This Project had covered a total population of 36.23 lakhs.

The project envisaged renovation of 16 Primary Health Centres and repair of one District Health Office at Patna. The other components of the Project was Training information, Education and Communication, Management Interventions, Services Support activities, supply of furniture, equipment and vehicles.

The main activities were undertaken :-

- (i) Renovation/repair of 14 Primary Health Centres;
- Training of 28 Medical Officers in MTP, 453 in Quality of Care, 101 Medical Officers and 24

Core Medical Officers in RTI/STI and training of 1536 Depot holders;

- (iii) Facility Survey was done for Patna District.
- (iv) Conducted Workshop for IEC activities and NSV Camp.
- Purchased four new vehicles and repaired seven other vehicles.
- (vi) Purchased Computers, Printer, photocopier, etc.

The State had reported an expenditure of Rs., 46 lakhs so far as against the grants in aid of Rs. 1.00 Crore released.

This Ministry took up the matter of extension of project beyond 16th July, 2000, with the UNFPA. However, the UNFPA did not agree to extend the project beyond the stipulated date. Accordingly, the State Government of Bihar has been requested to complete all the approved activities before 16th July, 2000.

Enhanced Malaria Control Project

An Enhanced Malaria Control Project (EMCP) with World Bank support is being implemented in the State of Bihar since 30.9.1997. 10 predominantly tribal districts and Chaibasa town reporting high Malaria incidence are covered under the Project. The Project aims at intesifying Malaria Control activities by way of additional inputs through a mix of interventions.

The Central assistance provided to the State of Bihar during the last three years under the Project is as follows :

Year	Cash Grant	Commodity Grant (Rs. in lakhs)
1997-98	-	6.81
1998-99	55.00	50.80
1999-2000	40.00	• 41.01

National Leprosy Eradication Programme

National Leprosy Eradication Programme with World Bank assistance is being implemented in Bihar. The amount sanctioned during the last 3-4 years in the State of Bihar is given below :

(Rs. in lakhs)

Year	Cash	Kind	Distt.	Total
1997-98	119.93	371.45	335.28	826.66
1 998-9 9	200.70	511.45	293.00	1005.15
1999-2000	222.05	500.38	622.39	1344.82

There is no other foreign country providing support. However there are international Voluntary Organisations providing support to the Programme.

The support received from different Voluntary Organisations are as under :-

Name of the Voluntary Organisation	No. of Districts already covered	No. of Districts to be covered	Total
1. Damien Foundation	24	4	28
2. Leprosy Mission	4	Nil	4
3. LÉPRA India	Nil	9	9
4. Netherland Leprosy Relief	8	6	14
Total	36	19	55

Reproductive and Child Health (RCH)

World Bank aided Reproductive and Child Health (RCH) Project, launched in 1997-98 for implementation during 9th plan period, is being implemented in all the district of the country including Bihar.

The World Bank has committed an IDA assistance of US\$ 248 million for the 1st phase of the RCH project. The external assistance for the programme is received centrally and is not state specific.

The detail of kind and cash assistance provided by the Government of India to Bihar under RCH Programme which includes the component of external assistance from World Bank during last 3 years is as under :

	(Rs. in crores)
Year	Kind & Cash asisstance provided to Bihar
1997-98	35.72**
1998-99	46.22
1999-2000 Figures provisional	58.84

** Including assistance provided under Child Survival and Safe Motherhood Programme which has been subsumed into the RCH Programme.

The Programme is jointly funded by the World Bank, European Commission, UNFPA, UNICEF and some other bilateral donors. External assistance of about Rs. 985.17 crores (including from World Bank) were received from different donors during last three years as per details given in Statement-I enclosed. National AIDS Control Programme is a 100% centrally sponsored scheme implemented all over the country, including Bihar for prevention and control of AIDS. Details of funds released and expenditure incurred by Bihar on prevention and control of AIDS is as under :

(Rs. in lakhs	:)	ĸh	lak	in	Rs.	1
---------------	----	----	-----	----	-----	---

Year	Grant released	Expenditure Reported
1997-98	50.00	1.21
1998-99	110.00	60.37
1999-2000	55.00	124.03

Aid from other foreign countries is not used in Bihar except that provided by World Bank.

Revised National TB Control Programme

To control the problem of TB and with an objective of curing at least 85% of new sputum +ve cases and detecting at least 70% of these cases Govt. of India has evolved a Revised National TB Control Programme (RNTCP). This programme was initially pilot tested from 4th quarter 1993 covering an population of 2.35 million. To assess the technical and operational feasibility of revised strategy the programme was expanded to 17 project sites covering a population of 13.85 million which included district Vaishali. With assistance from World Bank the programme was launched on 26th March. 1997 for covering a population of 271 million in a phased manner. More than 200 million population has been covered under revised strategy. It has been decided by the Government of India to cover 500 million population under this programme by 2002

The RNTCP was extended to district Patna from 4th quarter 1998. During the current year, the programme will be implemented in the district of Hazaribagh, Muzaffarpur, Palamau, Ranchi and Smastipur.

With World Bank assistance 203 SCC districts which includes 6 districts of Bihar are being strengthened for adopting RNTCP at a later stage.

Details of funds released year-wise as under :-

	(
	1998-99	1999-2000
TB Societies	245.197	92.958
Cash grant from GC	298.790	369.57
Commodity Grants of Drugs & X-ray film	61.483	220 36
Total	605.47	682.8

SRAVANA 2, 1922 (Saka)

(Rs. in crores)

to Questions 186

For TB Control Programme and trom other foreign countries are not being used in the State of Bihar.

Statement

RCH Programme – Details of External Assistance received

S.	Agency	Assistance received during			
No		1997-98	1998-99	1999-2000	
1.	World Bank	Nil	22.89	168.15	
2 .	European Com- mission	-	74.00	99.00	
3.	DFID	74. 9 0	78.00	136.59	
4.	KfW	-	97.00	61.64	
5.	JICA	17.26			
6.	DANIDA	32.00	70.00	30.00 *	
7 .	UNICEF	23.74			
	Total	147.90	341.89	495.38	

* The amount shown is the budgeted amount. The remaining has been released as extrabudgetary releases.

[English]

Kannur Airport in Kerala

117. SHRI KODIKUNNIL SURESH : SHRI T. GOVINDAN :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the latest position in regard to construction work of the proposed Kannur Airport in Kerala;

(b) the estimated expenditure likely to be incurred thereon;

(c) the total acres of land acquired so far for the purpose;

(d) whether any technical problems are being faced by Airports Authority of India;

(e) if so, whether the Government have fixed any time-bound programme for completion of the Kannur Airport; and

(f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (d) Government had not approved the proposal for establishment of Kannur airport since the present Policy on Airport Infrastructure does not permit the construction of a green field airport withing 150 kms. radius of an existing airport. Airports Authority of India, therefore, has no plans to construct the airport, nor has it acquired any land for this purpose.

(e) and (f) Do not arise.

District Telecom Advisory Committees

118. SHRI RAMSHETH THAKUR : SHRI A. VENKATESH NAIK :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Government have established District Telecom Advisory Committees in each and every districts of the country;

(b) if so, the role of said committees;

(c) whether Members of Parliament are associated with these committees;

(d) if so, the criteria laid down for making nominations to the committees;

(e) whether any representation has been made by the Members of Parliament in this regard;

(f) if so, the details thereof; and

(g) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) District Telephone Advisory Committees have been constituted for all telephone districts except 25 which are yet to be constituted. These committees are constituted for establishing useful link between the users of telephone services and the Department of Telecommunications. A copy of the functions of Telephone/Telecom Advisory Committee is given in the Statement attached.

(c) Yes Sir.

(d) As per the existing instructions all the Hon'ble Members of Parliament both from Lok Sabha and Rajya Sabha are eligible for nomination in one or the other TAC in accordance with their constituency and/or option.

(e) to (g) Yes Sir. Representations from Hon'ble Members of Parliament are received from time to time regarding their re-nomination, option, change of nomination from one TAC to the other or any other complaint. This is a continuous process and action is taken on the suggestion, willingness or any other complaint made by the Hon'ble MP in accordance with the guidelines in this regard.

Statement

Function of Telecom/Telephone Advisory Committee

- (a) Monitoring the performance of Telecommunication Services and advising the Department for their improvement;
- (b) Bringing the Telephone using public and the Department of Telecommunications into closer ralationship;
- (c) Giving the public confidence that their grievances are being property represented as well as attended to;
- (d) Giving publicity to the action being taken by the Department for improving and developing the Telephone Service;
- (e) Assisting the Department in handling the shortages in Telephone equipment and lines by invoking cooperation and patience from public; and
- (f) Assisting the Department in deciding out of Turnn connections as provided in the rules on a fair and equitable basis by joint assessment of the comparative merits of verious applicants in the waiting list under the "OYT" (G) and Non-OYT special categories.

Killing of Turtles in Assam

119. SHRI SURESH RAMRAO JADHAV : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the rampant killing coupled with lackadaisical attitude of concerned authorities have brought the Ganges Softshell Turtles to the brink of extinction in Silchar and Cochar districts of Assam;

(b) if so, the immediate steps taken by the Government to stop indiscriminate killing of turtles; and

(c) the action taken/proposed to be taken against the persons indulged in this unlawful activity of catching and selling the turtles?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) to (c) Information is being collected from the State Government of Assam and will be laid on the Table of the House.

[Translation]

Corbett Park

120. SHRI MOHD. SHAHABUDDIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state : (a) whether the attention of the Government has been drawn to the news-item captioned "Corbett park mein banghaon ki jagh gariyan daurane ke taiyari" appearing in the Jansatta dated May 22,2000;

(b) if so, whether the Government have taken into confidence the members of the advisory committee attached to his ministry before releasing the prime forest land adjoining the Jim Corbett National Park; and

(c) if not, the concrete steps taken by the Government to ward off the adverse effect on wildlife and ecology of the above area as a result of the said move?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir.

A proposal for diversion of 63.894 hectares of (b) forest land for construction of road from Kotdwar to Ramnagar in district Pauri, Uttar Pradesh was received from the State Government under section-2 of Forest (Conservation) Act. 1980 during 1996. In the proposal it was mentioned by the State Government that the road does not form part of any national park or sanctuary. During site inspection. Office of the Regional Chief Conservator of Forests, Lucknow expressed apprehensions that some portion of the road probably falls in the buffar zone of Sonanadi sanctuary. Accordingly, a clarification was sought from the State Government. The State Government reported that the road in question is located on the outer boundary of the Corbett Tiger Reserve and at present is being used for patrolling in protection of wildlife as fair weather road and its construction i.e. making it to all weather road would help in better protection of wildlife in Corbett National Park. Similar report/recommendation was also given by the Chief Wildlife Warden of the State Government.

The proposal was discussed in Forest Advisory. Committee on 28th September, 1999 where it was recommended for approval in view of clear cut certificate from the Chief Wildlife Warden and the recommendation of State Government that the project would lead to better protection of wildlife in that area by all the members of me Committee present in the meeting. In view of recommendation of Forest Advisory Committee, the Central Government had approved the diversion proposal on 10th May, 2000.

(c) While approving the diversion proposal, adequate mitigating measures have been prescribed like raising of compensatory afforestation on equivalent nonforest land at the cost of user agency, planting of native tree species on both sides of the road and non-use of explosive during construction of the road etc. The State
Government has been also asked to ensure due safety of the wild animals of the park by way of prescribing a speed limit and construction of speed breakers after regular intervals. The State Government has been further asked to ensure compliance of Hon'ble Supreme Court order dated 14th February, 2000 where removal of any dead, diseased, dying or wind falled trees, drift wood etc from any national park or sanctuary has been prohibited.

[English]

Condition of National Highways in Kerala

121. SHRI T. GOVINDAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the National Highways in Kerala are in bad condition after every year of commencement of monsoon; and

(b) if so, the details of the financial assistance provided during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) During the monsoons the roads do get demaged due to heavy rain and floods.

(b) In order to ensure proper condition of the National Highways the amount allotted to Kerala in the last three years is as under :

' Year	Allocation (Rs. in lakhs)
1997-98	2268.11
1998-1999	2090.63
1999-2000	5309.00

Private Air Services on International Routes

122. SHRI VIJAY GOEL : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) the number of private air services being run by various companies on the international routes in the country as a result of the open space policy;

, (b) the percentage of decrease in passengers and cargo of Indian Airlines during this period;

(c) the extent to which the Indian airlines have been adversely affected as a result thereof; and

(d) the steps being taken by the Indian Airlines in this regard? THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Under the existing policy, domestic private operators are not permitted to operate passenger scheduled services on the International routes. M/s Lufthansa Cargo India was operating cargo flights to foreign destinations with the Scheduled Air Transport permit issued on 29th August, 1997 which was valid till 8th May, 2000. Thereafter, no request for the renewal of the permit has been received.

(b)	and	(c) F	Perce	ntage	inc	crease/(decrease	€)	in
domestic	pass	engers	and	cargo	of	Indian	Airlines	is	as
follows :-	-								

	Passenger	Cagro
1997-98	1.0	1.6
1998-99	(5.4)	4.2
1999-2000 (Provisional)	(4.8)	5.5

(d) Indian Airlines have taken various initiatives in the recent past to bring about improvement in this regard viz. executive class upgrades; improvement in the Departure Control System (check in) dissemination of flights information; tie up with Hoteliers, Tourism Development Corporations offering attractive holiday packages and improvement in the facilities offered and the Frequent Flier programme.

Arjuna Award

123. SHRI ANADI SAHU : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) the criteria being followed for awarding Arjuna Award to sports persons;

(b) whether any PIL has been filed in Delhi High Court to the effect that some deserving sports legends are not considered for the Award;

(c) if so, the details thereof together with the reaction of the Government thereto;

(d) whether the Government are contemplating to set up a Sports Regulatory Commission to identify deserving sports persons for the consideration of Arjuna Award; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) The Scheme for Arjuna Awards provides that Arjuna Award can be given to such sports persons who have put up outstanding performance in the year of the Award and the preceding three years. Arjuna Awards are also given to sports persons for life time contribution to sports.

(b) Yes, Sir.

(c) A writ petition has been filed by "Fitness Health Trust" in the Hon'ble High Court of Delhi regarding Non-Framing of Rules for Arjuna Award, Anti Doping tests in Sports and Match Fixing. Since matter is sub-judiced, Government's stand on issues raised in the Petition will be explained in reply to be filed in the Court.

(d) No. Sir. There is a high level Selection Committee for selecting the Arjuna Awardees which is presided by the Union Minister in the Ministry of Youth Affairs and Sports.

(e) Does not arise.

Probe for Tenders of Duty Free Shops at International Airports

124. SHRI SUBODH MOHITE : SHRI A. KRISHNASWAMY : SHRI SHEESH RAM SINGH RAVI :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have ordered a departmental probe into the indecision of Airports Authority of India in finalising the tender to set up duty free shops at five international airports in the country;

(b) if so, whether the probe has been completed;

(c) if so, the outcome thereof and the recommendations made therein; and

(d) the action taken by the Government in the matter?

THE MINISTER OF CIVIL AVIATION (SHRI+SHARAD YADAV) : (a) No. Sir.

(b) to (d) Do not arise.

Road Accidents

125. SHRI PRABHUNATH SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of persons killed in road accidents in each of the last three years, indicating as to how many of them were killed on National Highways, State/U.T.-wise; and

. (b) the steps taken to improve road conditions in the country to ensure "safe journey"? THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) The total number of persons killed in road accidents in the country during the years 1996, 1997 and 1998 are 71943, 61000 and 62721 respectively. The State/. UT-wise details of those killed on National Highways in road accidents are given in the Statement attached.

- (b) Steps taken are :
- (i) Widening of two-lane sections to four lane sections,
- (ii) single lane to two-lanes,
- (iii) providing raised shoulders,
- (iv) strengthening weak pavements,
- (v) reconstruction of weak and narrow bridges and culverts,
- (vi) replacement of level crossing by road over bridges.
- (vii) provision of retro-reflective road signs,
- (viii) thermoplastic road markings,
- (ix) laybyes and
- (x) wayside amenities on high traffic density corridors, etc.

Statement

Persons Killed on National Highways during the Years 1996, 1997 & 1998

States/U.Territories		Killed	
	1996	1997	1998
1	2	3	4
Anchra Pradesh	2580	2228	3102
Arunachal Pradesh	13	13	28
Assam	760	866	787
Bihar	N.A.	N.A.	N.A.
Goa	9 6	111	107
Gujarat	1121	1590	1380
Haryana	1211	1110	1270
Himachal Pradesh	216	181	292
Jammu & Kashmir	173	131	N.A.
Karnataka	1974	1896	1 94 7
Kerala	859	851	826
Madhya Pradesh	1355	N.A.	N.A .

to	Questions	194
----	-----------	-----

1	2	3	4
Maharashtra	3043	3197	3156
Manipur	32	43	40
Meghalaya	58	100	87
Mizoram	31	12	39
Nagaland	50	15	10
Orissa	763	673	803
Punjab	561	938	910
Rajasthan	2058	2078	2118
Sikkim	11	10	10
Tamil Nadu	2787	2775	3106
Tripura	45	59	46
Uttar Pradesh	3098	3165	3318
West Bengal	N.A.	' N.A.	N.A.
A & N Islands	Nil	Nil	Ni
Chandigarh	26	25	14
Dadra & Nagar Haveli	Nil	Nil	Ni
Daman & Diu	Nil	Nil	Ni
Delhi	280	415	305
Lakshadweep	Nil	Nil	Ni
Pondicherry	27	32	34
Total	23228	22514	2373

N.A. = Not Available

Note : Details in respect of 1999 are yet to be fully received from the States/UTs.

Use of Artificial Colour in Packed Juices

126. SHRI RAGHUNATH JHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether packed juices contain artificial colour in excess of the permissible limit;

(b) if so, the number of samples collected from the market during each of the last three years and the number out of them found to show positive results; and

(c) the action taken against such manufacturers to check on such poroduction?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) The information is being collected and will be laid on the Table of the House. [Translation]

Qualification for Commercial Pilot Course

127. SHRI ASHOK ARGAL : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether Physics and Mathematics are compulsory subjects in 12th class to seek admission in Commercial Pilot course;

(b) if so, whether all the commercial pilots flying in the country have this qualification;

(c) if not, whether the flights being operated by such pilots are unsafe;

 (d) whether this qualification is not necessary in any country of the World; and

(e) if so, the reasons for its being mandatory in our country ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

(d) and (e) The educational qualification requirements differ from country to country in the world.

[English]

Central Assistance for Construction of Mini Airports

128. SHRI S.D.N.R. WADIYAR : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Government have been provided funds to the State Governments to construct mini airports;

(b) if so, the number of mini airports proposed to be set up by the Government during Ninth Plan period in different States and particularly in Karnataka; and

(c) the amount of Central assistance proposed to be released or already released to those States for the purpose, State-wise?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir

(b) and (c) Do not arise.

Repair and Restoration of Paradeep Port

129. SHRI TRILOCHAN KANUNGO : Will the Minister of SURFACE TRANSPORT be pleased to state : (a) whether the Government have provided any assistance for the repair and restoration work of the damaged Paradeep port;

(b) if so, the extent to which the repair and restoration works have been undertaken so far; and

(c) the steps taken to provide clean cargo berth in Paradip port and the time frame for such provision?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV): (a) A provision of Rs. 68.5 crores has been made in the Budget of the Central Government for the current year towards grant-in-aid to Paradip Port Trust for repair and restoration of damages caused by cyclone.

(b) Immediate repair and restoration works to bring normalcy in the Port have already been completed.

(c) Adequate number of berths for clean cargo are already available in Paradip Port.

Filling up of Pharmacist in CGHS Ayurvedic Dispensary R.K. Puram, New Delhi

130. SHRI AMAR ROYPRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the vacant posts of Pharmacist have been filled up in CGHS Ayurvedic dispensary, R.K. Puram, Sector-XII, New Delhi as on June 30, 2000;

- (b) if so, when;
- (c) if not, the reasons therefore; and

(d) the time by which the said posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) Out of the 34 sanctioned posts of Ayurvedic Pharmacists under CGHS, 8 posts are lying vacant as on 30.6.2000. The vacant posts of the Pharmacists under CGHS are filled up against the common sanctioned strength and not on the basis of dispensary-wise sanction. At present, two Pharmacists (Ayurveda) are posted in R.K. Puram, Sector-12 Ayurvedic Dispensary.

(d) Action to fill up the vacancies is under active process.

Improvement in Working of Air India

131. SHRI RAMJEE MANJHI : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether any circular has been issued to all the managers warning them of fixing responsibility for the nonutilisation of seats in the planes of Air India;

(b) if so, the reasons therefor;

(c) whether the Air India has been suffering losses because of its planes going with less number of passengers; and

(d) if so, the details of steps taken/to be taken by the Government to improve the working of the Air India to make the airlines viable?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Yes, Sir. Circulars and telexes have been sent to Regional Directors/Managers to monitor and ensure better utilization of seats. Managers have also been instructed to carry strict pre-flight checks, check advance booked Loads, monitor agents bookings with ticket numbers to ensure roll back of inventory with final view to maximise uplifts from their stations. The India Region has also instituted a no show charge and a cancellation charge if bookings are cancelled within 24 hours.

(c) The demand for seats varies with seasons and the competitors capacities/products/fare levels in the market. Airlines do not operate to full capacity throughout the year and it is therefore incorrect to say that Air India is suffering loss due to less number of passengers.

(d) Air India has taken following steps to make it viable :-

(i) Several posts of India based officers abroad have been abolished. (ii) Two voluntary schemes have been notified viz shorter working week scheme and leave without pay and allowances scheme for a period of two years extendable upto five years. (iii) Rolling back of retirement age from 60 to 58 years. (iv) Redeployment of employees from non-operational to operational areas. (v) freeze on external recruitment in nonoperational categories.

Equipment Out of Order in Hospitals

132. SHRI SHEESH RAM SINGH RAVI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether many equipments are lying idle and out of order in Government Hospitals functioning under the Central Government and the Government of National Capital Territory of Delhi since long and crores of rupees have thus been wasted; (b) if so, the reasons therefore alongwith the details of all such equipments and since when these machines are lying in their present condition in these hospitals;

 (c) whether the Government propose to hold any inquiry in this matter and fix the responsibility for such negligence;

(d) if so, the details thereof; and

(e) if not, the steps taken to get these equipments repaired and put to use immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) The information is being collected and will be laid on the Table of the Sabha.

Vana Raksha Samithi

133. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) whether the Vana Raksha Samithis have shown good potential in the recent past;

(b) if so, the steps proposed to be take to increase the role of Vana Raksha Samithis;

(c) the names of States which are implementing this scheme;

(d) whether the Government propose to extend any financial assistance for such schemes; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (e) Yes, Sir, As per the provisions of National Forest Policy, 1988, Government of India on June 1, 1990 issued guidelines to the State Governments for involving village samithis and voluntary agencies for protection and regeneration of degraded forest lands. Fresh guidelines have been issued by Government of India in February, 2000 to further strengthen the Joint Forest Management Programme. As per information available. twenty two states have accepted the concept of Joint Forest Management Programme and the same is being implemented by them. The names of the states which have issued resolutions are Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Haryana, Jammu and Kashmir, Karnataka, Kerala, Madhva Pradesh, Maharashtra, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal. The State Governments are implementing various central and state plan schemes through these samithis and people's participation is mandatory in all the afforestation schemes of Government of India.

Primary Health Centres in Maharashtra

134. SHRI CHANDRAKANT KHAIRE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) the names of primary health centers/hospitals/ dispensaries functioning in rural and slum areas of Maharashtra alongwith services being provided by each centre;

(b) whether the Government propose to set up primary health centers/hospitals/dispensaries in more rural and slums areas of Maharashtra during 2000-2001 and 2001-2002; and

(c) if so, the names of location identified, districtwise ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) to (c) Health is a State Subject and Health Centres, Dispensaries and Hospitals are set up by the concerned State Governments, including in rural and slum areas.

Government is aware of the shortfall in Primary Health Centres and Community Health Centres in Maharashtra as per the population norms based on 1991 census.

Planning Commission has set a target for the State Government to establish 61 PHCs and 135 CHCs during the Ninth Plan Period.

The location for such Centres/Hospitals is also to be identified by the State Government.

[Translation]

Post Offices in Bihar

135. SHRI BRAJ MOHAN RAM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of new branch post offices/sub-post offices proposed to be opened in Bihar particularly in Palamu and Gadawa districts during 2000-2001, districtwise; and

(b) the steps taken/proposed to be taken by the Government for improvement in postal services including modernisation of postal/mail offices in the State? THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) A target for opening of 75 Extra Departmental Branchi Post Offices and 7 Departmental Sub Post Offices has been fixed for Bihar State during the Annual Plan 2000-2001. Post Offices are opened on norms based justification availability of resources and sanctioning of Extra Departmental Agent Posts by Ministry of Finance. To separate target has been fixed for Palamu and Gadawa Districts.

(b) Eleven mail offices namely Patna RMS, Gava RMS, Ranch RMS, Darbhanga RMS, Patna CSO, Chapra BMS. Samastipur RMS, Tata Nagar RMS, Motihari RMS, Bokaro Steel City RMS and Daltonganj RMS have been modernised upto 31-3-2000. A target of 600 extra departmental branch post offices for providing infrastructural equipments in Bihar has been fixed during the current Annual Plan 2000-2001. 4 Head Post Offices namely Chapra Head Office, Katihar Head Office, Motihari Head Office and Sitamarhi Head Office and three mail offices namely Katihar RMS, Dhanbad RMS, Sonpur RMS are proposed to be modernised during the current Annual Plan 2000-2001. Similarly I Transit Mail Office at Patna RMS is also proposed to be computerised during the current annual Plan.

[English]

Four Laning of Jalandhar-Amritsar NH-I

136. SHRIMATI PRENEET KAUR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the work on the four-laning of the Jalandhar-Amritsar section of National Highway Number One has commenced;

(b) if so, the details thereof; and

(c) the time by which this work is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) At present feasibility study and project preparation for strengthening/4-laning of Jalandhar-Amritsar Section of NH-1 in Punjab are in progress. Investment decision would be taken on completion of the study and project preparation.

[Translation]

Post Offices in Haryana

137. SHRI AJAY SINGH CHAUTALA : Will the Minister of COMMUNICATIONS be pleased to state : (a) Whether the Government have received any representation regarding setting up of new post offices and sub-post offices in Haryana;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the number of post offices proposed to be set up and number of existing post offices proposed to be upgraded in the State during 2000-2001, districtwise;

 (d) the amount allocated for the construction of new buildings and maintenance of the post-offices in the State during 1999-2000 and 2000-2001;

(e) Whether there is any proposal to construct the building of Charkhi Dadri post office; and

(f) if so, the time by which the said work is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPÀN SIKDAR) : (a) Yes, Sir.

(b) Representations for opening 23 Sub Post Offices and 46 Branch Post Offices were received in 1999-2000. In current financial year, representations for opening of 3 Sub Post Offices and 8 Branch Post Offices have been received. The details of these alongwith result thereof are given in Statements 1 and 11 attached.

(c) It is proposed to open 2 Sub Post Offices and 15 Branch Post Offices in Haryana during current financial year subject to sanction of posts by Ministry of Finance. The district-wise distribution is yet to be finalised. There is proposal to upgrade Yamuna Nagar sub Post Office into a Head Post Office.

(d) The details of amount allocated for the construction and maintenance of buildings for the years 1999-2000 and 2000-01 are as under :

Year	Amount allocated for Construction of new Buildings	Amount allocated for maintenance of Buildings
1999-2000	Rs. 67.35 Lakh	Rs. 60.01 Lakh
2000-2001	Rs. 22.00 Lakh	Rs. 50.00 Lakh

(e) No, Sir.

(f) does not arise in view of (e) above.

Statement-I

Details of Proposals for Opening of Post Offices from 1.4.99 to 31.3.2000.

SI.No	o. Name of Village	Distt.	Division	B .O.	S.O.	Remarks
I	2	3	4	5	6	7
. 1	Bhageshwri	Bhiwani	Bhiwani	B.O.	Nill	opened on 28.12.99
2. 1	Banipur	Gurgeon	Gurgaon	B.O.	Nill	opened on 30.3.200
3	Junthankolan	Panipat	Karnal	B.O.	Nill	opened on 1.2.2000
I. I	Kanwia	Ambala	Ambala	B.O.	Nill	opened on 20.3.200
5 .	Muradgarh	Karnal	Karnal	B.O.	Nill	opened on 1.3.2000
S. 3	Sulikhera	Hissar	Hissar	B.O.	Nill	opened on 8.11.99
7.	Kotkhurd	Hissar	hissar	B.O.	Nill	opened on 28.3.200
B.	Mandi Adampur	Hissar	Hissar	-	DSO	not justified
Э.	Ghurabali	Faridabad	Faridabad	B.O.	Nill	-do-
	M.M. Engineering College, Mulana	Ambala	Ambala	B.O.	Nill	-do-
11.	Sector-6, Panchkula	Panchkula	Ambala	B.O.	Nill	-do-
12.	Azad Nagar	Hissar	Hissar	Nil	DSO	-do-
	Indira Gandhi Memorial College, Ladwa	Kurukshetra	Kurukshetra	B.O.	Nill	-do-
14.	Ghotadu	Fatchabad Distt.	Hissar	B.O .	Nill	-do-
15.	Allenabad	Srisa	Hissar	Nil	DSO	-do-
16.	Alipur Shikarger	Fatchabad	Hissar	B.O.	Nill	-do-
17.	Loharitibbe	Sonepat	Sonepat	B .O.	Nill	-do-
18.	Loharu	Kurukshetra	Kurukshetra	B .O.	Nill	opened on 1.2.2000
19.	Shehsadpur	Sonepat	Sonepat	B.O.	NilÍ	not justified
20.	Sector-21 Grg.	Gurgoan	Gurgoan	Nil	DSO	under examination
21.	Urban Estate, Jind	Jind	Karnal	Nil	DSO	Not Justified
22 .	Jatheri	Sonepat	Sonepat	B.O.	Nill	opened on 27.3.200
23.	Sorsa	Sonepat	Sonepat	B.O.	Nill	opened on 7.2.2000
24.	Bherian	Hissar	Hissar	B.O.	Nill	not justified
25 .	Badshahpur	Faridabad	Faridabad	B.O .	Ňill	-do-
26.	G.T. Road, Panipat	Panipat	Karnal	Nil	DSO	-do-
27.	Nayan	Karnal	Karnal	B.O .	Nil	not justified
28.	Obera	Bhiwani	Bhiwani	B .O.	Nil	opened on 23.2.200
29.	Command Hospital Chandi- mandir	Ambala	Ambala	Nil	DSO	opened on 11.12.99
30.	Sector-14 PSD	Faridabad	Faridabad	Nil	DSO	under examination
31.	. Dhigtanian	Sirsa	Hissar	B .O.	Nil	-do-

203

Written Answers

204

1	2	3	4	5	6	7
32.	Mandi Sonepat	Sonepat	Sonepat	Nil	DSO	not justified
33 .	Sector-21, Panchkula	Panchkula	Ambala	Nil	DSO	-do-
34.	Dangkhurd	Bhiwani	Bhiwani	B.O.	Nil	-do-
35.	Des Raj Colony, Panipat	Panipat	Karnal	Nil	DSO	-do-
36.	Salimpursanager	Ambala	Ambala	B.O.	Nil	opened on 29.3.2000
37.	Hodel	Faridabad	Faridabad	Nil	DSO	under examination
38.	Singharam	Hissar	Hissar	B.O.	Nil	·do-
39.	Kurukshetra Sector-13, 7, 5, 3, 2	Kurukshetra	Kurukshetra	Nil	DSO	not justified
40.	Industrial Area, Rajkameo	Gurgaon	Gurgaon	Nil	DSO	under examination
41.	Khurdi	Yamuna Nagar	Ambala	B.O.	Nil	not justified
42.	Sarola	Jhajjar	Gurgaon	B.O.	Nil	-do-
43.	Sector-11 and 12, Panipat	Panipat	Karnal	Nil	DSO	-do-
44.	BROM Public School and BROM Bahal	Bhiwani	Bhiwani	В.О.	Nil	not justified
45.	Sector-21 FBD	Faridabad	Faridabad	Nil	DSO	under examination
46.	Siha	Faridabad	Faridabad	В.О.	Nil	-do-
47.	Sector-20, Panchkula	Panchkula	Ambala	Nil	DSO	not justified
48.	Sector-16, Panchkula	Panchkula	Ambala	Nil	DSO	-do-
49.	All Mohammad	Sirsa	Hissar	B .O.	Nil	-do-
50.	Ghotadu	Fatchabad	Hissar	B.O.	Nil	-do-
51.	New Bus Stand Ambala Cantt.	Ambala	Ambala	Nii	DSO	-do-
52.	Ramana-Ramani	Kaithal	Karnal	B.O.	Nil	not justified
53.	Simaha	Panipat	Karnal	B.C.	Nil	-do-
54.	Surakpur	Rohtak	Rohtak	B.O .	Nil	under examination
55.	Jaitpur	Rohtak	Rontak	B .O.	Nil	not justified
56.	Kaliawas	Rohtak	Rohtak	B .O.	Nił	under examination
57.	Sialaba	Y. Nagar	Ambala	B . O .	Nil	-do-
58 .	Gahali	Mohindergarh	Gurgaon	B .O.	Nil	not justified
59 .	Dhanibijan Lamba	Fatehabad	Hissar	B.O .	Nil	under examination
60.	Karira	Mohindergarh	Gurgaon	B .O.	Nil	not justified
61.	Sarai Airangabad	Jhajjar	Rohtak	B .O.	Nil	under examination
62.	Buriachowk, Jagadhri	Yamuna Nagar	Ambala	B .O.	Nil	not justified
63.	Basana	Panipat	Karnal	B.O.	Nil	-do-
64	NTPC Faridabad	Faridabad	Faridabad	B .O.	DSO	under examination
65	Nandikhera	Karnal	Karnal	B.O .	Nil	not justified
66	Askera	Rewari	Gurgaon	B.O .	Nil	-do-

SRAVANA 2, 1922 (Saka)

to Questions 206

1	2	3	4	5	6	7
67. Jati	Sana Chowki No.2.	Rewari	Gurgaon	B.O.	Nil	under exmination
68. Nay	an	Mohindergarh	Gurgaon	B.O.	Nil	not justified
69. Sec	tor-37, Faridabad	Faridabad	Faridabad	Nil	DSO	under exmination

Statement-II

Details of Proposals for opening of post office received from 1.4.2000 to 30.6.2000

SI.No. Name of Village		Distt.	stt. Division B.O.		D.S.O.	Remarks	
1.	Shiv Durga Vihar Surajkund	Faridabad	Faridabad	Nil	DSO	under examination	
2.	Sadhwa Ram Colony Panipat	Panipat	Karnal	BO	Nil	not justified	
3.	Santhali	Yamuna nagar	Ambala	BO	Nil	not justified	
4.	Air Force Camp Gurgaon	Gurgaon	Gurgaon	Nil	DSO	under examination	
5.	Nauansukhpura	Rewari	Gurgaon	во	Nil	-do-	
6.	Kehrawal	Sirsa	Hissar	BO	Nil	do-	
7.	Sector-15 Sonepat	Sonepat	Sonepat	Nil	DSO	not justified	
8.	Nlawalwas	Hissar	Hissar	BO	NII	under examination	
9.	Nadasahib	Panchkula	Ambala	BO	Nil	-do-	
10	Yakubpur	Yamuna Nagar	Ambala	BO	Nil	-do-	
11	South City, Gurgaon	Gurgaon	Gurgaon	BO	Nil	-do-	

[English]

Over Bridges at Railway Crossings on NH 5

138. SHRI N. JANARDHANA REDDY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Railway Board has approved the inclusion of two Road Overbridges at Railway Crossings on the National Highway No.5 between Visakhapatnam and Vijayawada in the Railway Works Programme for the year 1998-99;

(b) if so, whether the matter is pending before his Ministry for the execution of these two road overbridges for approval; and

(c) if so, the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) This portion of National Highway No. 5 being part of "Golden Quadrilateral" is propped to be widened to 4-lane. This will include replacement of existing Railway Level Crossings by Road Over Bridges. National Highway Authority of India has already engaged a consultant for design and project preparation activities. After completion of project preparation, the project will be implemented depending upon the availability of fund and interse priority.

[Translation]

Meeting of Officials on Health Scenario

139. SHRI RAMDAS ATHAWALE⁴: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) the number of meetings of the senior officials of various States held by the Union Government to assess the health scenario in the country during the last three years, till date;

(b) the details of the suggestions/recommendations suggested in the meeting, State-wise; and

(c) the action being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) The implementation of schemes and National Health programmes and action taken on various recommendations are being regularly reviewed and monitored both at the Central and State levels. This is an ongoing process. Meetings are held with various Programme Officials of the States specifically to discuss implementation of certain programmes on different health related issues. It is therefore, difficult to list out the number of meetings held, recommendations made and action taken on these during the last three years.

[English]

Development of New Mumbai Airport

140. SHRI VILAS MUTTEMWAR : SHRI K. YERRANNAIDU : DR. B.B. RAMAIAH : SHRI CHANDRAKANT KHAIRE :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Union Government propose to develop an alternate international airport for Mumbai's Sahar-Santa Cruz complex and also to open two new airports at the popular pilgrimage centre of Shirdi and sea side tourist resort of Sindhudurg;

(b) if so, the details thereof;

(c) whether Union Government have also conveyed the State Government to develop Nagpur airport as an international airport and international cargo hub and to upgrade Aurangabad airport to meet the heavy tourist traffic there; and

(d) if so, the details of assistance provided to the State Government in implementing these projects?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) No, Sir. However, the report of the committee constituted by the Government to examine the need for, and location of, an alternative airport at Mumbai is under examination.

(c) No, Sir. However, Airports Authority of India (AAI) has upgraded Aurangabad airport for operation of Airbus 320 aircraft. Further, AAI has forwarded a proposal to upgrade the airport for operation of Airbus 300 aircraft, to the Maharashtra Tourism Development Corporation (MTDC) for obtaining Overseas Economic Cooperation Fund (OEFC) assistance from Japan.

(d) Does not arise.

[Translation]

Internet Facility

141. SHRI RAMPAL SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Badrinath and Kedarnath, the places of pilgrimage, have been connected with internet facilities:

(b) if so, the details thereof; and

(c) the number of persons likely to be benefited therefrom every year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNIC ONS (SHRI TAPAN SIKDAR) : (a) No Sir.

(b) and (c) Not applicable in view of (a).

[English]

Telephone Exchanges

142. SHRI ASHOK N. MOHOL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether some of the Telephone Exchanges in Pune and Khed district of Maharashtra which were sanctioned during the Eighth Five Year Plan have not started functioning due to non-availability of materials;

 (b) if so, the reasons for not providing materials to these exchanges;

(c) the steps being taken by the Government in this direction; and

(d) the time by which these exchanges are likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) No, Sir.

(b) to (d) Does not arise in view of (a) above.

Telephone Exchanges in Kerala

143. SHRI K. MURALEEDHARAN : SHRI V.M. SUDHEERAN :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) the number of telephone exchanges expanded with their capacity in Kerala during the last three years, district-wise;

(b) whether the Government propose to expand the capacity of existing telephone exchanges in the State during 2000-2001;

(c) if so, the details thereof, location-wise and district-wise;

 (d) the time by which the remaining telephone exchanges are likely to be expanded;

SRAVANA 2, 1922 (Saka)

(e) whether the Government propose to develop the infrastructural facilities of the telephone exchanges of Alleppy district in Kerala; and

(f) if so, the details thereof and the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) The district-wise details of number of Telephone exchanges with their capacities expanded during the last three years are given in Statement-I enclosed.

(b) Yes Sir.

(c) The district-wise and location-wise details of exchanges proposed to be expanded during the year 2000-2001 are given in Statement-II enclosed.

(d) The remaining exchanges in Kerala are likely to be expanded by 2001-2002.

(e) and (f) Out of 48 exchanges working in Alleppy district 23 exchanges are in Departmental buildings. The land acquisition/Negotiation in respect of 23 stations, construction of two new departmental buildings at Pattanakkad and Vallikunnam, extentions of four existing Departmental buildings at Aroor, Kayam Kulam, Ambalapuzha and Kollakadavu are under process.

1997-98 1998-99 1999-2000 Name of District No. Capacity added Capacity added No. Capacity added No. Alleppey Calicut Malappuram Wynad Cannanore Kasaragod Ernakulam Idukki Kattayam Palghat Pathanamthitta Quilon Trichur Trivandrum Total for Kerala 595·

Statement-I

District wise details of no of exchanges with their capacities expanded during last three years

Statement-II

Tentative Commissioning Program 2000-2001

Alleppey District

Station		Net Cap Addition
1		2
Kainakary		632
Thottapally	١	964
Veliyanad		464

1	2
Nedumudi	656
Thiruvanvandoor	1000
Maveliikkara town	2000
Chennithala	1500
Ambalapuzha	1000
Pathirapppally	1000
SI. Puram	1000

211 V.'ritten Answers

2
500
2000
1000
1000
2000
116
2500
848
480
296
296
896
896
896
896
896
25732

1 2 Kootalida 1148 Paleri 1140 Puduppadi 1424 Aroor 1064 Bhommivathukkal 1064 Koorachundu 704 Mavoor 1032 Palayadunada 1032 952 Pullurampara 512 Cheruvady Kattipara 568 Keezhattur 1000 728 Koompara Nanminda 400 Cheakkilode 208 Grand Sum 36474

Calicut District

Station	Net Cap Addition	
1	2	
Badagara	1032	
Atholi	1032	
Kuttiadi	2000	
Meladi	2500	
Moodadi	2000	
Meppayur	2116	
Quilandy	2842	
Chelanur	1356	
Pantheerankavu	1980	
Narikunni	836	
Mokkam	1968	
Beypore	1000 .	
Ramanattukara	1000	
Avia	1308	
Chakkittappara.	1052	
Chembanode	488	

Cannanore District

Station	Net Cap Addition	
1	2	
Taliparamba	3000	
Arangam	1000	
Manakkadavu	1000	
Mayyil	1796	
Sreekandapuram	2500	
Mangattuparamba	2000	
Dharmadam	2000	
Kodiyeri	2000	
Aralam	1032	
Kannadiparamba	1400	
Kudiyanmalai	880	
Therthali	880	
Thillankeri	1032	
Achikanam	800	
Chandanakkampara	664	
Kalichanadukkam	480	
Malur	632	

SRAVANA 2, 1922 (Saka)

to Questions

1	2
Naduvil	480
Parappa	480
Peringome	480
Perumpatta	632
Pudukunnu	664
Valakkai	296
Chithiraparamba	400
Kelakam	400
Kiliyanthara	400
Payyavur	400
Ramenthali	400
Ettikulam	. 184
Grand Sum	28312

Ernakulam District

Station	Net Cap Addition	
1	2	
Cochin University	2000	
Elur	1000	
Palarivattom	2000	
Choondy (Aly)	2000	
Pattimattom (KZM)	2000	
Edapally (Pvtm)	2500	
Thrikkakkara	2000	
Ayyappankavu	2000	
SRM Road	1500	
Fortcochi	4000	
Edakochi	2000	
Kandakkadavu	1116	
Kumbalangi	1432	
Ambalamugal	500	
Narakkal	2500	
Parur	868	
Moothkunnam	300	
Puthenvelikkara	872	
Mulavukkadu	1000	
Perumbavoor	3000	
Valayanchirangara	1000	

1	2
Kozhipalli	3000
Keezhillam	1050
Thripoonithura	2000
Ernakulam 36 & 38	4000
Gandhinagar (P Nagar)	4000
Arakunnam	1100
Chottanikkara	1000
Keechery	920
Thiruvankulam (TPN)	2000
Wellington Island	1000
Kottappadi	832
Ayyampuzha	664
Chathamattom	480
Neriamangalam	664
Kuttampuzha	664
Chellanam	640
Kaloor	640
Anappara	400
Cheruvalloor	400
Edavanacaud	400
Kombanad	400
Nellimattom	400
Elappally	336
Grand Sum	62578
Iduldul District	

Idukki District

Station	Net Cap Addition
. 1	2
Anavilasam	664
Anchiri	480
Arikuzha	640
Ayvana	500
Bodimettu	336
Chelachuvadu	664
Chemmannar	664
Cheruvallikutam	336
Cumbummettu	640

1	2	1	2
Devikulam	144	Thoprankudi	400
Elamdesam	1000	Udubanchola	664
Elappara	656	Udumbannoor	1500
Eratteyar	640	Upputhara	1048
Ezhallaoor	480	Valacode	336
Ezhikkara	1000	Vandanmedu	1040
Ezhukumvayal	664	Vandiperiyar	400
ldukki	1360	Vannappuram	1500
Irumpu palam	664	Vazhathope	400
Iruttukanam	664	Grand Sum	39136
Kangarappady	1000	Kasargode District	
Kanthalloor	152	Station	Net Cap Addition
Kardikuzhi	336		2
Karimannur	1600	Adakkathode	184
Karımben	664	Bandadka	632
Karimkunnam	600	Bedadka	632
Kathippara	664	Chieemeni	880
Kochera	152	Ichilangod	816
Kumily	600	Kaniyala	184
Kunjithanny	, 664	Kattathadka	400
Mattupetti	152	Maippadi	632
Mlamala	664	Malapattam	1000
Mullarikudi	336	Miapadavu	184
Mullaringad	632	Nekraje	664
Munnar	600	Panathur	184
Murikkaseri	500	Peria	400
Muttom	1000	Perla	400
Paloorkavu	152	Peruvamba	648
Parapuzha	640	Tirumeni	632
^p asumpara	664	Grand Sum	8472
Peruvamthanam	1000	Kottayam District	
Pulianmala	152		Net Cap Addition
Santhanpara	664	Station	2
Senapathy	664	1	
urianeli	184	Chempu	1350
Tharikamony	1216	Chenappady	400
Thodupuzha	4000	Chennad	632

SRAVANA 2, 1922 (Saka)

1	2
Kidangoor	1000
Koruthode	512
kozhuvanal	1548
Khudaveehoor	712
Kumarakam	1000
Kumaranalloor (KTM)	2000
Kunnonny	632
Kurumannu	400
Kuttikkal	912
Molukavumattom	400
Mevalloor	200
Mooledam (KTM)	2000
Mukootutharu	880
Neendoor	400
Pampa	688
Pathampuzha	632
Peringalam	320
Peruva	400
Ponkunnam	2000
Sabarimala	664
Thiruvathukkal	1000
Valavoor	472
Velichiyani	400
Vehýannur	2000
Grand Sum	23544

Malappuram District

Station	Net Cap Addition
1	2
Anamangad	656
Arikulam	1000
Changaramkulam	2440
Chappanangaddi	900
Chengara	1000
Eduppal	2750
Edavanna	2000
Elamkulam	656

1	2
Elankur	1000
Erumamunda	648
Kizhisseri	1500
Kuttippuram	1250
Marancherry	2500
Moorkanad	208
Pandallur	840
Randanthani	1372
Thottumukkum	648
Vazhayoor	1048
Vengara	4472
Wandoor	2500
Grand Sum	29388

Tentative Commissioning Program 2000-2001

Palghat District

Station	Net Cap Addition
1	2
Adiperanda	184
Akamalavaram	184
Alanallore	400
Chalissery	1116
Chittilancherry	816
Edathanattukara	1032
Elumbulasserry	664
Kudambazhipuram	400
Kalkandi	848
Kanjirapuzha	686
Koduvuyur	1732
Korenehira	632
Kozhinjampara	600
Kudallur	400
Kumaranputhur	1164
Kuthanur	664
Mangalam Dam	896
Meenakslipuram	664
Malayankavu	665

JULY 24, 2000

			io Questions 22	
1	2	1	2	
Mundakotukurisi	656	Ettiehuvadu	1000	
Muthalamada	264	Ezhumatoon	400	
Nallepully	1056	Kaipattoor	2000	
Nammara	216	Kalanjoor	2000	
Padagirl	184	Kidanganoor	1000	
Padinjarangadi	1116	Killivayal	950	
Padur	808	Kodumon	1250	
Pal akayam	816	Konnii	2000	
Palakuzhy	184	Kulanada	1150	
Parli	500	Kumbanad	2000	
Perangotukursn	832	Laha	184	
Pulapetta	816	Malayalapuzha	1250	
Pulassery	1616	Moozhiyar	184	
Puthur (PGT)	1000	Murinjakal	500	
R V Pudur	656	Omallur	1000	
Shornur	500	Pallikkal	750	
Thatchampara	500	Pathananthitta	3000	
Thathamamgalam	912	Perinad	950	
Thenkurissi	664	Peringanad	1000	
Thirthala	1000	Punnaveli	250	
Thiruvegapura	1132	Ramni Edamon	250	
/allapuzha	632	Seethathode	750	
/andithavalam	664	Thannithode	250	
/aniyankulam	400	Thekkuthode	650	
/elanthavalam	522	Tiruvalla	2000	
/aniyankulam	1092	V. Kottayam	250	
Valayar	648	Vaipur	250	
/akkara	1000	Vechoochira	750	
Grand Sum	34132	Grand Sum	29968	

Tentative Commissioning Program 2000-2001

Pathanamthitta District

Station	Net Cap Addition
1	2
Alhikayam	750
Ayroor	500
Chillrr	500
Chunkappara	250

Tentative Commissioning Program 2000-2001

Quilon District

Station	Net Cap Addition
1	2
Alappad	480
Anehal	2000
Aryankavu	632
Ayoor	488

SRAVANA 2, 1922 (Saka)

to Questions

.

Uliyakoil Grand Sum Tentative Commission Trichur District Station Alagappanagar Annamanada Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat Edakazhiyur	3000 47413 ing Program 2000-200 Net Cap Addit 2000 1872 1000 1000 1000 1000 2000 3000
Tentative Commission Trichur District Station Alagappanagar Annamanada Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	Net Cap Addit 2000-200 1872 1000 1000 1000 2000
Trichur District Station Alagappanagar Annamanada Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	Net Cap Addit 2000 1872 1000 1000 1000 2000
Trichur District Station Alagappanagar Annamanada Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	Net Cap Addit 2000 1872 1000 1000 1000 2000
Station Alagappanagar Annamanada Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	2000 1872 1000 1000 1000 2000
Alagappanagar Annamanada Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	2000 1872 1000 1000 1000 2000
Annamanada Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	1872 1000 1000 1000 1000 2000
Arangottakara Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	1000 1000 1000 1000 2000
Arimpoor Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	1000 1000 1000 2000
Ayyanthole Chalakudy Chempukavu Chiyaram Chowghat	1000 1000 2000
Chalakudy Chempukavu Chiyaram Chowghat	1000 2000
Chempukavu Chiyaram Chowghat	2000
Chiyaram Chowghat	
Chowghat	3000
-	
Edakazhiyur	2500
Edakaziliyol	1000
Guruvayoor	3000
Kadappuram	672
Kadukutty	1000
Kombodinj amaka l	1000
Kondazhi	648
Kurichikkara	800
Kuzhoor	872
Mala	1500
Mannamanagalam	552
Mannothy	1000
Mullurkara	1466
Pariyaram	1500
Perinnanam	4000
Poenkunnam	2000
Trichur	1000
Vadakkanchery CN	1500
Valappad	3500
Vallakkavu	2000
Vallakunnu	1000
	184
Vaníyempara	848
	Vadakkanchery CN Valappad Valiakkavu Valiakunnu

Tentative Commissioning Program 2000-2001

Trivandrum District

Station	Net Cap Addition
Ambalamukku	2000
Ananyara (MC area)	2000
Aruvikkara	216
Aryanad	1000
Balaranmapuram	2000
Chengottukonam	1000
Chirayinkil	2000
Kallikkadu	400
Kattakkada	1500
Kottoor	1000
Madavoor Pallikkal	1800
Malayinkil	500
Mannoorkonam	400
Nedumangad	432
Pacha Palode	1000
Pattom	3000
Palamoodtikada	1616
Pongumoodu	2000
Poovar	1272
Pudukulangara	1000
Pullampara	1000
Thonnakkal	1500
Udiyankulangara	2000
Vakkom	600
Varkala	3000
Vellanad	1100
Vellarada	600
Venjaramoodu	2000
Grand Sum	39936

Tentative Commissioning Program 2000-2001

Wayanad District

0
2
616
1000

1	. 2	
Kartikulam	632	
Korome	816	
Meenangadi	1500	
Padichim	616	
Padinigarethara	640	
Pallikkunnu	480	
Payyampalli	1000	
Sultan Battery	1000	
Thariode	616	
Varadoor	176	
Grand Sum	9002	_

Disinvestment of Air India

144. SHRI KIRIT SOMAIYA : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the employees and the Unions of Air India raised objections against disinvestment process started by Air India;

(b) if so, whether the officials of his Ministry held discussions with employees of Air India in this regard;

(c) if so, whether the employees of the Air India have been given job security;

(d) if so, the details thereof;

(e) whether any VRS scheme for the employees of Air India have been announced; and

(f) if so, 'the competitive figures of running cost, maintenance, profit and loss and accured loss of Air India compared to other international airways?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The legitimate interests of the Airlines employees would be safeguarded in the process of Disinvestment.

(e) and (f) The VRS Scheme of Air India has yet to be finalised.

Opening up of Diamond Mining Sector to International Companies

145. SHRI RAMJIVAN SINGH : Will the Minister of MINES be pleased to state :

to Questions 226

(a) whether the Government have decided to open up diamond mining sector to international Companies;

(b) if so, the details thereof stating the percentage of foreign direct investment and the Government's stake in the venture;

(c) whether any offer has been received by the Government in this regard; and

(d) if so, the decision taken by the Government in the matter?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA) : (a) and (b) Foreign equity participation upto 74% is permitted on the automatic route for exploration and mining of diamonds and precious stones. For proposals seeking higher than 74% foreign equity, the cases will have to come to the Foreign Investment Promotion Board for approval.

(c) and (d) At present the Central Government has no plans to participate in any joint venture diamond project.

[Translation]

Investment in Telecom Sector

146. DR. SUSHIL KUMAR INDORA : SHRI J.S. BRAR : SHRI ASHOK KUMAR SINGH CHANDEL

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether an amount of 38 billion U.S. dollars is estimated to be required to meet the increasing demand of communication system by the end of next five years;

(b) if so, the facts thereof;

(c) whether some institutions had offered to make investment in Telecom sector during the recent visit of Minister in U.S.A.; and

(d) if so, the names thereof, country-wise and the amount of investment offered by them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) At present, there are about 27 million telephones working in the country representing a tele-density of 2.7% New Telecom Policy 99 envisages a tele-density of 7 by the year 2005. This implies that approximately 75 million telephone connections would be required to be provided by the year 2005. At current prices, this translates into an additional investment of approximately US \$38 billion by the year 2005.

(c) and (d) On the invitation of Federation of Indian Chambers of Commerce and Industry (FICCI), Minister of Communications (MOC) attended the 25th Annual Meeting of Indo-US Joint Business Council in San Francisco, USA, on 12-13 June, 2000. Taking advantage of his visit to US, MOC also addressed a few other meetings in USA and in London in transit, which were attended by a large number of investors and NRIs; and apprised them of the various new initiatives taken by the Government in promoting investment in the Telecom Sector. There is a great deal of interest in foreign investors, circles in as Indian Telecom Sector. It is hoped that when new investment opportunities are announced and offers invited, like in long distance and new circles etc, there would be a good response.

[English]

Report of Red Cross on Health Care

147. SHRI M.V.V.S. MURTHI : SHRI SHIVAJI MANE : SHRI C.N. SINGH SHRI RAM MOHAN GADDE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether the prices of medicines and drugs have increased manifold in the last few years making treatment beyond the reach of poor people as per the recent report of Red Cross on Health Care in India;

(b) if so, the reasons therefore;

(c) whether the Government have also examined the world disasters Report 2000, the International Federation of Red Cross Society and Red Crescent Societies, reports on the said subject;

(d) if so, the details of observations made by those societies in their reports regarding health care in India;

(e) the reaction of the Government thereto; and

(f) the preventive steps taken or likely to be taken by the Government to provide medicines to common people at reasonable price?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH. AND. FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) Study of 1615 medicinal formulations with individual annual turnover of Rs. One crore and above (as per ORG-MARG) has shown that during the period December, 1994 and December, 1999 the prices of 318 medicines (23% of total 1615) have declined. Prices of 522 medicines (30.54% of the total) rose below 5% (annualized), that of 404 medicines (25.51% of the total) rose between 5 to 10% (annualized), that of 284 medicines (16.80% of the total) rose between 10 to 20% (annualized) and that of 87 medicines (4.15% of the total) rose above 20% (annualized). The main reasons for increase in prices are rise in the prices of the bulk drugs, excipient (Lactose, Starch, Sugar, Glycerine, Solvent, Gelatine Capsules etc.), rise in the cost of transport, freight rates, utilities like fuel, power, diesel, etc., changes in taxes and duties, rise in the c.i.f. price and depreciation of the lupee (for imported formulations).

(c) to (e) According to the World Disaster Report-2000, India spends just 0.7% of its Gross Domestic Product (GDP) on health. However, as per the World Health Report, '1999 – Making a Difference' published by WHO, total health expenditure as a % of GDP for the period around 1995 in India was 5.6% of which 1.2% was from the Public Sector.

The World Disaster Report 2000 also states that with three-quarter of the national health care in private hands, for the 400 million Indians living below the poverty line, private health care is out of reach. However, in order to improve the health care facilities it has been envisaged to optimize the coverage and quality of health care to meet the increasing health care needs of the people. To fill critical gaps in provision of health services, Government has been making every effort to augment the resources for the health sector by mobilising external assistance from various bilateral and multilateral agencies for supporting various programmes for control of disease like Leprosy, TB, Blindness, Malaria and AIDS. Secondary health facilities are being upgraded in selected States with World bank assistance.

According to World Disaster Report-2000, market forces are extinguishing traditional health systems such as Ayurveda. However, Government is adopting various strategies for development and enhancement of Indian Systems of Medicines in health care delivery.

(f) Ensuring availability of medicines at reasonable prices is one of the objectives of the Drug Policy, 1986 modified in September, 1994. The Government has promulgated Drugs (Prices Control) Order. 1995 with effect from 6th January, 1995. The prices of medicines are governed by the provisions of the DPCO. About 39% of pharma market (as per ORG-MARG) in trade channel is under price control, the remaining is under decontrolled category of medicines. National Pharmaceutical Pricing Authority (NPPA) regularly monitors the movement of prices of decontrolled medicines. The Government constituted a Drug Price Review Committee on 18th March, 1999 to review the current Drug Price Control Mechanism and suggest alternative models among other things. Another Committee viz., Pharmaceutical Research and Development Committee was also constituted by the Government on the same date to recommend measures to strengthen the reasearch and development capability of the pharmaceutical industry in the country and to identify the support required by the Indian Pharmaceutical companies to undertake domestic R and D. The two committees have submitted the reports to the Government. The reports are under examination of the Government.

Development of Double Lane in A.P.

148. SHRI K. YERRANNAIDU : SHRI G. GANGA REDDY :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether some of the National Highways passing through Andhra Pradesh are of only single lane; and

(b) if so, the action proposed to be taken to release resources from the Central Road Fund to develop double lane in those National Highways?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) Yes, Sir.

(b) National Highways are widened from single lane to two-larie out of available National Highways (original) funds and there is no proposal at present to release resources from Central Road Fund for this purpose.

Assistance for Environment Protection

149. SHRI P. KUMARASAMY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether US President had announced a financial assistance of \$45,000 for environment protection during his recent visit to India.

(b) if so, whether the Government would make use of this offer by embarking on tree plantation drive in Palani, Oddanchatram, Vellakoil and Kangayam areas of Tamil Nadu; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) In the course of his speech in Agra on 22nd March 2000, the US President announced inter-alia

to Questions 230

that the US Agency for International Development will provide US \$45 million to promote more efficient energy production and use in India.

(b) and (c) Does not arise.

[Translation]

Blood Donation Facility through Internet in Delhi

150. DR. ASHOK PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the facility of blood donation through internet is available in the Capital;

(b) if so, the number of persons who have registered their names and addresses on the web-site in this regard;

(c) whether any such project is likely to be introduced in various other parts of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) No, Sir, no such facility exists presently in Delhi. However, there is a web-site www.lifesavers,freeservers. com which proposes to maintain a blood donors directory.

(b) The directory is not yet operational.

(c) and (d) This project is an experimental project taken up by a Non-Governmental organisation and its working needs to be reviewed before introducing it in other cities.

Privatisation of Long Distance Telecom Services

151 SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to make a new policy for allowing the entry of private sector in the field of long distance telecom services; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) Entry of private sector in the field of long distance telecom services is already envisaged in the New Telecom Policy, 1999 (NTP 99). This was with a view to promote setting up long distance bandwidth capacity in the country, provide a choice to the consumers and promote competition. With a view to achieve these objectives all access providers are to be mandatorily required to provide interconnection to the long distance operations resulting in choice for the subscribers.

[English]

Zero Growth of Population

152. SHRI MADHAVRAO SCINDIA : SHRI SUSHIL KUMAR SHINDE : SHRIMATI RENUKA CHOWDHURY : SHRIMATI PRENEET KAUR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether at the current rate India is expected to cross China as the most populous country by 2025;

(b) if so, whether any comprehensive action plan besides constituting a National Commission on Population has been worked out to achieve the target of zero growth;

(c) if so, the details thereof; and

(d) the time by which the zero growth target is likely to be achieved thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) No, Sir. According to latest estimates (1998) by the United Nations, India's population is expected to cross China's population by the year 2045.

(b) to (d) The long term objective of the National Population Policy 2000 is to achieve a stable population by 2045, at a level consistent with the requirements of sustainable economic growth, social developments and environmental protection. In order to achieve that, a comprehensive action plan covering unmet needs for family planning services, convergence of service delivery at village level, contraceptive technology etc. has been drawn.

Royalty on Diamond

153. DR. LAXMINARAYAN PANDEYA : Will the Minister of MINES be pleased to state :

(a) whether the Government have reduced the royalty on diamond from 20 percent to 10 percent;

(b) if so, the reasons therefor;

(c) whether Madhya Pradesh has requested the Union Government to increase the rate of royalty; and

' (d) if so, the reaction of the Union Government thereto?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF MINES (SHRI SUKHDEV SINGH DHINDSA): (a) to (d) The rate of royalty on diamond was reduced from 20 percent of the sale price at the pit's mouth value to 10 percent of sale price on ad-valorem basis vide Government Gazette Notification GSR No.214(E) dated 11.4.97, copy of which had been laid on the Table of the House on 8.5.97. This was based on the recommendations of the Study Group constituted by the Government of India in 1995 for revision of royalty on major minerals (other than Coal and Lignite).

The Study Group constituted in 1995 had detailed consultation with the State Governments including the Government of Madhya Pradesh before finalising its recommendations. Based on the recommendations of the Study Group, the Government decided to reduce the royalty rate on diamond keeping in view the facts that (i) the royalty rates of diamond in many of the major diamond producing countries are 10% or less; (ii) diamond being the second largest mineral imported in value terms, there is urgent need to locate new diamond resources in the country; (iii) potential resources of diamond in India are grossly under-explored on account of inadequacy of capital; and (iv) suitable high technology input and lowering of the rate of royalty is expected to encourage larger capital investment and induction of state-of-art technology.

The Government of Madhya Pradesh has been requesting the Central Government to increase the rate of royalty on diamonds but the Central Government have not found it feasible to accede to their request.

[Translation]

Length of National Highways

154. SHRI RAMJI LAL SUMAN : SHRI NAWAL KISHORE RAI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) the total length of the National Highways of the country as on date;

(b) whether the target of extending the length to 66,000 km. has been fixed;

(c) if so, the facts in this regard; and

(d) the names of the States and the length of the roads identified to be developed as National Highways?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV): (a) The total length of National Highways in the country as on date is 52010 Kms. Plan (1981-2001) envisages a total National Highways network length of 66,000 Kms.

(d) No details can be given at this stage since the proposals received from the State Governments for declaration of new National Highways are considered from time to time keeping in view the traffic needs, their interse priority and availability of funds.

Review of the Functioning of AIIMS

155. SHRI JAIBHAN SINGH PAWAIYA : SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government are aware about the functioning of the All India Institute of Medical Sciences (AllMS);

(b) if so, the details thereof;

(c) whether there is need to review the functioning of the AIIMS to make it more commercialized: and

(d) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) (a) and (b) Yes, Sir. The All India Institute of Medical Sciences (AIIMS) is an autonomous institution established by an Act of Parliament in 1956. The Institute was set up as a Centre of Excellence of national importance to develop patterns of teaching, clinical work and research in undergraduate and postgraduate medical education in all its branches and to demonstrate a high standard of medical education, clinical work and research to all medical colleges, hospitals and other allied institutions in .India. The Institute also runs a referral hospital for treatment of patients coming from various parts of the country.

(c) and (d) The Institute Management and also the Government review the activities of AIIMS from time to time. With a view to improve and streamline the management of the AIIMS hospital, a 'Hospital Management Board' has been constituted.

Even though unbridled commercialisation has never been the philosophy behind efforts at resource mobilisation at AIIMS, the hospitals has introduced user charges for a range of its surgical, diagnostic and therapeutic procedures, However, in tune with the Institute's basic mandate of responsiveness to the needs of the genuinely poor, with the exception of the OPD registeration charges, all other services are provided free of cost to the poor and

Disrupted Telephone Services in Bihar

156. SHRI RAVINDRA KUMAR PANDEY Will the Minister of COMMUNICATIONS be pleased to state :

 (a) the number of districts of Bihar where STD and local telephone services have remained disrupted during the period from January to June 2000;

(b) whether telephone services in the various telephone exchanges of Dhanbad, Hazaribagh and Giridih districts of Bihar are working in order during the above mentioned period;

(c) if not, the details thereof exchange-wise; and

(d) the reasons for the disrupted telephone services in Bihar and the efforts made by the Government so far for providing better telephone services ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) STD and local telephone services were working satisfactorily during the period from January to June, 2000 in all the districts of Bihar.

(b) Yes, Sir.

(c) and (d) Does not arise in view of (b) above.

Handing over of Airports to Private Parties

157. SHRI SURESH CHANDEL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of airports in the country at present;

(b) the number of international airports out of them alongwith the number out of them earning profits;

(c) the names of the loss-making airports in the country location-wise;

 (d) whether there is any proposal to hand over the loss-making airports to the States and private parties; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Airports Authority of India (AAI) manages 122 airports and civil enclaves. Cochin airport is managed by Cochin International Airport Limited.

(b) There are twelve international airports in the country. Out of the twelve airports, only six airports are profit making.

(c) The names of the loss making airports in the country location-wise are :-

- International airports : Thiruvananthapurar: Hyderabad, Ahmedabad, Goa (Civil Enclave), Amritsar and Guwahati.
- Domestic airports : Dehradun, Gagal, Jaipur, (ii) Kanpur, Khajuraho, Kota, Kulu, Lucknow, Ludhiana, Pantnagar, Safdarjung, Shimla, Udaipur, Varanasi, Lalitpur, Satna, Jhansi, Aurangabad, Baroda, Belgaun, Bhavnagar, Bhopal, Jabalpur, Kandla, Keshod, Nagpur, Porbandar, Raipur, Rajkot, Surat (State Government), Indore, Bilaspur, Deesa, Kolhapur, Sholapur, Akola, Panna, Behala, Belurghat, Bhubaneswar, Gava, Jharsuguda, Malda, Patna, Ranchi, Jogbani, Muzzaffarpur, Raxaul, Chakulia, Berachamba, Agatti, Hubli, Madurai, Mangalore, Pondicherry, Rajamundry, Salem, Tirupati, Tiruchirappalli, Vijayawada, Donakonda, Tuticorin, Vellore, Cuddapah, Coimbatore, Mysore, Warrangal, Hassan, Aggartala, Aizwal, Cooch Behar, Dibrugarh, Dimapur, Imphal, Kailashahar, Khowai, Kamalpur, North Lakhimpur, Passighat, Rupsi, Shella and Shillong.
- (iii) Civil Enclaves : Agra, Chandigarh, Gorakhpur, Gwalior, Jammu, Jodhpur, Leh, Srinagar, Jaisalmer, Bikaner, Chakri Dadri, Allahabad, Jamnagar, Bhuj, Port Blair, Visakhapatnam Bagdogra, Jorhat, Silchar, Tezu, Zero, Tezpur, Along and Daparizo.

(d) and (e) AAI has identified 33 of these airports for transfer to State Governments for upgradaton and operations. Government of Maharashtra has taken over Kolhapur and Sholapur Airports for development purposes on 15 years lease basis.

[English]

Container Traffic at Visakhapatnam Port

158. DR. MANDA JAGANNATH : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether there is increase in container traffic at the port of Visakhapatnam;

(b) if so, the details thereof; and

(c) the measures taken to modernise and introduce sophisticated cargo transfer system for containers in that Port?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) and (b) Yes, Sir. The details of container traffic handled Visakhapatnam Port during the last five years and the growth rates achieved are as under :--

Year	TEU's Handled	(Growth Rate	Tonnage Handled	Growth Rate
19 95-96	8446		_	93693	-
1996-97	13117	(+)	55%	166294	(+) 77%
1997 -98	12608	(-)	38%	146005	(-) 12%
1998- 99	14307	(+)	3.48%	172081	(+) 18%
19 99-00	20427	(+)	42.80%	262356	(+) 52%

(c) A seperate berth for containers has been commissioned on 3.7.2000. The length of the berth is being expanded to 449 mtrs. and draft is also proposed to be increased to 16 mtrs. Modern equipment at this berth are to be installed through private sector. A Container Freight Station and additional storage area are to be developed. The container berth connectivity through road and rail connection is planned in the future. Other required infrastructure facilities and equipment and stuffing and destuffing facilities are also planned.

Co-Promoter in Highway Projects

159. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the FICCI has urged the Government to become a Co-promoter in more highway projects;

(b) if so, the details thereof;

(c) the recommendations/suggestions/measures suggested by the FICCI based on its findings;

 (d) whether the Government propose to consider the measures suggested by FICCI;

(e) if so, the steps taken to improve the overall performance of highways; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) No, Sir.

(b) to (f) Do not arise.

Faraidka Barrage Under Traffic Load

160. SHRI SANAT KUMAR MANDAL : Will the Minister of SURFACE TRANSPORT be pleased to stater : (a) whether the Government are contemplating any steps for controlling the traffic load and maintenance of the Farakka barrage;

(b) if so, the details thereof;

(c) whether the Government have set up any study group to examine the seriousness of the problems being faced by the barrage; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (d) The Ministry of Water Resources which is administratively concerned with the Farakka Barrage are not contemplating any steps for controlling traffic load on the bridge at Farakka Barrage. For annual maintenance, which is a continuous process, resources are allocated. It has also not set up any study group to examine the seriousness of the problems for controlling the traffic load at the Barrage.

[Translation]

Laying of Telephone Lines by Private Company

161. SHRI NAWAL KISHORE RAI : SHRI ZORA SINGH MANN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether an agreement to the effect of laying of telephone lines in rural areas had been reached while awarding licence to private companies in telecom sector last year;

(b) if so, the names of the private companies which have worked in accordance with the said agreement; and

(c) the names of states where work has been carried out alongwith the extent of work done?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) Licence Agreement were signed by private companies in 1997-98 whereby they have a contractual obligation to honour their volunteered performance commitments for provision of Village Public Telephones (VPTs) in rural areas during the first three years of their licence period.

(b) None of the six private licence companies has provided Village Public Telephones (VPTs) in accordance with these agreements.

(c) The telephone service has been started by five private licence companies-One each in Madhya Pradesh,

Maharashtra, Andhra Pradesh, Gujarat and Rajasthan. 12 (Twelve) Village Public Telephones (VPTs) have been provided by the private company in Madhya Pradesh.

[English]

Internet Telephony

162. SHRI PAWAN KUMAR BANSAL : SHRI BHERULAL MEENA :

Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Government propose to premit Internet Telephony and also provide more outlets for cyber information centres;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) and (b) As per NTP '99 Internet Telephony shall not be permitted at this stage. However, Government will continue to monitor the technological innovations and their impact on national developments and review this at appropriate time.

Government has already planned to convert PCO's wherever justified, into public teleinto centres having multimedia capability like ISDN Services, Remote Data Base Access, Government and Community Information Systems. It has also been decided to open internet dhabas at block Headquarter level.

(c) Quality of service provided by internet telephony is presently not at par with that achieved with the present telecom network. Besides, presently the provisioning of telephones in rural and backward areas is being cross subsidized by revenues from long °distance network. Internet telephony is expected to reduce these revenues and 'therefore allowing it at this juncture may have an adverse effect inachieving the desired teledensity in the country. Countries, which have allowed internet telephony, generally have achieved reasonable levels of teledensity.

Report by Sub-Group

163. SHRI RUPCHAND PAL : SHRI KALAVA SRINIVASULU : SHRI SHEESH RAM SINGH RAVI :

Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 7517 dated May 15, 2000 regarding Telecom Technology and state :

 (a) whether the Sub-Group constituted to suggest the new legislation to replace Indian Telegraph Act, 1885 has submitted its report; (b) if so, the details thereof and the reaction of the Government thereto; and

(c) if not, the time by which it is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) The report is expected to be submitted by October 31, 2000.

[Translation]

Inspection Quarters in U.P.

164. DR. BALIRAM : Will the Minister of COMMUNI-CATIONS be pleased to state :

 the criteria laid-down for construction of Inspection Quarters in a district;

(b) the details of such places in various districts of Uttar Pradesh where Inspection Quarters have been constructed;

(c) whether Government propose to construct the Inspection Quarters in Azamgarh district of Uttar Pradesh;

(d) If so, the details thereof and the time by which these are likely to be constructed; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) The Inspection Quarters in the Department of Telecom Services are provided on need based consideration. All Chief General Managers are required to provide adequate number of Inspection Quarters when new buildings are put up. The detailed guidelines for provisions of adequate number of Inspection Quarters are contained in the department's letter dated 29.7.94, a copy of which is placed at Statement-I. The criterion laid down in the Department of Posts for providing Inspection Quarters is placed at Statement-II attached.

(b) The places in the various Districts of Uttar Pradesh where Inspection Quarters have been constructed are given in Statement-III attached.

(c) One suit of Inspection Quarter each in the Department of Posts and Department of Telecom Services is available at Azamgarh. Two more suits are under construction by the Department of Telecom Services and are illusity to be completed by March 2001.

(d) As at 'c' above.

(e) Not applicable in view of 'd' above.

Statement-I

GOVERNMENT OF INDIA Department of Telecommunications Ministry of Communications 20 Ashoka Road, Sanchar Bhavan New Delhi-110001.

No. 472-12/91-BG

Dated : 29-07-94

Subject : Provision of adequate number of Inspection Quarters in New Buildings

Decision of the Telecom Commission for provision of adequate number of Inspection Rooms in the New buildings planned for construction in future, had been communicated vide DOT office order No. 5-7/6/91-W (T)/249 dated 23.10.91. Guidelines for the number of Inspection Rooms in an Inspection Qrs and the revised schedule of Accommodation have also been finalised by this office.

2. In super-sussion of the SOA for single Suite and Double Suite Inspection Qrs. circulated long ago vide No. 21-17/60-NB dt. 7.10.64 and 18.3.69, the revised schedule of accommodation for Inspection Quarters is approved as under :-

	Total	1160 Sq. ft.
(vi)	Common Bath room/WC	60 Sq. ft.
(v)	Rooms for Inspection Quarters Staff (Caretaker/Supr., House- keeping and Messing Staff)	200 Sq. ft.
(iv)	Stores	100 Sq. ft.
(iii)	Dining Room/Drawing Room/ Lounge	400 Sq. ft.
(ii)	Kitchen and Pantry	150 Sq. ft.
(i)	Bed rooms with attached Bath	250 Sq. ft.

An SOA of 250 Sq. ft. for the VIP Room (inclusive of attached Bath and Toilet) is also approved wherever provision of a VIP Room is considered necessary by the Head of Telecom. Circle.

3. The No. of Inspection Rooms (Single Suite) to be constructed and Catering Staff to be provided in an Inspection Quarter being administrative decisions, these aspects can be decided by the Heads of Telecom. Circles strictly on need-based considerations.

 While making use of the above revised SOA, it may be noted that :

- A "Single Suite" denotes provision of "one bed room" with attached bath and toilet.
- (ii) The revised SOA of 1160 Sq. ft. is meant for one bed room and common amenities for upto 6 bed rooms in an inspection Quarter. Additional single suites can be added by provision of additional bed rooms (with attached bath and toilets) within an area of 250 Sq. ft. for each.
- (iii) Construction of VIP rooms will be restricted to one such room with every five bed rooms (Single Suite);
- (iv) The areas for the common amenities in the revised SOA i.e., Kitchen and Pantry, Lounge/ Drawing room, Stores and space for the Caretakers/Supervisor are considered sufficient for 6 Single Suits in an Inspection Quarter. The area of these items shall be enhanced by 50% for number of single suites exceeding six and upto a maximum of 12 such suite in an Inspection Quarter; and
- (v) The revised SOA Will be used for Inspection Rooms to be provided in the new Telecom. Building.

5. This is issued with the concurrence of Internal Finance vide their U.O. No. 437/FA-II/94 dated 19.7.94.

. (D.R. SEN) DIRECTOR (ARCH.)

Statement-II

Guidelines for providing Inspection Quarters in the Department of Posts.

As per the orders issued in July 1990, Inspection Quarters can be established at all the headquarters of Chief Postmasters General, Regional Postmasters General and Division within the following parameters :

(i)	Class 'A' Cities	Six single room suites except Kanpur and Pune where 4 single room suites will suffice.
(ii)	Class 'B' Cities	Four single room suites
(iii)	In cities/towns smaller than 'A' class or 'B' class but which are Divisional Headquarters.	Two single room suites

To the extent possible Inspection Quarters should be located in the officers colony or independently but never SRAVANA 2, 1922 (Saka)

to Questions 242

in operative offices. In deciding the location, Heads of Circles/Regional PMsG may keep in view the proximity to the city center etc. So that hotels/markets etc. are within the convenient reach of visiting officers.

While these norms would be applicable to the establishment of new Inspection Quarters, and should be used to augment the facilities in existing Inspection Quarters, they should not lead to closing down any existing Inspection Quarters establishment on previous norms.

For establishment of Inspection Quarters outside these norms, prior approval of the Directorate, Department of Posts is necessary.

Statement-III

List of Places where Inspection Quarters are Available

"A" Department of Telecom Services

(i) Uttar Pradesh (East) :

Allahabad, Azamgarh, Bahriach, Ballia, Barabanki, Basti, Faizabad, Gonda, Gorakhpur, Hamirpur, Mahoba, Hardoi, Jaunpur, Jhansi, Kanpur, Lucknow, Mau, Mirzapur, Pratapgarh, Raibareli, Sahajahanpur, Sitapur, Sultanpur and Varanasi,

(ii) Uttar Pradesh (West) :

Agra, Aligarh, Bareilly, Dehradun, Etah, Ferozabad, Ghaziabad, Haldwani, Haridwar, Joshimath, Kairana, Mathura, Merrut, Muzaffar-Nagar, Nainital, New Tehri, Rishikesh, Shamli and Varindavan.

"B" Department of Post :

Agra, Aligarh, Allahabad, Badrinath, Ballia, Bareilly, Bulandshahar, Chamoli, Dehradun, Faizabad, Gorakhpur, Ghazipur, Haridwar, Jaunpur, Jhansi, Kanpur, Lucknow, Mathura, Merrut, Moradabad, Mussourie, Muzaffar Nagar, Nainital, New-Tehri, Pratapgarh, Ranikhet, Rishikesh, Saharanpur, Shrinagar, Uttarkashi and Varanasi.

[English]

Mobile Telephone System

165. SHRI NARESH PUGLIA : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether the Gadehiroli and Chandrapur districts of Maharashtra have been connected with mobile telephone system;

(b) if so, the details thereof; and

(c) the time by which the said facility is likely to be provided in the said districts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) to (c) Sir. in Maharashtra Telecom Circle, licences for operation of Cellular Mobile Telephone Service have been given to M/s BPL Cellular Limited (effective date of licence 19.12.1995) and to M/s Birla AT and T Communications Limited (effective date of licence 12.12.1995). The service in Gadehireli and Chandrapur districts of Maharashtra has not been provided by either of the Operators as yet. Licence has also been granted to Department of Telecom Services (DTS) for operation of Cellular Service in Maharashtra Circle, however, DTS has not finalised its plan for operation of Cellular Service in Maharashtra. As per the Licence -Agreement granted to the private cellular operators, atleast 10% of the District Headquarters will be covered in the first year and 50% of the District Headquarters will be covered within three years of effective date of Licence. The licensees have also been permitted to cover any other town in a District in lieu of the District Headquarters. The choice of District Headquarters/towns to be covered and further expansion beyond 50% District Headquarters/towns lies with the Licensee companies depending on their business decision.

[Translation]

Welfare Schemes for Women and Children

166. SHRIMATI JAS KAUR MEENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of the schemes being run by the Government for the welfare of women and children in the country;

(b) the expenditure incurred on these schemes . during the last three years, year-wise; and

(c) the number of women and children benefited under the child safety and safe motherhood programme during the last two years?

. THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) Information is being collected and will be placed on the table of the House.

[Translation]

Branch Post Offices

167. YOGI ADITYA NATH -: Will the Minister of COMMUNICATIONS be pleased to state :

 (a) the number of Branch Post Offices approved for Uttar Pradesh during the years 1998-99 and 1999-2000; and

to Questions 244

(b) the details of locations thereof, District-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) The information asked for is given in Statement-I enclosed.

(b) The details asked for is given in Statement-II enclosed.

Statement-I

Number of Extra Departmental Branch Post Offices opened in Uttar Pradesh from 1998-2000.

Year	Target	Achievement
1998-99	82	82
1999-2000	42	10

Statement-II

New Post Offices Opened in Uttar Pradesh Circle Extra Departmental Branch Post Offices

		· · · · · · · · · · · · · · · · · · ·
S.	Name of the	Name of the District
No.	Post Office	
1	2	3
	Year	1999-2000
1.	Itaura	Pratapgarh
2.	Mirpur Garhia	Kannauj
3.	Luttha	Raeibareli
4.	Bhikampur	Sultanpur
5.	Dhanaura	Barabanki
6.	Kandoli	Dehradun
7.	Shinee	Uttarkashi
8.	Kyark Barsudi	Chamoli
9.	Lohadda	Bagpat
10.	Kandakanikhal	Pauri
	Year	1998-99
1.	Bargadha Sohna	Balrampur
2 .	Dhabolia	-do-
3.	Kataiyabhari	-do-
4.	Kundwa	-do-
5.	Manoharapur	-do-
6.	Manpur	-do-
7.	Majhgawan	do-
8.	Parasrampur	-do-

1 2	3
9. ' Parasrampur Rajehna	Bairampur
10. Paiparai Jamuni	-do-
11. Suggarnagar Dumri	-do-
12. Trilokpaur	-do-
13. Hasanpur	Allahabad
14. Premnagar Cauraha	-do-
15. Babhaniaon Raipur	Chandauli
16. Lalpur	Jaunpur
17. Aami	Pratapgarh
18. Ajhara	-do-
19. Bachhuwa	-do-
20. Kothiar	-do-
21. Ramnagar	-do-
22. Narepar Sitamarhi	Sant Ravi Das Nagar
23. Balta	Almora
24. Chauvisali	-do-
25: Naura	-do-
26. Kotyada	Bageshwar
27. Paiga	Bareilly
28. Fatehpur	Badaun
29. Kandela	- d o-
30. Manikapur Kaur	-do-
31. Palia Pukhta	-do-
32. Bhitha Mahasingh	Hardoi
33. Beltuwa	Kheri
34. Lakarhat	Jyotibafule Nagar
35. Supi	Nainital
36. Ghatampur	Pilibhit
37. Guptari	Pithoragarh
38. Kotabari	Shahjanpur
39. Kursanda	-do-
40. Alehdadpur	Bijnor
41: Munewarpur Said	-do-
42. jai Talla	Rudrapryag
43. Khoragaon	G.B. Nagar
44. Bhaigaon	Tehri
45. Malyakot	-do-

245

Written Answers

SRAVANA 2, 1922 (Saka)

246

1 2	3
46 Musadhung	Tehri
47. Kotweigeon	-do-
48. Kandiyalgeon	-do-
49. Uniyalgaon	-do-
50. Mawai Kalan	Saharanpur
51. Jathaula	Meerut
52. Deorapatti	Azamgarh
53. Senpur	-do-
54. Ariyaso	Mau
55. Khandwa Kunwar	Basti
56. Atharaha	Kushinagar
57. Phardaha	-do-
58. Banauli	Sidharthnagar
59. Bhulaipur	Deoria
60. Jungle Ayodhya Prasad	Gorakhpur
61. Asalanapur	Kanpur (M)
62. Rupnagar	-do-
63. Hardauli	Kanpur (City)
64. Bhanauli	Barabanki
65. Daravpur	-do-
66. Itaunja	-do-
67. Jagatpur	-do-
68. Mahmoodpur	-do-

1 2	3	
69. Neoli	Barabanki	
70. Manodharpur	-do-	
71. Pure Chandraman	-do-	
72. Semrain	-do-	
73. Bhawnathpur	Faizabad	
74. Churuwa	Raebareli	
75. Banjaria	Sitapur	
76. Bhadebhar	-do-	
77. Itauri	-do-	
78. Mohammadpur Kadim	Sultanpur	
79. Gaderi	-do-	
80. Magarsand Kalan	-do-	
81. Satanpur	-do-	
82. Paharpur	-do-	

Sale of Aircrafts to Private Firms

168. SHRI BRIJ BHUSHAN SHARAN SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

the details of aircrafts sold to private firms by (a) the Indian Airlines during the last three years; and

the procedure adopted in the sale of the above (b) aircrafts ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The details of aircrafts sold to private firms during the last three years are as under :-

Year	Type of Aircraft	Name of the Party	Qty.	Price
1997-98	-	-	Nil	-
199 8-99	-	-	Nil	-
1999-00	Beaver A/C VT-DRP, VT-DRQ and VT-DRR (Alongwith Rotables Rot- ables & Spares) Pertaining to SHOD in absolute/unserviceable and scraped condition.	'La Range Aviation, Canada	03	USD 2,85,000
	Piper Pawnee A/C VT-EBH and VT-EBI (Alongwith Rotable & Spares) in absolete? unserviceable and scraped condition.	Classic Vintage A/C Services, UK	02	USD 12,500

Aircraft Disposal Committee constituted by (b) Chairman and Managing Director, Indian Airlines evaluates the tenders submitted by the Stores Department of Indian Airlines. The recommendations of the Committee are submitted for consideration and approval of the Chairman and Managing Director and thereafter to the Board of

to Questions 248

('000 cum)

Directors of Indian Airlines. The proposal approved by the Board is submitted to the Govt. of India for its consideration and approval. While doing so, Airlines also obtains 'No Objection Certificate' from Air India.

Growing of Trees in Tamil Nadu

169. SHRI P.D. ELANGOVAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have any data on the growing and production of trees especially teak, rosewood, bamboo and other wood providing trees for both Industrial and Domestic purpose;

(b) if so, the details thereof, State-wise;

(c) whether the Government have any proposal to promote the growth and production of sandal trees and teak in Tamilnadu particularly in the districts of Dharmapuri, Salem, North Arcot, Erode, Coimbatore and Madurai; and (d) if so, the details of the schemes and the amount allocated for the purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) Data on growing stock is maintained at Forest Division level by enumerating forest trees while preparing Working Plan of the forest area. However, attached statement gives growing stock of some of the important species in different States/UTs of India.

(c) and (d) Government of India has no particular scheme to raise sandal and teak plantation in the State of Tamil Nadu. However, the Centrally sponsored scheme of Non-Timber Forest Produce is being implemented in the country, including Tamil Nadu, in Kancheepuram, Salem and Villupuram Districts, for which Rs. 118.88 lakhs have been earmarked for Tamil Nadu in 9th Five Year Plan. In addition to this, these species are being raised, along with other forestry species, while undertaking afforestation and regeneration.

Statement

Stratum wise Estimated Growing Stock of Forests in different States/UT's of India.

							(000 cum)
Forest Stratum State/UT	Hardwood mixed with conlfers	Uplan ds Hard woo ds	Teak	Sal	Bamboo Tree crop in Bamboo	Dipteroc- arpus	Khasipine
1	9	10	11	12	13	14	15
Andhra Pradesh	-	-	1 9 603	-	652	-	_
Arunachal Pradesh	-	42105	-	-	21 6 7	-	-
Assam	-	-	-	1 7848	6558	-	-
Bihar	-	-	. –	6897 0	1621	-	-
Goa, Daman and Diu	-	-		-	-	-	-
Gujarat	-	-	36174	-	-	-	-
Haryana	-	-	-	699	-	- ,	-
Himachal Pradesh	14673	20340	-	-	-	-	-
Jammu and Kashmir	2096	8851	-	-	-	-	
Karnataka	-		22810	-	49	-	-
Kerela	-	-	1000	-	-	-	-
Madhya Pradesh	-	-	122644	141706	-	-	-
Maharashtra	-	-	110308	520	51 56	-	
Manipur	723	10874	-	260	3081	. 683	1855
Meghalaya	306	58	640	6148	11795	-	- 5416
Mizoram	-	-	, ,		2452	-	-

SRAVANA 2, 1922 (Saka)

250

•	9	10	11	12	13	14	15
Nagaland	114	-	_		1077		-
Ori ssa	-	-	902	149509	674	-	-
Punjab	-	-	-	-	-	-	-
Rajasthan	-	-	337	-	-	-	-
Sikkim	-	-	-	413	-	-	-
Tamilnadu	Ŧ	-	315	-	-	-	-
Tripura	-	-	1402	832	510	-	-
Uttar Pradesh	27343	29482	2561	124383	579	-	-
West Bengal	1763	-	1302	4171	-	-	-
A and N Islands	-	-	-	-	-	-	-
D and N Haveli	-	-	549	-	-	-	-

[English]

International Trade in Ivory

170. DR. RAGHUVANSH PRASAD SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Wildfife Protection Society of India has represented against the re-opening of international trade in ivory on ground that the population of elephants has been on the decline due to extensive increase in poaching after the resumption of ivory trade in 1998;

(b) if so, whether the Government have taken or proposed to take up this issue at the 11th Conference of Parties to the Convention on International Trade in Endangered Species of World Fauna and Flora in Nairobi; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir.

(b) and (c) On the basis of a joint proposal by India and Kenya in the XIth Conference of Parties held from 10-20 April, 2000 at Gigiri, Kenya, a total ban on ivory trade has been imposed till the next Conference of Parties.

Setting up of Yoga Centre in Tamil Nadu

171. DR. A.D.K. JAYASEELAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government propose to set up a Yoga Centre at Kanyakumari in Tamilnadu; (b) if so, the details thereof; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) No, Sir.

(b) Does not arise.

(c) Health being a State subject, it is for the State Government of Tamil Nadu to set up such an Institute. However, the Central Council for Research in Yoga and Naturopathy, New Delhi, an autonomous organisation under this Ministry has schemes for providing grant-in-aid to Yoga Centres.

[Translation]

Development of Forests in MP

172. SHRI P.R. KHUNTE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government propose to launch any new programme for imposing ban on the cutting of trees to arrest the depletion of forest cover in the country;

(b) if so, the details thereof, State-wise; and

(c) the amount provided annually and proposed to be provided by the Government in each State for the preservation and development of forests during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) No, Sir.

- (b) Does not arise.
- (c) Information is given in Statement enclosed.

Statement

Amount provided to various States for conservation and development of forests under various central sponsoring schemes of the Ministry during the year 2000-2001

(Rs in Lakhs)

SI. No.	State	Amount earmarked for year 2000-2001
1.	Andhra Pradesh	706.382
2.	Arunachal Pradesh	285.81
3.	Assam	363.89
4.	Bihar	409.142
5.	Goa	62.05
6.	Gujarat	646.59
7.	Haryana	394.43
8.	Himachal Pradesh	362.22
9.	Jammu and Kashmir	909.581
10.	Karnataka	583. 298
11.	Kerala	460.88
12.	Madhya Pradesh	1560.662
13.	Maharashtra	1009.098
14.	Manipur	890.98
15.	Meghalaya	116.57
16.	Mizoram	536.02
17.	Nagaland	253.02
18.	Orissa	1236.46
19.	Punjab	409.96
20.	Rajasthan	1090.06
21.	Sikkim	454.59
22.	Tamil Nadu	273.3
23.	Tripura	322.79
24.	Uttar Pradesh	970.08
25.	West Bengal	594.60
26.	Andaman and Nicobar	20
84 - T 41	Total	14932.523

[English]

Budgetary Provision for National Highways in Kerala

. 173. SHRI V.M. SUDHEERAN Will the Minister of SURFACE TRANSPORT be pleased to state

 (a) whether the Government are aware of the inadequate budgetary provision for the various National Highway works in Kerala;

(b) if so, whether the Government have received any representation in this regard from Kerala

(c) if so, the steps taken thereon;

(d) whether the Government are aware of the delay in the constitution of Alleppey By pass; and

(e) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) and (b) In the recent past enough budgetary provision has been made for various National Highways works in Kerala and no representation has been received from Kerala regarding inadequacy of fund.

(c) Does not arise.

(d) and (e) Yes, Sir. The bypass is proposed to be constructed in two phases.

Phase I of work consisting of 3.73 km length from 0/0 to 2/300 and 6/150 to 7/580 is now progressing well and is targetted for completion by December 2000.

The work of Phase II [in 3.85 km length] is proposed to be taken up under Build, Operate Transfer [BOT] Scheme depending upon the viability of the project which is under study by the consultant

Availability of CPAP Device to CGHS Beneficiaries

174. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether NASAL CPAP which is an essential life saving device for the patients of sleeping disorder disease;

(b) if so, whether this device has been included in the reimbursement list for CGHS beneficiaries;

(c) whether it is a fact that Head of the Department for the said disease in Safdarjung Hospital, New Delhi has also recommended for the above disease to a number of CGHS beneficiaries;

(d) if so, the reasons for denying this essential device to the CGHS beneficiaries even after being prescribed the same by the specialists; and (e) the action taken by the Government to include this device in the reimbursement list?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Nasal CPAP machine is being advised by the Specialists to the patients who are diagnosed to be suffering from Sleep Apnoea Syndrome.

b) No, Sir.

(c) Yes, Sir.

(d) The domiciliary use of Nasal CPAP machine has not been recommended by the Committee of Experts onstituted for this purpose.

(e) In view of (d) above, the question does not arise.

'Translation]

Dilapidated Condition of National Highways in States

175 SHRI RAJESH RANJAN ALIAS PAPPU YADAV : PROF. DUKHA BHAGAT : DR. M.P. JAISWAL : SHRI ABDUL RASHID SHAHEEN : SHRI RAJO SINGH :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Government are aware of the worst

condition of the National Highways in the States particularly in Bihar and Jammu and Kashmir;

(b) if so, whether the Government have issued any directions to State Governments in this regard;

(c) if so, the details thereof, State-wise;

(d) the total expenditure incurred during the last three years on the maintenance of National Highways alongwith the locations thereof, State wise;

. (e) whether any inquiry has been conducted to ensure proper utilisation of funds; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) Government is fully aware of the condition of National Highways in the country and efforts are made to keep the entire National Highway network in traffic worthy condition within the available resources.

(d) Funds for maintenance and repairs of the National Highways are allocated state-wise and not National Highway/location-wise. A statement giving State-wise allocation of funds for Maintenance and Repairs of the National Highways, during last three years is attached.

- (e) No, Sir.
- (f) Does not arise.

Statement

Allocation	of Funds	for Ma	aintenance	and	Repairs	(Rs.	in la khs) in	
	various	States	during the	ə İasi	t Three	Years		

SI Name of State/UT No.	1 997- 98	1998-99	1999-2000	19 9 9- 2000 (SRP)
2	3	4	5	6
I. Andhra Pradesh	3898.00	4568.40	344.260	3657. 90
2. Arunachal Pradesh	0.00	0.00	0.000	0. 00
3. Assam	1162.55	2815.51	3199.440	2 5 00. 00
4. Bihar	3410.77	3336.97	5 367.64 0	610 0. 00
5. Chandigarh	71.00	48.04	66.00 0	50. 00
6. Délhi	330.20	210.00	139.840	160.00
7. Goa	450.39	617.08	627.690	700. 00
8. Gujarat	3758.96	3296.94	2103 .170	2068. 00
9. Ha rya na	772.34	1239.42	16 11.700	400.00
10. Himachal Pradesh	3034.32	2256.01	1692.250	664.00
11. Jammu & Kashmir	87.40	129.65	290.000	100.00

1 2	3	4	5	6
12. Karnataka	3002. 90	3111.75	34110.900	4850.00
13. Kerala	2268.11	2090.63	1984.000	1500.00
14. Madhya Pradesh	3313.78	3945.04	5254.493	3000.00
15. Maharashtra	515 7.68	4957.67	3844.630	4000.00
16. Manipur	277.03	365.5 9	826.080	0.00
17. Meghalay a	5 84 .54	625.80	805.890	400.00
18. Mizoram	0.00	0.00	355.000	500.00
19. Nagaland	37.11	382.90	426.630	423.00
20. Orissa	2522.00	2761.15	2922.24 0	2516.00
21. Pondicherry	29.96	64.18	87.000	164.00
22. Punjab	1357.75	1538 81	1883.860	400 .00
23. Rajasthan	3841.71	3718.19	3520.000	4967.00
24. Sikkim	0.00	0.00	0.000	0.00
25. Tamil Nadu	2981.37	3740.00	41 79.6 60	8000.00
26. Tripura	0.00	0.00	185.000	0.00
27. Uttar Pradesh	4949.19	6128.44	5575.490	4793 62
28. West Bengal	32 6 4. 94	2757.83	3000.000	1530.0 0
9. NHAI	375.00	274.00	0.000	0.00
30. BRDB	0.00	0.00	0.000	93 .72
31. Other Institutions	13.00	0.00	0.000	0 00
Total	49750 .00	54 980.00	56798.863	53536.34

NB Funds are allocated State-wise and not National Highways wise.

[English]

Dissatisfaction of CGHS Scheme

176. SHRI RASHID ALVI : SHRI DILIPKUMAR MANSUKHLAL GANDHI : KUMARI BHAVNA PUNDLIKRAO GAWALI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is widespread dissatisfaction in the functioning of CGHS Schemes;

(b) whether the Government propose to decentralize or revamp the said scheme;

(c) if so, the reasons therefore;

(d) whether the Government propose to introduce Group Insurance Scheme or authorize private hospitals to render all medical services including issue of medicines/ hospitalization; and (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) (a) No, Sir.

(b) and (c) There is no proposal under consideration of the Government to decentralise the scheme. However, improvement in CGH Scheme is a continuous process and efforts are made from time to time to revamp the scheme

(d) There is no such proposal under consideration of the Government.

(e) in view of (d) above the question does not arise.

Cost of National Highway Development Project

177. SHRI SULTAN SALAHUDDIN OWAISI With the Minister of SURFACE TRANSPORT be pleased to state:

to Questions 258

(a) whether attention of the Government has been drawn to the newsitem captioned "Most propose indexing cess on petrol and diesel" appearing in the *Hindustan Times* dated June 6, 2000;

(b) if so, the details thereof;

(c) the alternative in hand of the Government for proportionate increase in cess with price index;

(d) the total cost of National Highways development project estimated at the current prices; and

(e) the total amount of cess on petrol and diesel allocated to the central road fund?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) There is no proposal at present for proportionate increase in cess on petrol and high speed diesel with price index.

(d) Rs. 54,000 crores at 1999 prices.

(e) No amount has been allocated to the central road fund as yet.

[Translation]

Development of infrastructure of Civil Aviation

178. PROF. RASA SINGH RAWAT : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) the policy and action plan of the Government for the development of infrastructure of Civil Aviation and for providing all facilities to air passengers with a view to promote Civil Aviation;

 (b) the manner in which Government propose to control the entry of private Civil Aviation companies and air-traffic;

 (c) the powers vested in Airports Authority of India in this regard; and

(d) the provisions made by the Government to give more encouragement to aviation in the country and for connecting big and small important place in the Ninth Five Year Plan; and

(e) the action being taken by the Government to give more attention towards Rajasthan in this regard ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Policy on airport Infrastructure, formulated in December, 1997, aims at upgradation and modernization of airports, to provide better facilities to air passengers and promote civil aviation. Private sector investment is being encouraged, while air-traffic and space management would continue to be vested with Airports Authority of India (AAI) as per the provisions of AAI Act, 1994.

(d) Upgradation of facilities at airports to encourage aviation is a continuing process. In the Ninth Five Year Plan an amount of Rs. 3421.87 crores approximately has been allocated by the AAI for this purpose. Apart from this, operation of turbo-prop aircraft is being encouraged to facilitate air connectivity to small important places also.

(e) In Rajasthan, AAI has plans to (i) upgrade Jaipur airport for Airbus-300 aircraft; (ii) construct a new terminal complex to handle 400 passengers at a time at Udaipur airport; (iii) expand apron and widen link-taxi way at Jodhpur airport for Airbus-320 aircraft; and (iv) construct a new civil enclave at Jaisalmer airport, subject to land being provided free of cost by the Government of Rajasthan.

[English]

Setting up of Incinerators in Hospitals

179. SHRIMATI SHYAMA SINGH : SHRI ADHIR CHOWDHURY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Delhi High Court has issued notices to Central Government Hospitals as well as to the private hospitals in the capital for polluting the environment and posing a threat to the life of the citizens;

(b) if so, whether these Hospitals have not installed incinerators causing public health in danger;

(c) if so, the steps taken/proposed to be taken by the Government to set up incinerators in Central Government Hospitals as well as private hospitals in the capital; and

(d) the action proposed to be taken against private hospitals which have not set up incinerators so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) It has been reported by the Central Government Hospitals, namely, Safdarjung Hospital, Dr. RML Hospital, LHMC and Associated Hospitals that they have not received any notice from the High Court of Delhi in this regard.

(b) and (c) The above mentioned Central Government Hospitals are well equipped with incinerators which are functioning. (d) The Central Pollution Control Board (CPCB) has asked State Pollution Control Boards to take action against defaulting Health Care facilities.

[Translation]

Shortage of Post Offices and Telephones

180. SHRI RATTAN LAL KATARIA : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) whether there is shortage of post offices and telephone facility in some blocks of Ambala region of Haryana;

(b) if so, the details thereof; block-wise;

(c) whether there is any proposal to set up new post offices and provide telephone facility in the said region;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) There is no shortage of post offices in Ambala Postal Division consisting of Ambala, Yamuna Nagar and Panchkula Districts. All Block Headquarters in Ambala region have been provided with telephone facility.

(b) Does not arise in view of (a) above.

(c) 15 proposals from public were received for opening of new post offices in Ambala Division from April, 1999 to June, 2000.

(d) Out of proposals mentioned in (c) above, 3 post offices have been opened, 9 proposals were found not justified as per existing departmental norms and 3 proposals are yet to be examined.

(e) Does not arise in view of (a) and (d) above.

[English]

Pollution in Bhramani River

181. SHRI K.P. SINGH DEO : SHRI ANANTA NAYAK :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have prepared any action plan like Ganga Action Plan to check the pollution level of Bhramani River water, which is being polluted due to effluents by different industries under the National River Conservation Plan; (b) if so, the details thereof;

(c) if so, the time by which it is proposed to be executed and the cost involved therein:

(d) the details of action taken against the polluting units; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (c) Government of India have approved a plan for abatement of pollution of river Bhramani under the National River Conservation Plan. The plan was approved in August 1995 at an estimated cost of Rs. 7.94 crore. The Plan is to be executed in a period of 10 years. The plan involves pollution abatement works in 3 towns namely, Talcher, Dharmashala and Chandbali. The works include interception, diversion and treatment of sewage, low cost toilets, ghat development, public awareness and afforestation. Monitoring and control of industrial pollution is to be done under the existing environmental laws.

(d) and (e) A total of 10 grossly polluting industries have been short listed for monitoring of industrial pollution. These industries account for most of the river pollution from industrial effluents. Out of these, the following four industries are found to be violating the discharge standards:

- (i) Rourkela Steel Plant
- (ii) Fertilizers Plant, (Rourkela Steel Plant)
- (iii) Rourkela Steel Town Ship
- (iv) NALCO Smelter, Angul

The State Pollution Control Board has refused consent to these industries for 1999-2000 and consent for 2000-2001 is pending. All the industries have been directed to take appropriate measures to conform to the discharge standards.

Hydrogen Gas for Motor Vehicles

182. SHRI THIRUNAVUKARASU : Will the Minister of SURFCE TRANSPORT be pleased to state :

(a) whether the Government have a proposal to allow motor vehicles run on hydrogen gas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) No such proposal has been received
in Ministry of Surface Transport so far. However, with a view to encourage use of better types of fuels or sources of energy, the Motor Vehicles (Amendment) Bill, 2000 has been introduced in the Lok Sabha.

[Translation]

Plying of Smaller Planes

183. DR. V. SAROJA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to ply smaller planes with less capacity at cheaper rates between important cities;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Government is making efforts to encourage small aircraft (turbo-prop) operations to connect smaller and non-metro cities in the country. To make such operations, financially viable, it has been decided to provide ATF to such aircraft at international prices and also to notify ATF as a "declared good" under the Central Sales Tax Act, 1956.

Management of Hospital Waste and Garbage

184. SHRI MANIBHAI RAMJIBHAI CHAUDHRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether his Ministry had issued any guidelines to the State Governments regarding proper management of the garbage and bio-medical waste of the hospitals;

(b) if so, the details thereof;

(c) whether the measures taken by the State Governments are not satisfactory;

 (d) if so, whether the Government are contemplating to take any effective measure in this direction;

- (e) if so, the details thereof; and
- (f) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (f) Ministry of Environment and Forests have notified the Bio-Medical Waste (Management and Handling) Rules, 1998 on 20.07.1998 which provide for regulation of generation, collection, storage, transportation, treatment and disposal of bio-medical waste. These rule apply to all persons who generate, collect, receive, store, transport, treat, dispose or handle bio-medical waste in any form. In accordance with the rules, every occupier, wherever required, has to set up requisite bio-medical waste treatment facilities like incinerator, autoclave, microwave system for the treatment of waste, or ensure requisite treatment of waste at a common waste treatment facility or any other waste treatment facility in accordance with time schedule given in the Schedule VI of the Rules. The copy of the Rules was circulated to all States/Union Territories in September 1998 and broad provisions thereof were circulated to all States/Union Territories in October, 1998.

Ministry of Environment and Forests has informed that 21 States/Union Territories have constituted Advisory Committee for proper implementation of the Bio-medical Waste (management and Handling) Rules, 1998. As the extended deadline date of 30th June, 2000 to initiate treatment and disposal of bio-medical wastes for towns with a population of 30 lakhs and above and others having hospitals with 500 beds and more is already over, the States/Union Territories have been requested by Ministry of Environment and Forests to ensure that the above rules are strictly enforced.

In May 2000, the Ministry of health and Family Welfare has requested all States/Union Territories to take necessary steps to implement Bio-Medical Waste (Management and Handling) Rules, 1998 in letter and spirit and to ensure that Rules are complied with and to set up inspection procedures to ensure that disposable items are segregated and treated properly, before disposal so that the same are rendered unusable.

Environment Preservation Projects

185. SHRI ASHOK KUMAR SINGH CHANDEL : SHRI BRAHMANAND MANDAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

 (a) whether a major amount of the funds allocated for the Environment Preservation Projects have not been utilised;

(b) if so, the reaction of the Government thereto; and

(c) the details of the said projects including those which are lying pending till-date?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) to (c) No Sir, the Ministry of Environment and Forests has spent an amount of about Rs. 551 crore

to Questions 264

against revised estimate of Rs. 610 crore. The remaining amount could not be spent due to various reasons including delay in approval of re-appropriation by the Ministry of Finance.

[English]

Operational Cost of Indian Airlines and Air India

186. SHRI G.J. JAVIYA : Will the Minister of CIVIL AVIATION be pleased to state :

the operational cost of Indian Airlines and Air (a) India during 1999;

(b) the percentage of operating expenses to total revenue; and

(c) the decrease in operational expenses as compared to percentage of 1998?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The details are as under :-

Air India	1998-99
Operating expenses	4139.84 crores
percentage of operating expenses to total revenue	97.7%
Decrease in operational expenses as compared to percentage of 1997-98	The operating expenses increased by 2.72% in 1998/99 as compared to 1997/98.
Indian Airlines	1998-99
Operating expenses	3129.33 crores.
percentage of operating expenses to total revenue	90.8%
Decrease in operational expenses as compared to percentage of 1997-98	The operating expenses as a percentage to total a revenue were lower by 0.5% in 1998/99 as compared to 1997/98.

[Translation]

Patients from Outside Delhi Visited AIIMS and Safdarjung Hospital

187. SHRI SATYAVRAT CHATURVEDI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

whether a large number of patients from outside (a) Delhi come to All India Institute of Medical Sciencies and Safdarjung Hospital everyday:

(b) whether they have to face great difficulties due to non-availability of adequate stay facility in nearby locality for their attendents; and

(c) if so, the steps taken by the Government to make arrangements in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMÁ) ; (a) Yes, Sir,

(b) and (c) AIIMS and Safdarjung Hospital have Raigarhia Vishram Sadan and a Dharamshala respectively for providing accommotation to the patients and their attendants.

[English]

Privatisation of Road Sector

188. SHRI ANNASAHEB M.K. PATIL : SHRI S.D.N.R. WADIYAR :

Will the Minister of SURFACE TRANSPORT be pleased to state :

whether the Government propose to formulate (a) a uniform national criteria for privatisation of road sector;

if so, the details thereof; (b)

(c) whether the Government have received any suggestion for rationalisation of full procedure for highways from ASSOCHAM; and

if so, the reaction of the Government thereto? (**h**)

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) ; (a) and (b) Yes. Sir. It is a continuous process and detailed and comprehensive guidelines for private sector participation on BOT basis in National Highway projects and Model Concession Agreements for road projects costing less than Rs. 100 crores as well as for projects costing more than Rs. 100 crores have already been issued.

- (C) No. Sir.
- (d) Does not arise.

[Translation]

Expansion of Communication and Internet Sectors

189. SHRIMATI RENU KUMARI : Will the Minister of COMMUNICATIONS be pleased to state :

the details of the schemes formulated by the (a) Union Government for the expansion of communication and internet sectors;

(b) whether the Government have invited foreign investors for this purpose; and

(c) if so, the percentage of foreign capital likely to **be invested** in this sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) A statement is enclosed.

(b) and (c) As per the foreign direct investment (FDI) policy of the Government, FDI/Non-Resident Indian (NRI)/ Overseas Corporate Bodies (OCBs) investment upto 49% is allowed in Telecom Service Sector and upto 100% in Telecom Manufacturing Sector.

Statement

Schemes formulated for 2000-2001

Communications (DTS and MTNL)

SI.I	No. Name of Schen	ne
A	Local Telephone Systems	
	(i) Switching Capacity	72.35 Lakh Lines
	(ii) Direct Exchange Lines	57.90 Lakh Lines
	(iii) IMPCS (Mobile Service)	0.10 Lakh Lines
в	Long Distance Switching Syste	ems
	(i) Tax Capacity	5.15 Lakh Lines
с	Long Distance Transmission S	ystems
	(i) Microwave Systems	: 10,000 RKMS
	(ii) Optical Fibre Cables	: 100,000 RKMS
D	Village Public Telephones	: 100,000 Nos.

INTERNET

National Internet Backbone (NIB)-DTS plans to establish a National Internet Backbone for carriage of Internet traffic. It amis at providing easy interconnect point to the ISPs besides establishing points of presence for DTS as an Internet Service Provider. It is proposed to set up at least one Internet node in every Secondary Switching Area. Number of nodes planned for SSA/DHQ is 425, out of which 178 nodes have been commissioned till June 2000. 14 Type A nodes and 36 Type B nodes has been planned for NIB project.

Internet Services Provider (ISP) policy for 'private Operator', was announced by the Government in November '98. This is a liberal policy which has promoted vast proliferation of internet within the country. As on date 363 licences have been given, out of which 80 ISPs have started operations.

ISPs have been permitted to set up international gateways after obtaining security clearance. As on date 27 ISPs have been given in Principal approval for setting up of 102 international gateways using satellite medium.

Progressive use of Hindi

190. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether his Ministry has not formulated any programmes on the occasion of the Golden Jubilee Celebration of the official language and the officers have not increased the progressive use of Hindi, even the Hindi Advisory Committee has not been constituted in time, its meeting are not organised regularly, Hindi newspapers and magazines are not available in aeroplances, signboards over main places have been shown in English only and the entire work of reservation is performed in English only;

. (b) if so, whether the officers do not use the services of the stenographers and similar in the case of the computers and other machines of Devanagri script; and

(c) if so, the steps taken by the Government to increase the use of Hindi in its various departments?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Various work-plans have been formulated by the Ministry of Civil Aviation and its attached/subordinate offices/undertakings in order to instill a sense of awareness and interest among the officers/employees in particular on the occasion of Golden Jubilee Celeberations of Official Language which are being implemented. A Resolution regarding Nagar Vimanan Hindi Salahkar Samiti has since been issued and efforts will be made to conduct the meetings as per rules. All the Government Airlines ensure about the availability of newspapers and magazines on the board. It is also ensured that the names plates/signboards at the main places are displayed bilingual/trilingual as per rules. All the stationary items including passenger tickets and flights related amenities have been prepared bilingual for reservation.

(b) Efforts are also made to utilise the services of Hindi stenographers by the officers. Besides bilingual Computers, Electronic and Manual typewriters are also being used in doing official work in Hindi.

(c) Does not arise.

[English]

National Health Policy

191. SHRI RAM MOHAN GADDE : SHRI K. YERRANNAIDU :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government propose to announce a new National Health Policy to take care of senior citizens and control or resurgence of the diseases like Tuberculosis, Malaria, AIDS which strike terror in the hearts of the poorer citizens;

(b) if so, the details of its salient features thereof; and

(c) the time by which this policy is likely to be announced?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) In view of the significient epidemiological and demographic changes in the country since 1983, when the first National Health Policy was formulated, the Ministry of Health and Family Welfare has undertaken an exercise to revise the National Health Policy.

Nomination of Officers for Foreign Training

192. SHRIMATI REENA CHOUDHARY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) Whether it is a fact that Government of India nominates Officers/Staff Members for training to the reputed Foreign Institutions for improving their academic, managerial and administrative and technical capabilities at the cost of the public exchequer;

(b) if so, furnish the year-wise total number of Officers/Staff Members of Ministry including those from Autonomous, Statutory, Subordinate and Attached Officers thereof sent abroad for both the short term and long term training courses abroad during the last three years;

(c) the number of Officers belonging to the SC/ST category among such officers sent abroad for the said training abroad; and

(d) the adequate number of SCs/STs Officers have not been nominated for the said training?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV): (a) to (d) The information is being collected and will be laid on the table of the Lok Sabha.

Losses in Air India

193. SHRI UTTAMRAO DHIKALE : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) the total losses incurred by the Air India during the last three years upto March 2000, year-wise:

(b) whether the case for revival of Air India was never referred to BIFR; and

(c) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) (a) Details of losses during last three years are as under -

1997- 98	' Rs. 181.01 crores.
1998-99	Rs. 174.48 crores.
999-00 (Prov)	Rs. 75.30 crores.

(b) and (c) Since Air India's net worth during last three years has been positive and it has not suffered cash losses during the same period, it does not come within the meaning of "sick industrial company" as defined under the Sick Industrial Companies (Special Provisions) Act, 1985. Hence Air India has not been referred to the Board for Industrial and Financial Reconstruction (BIFR).

Exporting of Ships by Indian Ship Building Industry

194. MAJ. GEN. (RETD.) B.C. KHANDURI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Indian Ship-Building industry have been exporting ships to other countries;

(b) if so, the details of tonnage and countries to which exported;

(c) whether the vast potential for exports to Latin-American countries has been examined and tapped;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN . YADAV) : (a) Yes, Sir.

(b) The details of tonnage and countries to which ships have been exported are given in Statement attached.

(c) to (e) The Shipyards have been constantly pursuing export options to various countries, including Latin-American countries. 269 Written Answers

Statement

Details o	f ships	exported	to	other	countries
-----------	---------	----------	----	-------	-----------

SI. Name of Shipyard No.	Type of ship with tonnage	No.	Country to which exported	Year of Export
1 Mazagon Dock Lte Mumbai	I., Slope Barge, 965T	1	Saudi Arabia	1974
	Bulk Carriers, 2500T	2	Singapore	1976
	Lighters with hatches, 300T, 400T, 500T	76	Iran	1977
	Lighters, 300T, 400T, 500T, 80QT	33	Iran	1977
	Lighters, 300T	8	Yemen	1977
	General Cargo Barges, 150T	26	Yemen	1978
	Flat Top Pontoon, 200T	3	Yemen	. 1978
	Water Barges, 300T	4	Yemen	1978
	Flat Top Pontoon, 200T	3	Yemen	1978
	Water Barges, 300T	4	Yemen	1979
	Water Barges, 18T	4	Iran	1979
	General Cargo Ship, 3800T	6	United Kingdom	1979
	Water Carriers, 9000T	4	Iran	1980
	Cargo Barges, 150T	9	Yemen	1981
	Flat Top Pontoon, 300T	20	Yemen	1981
	Tugs, 30T	3	Yemen	1981
	Launches, 5T	3	Yemen	1981
	Flat Top Pontoon, 200T	17	Yemen	1982
	Launches, 5T	10	Mozambique	1984
	Suction Hopper Dredger, 1600 . Cubic Meters, 3200T	1	France	June 200
2. Goa Shipyard Lto Goa	., Tug, 5.5T Bollard Pull, 121 GT.	1	Maldives	1997

New Civil Aviation Policy

195. SHRI KALAVA SRINIVASULU : SHRI ANANTA NAYAK :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have decided to adopt a new civil aviation policy;

(b) if so, the salient features of the new Aviation Policy; and

(c) if not, the time by which it is likely to be announced?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) and (c) The draft Civil Aviation Policy, seeks to set up a policy framework to promote efficient, cost effective and orderly growth of air transport, ensure safety and security in accordance with international standards and generate a healthy competitive civil aviation environment which contributes to social and economic development of the country. This policy document is being finalised and will be announced in the near future.

Concessions to Passengers of IA and AI

196. SHRI CHINTAMAN WANAGA : Will the Minister - of CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines and Air India have been providing different types of concessions and incentives to different categories of air passengers;

(b) if so, the details thereof seperately with formalities required to avail of the same;

(c) whether the Indian Airlines have formulated some package tours for air journey within the country; and

(d) if so, details thereof and formalities required to be undertaken in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) As regards Indian Airlines the details are given in the Statement attached.

Air India has various Promotional and Special Fares available on all international sectors which are considerably cheaper than normal fares. Air India has also competitive market fares for international and domestic travel, which are also applicable to the physically handicapped/blind citizens.

(c) and (d) Yes, Sir. The Indian Airlines as formulated domestic package for travel within India. The details are as under :-

Kerala Packages – Tie up with KTDC covering Kumarakom, Munnar, Cochin and Thekkady. Tie up with Casino Group covering Hotel Casino Cochin, Coconut Lagoon and Marari Beach. Tie up with the Sarovar Park Plaza Group covering Poovar Island Resort and Aquaserene Package near Trivandrum. Above tie-ups are valid till 30th December, 2000.

Jungle Lodges Package – Indian Airlines has tiedup with Jungle Lodges, Karnataka for a package which is inclusive of airfare, transfers, stay, sightseeing, meals etc. The package is available from 15th October. 99 to 31st December, 2000.

Goa Packages – Indian Airlines has ited up for Holiday package with Majorda Beach Resort, Whispering Palms, Cidade-de-Goa and Leela Palace Hotel in Goa to offer reasonable rates for three nights/four stay. The package includes air fare, sight seeing – offer valid till 31st October, 2000 for all except Leela Palace Goa for which validity is till 30th September, 2000.

Statement

Concessions

 Armed Forces Discount (MIL-50) 50% discount, Members of Indian Armed Forces (Army, Navy and Air Force) who are in active service and their family

- Personnel of General Reserve Engineering Force (GML-50) 50% discount, Members of General Reserve Engineering Forces and their family members travelling at their own expense. Armed Forces Concession Form attested by the Unit Commandant of the Armed Forces Personnel required to be submitted. ID Card of person making purchase of ticket to be varified at the time of issuance of ticket. ID card of the passenger travelling on this discount may be varified at any point of time.
- War Disabled Persons (YML-50) :- 50% Discount to War Disabled Persons and their family members. Journey must commence or terminate at the permanent address/nearest airport to the place of residence of the eligible passenger. Basis list of disabled officials supplied by Army Hqrs.
- Discount to War Widows (WML-50) := 50% discount. Basis ID Card issued by Army Hors.
- Ex-Armed Forces Personnel who are recipient of Bravery Award (Level I and II, i.e. Paramvir Chakra/ Ashoka Chakra and Mahavira Chakra/Kirti Chakra) (XML-50)

50% discount . Basis ID card issued by Army Hqrs.

- Recipients of Gallantry Awards Civilians (Introduced w.e.f. 17 10.1996) (GA-50) 50% discount (To the Awardees of "Ashoka Chakra" and "Kirti Chakra"). List supplied by Ministry of Home or on basis ID card issued by Ministry of Home.
- 7. Student Discount (SD-50) : 50% Discount on Normal sector and Point to Point fare w.e.f. 7th December, 1998, available for travel without any restriction for travel between Home Town and place of Study. embargo may be placed on flights having High seat factor. On these flights Students are permitted : (a) to travel between Place of Study and Home Town (b) To undertake part travel between Place of Study and Home Town with journeys originating or terminating at the Place of Study or Home Town. Student Discount form attested by the Head of the Educational Institution required to be submitted.
- Senior Citizens Discount (introduced w.e.f. 01.08.94) (SCD) : 50% Discount on fare, to those Citizens, who

have completed 65 years of age on the date of commencement of journey. Proof of age and Resident Status and Senior Citizens-Concession form with Two Photographs or ID Card required.

- Family Discount for travel between Chennai-Port Blair and Calcutta-Port Blair. (Y-10) With effect from 15th July, 1999. Discount of Rs. 250/- on the fare if minimum two members of a family travel together. Application Form by the Head of the family required to be submitted.
- 10. Blind Persons Discount (BP-50) := 50% discount on Normal sector fare and Point to Point Fares. (IATT exempted. Full PSF). Certificate from an Eye Hospital, Head of an Institution for Blind recognized by Center/ State Government or a Medical practitioner not less than MBBS stating that the passenger is completely Blind in both eyes is required to be submitted.
- 11. Cancer Patient Discount (CP-50) :- 50% Discount on Normal sector fare and Point to Point fare. For travel between Place of Residence and Place of treatment only. (IATT exempted. Full PSF). For patients travelling in connection with the treatment only. Form certified by a Cancer Institute/Hospital required to be submitted. In case a patient is going for the Cancer treatment/Check up for the first time from a place where there is no Cancer Hospital/ Institution a certificate from local Hospital can be submitted.
- 12. Locomotor Disability Discount (Introduced on the direction of Supreme Court of India w.e.f. 30.01.1999) (LD-50). 50% discount on Normal sector fare and Point to Point Fare to Disabled Persons, suffering from 80% and above Locomotor Disability. A certificate stating that the person is suffering from 80% and above Locomotor disability is required to be submitted issued by the Medical Board of the Government Hospital or by the Chief District Medical Officer posted at a place where the disabled ordinarily resides.
- 13. Stretcher Fare. Special Fare is offered to the Invalid passengers on Stretcher. (w.e.f. 26th November, 1999) (SF-4) : Four times the Normal Published Adult Fare Component (in INR/USD) for carriage of Stretcher on all types of aircraft except on Dornier aircraft. On Dornier aircraft Fare for carriage of Stretcher is Three times the Normal Published Adult Fare Component (in INR/USD) IATT exempted and one PSF charged. Certificate from a recognized Medical practitioner stating that the passenger is fit to travel by air and would not endanger the health of other passengers is required to be submitted.

[Trans:ation]

Research Work on Herbal Medicine in Western Countries

197. KUMARI BHAVANA PUNDLIKRAO GAWALI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether domestic industry engaged in Herbal Medicine awaits the decision of the World Health Organisation in regard to medicinal products;

(b) if so, the details thereof;

(c) whether the Western countries are conducting extensive research work on the herbs found in India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) There is no such requirement.

(c) and (d) According to the Indian Council of Medical Research and the Central Councils for Research in Ayurveda and Siddha and Unani Medicine, developed countries are conducting extensive research work on herbs found in India whereafter they are included in the pharmacopoeias of each country and investigated for identifying new drugs of natural origin.

Shipbreaking Industry

198. SHRI HARIBHAU SHANKAR MAHALE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether attention of the Government has been drawn towards the report of the Commission of Gujarat Ecology and the Asia Pacific Compaign Report of greenpeace on the environmental situation caused by the Shipbreaking industry;

(b) if so, the reaction of the Government thereto;

(c) whether the Government have notified any guidelines regarding the environment for the Shipbreaking Industry, causing harm to the environment and ecology in accordance with the instructions;

- (d) if so, the details thereof;
- (e) whether these guidelines are being followed; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) No report of Greenpeace entitled 'Asia Campaign Report" has been brought to the notice of the Government. However, Gujarat Maritime Board (GMB) has conducted a study through Gujarat Ecology Commission (GEC) to assess the impact of ship-breaking activity on the environment. The recommendations of GEC Report have been circulated to the ship-breakers' association in March, 1997 for its implementation. The GEC Report does not indicate any significant adverse impact on the environment due to ship-breaking activities. The status of implementation of the recommendations of GEC Report is monitored by GMB.

(c) to (f) The Government has not notified any environmental guidelines for the ship-breaking industry. However, the Central Pollution Control Board (CPCB) has brought out environmental guidelines for the ship breaking industry and circulated to the State Pollution Control Boards in December, 1997. Inter-alia, these guidelines envisage preperation of environmental management plan, occupational safety and health plan, disaster management plan and environmentally sound disposal of solid waste, oil and oil sludge and other wastes. The status of implementation of the Guidelines is monitored by CPCB and the status has been found to be not very satisfactory.

[English]

Polio Programme

199. SHRI DINESH CHANDRA YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have made any assessment of the Polio Programme in the country to know its success or otherwise;

(b) if so, the details thereof stating the States where the Polio Programme has shown unsatisfactory performance and the percentage to which Polio cases have risen in these States; and

(c) the details of measures taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Yes Sir.

(b) Between the years 1998 and 1999 there has been 88% decline in number of polio cases in the country. However, the decline in Bihar was 22%, Uttar Pradesh 12% West Bengal 19% and 55% increase in incidence of polio was observed in Delhi.

(c) The Government is taking steps to improve both the routine immunization and the Pulse Polio Programme in the country, especially in the States whose performance need to improve. Additional sub-national rounds of Pulse Polio Immunisation are proposed to be conducted in the States of Bihar, Up, West Bengal and Delhi. In States with only a few confirmed cases, mop up vaccination rounds are being undertaken wherever such cases are detected.

Implementation of Cataract Blindness Control Programme

200. SHRI ANANTA NAYAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) the details of those States where the Cataract Blindness Control Programme has been implemented;

 (b) whether this programme has been implemented in Orissa particularly in Keonjhar and Mayurbhanj districts; and

(c) if so, the number of people in these districts benefited under the said programme during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) The National Programme for Control of Blindness is being implemented in all the States/UTs of the country.

(b) All the districts of Orissa including Keonjhar and Mayurbhanj are covered under the programme.

(c) Number of Cataract operations performed in Keonjhar and Mayurbhanj districts during last three years are as follows :

District	97-98	98-99	99-00
Keonjhar	1423	1369	1355
Mayurbhanj	1137	831	1596

[Translation]

Forest Land on Lease to Tribals

201. SHRIMATI JAYASHREE BANERJEE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have any proposal to provide forest land on lease to the tribals in Madhya Pradesh; and

(b) if so the criteria laid down by the Government for the purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) No Sir. (b) However, as per various Guidelines and Rules framed under the Forest (Conservation) Act, 1980, a provision exists for regularisation of pre-1980 encroachments where the State Government had taken a decision before enactment of the Forest (Conservation) Act, 1980, to regularise encroachments of eligible category as per the certain criteria evolved by the State Government in accordance with local needs and conditions but could not implement their decision before the commencement of the Act.

In this regard, one proposal involving regularisation of encroachment which had taken place up to 31.12.1976 and one another proposal involving regularisation of encroachment which had taken place between 1.1.1977 and 24.10.1980 has been submitted by Government of Madhya Pradesh.

[English]

Connection of Canal Boatway

202. SHRI PON RADHAKRISHNAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the third National Waterways which was proposed to connect as a canal boatway from KOTTAPURAM (Kerala)-QUILON-Kanyakumari in Tamil Nadu has been implemented;

(b) if not, the reasons therefor;

(c) the steps taken by the Government to extend it upto Kanyakumari district; and

(d) the time by which this canal boatway is likely to be linked with Coalachel harbour and thereafter to Kanyakumari?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (d) No, Sir. There was no proposal to connect Kottapuram (Kerala) and Kanyakumari in Tamil Nadu through the third national waterway.

Nevertheless Techno-economic feasibility study for extension of National Waterway-3 on the South side from Kollam to Kovalam through the existing canals has been completed. A study is also entrusted to assess the viability of reviving the old canal link south of Kovalam to Kolachal. Study for Kolachal-Kanyakumari stretch has not so far been undertaken. No definite time schedule at this stage can be indicated.

Construction of Goa National Highway with Tarcol

203. SHRI SHRIPAD YASSO NAIK : Will the Minister of SURFACE TRANSPORT be pleased to state : (a) whether the Government are aware that the roads in Goa on National Highways are constructed with tarcol hot mix by 3 c.m. thickness instead of 7 c.m. which is approved by Union Government;

(b) if so, whether any survey has been conducted to check the thickness of the roads in various States of the country;

 (c) whether the Government have directed to all States to implement the Government direction in this regard;

(d) if not, the details thereof;

(e) whether any action has been taken against guilty officials and contractors for using less thickness in constructing the National Highways roads; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (f) The work of 50 mm BM and 25 mm SDBC in Goa is being carried out as per Ministry's specifications as reported by Government of Goa. In all States the National Highway works are carried out as per Ministry's specifications and any deviation from specifications is not acceptable. Quality control tests including varification of thickness is mandatory and checking is carried out at regular interval.

Ayurvedic Treatment

204. SHRI PRABHAT SAMANTRAY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have any proposal to promote Ayurvedic treatment in the country;

 (b) if so, whether the Government also propose to set up Ayurvedic hospitals/dispensaries in each State;

(c) if so, the details thereof;

(d) whether his Ministry has made any plan to provide funds to each State for the infrastructure facility and construction of building for Ayuvedic hospitals/ dispensaries during the current year;

(e) if so, the details thereof; and

(f) if not, the steps taken/proposed to be taken to promote Ayurvedic treatment?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) The Government is taking steps to ensure proper

to Questions 280

training of physicians with adequate clinical exposure; quality and efficacy of drugs according to pharmacopoeial sandards, clinical trials of drugs; involvement of Ayurveda in Reproductive and Child Health (RCH) Programme and opening of speciality clinics of Ayurveda in modern hospitals. These will help in the promotion of Ayurvedic treatment.

(b) and (c) The opening of Ayurveda hospitals/ dispensaties is the responsibility of the State Governments/ Union Territory Administration and they take the decision keeping in view the felt needs of the people of the area and the availability of funds.

(d) to (f) There is no such plan. However, this Ministry has scheme to assist the Indian Systems of Medicine and Homoeopathy colleges for capital works and purchase of equipment.

Hazardous Waste Management

205. SHRI C.N. SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether World Bank has given assistance for implementation of modern and sustainable hazardous waste management in the country;

(b) if so, the main objectives and the details of assistance so far received from World Bank for the purpose;

(c) whether the objectives for the same have been achieved:

(d) if not, the reasons therefor; and

(e) the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) to (e) World Bank has not given assistance for implementation of modern and sustainable hazardous waste management in the country. However, a Japanese grant was made available by the World Bank for conduct of two studies on hazardous waste management as part of a series of feasibility studies for formulation of a project for World Bank assistance on Industrial Safety and Disaster Prevention. The above feasibility studies have been completed.

[Translation]

Operation/Ownership of Internal Rall Structure of Main Ports

206. SHRI JAI PRAKASH : Will the Minister of SURFACE TRANSPORT be pleased to state : (a) whether the Government are contemplating to hand over the operation and ownership of internal rail structure of main ports of the country to the Railways;

(b) if not, the reasons therefor;

(c) whether any request has been made to the Ministry of Railways in this regard:

(d) if so, the reaction of Ministry of Railways thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) Yes, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Ministry of Railways proposes to assign the studies in this regard to M/s RITES.

[English]

Desertification in States

207. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the International Crops Research Institute for Semi-Arid Tropics' propose to work in coordination with the Union Government to tackle the problem of desertification in various states particularly Andhra Pradesh and Rajasthan and other parts in the country;

(b) if so, whether desertification is the major cause of concern for India;

(c) if so, whether a proposal for joint efforts was discussed in the meeting of the Joint Policy Advisory Committee of the ICAR and ICRISAT held in Delhi in May 2000; and

(d) if so, the outcome of the discussions held?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (d) The Indian Council of Agricultural Research (ICAR), has collaborative projects with the International Crops Research Institute for Semi-Arid Tropics (ICRISAT), relating to plant breeding and management of natural resources. The Central Research Institute for Dryland Agriculture (CRIDA), Hyderabad, ICAR also has projects with ICRISAT on watershed management. These projects would contribute to combating desertification. In the meeting of ICRISAT and ICAR held in May 2000, the SRAVANA 2, 1922 (Saka)

discussion covered strengthening of research on natural resource management in collaboration with CRIDA Hyderabad.

[Translation]

SDCA Telephone Exchanges in Bihar

208. SHRI RAJO SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

 (a) the number of Short Distance Charging Areas
 (SDCA) telephone exchanges functioning at present in Bihar;

(b) whether these exchanges are functioning properly in the State particularly in Shekhpura, Lakhisarai, Bagusarai and Jamui districts; and

(c) if not, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) There are 179 telephone exchanges functioning at the centre of SDCA (i.e. SDCC) at present in Bihar.

(b) These exchanges are generally functioning properly particularly in Shekhpura, Lakhisarai, Begusarai and Jamui districts,.

(c) Not applicable in view of (b) above.

[English]

Construction of New Terminal at Trivendrum International Air Port

209. SHRI KODIKUNNIL SURESH : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) whether the Government propose to change Trivendrum International Airport terminal to opposite side;

(b) if not, the reasons therefor;

(c) whether the Government of Kerala has submitted any proposal in this regard and if so, the reaction of the Government thereto;

 (d) whether the Airports Authority of India has identified the new spot;

 (e) if so, the details thereof and the total estimated expenditure likely to be incurred on the construction of new terminal;

(f) the total hectare of land needed for the job; and

(g) the time by which acquisition processes is likely to start?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) There is a proposal from the State Government to construct a new International Terminal at Thiruvananthapuram airport on the Chakai Canal side due to non-availability of land at the present location, which is under examination.

(d) Yes, Sir.

(e) In the first phase, it is proposed to construct an international terminal having an area of 20,000 sqm. with a peak hour handling capacity of 500 arrivals and 500 departures at an estimated cost of Rs. 91.23 crores.

(f) Total land identified to be acquired is 69.50 acres.

(g) Since the project is at a preliminary stage, no definite time frame can be given, at this stage.

Voluntary Retirement in MPT

210. SHRI RAMSHETH THÁKUR : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the Mumbai Port is the oldest port in the country;

 (b) if so, whether the MPT has decided to reduce its manpower and has launched voluntary retirement scheme;

(c) if so, the number of employees who have taken voluntary retirement during 1998-1999 and till date;

(d) whether all the dues of these employees have been cleared;

(e) if not the reasons therefor; and

(f) the time by which all the dues of these employees are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) No, Sir. Calcutta Port is the oldest Port in . the Country.

(b) No, Sir. At present, Mumbai Port Trust has no voluntary retirement scheme in operation.

(c) to (f) Does not arise.

New Guidelines for Berthing Vessels at Chennal Port

211. SHRI SURESH RAMRAO JADHAV : Will the Minister of SURFACE TRANSPORT be pleased to state : (a) whether the Government have finalized the new guidelines streamlining policy for berthing the vessels at Chennai Port;

(b) if so, the details thereof; and

(c) the time by which the new guidelines are likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) Berthing policy with regard to all the six berths in Jawahar Dock in Chennai Port has been laid down by the Government on 10th June, 2000, according to which three berths would be earmarked for thermal coal with window for phosphoric acid and molasses at these berths and one berth earmarked for other cargo. Two berths are on lease to the private parties. The berthing arrangement has already been implemented.

New CGHS Dispensaries

212. SHRI T. GOVINDAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the details of new CGHS dispensaries proposed to be started in the country during 2000-2001, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): Although there is a proposal to open 3 dispensaries in the capital cities of the country, viz, Chandigarh, Bhopal, Shillong and 4 dispensaries in 4 major cities, viz, Vijayawada, Jodhpur, Varanasi and Visakhapatnam during the IXth Five Year Plan yet because of financial constraints and non-creation of the posts of Medical Officers and paramedical staff due to non-implementation of the SIU Report, it may not be possible to open the said dispensaries during the year 2000-2001.

[Translation]

Security System for Safety of Passengers

213. SHRI VIJAY GOEL : Will the Minister of CIVIL AVIATION. be pleased to state :

 (a) the steps taken by the Government for the safe travelling of passengers in the aftermath of I.C. 814 aircraft hijack incidents;

(b) whether the Government have sought cooperation of foreign countries in this regard and if so, the details thereof;

 (c) whether any talks have been held with Israel in this regard; (d) if so, the details thereof alongwith the proposed area of security for which cooperation have been sought; and

(e) the additional expenditure being borne by the ' Government on the new system of security?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The following measures have been taken for the safe travelling of passengers after the hijacking incident :

(i) Deployment of Central Industrial Security Force in place of State Police for security duties at the operational airports in a phased manner. The CISF has taken over security duties at 19 airports.

(ii) Frisking of passengers and hand baggage at the time of entry into sterile area has been tightened. Ladderpoint secondary frisking has been introduced.

(iii) Strict control on access to the airports.

 (iv) Deployment of Sky Marshals on flights at random basis as an added safety precaution.

(v) Raising of the perimeter wall to the prescribed height at all the operational airports.

(vi) Replacement of old X-Ray machines and installation of new colour X-Ray machines wherever necessary so as to ensure that atleast two X-Ray machines are available at every point.

(vii) Modernisation and upgradation of security related technological set up at the airports in a phased manner.

(b) and (c) No, Sir.

(d) Does not arise.

(e) Upgradation of security is an on-going process, the expenditure on which is borne by the concerned agencies.

(English)

Complaints Against ADM of CGHS Medical Store Depot

214. SHRI AMAR ROYPRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state : .

 (a) the number of comlaints received against the Assistant Depot Manager working in CGHS Medical Store Depots, New Dethi during January 1, 1998 and December '31, 1999; SRAVANA 2, 1922 (Saka)

(b) whether any enquiry has been conducted in this regard;

 (c) if so, the details of composition of enquiry committee date of its constitution and its outcome thereof; and

(d) the action taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) Only one complaint was received against the Assistant Depot Manager, CGHS Medical Stores Depot, New Delhi.

(b) Yes, Sir.

(c) and (d) A Committee of Enquiry comprising of senior officers was constituted in February, 1999. The report of the Committee is awaited and further action will be taken on receipt of the report.

Flyover/Bypass on G.T. Road

215. SHRI RAGHUNATH JHA : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether there is any proposal to construct a flyover or bypass at G.T. Road passing through Panipat;

(b) if so, the details thereof indicating the time schedule of its completion; and

(c) the steps taken for smooth flew of traffic on G.T. Road without any hindrance ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) a feasibility study for the construction of elevated highway on G.T. road at Panipat is under progress. The decision for construction of elevated highway at Panipat will depend upon the outcome of the above study.

Shortage of Beds in Hospitals

216. SHRI RAMJEE MANJHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether there is acute shortage of beds in hospitals of Central Government and Government of NCT of Delhi in Delhi;

(b) if so, the details of additional requirement of beds in each hospitals; and

(c) the steps taken/proposed to be taken to increase the bed capacity ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) There is no acute shortage of beds in Dr. Ram Manohar Lohia Hospital, Safdarjung Hospital, LHMC and Associated Hospitals and NDMC Hospitals. Since there is no restriction on admission, Seasonal shortage of beds may be noticed sometimes for which sharing of beds/floor beds are resorted to. There is a proposal for addition of 150 beds in Kalavati Saran Children Hospital, New Delhi in a phased manner.

However, the Government of NCT of Delhi has informed that there is shortage of beds in the Hospitals under their control. The Government of NCT of Delhi has proposed to increase the bed capacity as given in the Statement attached.

Statement

	Name of Hospital	Proposed Beds
		Fioposed Beds
1.	Lok Nayak	500
2.	GB Pant	120
3.	GTB	150
4.	Guru Nanak Eye Centre	28
5.	Aruna Asaf Ali	60
6.	Super Speciality Hospital at Tahirpu	r 650
7.	Super Speciality Hospital at Janak Pi	uri 300
8 .	Trauma Centre at DDU Hospital, Ha Nagar	ari 140
9.	Paediatric Super Speciality Hospital, Geeta Colony	150
10.	General Hospital at Shastri Park	100
11.	Dr. Hadgover Arogya Sansthan, Karkardooma	200
12.	Maharishi Valmiki Hospital, Puthkhui	rdi 100
13.	General Hospital, Narela	200
14.	General Hospital, Pitampura	100
15.	Sanjya Gandhi Memorial Hospital, Mangol Puri	75
16.	Dr. B.R. Ambedkar, Rohini	500
17.	500 bedded at Dwarka	500

Preservation of Forests

217. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state (a) whether Regional Offices of the Government are hindering industrial development on flimsy grounds;

(b) if so, the details thereof;

(c) whether fresh guidelines are likely to be issued to the regional offices in this regard; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) No Sir. On the contrary. Regional Offices have been working to expedite decision on proposals submitted by the State Governments/Union Territories under section-2 of Forest (Conservation) Act, 1980. To enable speedy decision on small development projects involving forest land up to five hectares which do not have large impact or forest and ecology of the area, the Regional Offices have been given full power to decide such cases excluding that of mining and regularisation of encroachments. The Regional Offices have been instructed to ensure final orders in these cases within a period of 4 weeks provided they are complete in all respect. Moreover, Regional Offices have also been given power to process cases involving forest land up to 20 hectares in consultation with State Advisory Group and sent to Ministry for final decision.

(c) and (d) Do not arise.

Assistance to Mahila Swasth Sangh

218. SHRI CHANDRAKANT KHAIRE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government have provided financial assistance to Mahila Swasth Sangh for its activities in rural areas of the country;

(b) if so, the details of such assistance provided during the last three years, State-wise and Territory-wise.

(c) whether the Government have asked the Mahika Swasth Sangh to undertake more health care activities in rural areas of Maharashtra during the current year and in the coming years; and

(d) if so, the details thereof alongwith funds proposed to be provided during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Yes sir.

(b) An amount of Rs. 1530 is given to each Mahila Swasthya Sangh for the first year of its existence. In the subsequent years each unit gets Rs. 1200 per annum towards incidental expenses for conducting their meetings and other activities Mahila Swasthya Sangh members are volunteers and no remuneration is paid to them individually. The details of allocation of funds for Mahila Swasthya Sangh for the last three years are given in the Statement attached.

(c) The National Population Policy 2000 envisages all grassroot level women's organisations, including Mahila, Swasthya Sangh, will take an active part in the implementation of its action plan throughout India.

(d) During the current financial year, Rs. 66.64 lakh are proposed to be released to the Maharashtra State for maintenance of 5533 Mahila Swasthya Sanghs.

Statement

State-wise allocation of Funds to MSS

Sr. No.	State/UTs	Funds allocated 1997-98	Funds allocated 1998-99	Funds allocated 1999-2000
1	2	3	4	5
1.	Andhra Pradesh	31.74	28.22	34.74
2.	Arunachal Pradesh	3.76	2.31	4.38
3.	Assam	26.52	45.53	26.52
4	Bihar	46.52	46.42	46.49
5.	Goa	1.55	2.06	2.05
6.	Gujarat	53.93	56.33	56.33
7.	Haryana	41.16	41.16	43.16
8.	Himachal Pradesh	16.91	18.57	18.56
9.	Jammu & Kashmir	9.19	9.20	9.19
10.	Karnataka	65.86	65.86	65.86
11,	Kerala	38.64	41.04	38.64
12,	Madhya Pradesh	68.00	71.80	125.41
13.	Maharashtra	55.54	55.54	55.54
14.	Manipur	1.67	1.67	1.67
15.	Meghalaya	2.82	5.39	6.41
16.	Mizoram	8.08	8.68	8.93
17.	Nagaland	9.85	9.86	9 .85
18.	Orissa	57.58 [′]	59. 9 4	60.34
19.	Punjab	53.66	53.67	53.66
20 .	Rajasthan	67.82	72.84	73.07
21.	Sikkim	1.55	1.77	1.82
22.	Tamil Nadu	29.39	34.76	18.77
23 .	Tripura	9.83	10.17	15.19

289

Written Answers

1 2	3	4	5
24. Uttar Pradesh	42.62	42.63	42.62
25. West Bengal	36.80	36.86	42.12
Total	780.99	822.28	861.32
26. A and N Islands	0.07	0.11	0.12
27. Chandigarh	0. 2 3	0.23	0.23
28. D and D	0.46	0.28	0.28
29. D and N	0.26	0.41	0.43
30. Delhi	1.18	1.26	0.24
31. Lakshadweep	0.31	0.32	0.31
32. Pondicherry	0.50	0.51	0.50
Total	3.01	3.12	2.11
Grand Total	784.00	825.40	863.43

Clearance to Irrigation Projects

219. SHRI BRAJ MOHAN RAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased state :

(a) the total number of irrigation projects affected after the Forest (Conservation) Act, 1980 came into force;

(b) the total number of projects cleared/rejected by the Government till date, State-wise;

(c) the number of projects returned to the States by the Government with objections; and

(d) the toal number of project under consideration of the Government for approval?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) to (d) The total number of irrigation projects received from various States during the year 1994 to 1999 were 636; out of which 431 have been approved, 137 cases were rejected on merit/for want of information, 2 have been withdrawn by the States, 60 cases are pending with the States for additional information and 6 projects are under consideration of the Union Government. A detailed statement showing State-wise status in this regard is attached.

S.	State	No. of	Sanctioned	Rejected	Returned/	Pending	Under
No.		Proposals Received		on Merit/ want of information	withdrawn by States	with States for wanting infromation	considera- tion of Ministry
1	2	3	4	5	6	7	8
1.	Assam	2	1	0	0	1	0
2.	Arunachal Pradesh	0	0	0	0	0	0.
3.	Andhra Pradesh	18	13	2	1	1	1
4.	Andaman and Nicobar Island	d 2	2	0	0	0	0
5.	Bihar	5	5	0	0	0	0
6 .	Dadra & Nagar Haveli	0	0	0	0	0	0
7.	Gujarat	57	45	10	0	2	0
8 .	Haryana	2	2	0	0	0	0
9.	Himachal Pradesh	5	3	1	0	1	0
10.	Manipur	0	0	0	0	0	0
11.	Meghaiya	1	1	0	0	0	0
12.	Mizoram	0	0	0	0	0	0
13.	Chandigarh	0	0	0	0	0	0
14.	Delhi	0	0	0	0	0	Ò
15.	Goa	1	1	0	0	0	0
16.	Punjab	5	2	3	0	0	0

Statement

291 Written Answers

1 2	3	4	5	6	7	8
17. Orissa	42	36	4	0		
18. Madhya Pradesh	57	27	22	0	8	
19. Maharashtra	343	228	. 70	0	41	4
20. Rajasthan	14	12	. 1	0	1	0
21. Karnataka	21	11	7	0	3	0
22. Kerala	6	6	0	0	0	0
23. Tamil Nadu	13	10	3	0	0	0
24. Tripura	0	0	0	0	0	ò
25. Sikkim	0	0	0	0	0	0
26. West Bengal	2	1	1	0	0	0
27. Uttar Pradesh	40	25	13	1	1	0
Total	636	431	137	2	60	6

Health for All

220. SHRIMATI PRENEET KAUR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the present status of the Government's target to deliver "Health for All" by the year 2000;

(b) whether the Government have achieved the target;

(c) if so, the details thereof and if not, the reasons therefore; and

(d) the steps taken by the Government to achieve the target to provide "Health for All" by the year 2000?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) A statement of achievement against targets indicated in the 1983 National health policy is attached. The non-achievement of desired levels of success under a few indicators are manifold ranging from poverty, malnutrition, illiteracy, lack of awareness to safe water and sanitation and low status of women etc.

(d) To achieve the goal of 'Health of All' by 2000 A.D., a comprehensive network of rural health infrastructure comprising 1,37,006 sub-centres, 23,179 Primary Health Centres, 2,913 Community Health Centres has been established throughout the country as on 31.12.1998 to provide preventive, promotive and curative health care in rural areas.

Government has been making every effort to augment the resources for the health and family welfare sectors by mobilising external assistance from various bilateral and multilateral agencies for implementing the National Programmes for AIDS, Malaria, T.B., Leprosy, Blindness, Reproductive Child Health Programme. Besides, for upgrading the rural hospitals in selected States, World Bank assistance has been availed of which would further improve delivery of health services.

SI. Indicators	1	Current Level of Achievements	Goals 2000
2		. 3	4
. Infant Mortality Rate	Rural	77 (1998)	
	Urban	45 (1998)	
	Total	72 (1 9 98)	below 60
. Perinatal Mortality		44 (1996)	30-35
. Crude Death Rate		9.0 (1 998)	. 9

Statement

293

Written Answers

SRAVANA 2, 1922 (Saka)

294

	2 Pre School Child (0-4 Years) Mortality		4
4. Pre School Child (10
5. Materrnal Mortality	Rate (per 1000 live births)	4 (1997)	/below 2
5. Life Expectancy at	Birth (Years) Male	62.4 (1996-2001)	64
	Female	63.4 (1996-2001)	64
7. Babies with Birth V	veight below 2500 gms (percent	age) 30	10
8. Crude Birth Rate		26.4 (1998)	21
9. Effective Couple Pr	otection Rate (Percentage)	44* (March' 99)	60
10. Total Fertility Rate*		3.3 (1997)	
11. Growth Rate (annu	al)	1.74% (1998)	1.20
12. Family Size		3.5 (1993)	2.3
13. Pregnant Mothers	Receiving Ante-Natal Care (%)	40-50	100
14. Deliveries by Train	d Attendants	53.7 (1996)	100
 Immunization Statu TT (for Pregnant V TT (for School Cild 10 Years 16 Years DPT (Infants) Polio (Infants) DT New School E BCG (Infants) Laprosy—Prevalend 	Vomen) Jren) ntrants (5-6 Years)	82.9 (1998-99) 57.2 (1998-99) 54.1 (1998-99) 92.8 (1998-99) 94.3 (1998-99) 61.4 (1998-99) 97.0 (1998-99) 5.19/10000 Popn.	100 100 100 100 100 100 100 1/10.000 Popn
Percentage of dies those detected	ease arrested cases out of	91% (1 99 9)	80%
17. Blindness Prevaler	се (%)	1.4@	0.3
18. TB Percentage of those detected	diesease arrested cases out of	54 (1999) RNTCP	85 (RNTCP)

\$ Percentage Achievement of Annual Need Assessed

O No Nationwide survey done since 1986. Rapid Surveys indicate reduction of about 15% - based on that prevalence is estimated to be between 1.1 to 1.2%.

Source : National Health Policy Document. M/O Health and FW Dte. General of Health Services and Planning Commission.

[Translation] (c) whether the Government have received any complaints in regard to irregularities being committed at **Telecom Facility in Haryana** the time of providing telephone connections in the State; 221. SHRI AJAY SINGH CHAUTALA : Will the Minister if so, the details thereof as on June 30, 2000; (d) of COMMUNICATIONS be pleased to state : and (a) whether any special scheme has been formu-(e) the steps taken by the Government in this lated for the expansion and development of telephone regard? services and telephone exchanges in Haryana; THE MINISTER OF STATE IN THE MINISTRY OF if so, the details thereof, separately; (b) COMMUNICATIONS (SHRI TAPAN SIKDAR) : (a) Yes, Sir.

(b) The following expansion and development plans of telephone services/telephone exchanges in Haryana Telecom. Cricle have been made during the year 2000-01.

		Urban	Rural	Total
(i)	Capacity addition	143000	72700	215700
(ii)	DELs addition	110000	40000	150000
(iii)	All the exchanges	will be een	nected on	

(iii) All the exchanges will be connected on OFC media by March, 2002.

(c) No, Sir.

(d) and (e) Not applicable in view of (c) above

Hanger for Flying Club

222. SHRI ASHOK ARGAL : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) the terms and conditions on which hanger has been provided to the Madhya Pradesh flying club by the Airports Authority of India;

(b) the total square meter area of hanger provided by the Airports Authority of India to Madhya Pradesh flying club in Indore and Bhopal and the rent charged therefor;

 (c) whether the Madhya Pradesh flying club charges higher than the private flying training institutions for imparting training;

 (d) if so, whether the Government are charging fees at par with the private institutions; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) Hanger and land at Indore and Bhopal airports had been provided to the Madhya Pradesh Flying Club (MPFC) in 1955 and 1960 respectively by the Director General of Civil Aviation (DGCA) prior to the formation of Airports Authority of India.

(b) MPFC has been provided with a hangar measuring 307.80 square metres and open land measuring 57.94 square metres for office and class room purposes at Indore airport. Similarly, hangar measuring 619.5 square metres and land area of 270.97 square metres for office and fuel rooms etc. has been provided at Bhopal airport. The allotment is on a perpetual lease basis at the rate of Re. 1/- per annum.

(c) No, Sir.

(d) Flying clubs which receive subvention (subsidy) for flying training from DGCA charge lower fees as compared to private flying clubs. (e) Does not arise.

Primary Health Centres

223. SHRI RAMDAS ATHAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the funds allocated for the Primary Health Centres situated particularly in the Scheduled Castes, Scheduled Tribes dominated and rural areas in Maharashtra and other States during the last three years; and

(b) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA) : (a) and (b) Primary Health Centres situated in Scheduled Castes, Scheduled Tribes and rural areas are established and maintained by the State Governments, out of the funds made available to the State Sector Budget under the Minimum Needs Programme/Basic Minimum Services Programme by the Planning Commission.

State-wise allocation under Minimum Needs Programme/Basic Minimum Service Programme during the last three years is indicated in the Statement enclosed.

Statement

The State-wise Allocation under Basic Minimum Services Programme during last three years.

(Rs	i, in	lakh)

		(113. 11. 14141)
1997-98	1998-99	1999-2000
2	3	4
2923.60	3923.60	1197.00
1021.00	1072.00	998 .00
3120.00	4334.00	4534.00
5059.00	7518.00	10800.00
187.80	101.95	106.55
12177.00	12132.31	11342.82
1425.00	2700.00	2700.00
2659 .10	3341.54	3319.83
6460.00	6334.86	6312.7 9
12713.00	11785.00	17200.25
855.00	775.00	607.00
5604.00	4357.78	4056.69
9882.00	7142.00	6856.93
	2 2923.60 1021.00 3120.00 5059.00 187.80 12177.00 1425.00 2659.10 6460.00 12713.00 855.00 5604.00	1997-98 1998-99 2 3 2923.60 3923.60 1021.00 1072.00 3120.00 4334.00 5059.00 7518.00 187.80 101.95 12177.00 12132.31 1425.00 2700.00 2659.10 3341.54 6460.00 6334.86 12713.00 11785.00 855.00 775.00 5604.00 4357.78

297

Written Answers

SRAVANA 2, 1922 (Saka)

2	3	4
271.65	600.00	550.00
1 306 .50	2000.00	2329.00
795.00	794 .41	1 830 .00
1017.00	950.00	1139.00
1907.89	3465.19	4127.72
3432.00	2579.60	2458.00
7005.05	8830.00	96 56.00
267.15	275.05	540.05
2440.86	3388.14	2442.99
619.00	659.00	630.00
12836.00	27813.00	15413.57
1500.00	3103.00	3246.00
671.00	786.00	956.00
353.00	222.50	250.50
207.50	91.45	121.45
97.00	153.80	128.00
1800.00	3619.00	5525.00
151.77	71.00	141.09
240.52	303.87	453.00
101005.39	125223.05	121969.23
	271.65 1306.50 795.00 1017.00 1907.89 3432.00 7005.05 267.15 2440.86 619.00 12836.00 1500.00 671.00 353.00 207.50 97.00 1800.00 151.77 240.52	271.65600.001306.502000.00795.00794.411017.00950.001907.893465.193432.002579.607005.058830.00267.15275.052440.863388.14619.00659.0012836.0027813.001500.003103.00671.00786.00353.00222.50207.5091.4597.00153.801800.003619.00151.7771.00240.52303.87

[English]

Raids on Ex-Drug Controller's Premises by CBI

224. DR, JASWANT SINGH YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether CBI had conducted any raids at the premises of Ex-Drug Controller of India;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) to (c) CBI has conducted searches at the office and residence as well as bank lockers of Dr. P. Dasgupta, OSD, Ministry of Health and Family Welfare (foremerty Drug Controller General of India) and his family members at New Delhi, NOIDA, Calcutta and Shimta during April 2000 while investigating allegations relating to acquisition of disproportionate assets by him. During searches, incriminating documents relating to acquisition of assets by Dr. Dasgupta and his family members and other material have been seized, which are under scrutiny. The final report from the CBI has not been received so far.

Movement of Vehicular Traffic

225. SHRI VILAS MUTTEMWAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

 (a) whether the Government are formulating any broad policies relating to road development besides making arrangements for movement of vehicular traffic with the neighbouring countries;

 (b) if so, whether the Government are contemplating to enter into bilateral agreement regarding regulation of movement of vehicular traffic with neighbouring countries;

 (c) if so, whether the talks with Government of Nepal and Bhutan is also going on for such bilateral agreement;

(d) if so, the time by which the final decision is likely to be taken in this regard; and

(e) the total number of agreement signed with foreign countries or with neighbouring countries for development of road links?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI HUKUMDEO NARAYAN YADAV) : (a) to (c) Yes, Sir.

(d) As the issues involved relate to inter-national matters requiring reciprocity, no time frame work can be given.

(e) One MOU has been signed with Construction Industry Development Board, Malaysia for development of National Highways.

Eradication of Polio

226. SHRI ASHOK N. MOHOL : SHRI A. VENKATESH NAIK :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether the World Bank Organisation had indicated that India need to accelerate its efforts to meet the global deadline for eradication of Polio;

(b) if so, the reaction of the Government thereto;

 (c) whether despite many round of immunization compaigns, fresh cases of Polio have come to the notice of the Government;

(d) if so, the details thereof;

(e) whether the Government propose to extend its deadline for complete eradication of Polio by 2005; and

(f) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) The Government's strategy for polio eradication has been finalized and it is being reviewed every year with the State Governments and also on the basis of recommendations made by national and international experts (WHO and UNICEF). In accordance with the advice received from the experts, the polio eradication strategy was intensified during 1999-2000. The strategy for 2000-2001 has also been finalized after consulting the State Governments and the Committee of experts, which included national and international experts and representatives from WHO and UNICEF.

(c) and (d) Polio transmission used to be widespread in the past in our country. In 1998, India alone was responsible for 68% (1931) of the global incidence of polio. During 1999 the incidence came down 1126 cases in about 192 districts, mostly in UP, Bihar, West Bengal and Delhi. During 2000, as on 24.6.2000 there has been 81 confirmed cases only (41 in UP and 30 in Bihar). Thus the polio transmission has been effectively controlled in large parts of the country, while there is a need to continue the intensified strategy in a few States.

(e) and (f) The Government's goal is to achieve zero transmission of polio by the end of the winter season 2000-2001. However, for Global Certification of polio eradication, the country will need to retain the zero polio status for a minimum period of 3 years. Therefore, it is likely that while zero incidence will be achieved much sooner, the global certification for polio eradication may be achieved by 2004-2005.

Population Control Policy

227. SHRI RAMJIVAN SINGH : SHRI SURESH RAMRAO JADHAV : SHRI DINESH CHANDRA YADAV :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

 (a) whether the Government have set up a panel to control population in the country;

 (b) if so, the details thereof stating the areas of examination by the Panel;

 (c) whether the Government have also prepared any action plan to operationalize the National Population Policy; (d) if so, the details thereof; and

(e) the concrete steps taken by the Government to make available the facilities for safe and encumbersome abortion and subsidized family welfare devices and services all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) and (b) As envisaged in the National Population Policy, 2000 a National Commission on. Population has been constituted on 11th May, 2000 under the Chairmanship of Prime Minister to oversee and review the implementation of the Policy.

(c) and (d) The National Population Policy, 2000 enumerates Action Plan for each of the strategic themes envisaged for achieving population stabilisation in the country. The operational strategies are listed below :

- Decentralised planning and programme implementation.
- (2) Convergence of service delivery at village levels.
- (3) Empowering women for improved health and nutrition.
- (4) Child Survival and Child Health.
- (5) Meeting the unmet needs for family welfare services.
- (6) Under-served population groups :

Urban slums; Tribal communities, hill area population and displaced and migrant populations; Adolescents; Increased participation of men in Planned Parenthood.

- (7) Diverse health care provides.
- (8) Collaboration with and commitments from Non-Government organizations and the private sector.
- (9) Mainstream Indian Systems of Medicine and Homeopathy.
- (10) Contraceptive technology and research on reproductive and child health.
- (11) Providing for the Older Population.
- (12) Information, Education and Communication.

(e) In order to increase availability and accessibility to safe abortion services, efforts for expansion and improving facilities for Medical Termination of Pregnancy (MTP), financial assistance to the district hospitals and SRAVANA 2, 1922 (Saka)

CHCs for constructing operation theatre, labor room, water supply and electricity and upgrading of PHCs is being provided.

MTP equipments are being procured centrally and provided to District Hospitals, CHCs and PHCs wherever required through their respective Medical Stores Depot.

Unaids Global Report on HIV/AIDS

228. SHRI M.V.V.S. MURTHI : SHRI V.M. SUDHEERAN : SHRI RAM MOHAN GADDE : SHRI CHANDRAKANT KHAIRE : SHRI G.J. JAVIYA : SHRI SHIVAJI MANE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the UNAIDS Global Report on HIV/AIDS Epidemic, 2000 which revealed that 3.1 lakhs people died of AIDS in India during 1999;

(b) if so, whether the Government have examined this report;

(c) if so, the reaction of the Government thereto and other observations made in the report;

(d) whether the Government are agree with the UNAIDS Global Report;

(e) if not, the details of actual figure thereof, Statewise; and

(f) the steps taken or proposed to be taken by the Government to control this disease?

THE MINISTER OF STATE IN THE MINISTRY OF

HEALTH AND FAMILY WELFARE (PROF. RITA VERMA): (a) Yes, Sir.

(b) to (d) Yes, Sir. while the estimates of HIV infections are on the basis of surveillance reports undertaken annually by Government, the number of deaths quoted in the report are mere projections. Government, therefore, does not agree with the UNAIDS report on number of deaths.

(e) State-wise deaths reported to National AIDS Control Organisation is given in the Statement attached.

(f) Govt. of India has launched comprehensive National AIDS Control Programme with the following key components.

- Reducing the spread of HIV in groups at high risk by identification of Target populations and providing peer counseling, condom promotion, treatment of sexually transmitted infections etc.
- Preventive intervention for the general population by Information, Education and Communication (IEC) and awareness compaign, provision of voluntary testing and counselling, safe blood transfusion services and preventation of occupational exposure.
- Providing financial assistance for opportunistic infections, home and Community based care to people living with HIV/AIDS.
- Strengthening effectiveness and technical, managerial, financial Sustainability at National, State and Municipal levels.
- Promoting collaboration amongst public, private and voluntary sector.

	State/UT	1993	1994	1995	1996	1997	1998	1999
	1	2	3	4	5	3	7	8
1.	Andhra Pradesh	1	-	4	4	-	6	-
2.	Assam	1	-	6	-	-	1	-
3.	Arunachal Pradesh	-	-	-	-	-	-	-
4.	Andaman and Nicobar islands	-	-	-	-	-	. –	-
5.	Bihar	30	-	-	-	-	-	-
6.	Chandigarh	-	-	30	40	-	12	5
7.	Punjab	-	-	-	-	-	-	-

Statement Death Due to HIV/AIDS 303 Written Answers

1	2	3	4	5	6	• 7	8
8. Delhi	23	12	46	8	5	4	_
9. Daman and Diu	-	-	-	-	-	_	-
10. Dadra & Nagar Haveli	-	-	-	-	-	-	-
11. Goa	8	1	-	-	3	1	2
12. Gujarat	3	-	4	-	-	4	-
13. Haryana	3	-	4	-	-	-	-
14. Himachal Pradesh	-	1	4	-	1	-	-
15. Jammu and Kashmir	1	-	-	-	-		-
16. Karnataka	9	2	-	-	29	34	6
17. Kerala	40	-	10	-	13	4	-
18. Lakshadweep	-	-	-	-	-	-	_
19. Madhya Pradesh	14	-	-	21	4	12	9
20. Maharashtra	37	35	32	31	110	82	13
21. Manipur	6	13	7	39	71	-	4
22. Mizoram	-	-	-	-	-	-	-
23. Meghalaya		-	-	-	-	-	-
24. Nagaland	-	1	2	4	7	-	2
25. Orissa	-	1	1	-	2	-	-
26. Pondicherry	6	-	40	-	18	4	1
27. Rajasthan	-	-	-	1		1	-
28. Sikkim	-	-	÷	-	-		-
29. Tamil Nadu	10	23	60	40		18	71
30. Tripura	-	- '	-	-		-	-
31. Uttar Pradesh	6	-'	4	-	24	-	1
32. West Bengal	12	2	13		-	2	-
Total	210	91	263	188	287	217	114

Air Bus services to State Capitals

229. SHRI TRILOCHAN KANUNGO : Will the Minister of CIVIL AVIATION be pleased to state :

 (a) the names of the State Capitals which are not connected to National Capital Delhi by direct air flight;

(b) the profit and loss of each of the flights during 1997-98, 1998-99 and 1999-2000, State-wise;

(c) the names of the State Capitals which are connected by Air Bus Services to the National Capital Delhi and the profit earned and loss suffered during each of the years of 1997-98, 1998-99 and 1999-2000; (d) the names of the State Capitals for which Air bus services were discontinued during the last five years; and

(e) the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (c) A statement showing the names of State Capitals with direct flights to Delhi by Airbus services, as well as airlinked and those not connected to Delhi is given in the Statement attached.

It is not possible to seperately work out, flight wise and state wise information on flight economics (profit/loss) as route network provides airlinks in an integrated manner 305 Written Answers

SRAVANA 2, 1922 (Saka)

and many of these services consist of flights serving more than one destination enroute located in different States.

(d) and (e) Indian Airlines has discountinued services by Airbus aircraft to Jaipur and Chandigarh during the last five years due to route rationalisation/restructuring on the network.

Statement

State Capitals not directly airlinked with Delhi

	State	Capital	Connected via
1.	Mizoram	Aizwal	Calcutta
2.	Nagaland	Kohima (Dimapur)	Calcutta
3.	Tripura	Agartala	Calcutta/ Guwahati

State Capitals not airlinked

	State	Capital	Nearest airport
1.	Arunachal Pradesh	Itanagar	Tezpur
2.	Meghalaya	Shillong	Guwahati
3.	Sikkim	Gangtok	Bagdogra

State Capitals airlinked with Delhi by Airbus

	State	Capital
1.	Andhra Pradesh	Hyderabad
2.	Assam	Dispur (Guwahati)
3 .	Bihar	Patna
4.	Goa	Panji (Goa)
5.	Gujarat	Gandhi Nagar (Ahmedabad)
6.	Jammu and Kashmir	Srinagar
7.	Karnataka	Bangalore
8.	Kerala	Thiruvananthapuram
9.	Maharashtra	Mumbai
10	. Manipur	Imphai
11	. Orissa	Bhubneshwar
12	. Tamilnadu	Chennai
13	3. Uttar Pradesh	Lucknow
14	I. West Bengal	Calcutta

Pollution and Environment Improvement . Scheme

230. SHRI P. KUMARASAMY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government contemplate to implement a scheme at a cost of Rs 4.56 crores in Tamil Nadu including Chennai, Erode Kumarapalayam, Bhavani Pallipalayam, Palani and Dindigul towns for the control of air, water and noise pollution under "Green Belt for abatement of Pollution and Environment Improvement . Scheme;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (c) Yes Sir. The Government have initiated a scheme on Green Belt for Abatement of Pollution and Environmental Improvement to reduce the adverse effects of air, water and noise pollution in five cities of Tamil Nadu, viz. Chennai, Coimbatore, Madurai, Salem and Tirunelvelli at a cost of Rs. 4:557 crores. Of this, Rs. 4.0 crores have been provided by the Central Government under the central share of Water Cess Funds to the Tamil Nadu Pollution Control Board through the Central Pollution Control Board during the year 1999-2000 and Rs. 0.557 crore have been provided by the State Government of Tamil Nadu. The scheme has been extended to 102 Municipalities in Tamil Nadu at a cost of Rs. 1.02 crores. Of this Rs. 0765 crore have been provided by the Central Government during the year 2000-2001 and Rs. 0.255 crore have been provided by the State Government of Tamil Nadu. The scheme is implemented through the Tamil Nadu Pollution Control Board Environment and Forests Department. Government of Tamil Nadu alongwith the concerned Corporations and Municipalities.

Under National River Conservation Plan, the towns of Erode, Kumarapalayam, Bhavani, Pallipalayam and Trichy are covered for afforestation activities within the premises of sewage treatment plants, pumping stations, along the banks of effluent channels, pathways and areas around crematoria, areas around the bathing ghats and low cost sanitation facilities etc.

MR. SPEAKER : The House Stands adjourned to meet again tomorrow at 11. A.M.

12.01 hrs.

The Lok Sabha then adjourned till eleven of the Clock on Tuesday, July 25, 2000/Sravana 3, 1922 (Saka)

Corrigenda to Lok Sabha Debates (English Version)

. . .

Monday, July 24, 2000/Sravana 2, 1922 (Saka)

Col./line	For	Read
(i)/18	(Amorha)	(Amroha)
(i)/13 (from below)	Alkinson, Shri Denzil B.	Atkinson, Shri Denzil B.
(ii)/10	(Beliary)	(Bellary)
(ii)/14 (from below)	Brahamaiah, Shri A.	Brahmanaiah, Shri A.
(iii)/6 (from below)	Dev, Shri Santosh	Dev, Shri Sontosh Mohan
(ix)/10	(Jaina)	Jalna
(xiv)/1 (from balow)	Zawma, Shri Vanial	Zawma, Shri Vanlal
14/6	(c)	(e)
14/10	(d)	(†)
70/5	(5)	(d)
120/15 (from below)	2	3
154/3 (from below)	SHRIMATI BHAVNA Devraj bhai chikhalia	SHRIMATI BHAVN ab en Devrajbhai chikhalia
209 & 210/16	33	23
253 & 254/11	344.260	1440.260